Central Goods and Services Tax (CGST) Rules, 2017

Part – B (FORMS)

Notified vide Notification No. 3 /2017-Central Tax (Dated 19th June 2017) and further as amended by Notification No. 7/2017-Central Tax (Dated 27th June 2017), Notification No. 10/2017-Central Tax (Dated 28th June 2017), Notification No. 15/2017-Central Tax (Dated 1st July 2017), Notification No. 17/2017-Central Tax (Dated 27th July 2017), Notification No. 22/2017-Central Tax (Dated 17th August 2017), Notification No. 27/2017-Central Tax (Dated 30th August 2017), Notification No. 34/2017-Central Tax (Dated 15th September 2017), Notification No. 36/2017-Central Tax (Dated 29th September 2017), Notification No. 45/2017-Central Tax (Dated 13th October 2017), Notification No. 47/2017-Central Tax (Dated 18th October, 2017), Notification No. 51/2017-Central Tax (Dated 28th October, 2017), Notification No. 55/2017-Central Tax (Dated 15th November, 2017), Notification No. 70/2017-Central Tax (Dated 21st December, 2017), Notification No. 75/2017-Central Tax (Dated 29th December, 2017), Notification No.03/2018 – Central Tax (Dated 23rd January, 2018), Notification No. 12/2018 – Central Tax (Dated 07th March, 2018), Notification No. 14/2018-Central Tax (Dated 23rd March, 2018), Notification No. 21/2018-Central Tax (Dated 18th April, 2018), Notification No. 26/2018-Central Tax (Dated 13th June, 2018), Notification No. 28/2018-Central Tax (Dated 19th June, 2018), Notification No. 29/2018-Central Tax (Dated 06th July, 2018), Notification No. 39/2018-Central Tax (Dated 04th September, 2018), Notification No. 48/2018-Central Tax (Dated 10th September, 2018), Notification No. 49/2018-Central Tax (Dated 13th September, 2018), Notification No. 53/2018-Central Tax (Dated 9th October, 2018), Notification No. 54/2018-Central Tax (Dated 9th October, 2018), Notification No. 60/2018-Central Tax (Dated 30th October, 2018), Notification No. 74/2018-Central Tax (Dated 31st December, 2018)), Notification No. 03/2019-Central Tax (Dated 29th January, 2019), Notification No. 16/2019-Central Tax (Dated 29th March, 2019), Notification No. 20/2019-Central Tax (Dated 23rd April, 2019), Notification No. 31/2019-Central Tax (Dated 28th June, 2019), Notification No. 33/2019-Central Tax (Dated 18th July, 2019), Notification No. 33/2019-Central Tax (Dated 18th July, 2019), Notification No. 49/2019-Central Tax (Dated 9th October, 2019) and Notification No. 56/2019-Central Tax (Dated 14th November, 2019)

Note: This updated version of the Rules as amended upto 14th November, 2019 has been prepared for convenience and easy reference of the trade and industry and has no legal binding or force. Notifications as published in the official Gazette of the Government of India only have the force of law.

(As on 14.11.2019)

Government of India Ministry of Finance Department of Revenue Central Board of Indirect Taxes and Customs

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[See rule 3(1)]

Intimation to pay tax under section 10 (composition levy)

(Only for persons registered under the existing law migrating on the appointed day)

1. GSTIN	1. GSTIN / Provisional ID								
2. Legal na	ame								
3. Trade na	me, if any								
4. Address	4. Address of Principal Place of Business								
5. Categor	y of Registered Person < Select f	from drop d	own>						
(i) Manufacturers, other than manufacturers of such goods as notified by the Government									
(ii)	Suppliers making supplies re paragraph 6 of Schedule II	ferred to i	n clause (b)	o of					
(iii)	Any other supplier eligible for	or compos	ition levy.						
6. Financia	l Year from which composition s	cheme is o	pted	2017-18					
7. Jurisdict	ion	Centre		State					
8. Declarat	ion –								
-	clare that the aforesaid business to tax under section 10.	shall abide	by the conditi	ions and restrictions specified for					
9. Verificat	ion								
I hereby solemnly affirm and declare that the information given hereinabove is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom.									
	Signature of Authorised Signatory								
Name									
Place Date			Desi	gnation / Status					

[See rule 3(3) and 3(3A)]¹

Intimation to pay tax under section 10 (composition levy)

(For persons registered under the Act)

1. GSTIN						
2. Legal na	me					
3. Trade nat	me, if any					
4. Address	of Principal Place of Business					
5. Category	y of Registered Person < Select from drop	down>.				
(i)	Manufacturers, other than manufacturers, other than manufacturers	rers of su	ich goods as			
(ii)	Suppliers making supplies referred to paragraph 6 of Schedule II	in clau	ise (b) of			
(iii)	Any other supplier eligible for compo	osition le	evy.			
6. Financia	l Year from which composition scheme is	opted				
7. Jurisdicti	on	Centre		State	2	
8. Declarati	on –	1				
-	clare that the aforesaid business shall abid under section 10.	le by the	conditions an	nd rest	rictions specified for	
9. Verificati	ion					
I hereby solemnly affirm and declare that the information given hereinabove is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom.						
Signature of Authorised Signatory						
Name						
Place Date			Designation	n / Stat	us	

¹Substituted vide Notf no. 45/2017-CT dt 13.10.2017

[See rule 3(4)]

Intimation of details of stock on date of opting for composition levy

(Only for persons registered under the existing law migrating on the appointed day)

1. GSTIN		
2. Legal name		
3. Trade name, if any		
4. Address of Principal Place of Business		
5. Details of application filed to pay tax under section 10	(i) Application refe	rence number
	(ARN)	
	(ii) Date of filing	
6. Jurisdiction	Centre	State

7. Stock of purchases made from registered person under the existing law

Sr. No	GSTIN/TIN	Name of the	Bill/	Date	Value of	VAT	Central	Service	Total
		supplier	Invoice		Stock		Excise	Tax (if	
			No.					applicabl	
								e)	
1	2	3	4	5	6	7	8	9	10
1									
1									
2									
2									
Total									

8. Stock of purchases made from unregistered person under the existing law

Sr. No	Name of the unregistered person	Address	Bill/ Invoice No	Date	Value Stock	of	VAT	Central Excise	Service Tax (if applicabl e	Total
1	2	3	4	5		6	7	8	9	
1										
2										
Total										
9. D	etails of tax paid	Description Amount	on	Central	Tax	State T UT Ta				

	Debit entry no.						
10. Verification I hereby solemnly affirm and declare that the information given hereinabove is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom.							
Signature of Authorised Signatory							
Name							
Place Date		Designation	n / Status				

FORM GST CMP-04 [See rule 6(2)]

Intimation/Application for Withdrawal from Composition Levy

1. GSTIN						
2. Legal na	ame					
3. Trade name, if any						
4.Address of Principal Place of business						
5. Category	of Registered Person					
(i)	Manufacturers, other than					
	of such goods as may be n	otified by the				
	Government					
(ii)	Suppliers making supplie					
	clause (b) of paragraph 6 c					
(iii)	Any other supplier eligibl	e for				
	composition levy.					
	6. Nature of Business					
7. Date from	m which withdrawal from co	mposition schem	e is sought	DD	MM	YYYY
8. Jurisdict	tion	Centre		State		
9. Reasons	for withdrawal from compos	sition scheme				
10. Verifica	ation					
I		here	by solemnly af	ffirm and	d declar	e that the
information	n given hereinabove is true a	nd correct to the	best of my know	ledge and	l belief a	and nothing
has been co	oncealed therefrom.					
Signature o	of Authorised Signatory					
Name						
Place						
Date						
Designation	n / Status					

Note – Stock statement may be furnished separatelyfor availing input tax credit on the stock available on the date preceding the date from which composition option is withdrawn in **FORM GST ITC -01**.

[See rule 6(4)]

Reference No. <<...>>

<< Date >>

То

GSTIN Name Address

Notice for denial of option to pay tax under section 10

Whereas on the basis of information which has come to my notice, it appears that you have violated the conditions and restrictions necessary for availing of the composition scheme under section 10 of the Act. I therefore propose to deny the option to you to pay tax under the said section for the following reasons: -

1 2

3

. . . .

 \Box You are hereby directed to furnish a reply to this notice withinfifteen working days from the date of service of this notice.

□ You are hereby directed to appear before the undersigned on DD/MM/YYYY at HH/MM.

If you fail to furnish a reply within the stipulated date or fail to appear for personal hearing on the appointed date and time, the case will be decided ex parte on the basis of available records and on merits

Signature

Name of Proper Officer

Designation

Jurisdiction

Place Date

[See rule 6(5)]

Reply to the notice toshow cause

1.	GSTIN	
2.	Details of the show cause notice	Reference no. Date
3.	Legal name	
4.	Trade name, if any	
5.	Address of the Principal Place of Business	
6.	Reply to the notice	
7.	List of documents uploaded	
8.	Verification	I hereby solemnly affirm and declare that the information given herein above is true and correct to the best of myknowledge and belief and nothing has been concealed therefrom.
		Signature of the Authorised Signatory
		Date Place

Note –

1. The reply should not be more than 500 characters. In case the same is more than 500 characters, then it should be uploaded separately.

2. Supporting documents, if any, may be uploaded in PDF format.

FORM GST CMP-07 [See rule 6(5)]

Reference No. <<>>

То

GSTIN Name Address

Application Reference No. (ARN)

This has reference to your reply dated ----- filed in response to the show cause notice issued vide reference no. ------ dated ------. Your reply has been examined and the same has been found to be satisfactory and, therefore, your option to pay tax under composition scheme shall continue. The said show cause notice stands vacated.

This has reference to your reply dated ----- filed in response to the show cause notice issued vide reference no. ------ dated ------. Your reply has been examined and the same has not been found to be satisfactory and, therefore, your option to pay tax under composition schemeis hereby denied with effect from <<>>> for the following reasons:

<< text >>

or

Yo ave not filed any reply to the show cause notice; or

Yo id not appear on the day fixed for hearing.

Therefore, your option to pay tax under composition scheme is hereby denied with effect from << date >> for the following reasons:

<< Text >>

Name of Proper Officer

Designation Jurisdiction

Signature

Date –

Order for acceptance / rejection of reply to show cause notice

or

Date-

Date Place

[See rule 62]

Statement for payment of self-assessed tax

										I	Finan	cial		
											Year			
										(Quart	er		
1.	GS	TIN												
2.	(a)	Legal name	<a< td=""><td colspan="6"><auto></auto></td></a<>	<auto></auto>										
	(b)	Trade name	<a< td=""><td>uto></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td></a<>	uto>										
	(c)	ARN	<a< td=""><td colspan="6"><auto> (After filing)</auto></td></a<>	<auto> (After filing)</auto>										
	(d)	Date of	<a< td=""><td>uto></td><td>(Af</td><td>ter fi</td><td>ling</td><td>)</td><td></td><td></td><td></td><td></td><td></td><td></td></a<>	uto>	(Af	ter fi	ling)						
		filing												

3. Summary of self-assessed liability

(net of advances, credit and debit notes and any other adjustment due to amendments etc.)

Sr.	Description	Value	Integrated	Central	State/ UT	Cess
No.			tax	tax	tax	
1	2	3	4	5	6	7
1.	Outward supplies					
	(including exempt					
	supplies)					
2.	Inward supplies attracting					
	reverse charge including					
	import of services					
3.	Tax payable (1+2)					
4.	Interest payable, if any					
5.	Tax and interest paid					

(Amount in ₹in all tables)

4. Verification

I hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom.

Signature

Place :	Name of Authorised Signatory
Date:	Designation/Status

Instructions:

1. The taxpayer paying tax under the provisions of section 10 of the Central Goods and Services Tax Act, 2017 or by availing the benefit of notification No. 02/2019– Central Tax (Rate), dated the 7th March, 2019 [G.S.R. 189(E) dated the 7th March, 2019] shall make payment of tax on quarterly basis by the due date.

2. Adjustment on account of advances, credit/debit notes or rectifications shall be reported against the liability.

3. Negative value may be reported as such if such value comes after adjustment.

4. If the total tax payable becomes negative, then the same shall be carried forward to the next tax period for utilising the same in that tax period.

5. Interest shall be leviable if payment is made after the due date.

6. 'Nil' Statement shall be filed if there is no tax liability due during the quarter.]²

² Inserted vide Notf No. 20/2019-CT dt. 23.04.2019

[See rule 8(1)]

Application for Registration

(Other than a non-resident taxable person, a person required to deduct tax at source under section 51 and a person required to collect tax at source under section 52 and a person supplying online information and database access or retrieval services from a place outside India to a non-taxable online recipient referred to in section 14 of the Integrated Goods and Services Tax Act, 2017)

Part –A

State /UT \neg District - \bigtriangledown

(i)	(i) Legal Name of the Business:								
	(As mentioned in Permanent Act	count	Number)						
(ii)	Permanent Account Number :								
(Enter Permanent Account Number of the Business; Permanent Account Number of Individual in case of Proprietorship concern)									
(iii)	Email Address :								
(iv)	Mobile Number :								
Note	- Information submitted above is	subje	ect to online verification be	fore pro	pceeding to fill up Part-B.				
Auth	porised signatory filing the applic	cation	n shall provide his mobile n	umber o	and email address.				
			Part –B						
1.	1. Trade Name, if any								
2.	2. Constitution of Business (Please Select the Appropriate)								
(i) Pro	oprietorship	rietorship 🗌 (ii) Partnership							
(iii) H	lindu Undivided Family		(iv) Private Limited Com	ted Company					
(v) Pı	blic Limited Company		(vi) Society/Club/Trust/A						
(vii) (Government Department		(viii) Public Sector Under	rtaking					
(ix) U	Inlimited Company		(x) Limited Liability Part	nership					
(xi) L	ocal Authority		(xii) Statutory Body						
(xiii) Partne	Foreign Limited Liability ership		(xiv) Foreign Company R	Registere	ed (in India)				
(xv)	Others (Please specify)								
3.	Name of the State		 I	District					
4.	Jurisdiction		State		Centre				
	Sector, Circle, Ward, Unit, etc. others (specify)								

5.	Option for Composition	Yes	\square No \square						
6. C	Composition Declaration								
-	declare that the aforesaid bu			nditions and restric	tions specified ir	n the Act or			
the rules f	for opting to pay tax under th	e compositi	on scheme.						
6.1 Categ	ory of Registered Person <tic< td=""><td>k in check b</td><td>ox></td><td></td><td></td><td></td></tic<>	k in check b	ox>						
(i)	Manufacturers, other that	n manufact	urers of such go	oods as may be	notified by the				
	Government for which opt	tion is not a	vailable						
(ii)	(ii) Suppliers making supplies referred to in clause (b) of paragraph 6 of Schedule II								
(iii)	(iii) Any other supplier eligible for composition levy.								
7.	Date of commencement of	business		DD/MM/YYYY	7				
8.	Date on which liability to re	egister arise	s	DD/MM/YYYY	7				
9.	Are you applying for regist person?	ration as a c	asual taxable	Yes 🗆	No				
10.	If selected 'Yes' in Sr. No.	9, period fo	r which	From	То				
	registration is required			DD/MM/YYYY	DD/MM/YYYY	DD/MM/YYYY			
11.	If selected 'Yes' in Sr. No. registration	9, estimated	l supplies and est	imated net tax liabi	l ility during the pe	eriod of			
						(D)			
Sr. No.	Type of Tax		Turnover (R	s.)	Net Tax Liabili	ty (Rs.)			
Sr. No.	Type of Tax Integrated Tax		Turnover (R	S.)	Net Tax Liabili	ty (Rs.)			
			Turnover (R	s.)		ty (Ks.)			
(i)	Integrated Tax		Turnover (R	s.)		ty (Rs.)			
(i) (ii)	Integrated Tax Central Tax		Turnover (R	s.)		ty (Rs.)			
(i) (ii) (iii)	Integrated Tax Central Tax State Tax		Turnover (R	s.)		ty (Rs.)			
(i) (ii) (iii) (iv)	Integrated Tax Central Tax State Tax UT Tax		Turnover (R	s.)		ty (Rs.)			
(i) (ii) (iii) (iv)	Integrated Tax Central Tax State Tax UT Tax Cess		Turnover (R	s.)		ty (Rs.)			
(i) (ii) (iii) (iv)	Integrated Tax Central Tax State Tax UT Tax Cess Total Payment Details			s.)		ty (Rs.)			
(i) (ii) (iii) (iv)	Integrated Tax Central Tax State Tax UT Tax Cess Total		Date	s.)	Amount				
(i) (ii) (iii) (iv)	Integrated Tax Central Tax State Tax UT Tax Cess Total Payment Details Challan Identification	ration as a S	Date	S.)					
(i) (ii) (iii) (iv) (v)	Integrated Tax Central Tax State Tax UT Tax Cess Total Payment Details Challan Identification Number	ration as a S	Date		Amount	ty (Rs.)			
(i) (ii) (iii) (iv) (v)	Integrated Tax Central Tax State Tax UT Tax Cess Total Payment Details Challan Identification Number Are you applying for regist		Date		Amount	ty (Rs.)			
(i) (ii) (iii) (iv) (v)	Integrated Tax Central Tax State Tax UT Tax Cess Total Payment Details Challan Identification Number Are you applying for regist (i) Select name of SEZ	and date of	Date BEZ Unit?		Amount	ty (Rs.)			
(i) (ii) (iii) (iv) (v)	Integrated Tax Central Tax State Tax UT Tax Cess Total Payment Details Challan Identification Number Are you applying for regist (i) Select name of SEZ (ii) Approval order number	and date of	Date BEZ Unit?		Amount	ty (Rs.)			

	(i) Select name of SEZDeveloper	∇
	(ii) Approval order number and date of order	
	(iii) Designation of approving authority	
14.	Reason to obtain registration:	
	(i) Crossing the threshold	(viii) Merger /amalgamation of two or more registered persons
	(ii) Inter-State supply	(ix) Input Service Distributor
	(iii) Liability to pay tax as recipient of goods or services u/s 9(3) or 9(4)	(x) Person liable to pay tax u/s 9(5)
	(iv) Transfer of business which includes change in the ownership of business	(xi) Taxableperson supplying through e-Commerce portal
	(if transferee is not a registered entity)	(wii) Voluntory Docio
	(v) Death of the proprietor(if the successor is not a registered entity)	(xii) Voluntary Basis
	(vi) De-merger	(xiii) Persons supplying goods and/or services on behalf of other taxable person(s)
	(vii) Change in constitution of business	(xiv) Others (Not covered above) – Specify
15.	Indicate existing registrations wherever applicable	2
Registi	ation number under Value Added Tax	
Centra	Sales Tax Registration Number	
-	Tax Registration Number	
Enterta	inment Tax Registration Number	
Hotel a	nd Luxury Tax Registration Number	
Central	Excise Registration Number	
Service	Tax Registration Number	
Corpor Number	rate Identify Number/Foreign Company Registration	
	Liability Partnership Identification Number/Foreign Liability Partnership Identification Number	
Importe	er/Exporter Code Number	
•	ation number under Medicinal and Toilet tions (Excise Duties) Act	
Registra	ation number under Shops and Establishment Act	
Tempor	ary ID, if any	
Others	(Please specify)	
16.	(a) Address of Principal Place of Business	1

Building No./Flat No.					Floor No.					
Name of the Premises/Building					Road/Street					
City/Town/Locality/Village					District	-				
Taluka/Block										
State						de				
Latitude					Longitu	ıde				
(b) Contact Informat	tion									
Office Email Address Office						e numb	er STD			
Mobile Number Office					Fax Number STD					
(c) Nature of premises										
Own]	Leased	Rente	ed	Consent SI		Shared	hared Others (spec		
(d) Nature of busine	ss act	tivity being c	arried out at a	above men	tioned p	remises	s (Please ti	ck applicable)		
Factory / Manufactu	ring		Wholesale	Business		Ret	ail Busines	88		
Warehouse/Depot			Bonded Wa	arehouse		Sup	plier of se	rvices		
Office/Sale Office			Leasing Bu	siness		Rec	cipient of g	oods or services		
EOU/ STP/ EHTP			Works Con	tract		Exp	port			
Import			Others (Spe	ecify)						
17. Details of Bank	Acco	unts (s)	L		ı					

Total number of Bank Accounts maintained by the applicant for conducting	
business	
(Upto 10 Bank Accounts to be reported)	
Details of Bank Account 1	

Details of Dalik Recould	1												
Account Number													
Type of Account			<u> </u>	1	1		IFSC]	L		I		
Bank Name													
Branch Address	To b	e auto	-popu	lated ((Edit 1	mode)							

Note – Add more accounts -----

18. Details of the Goods supplied by the Business

Please	Please specify top 5 Goods							
Sr.	Description of Goods	HSN Code (Four digit)						
No.								
(i)								
(ii)								

(v)	

19. Details of Services supplied by the Business.

Please sp Sr. No.	pecify top 5 Services Description of Services	HSN Code (Four digit)	
(i)			
(ii)			
(v)			
	ls of Additional Place(s) of Business		

Number of additional places		
Number of additional places		

Premises 1

(a) Details of Additional Place of Business

Building No/Flat No							Floor N	0			
Name of the Premi	ises/l	Building					Road/St	reet			
City/Town/Locality/Village							District				
Block/Taluka											
State							PIN Coo	de			
Latitude							Longitu	de		II	
(b) Contact Information											
Office Email Address				Office Tel			umber	STD			
Mobile Number				Office Fax N				STD			
(c) Nature of prem	ises								I		
Own	Lea	ased		Rented	ented Conse		sent Shared		d	Others (specify	
(d) Nature of busir	ness a	activity be	ing car	ried out at ab	ove n	nentione	ed premi	ses (Pleas	e tick appl	licable)	
Factory / Manufacturing		g		Wholesale	e Business			Retail Business			
Warehouse/Depot			Bonded Warehouse				Supplier of services				
Office/Sale Office			Leasing Bu	isines	SS		Recipient of goods or services				
EOU/ STP/ EHTP			Works Cor	Works Contract			Export				

Import	Others (specify)		

21. Details of Proprietor/all Partners/Karta/Managing Directors and whole time Director/Members of Managing Committee of Associations/Board of Trustees etc.

Particulars	First Name	Middle Name	Last Name
Name			
Photo			
Name of Father			
Date of Birth	DD/MM/YYYY	Gender	<male, female,<br="">Other></male,>
Mobile Number		Email address	
Telephone No. with STD			I
Designation /Status		Director Identification any)	Number (if
Permanent Account Number			
Are you a citizen of India?	Yes / No	Passport No. (in case foreigners)	of
Residential Address		1	
Building No/Flat No		Floor No	
Name of the Premises/Building		Road/Street	
City/Town/Locality/Village		District	
Block/Taluka			
State		PIN Code	
Country (in case of foreigner only)		ZIP code	

22. Details of Authorised Signatory

Checkbox for Primary Authorised Signatory Details of Signatory No. 1

Particulars	First Name	Middle Name	Last Name
Name			
Photo			

Name of Father					
Date of Birth	DD/MM/YYYY	Gender		<male, f<="" td=""><td>emale, Other></td></male,>	emale, Other>
Mobile Number		Email add	lress		
Telephone No. with STD					
Designation /Status			Director Identific Number (if any)	ation	
Permanent Account Number			Aadhaar Number		
Are you a citizen of India?	Yes / No		Passport No. (in foreigners)	case of	

Residential Address in India		
Building No/Flat No	Floor No	
Name of the Premises/Building Block/Taluka	Road/Street	
City/Town/Locality/Village	District	
State	PIN Code	

23. Details of Authorised Representative

Enrolment ID, if available											
Provide following details, if enrolment ID is not available											
Permanent Account Number											
Aadhaar, if Permanent											
Account Number is not											
available											
	First Name		Middle Name			Last Name					
Name of Person											
Designation / Status											
Mobile Number											
Email address											
Telephone No. with STD				FAX	No. w	ith ST	Ď				

24. State Specific Information

Profession Tax Enrolment Code (EC) No.

Profession Tax Registration Certificate (RC) No.

State Excise License No. and the name of the person in whose name Excise License is held

(a) Field 1
(b) Field 2
(c)
(d)
(e) Field n

25. Document Upload

A customized list of documents required to be uploaded (refer rule 8) as per the field values in the form.

26. Consent

I on behalf of the holder of Aadhaar number <pre-filled based on Aadhaar number provided in the form> give consent to "Goods and Services Tax Network" to obtain my details from UIDAI for the purpose of authentication. "Goods and Services Tax Network" has informed me that identity information would only be used for validating identity of the Aadhaar holder and will be shared with Central Identities Data Repository only for the purpose of authentication.

27. Verification (by authorised signatory)

I hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom

Signature

Place:

Name of Authorised Signatory
Designation/Status

Date:

 (a) Proprietary Concern – Proprietor (b) Partnership Firm / Limited Liability Partnership – Managing/Authorised/Designated Partners (personal details of all partners are to be submitted but photos of only ten partners including that of Managing Partner are to be submitted) (c) Hindu Undivided Family – Karta (d) Company – Managing Director or the Authorised Person (e) Trust – Managing Trustee (f) Association of Persons or Body of Individuals –Members of Managing Committee (personal details of all members are to be submitted but photos of only ten members including that of Chairman are to be submitted but photos of only ten members including that of Chairman are to be submitted but photos of only ten members including that of Chairman are to be submitted but photos of only ten members including that of Chairman are to be submitted but photos of only ten members including that of Chairman are to be submitted but photos of only ten members including that of Chairman are to be submitted but photos of only ten members including that of Chairman are to be submitted but photos of only ten members including that of Chairman are to be submitted but photos of only ten members including that of Chairman are to be submitted but photos of only ten members including that of Chairman are to be submitted but photos of only ten members including that of Chairman are to be submitted but photos of any document Department, Association of Persons or Body of Individuals, Local Authority, Statutory Body and Others etc. 3. Proof of Principal Place of Business: (a) For Rented or Leased premises – Any document in support of the ownership of the premises like latest Property Tax Receipt or Municipal Khata copy or copy of Electricity Bill. (b) For Rented or Leased premises – A copy of the Valid Rent / Lease Agreement with any document in support of the ownership of the premises of the Lessor like Latest Property Tax Receipt or Municipal Khata copy or copy of E	1.	Photographs (wherever specified in the Application Form)
Registration Certificate/Proof of Constitution in case of Society, Trust, Club, Government Department, Association of Persons or Body of Individuals, Local Authority, Statutory Body and Others etc. 3. Proof of Principal Place of Business: (a) For Own premises – Any document in support of the ownership of the premises like latest Property Tax Receipt or Municipal Khata copy or copy of Electricity Bill. (b) For Rented or Leased premises – A copy of the valid Rent / Lease Agreement with any document in support of the ownership of the premises of the Lessor like Latest Property Tax Receipt or Municipal Khata copy or copy of Electricity Bill. (c) For premises not covered in (a) and (b) above – A copy of the Consent Letter with any document in support of the ownership of the premises of the Consenter like Municipal Khata copy or Electricity Bill copy. For shared properties also, the same documents may be uploaded. (d) For rented/leased premises where the Rent/lease agreement is not available, an affidavit to that effect along with any document in support of the premises like copy of Electricity Bill. (e) If the principal place of business is located in a Special Economic Zone or the applicant is an Special Economic Zone developer, necessary documents/certificates issued by Government of India are required to be uploaded. 4 Bank Account Related Proof [, where details of such Account are furnished:]³ Scanned copy of the first page of Bank passbook orthe relevant page of Bank Statement or Scanned copy of a cancelled cheque containing name of the Proprietor or Business entity, Bank Account No., MICR, IFSC and Branch details including code.		 (a) Proprietary Concern – Proprietor (b) Partnership Firm / Limited Liability Partnership – Managing/Authorised/Designated Partners (personal details of all partners are to be submitted but photos of only ten partners including that of Managing Partner are to be submitted) (c) Hindu Undivided Family – Karta (d) Company – Managing Director or the Authorised Person (e) Trust – Managing Trustee (f) Association of Persons or Body of Individuals –Members of Managing Committee (personal details of all members are to be submitted but photos of only ten members including that of Chairman are to be submitted) (g) Local Authority – Chief Executive Officer or his equivalent (h) Statutory Body – Chief Executive Officer or his equivalent
 (a) For Own premises – Any document in support of the ownership of the premises like latest Property Tax Receipt or Municipal Khata copy or copy of Electricity Bill. (b) For Rented or Leased premises – A copy of the valid Rent / Lease Agreement with any document in support of the ownership of the premises of the Lessor like Latest Property Tax Receipt or Municipal Khata copy or copy of Electricity Bill. (c) For premises not covered in (a) and (b) above – A copy of the Consent Letter with any document in support of the ownership of the premises of the Consent like Municipal Khata copy or Electricity Bill copy. For shared properties also, the same documents may be uploaded. (d) For rented/leased premises where the Rent/lease agreement is not available, an affidavit to that effect along with any document in support of the possession of the premises like copy of Electricity Bill. (e) If the principal place of business is located in a Special Economic Zone or the applicant is an Special Economic Zone developer, necessary documents/certificates issued by Government of India are required to be uploaded. 4 Bank Account Related Proof [, where details of such Account are furnished:]³ Scanned copy of the first page of Bank passbook orthe relevant page of Bank Statement or Scanned copy of a cancelled cheque containing name of the Proprietor or Business entity, Bank Account No., MICR, IFSC and Branch details including code. 	2.	Registration Certificate/Proof of Constitution in case of Society, Trust, Club, Government Department, Association of Persons or Body of Individuals, Local
Scanned copy of the first page of Bank passbook orthe relevant page of Bank Statement or Scanned copy of a cancelled cheque containing name of the Proprietor or Business entity, Bank Account No., MICR, IFSC and Branch details including code.		 (a) For Own premises – Any document in support of the ownership of the premises like latest Property Tax Receipt or Municipal Khata copy or copy of Electricity Bill. (b) For Rented or Leased premises – A copy of the valid Rent / Lease Agreement with any document in support of the ownership of the premises of the Lessor like Latest Property Tax Receipt or Municipal Khata copy or copy of Electricity Bill. (c) For premises not covered in (a) and (b) above – A copy of the Consent Letter with any document in support of the ownership of the premises of the Consenter like Municipal Khata copy or Electricity Bill copy. For shared properties also, the same documents may be uploaded. (d) For rented/leased premises where the Rent/lease agreement is not available, an affidavit to that effect along with any document in support of the possession of the premises like copy of Electricity Bill. (e) If the principal place of business is located in a Special Economic Zone or the applicant is an Special Economic Zone developer, necessary documents/certificates issued by Government of India are required to be uploaded.
5 Authorisation Form:-	4	Scanned copy of the first page of Bank passbook orthe relevant page of Bank Statement or Scanned copy of a cancelled cheque containing name of the Proprietor or Business entity, Bank Account No., MICR, IFSC and Branch details
	5	Authorisation Form:-

³ Inserted vide Notf no. 31/2019 – CT dt. 28.06.2019

For each Authorised Signatory mentioned in the application form, Authorisation or copy of Resolution of the Managing Committee or Board of Directors to be filed in the following format:
Declaration for Authorised Signatory (Separate for each signatory) (Details of Proprietor/all Partners/Karta/Managing Directors and whole time Director/Members of Managing Committee of Associations/Board of Trustees etc.)
I/We (name) being (Partners/Karta/Managing Directors and whole time Director/Members of Managing Committee of Associations/Board of Trustees etc.) of (name of registered person)
hereby solemnly affirm and declare that < <name (status="" authorised="" designation)="" of="" signatory,="" the="">>is hereby authorised, vide resolution no dated (copy submitted herewith), to act as an authorised signatory for the business <<goods -="" and="" business="" identification="" name="" number="" of="" services="" tax="" the="">> for which application for registration is being filed under the Act. All his actions in relation to this business will be binding on me/ us.</goods></name>
Signature of the person competent to sign
Name:
Designation/Status:
(Name of the proprietor/Business Entity)
Acceptance as an authorised signatory I <<(Name of the authorised signatory>> hereby solemnly accord my acceptance to act as authorised signatory for the above referred business and all my acts shall be binding on the business.
Signature of Authorised Signatory Place: (Name)
Date:
Designation/Status:

Instructions for submission of Application for Registration.

1. Enter name of person as recorded on Permanent Account Number of the Business. In case of Proprietorship concern, enter name of proprietor against Legal Name and mention Permanent Account Number of the proprietor. Permanent Account Number shall be verified with Income Tax database.

2. Provide E-mail Id and Mobile Number of authorised signatory for verification and future communication which will be verified through One Time Passwords to be sent separately, before filling up Part-B of the application.

3. Applicant need to upload scanned copy of the declaration signed by theProprietor/all Partners/Karta/Managing Directors and whole time Director/Members of Managing Committee of Associations/Board of Trustees etc. in case the business declares a person as Authorised Signatory.

Constitution of Business	Person who can digitally sign the application
Proprietorship	Proprietor
Partnership	Managing / Authorised Partners
Hindu Undivided Family	Karta
Private Limited Company	Managing / Whole-time Directors
Public Limited Company	Managing / Whole-time Directors
Society/ Club/ Trust/ AOP	Members of Managing Committee
Government Department	Person In charge
Public Sector Undertaking	Managing / Whole-time Director
Unlimited Company	Managing/ Whole-time Director
Limited Liability Partnership	Designated Partners
Local Authority	Chief Executive Officer or Equivalent
Statutory Body	Chief Executive Officer or Equivalent
Foreign Company	Authorised Person in India
Foreign Limited Liability Partnership	Authorised Person in India
Others (specify)	Person In charge

4. The following persons can digitally sign the application for new registration:-

5. Information in respect of authorised representative is optional. Please select your authorised representative from the list available on the common portal if the authorised representative is enrolled, otherwise provide details of such person.

6. State specific information are relevant for the concerned State only.

7. Application filed by undermentioned persons shall be signed digitally:-

Sr. No	Type of Applicant	Type of Signature required
1.	Private Limited Company Public Limited Company	Digital Signature Certificate (DSC)- Class-2 and above.
	Public Sector Undertaking	

Sr. No	Type of Applicant	Type of Signature required
	Unlimited Company	
	Limited Liability Partnership	
	Foreign Company	
	Foreign Limited Liability	
	Partnership	
2.	Other than above	Digital Signature Certificate class 2
		and above
		e-Signature
		or
		any other mode as may be notified

8. All information related to Permanent Account Number, Aadhaar, Director Identification Number, Challan Identification Number shall be validated online by the system and Acknowledgment Receipt Number will be generated after successful validation of all the filled up information.

9. Status of the application filed online can be tracked on the common portal by entering Application Reference Number (ARN) indicated on the Acknowledgment.

10. No fee is payable for filing application for registration.

11. Authorised signatory shall not be a minor.

12. Any person having multiple [places of business]⁴ within a State, requiring a separate registration for any of its [places of business]⁵ shall need to apply separately in respect of each [place of business]⁶.

13.After approval of application, registration certificate shall be made available on the common portal.

14. Temporary Reference Number (TRN) will be allotted after successfully furnishing preliminary details in PART –A of the application which can be used for filling up details in PART-B of the application. TRN will be available on the common portal for a period of 15 days.

15.Any person who applies for registration under rule 8 may give an option to pay tax under section 10 in Part B of FORM GST REG-01, which shall be considered as an intimation to pay tax under the said section.

[16. Government departments applying for registration as suppliers may not furnish Bank Account details.]⁷

[17. Taxpayers who want to pay tax by availing benefit of notification No. 2/2019 – Central Tax (Rate) dated 07.03.2019, as amended, shall indicate such option at serial no. 5 and 6.1(iii) of this Form.]⁸

 $^{^4}$ Substituted for the words "business verticals" vide Notf no. 03/2019-CT dt. 29.01.2019 wef 01.02.2019 5 ibid

⁶ Substituted for the words "of the vertical" vide Notf no. 03/2019-CT dt. 29.01.2019 wef 01.02.2019

⁷ Inserted vide Notf no. 22/2017 – CT dt 17.08.2017

⁸ Inserted vide Notf No. 20/2019-CT dt. 23.04.2019

[See rule 8(5)]

Acknowledgment

Application Reference Number (ARN) -				
You have filed the application successfully and the particulars of the application are given as under:				
Date of filing	:			
Time of filing	:			
Goods and Services Tax	Identification Number, if available :			
Legal Name	:			
Trade Name (if applicable	e):			
Form No.	:			
Form Description:				
Center Jurisdiction	:			
State Jurisdiction :				
Filed by	:			
Temporary reference number (TRN), if any:				
Payment details* : Challan Identification Number				
	: Date			
	: Amount			
It is a system generated acknowledgement and does not require any signature.				
* Applicable only in case of Casual taxable person and Non Resident taxable person				

[See rule 9(2)]

Reference Number:

Date-

To Name of the Applicant: Address: GSTIN (if available): Application Reference No. (ARN):

Date:

Notice for Seeking Additional Information / Clarification / Documents relating to Application for <<Registration/Amendment/Cancellation >>

This is with reference to your <<registration/amendment/cancellation>> application filed vide ARN <> Dated –DD/MM/YYYY The Department has examined your application and is not satisfied with it for the following reasons:

1.

2.

3.

□ You are directed to submit your reply by (DD/MM/YYYY)

□ *You are hereby directed to appear before the undersigned on (DD/MM/YYYY) at (HH:MM)

If no response is received by the stipulated date, your application is liable for rejection. Please note that no further notice / reminder will be issued in this matter

Signature

Name of the Proper Officer: Designation: Jurisdiction:

* Not applicable for New Registration Application

[See rule 9(2)]

Clarification/additional information/document for <<Registration/Amendment/Cancellation>>

1.	Notice details	Reference No.		Date	
2.	Application details	Reference No		Date	
3.	GSTIN, if applicable				
4.	Name of Business (Legal)				
5.	Trade name, if any				
6.	Address				
7.	Whether any modification	in the application for	registration or	fields is required	Yes 🗆
					No 🗆
					(Tick one)
8.	Additional Information				
9.	List of Documents uploaded				
10.	Verification	I			
	I hereby solemnly affirm and declare that the information given hereinabove is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom.				
	Signature of Authorised Signatory				
	Name				
	Designation/Status:				
	Place:				
	Date:				

Note:-

1. For new registration, original registration application will be available in editable mode if option 'Yes' is selected in item 7.

2. For amendment of registration particulars, the fields intended to be amended will be available in editable mode if option 'Yes' is selected in item 7.

[See rule 9(4)]

Reference Number:

Date-

To Name of the Applicant Address -GSTIN (if available)

Order of Rejection of Application for <Registration / Amendment / Cancellation/ >

This has reference to your reply filed vide ARN --- dated----. The reply has been examined and the same has not been found to be satisfactory for the following reasons:

1.

2.

3.

... Therefore, your application is rejected in accordance with the provisions of the Act.

Or

You have not replied to the notice issued vide reference no. dated within the time specified therein. Therefore, your application is hereby rejected in accordance with the provisions of the Act.

Signature Name Designation Jurisdiction



Government of India FORM GST REG-06

[See rule 10(1)]

Registration Certificate

Registration Number:<*GSTIN/UIN* >

1.	Legal Name				
2.	Trade Name, if any				
3.	Constitution of Business				
4.	Address of Principal Place of Business				
5.	Date of Liability	DD/MM/ YYYY			
6.	Period of Validity	From	DD/MM/YYYY	То	DD/MM/YYYY
	(Applicable only in case of Non-Resident taxable person or Casual taxable person)				
7.	Type of Registration				
8.	8. Particulars of Approving Authority				
Centre		State			
Signature					
Name					
Designation					
Office					
9. Date of issue of Certificate					
Note: The registration certificate is required to be prominently displayed at all places of business in the State.					



Goods and Services Tax Identification Number

Details of Additional Places of Business

Legal Name

Trade Name, if any

Total Number of Additional Places of Business in the State

Sr. No.	Address		
1			
2			
3			

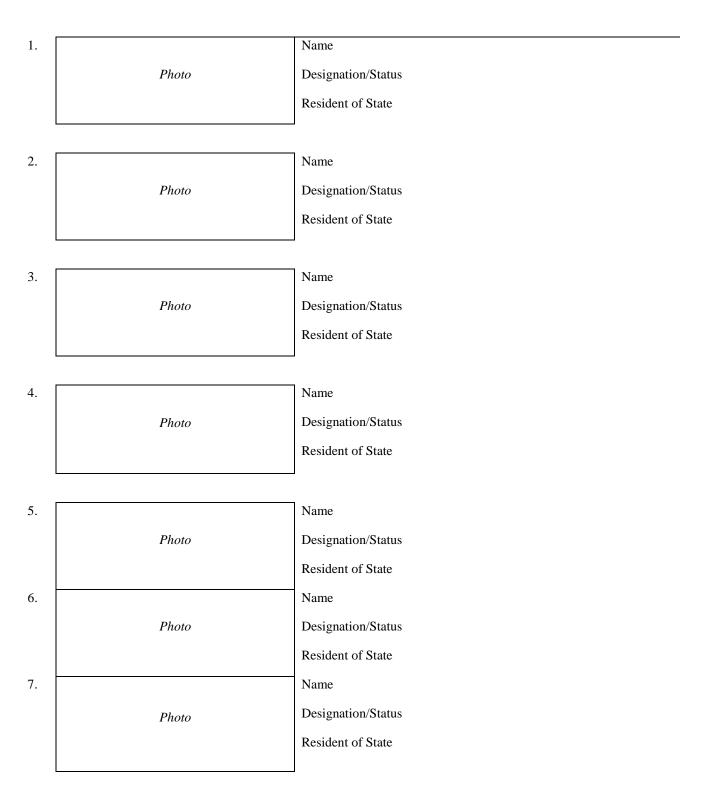


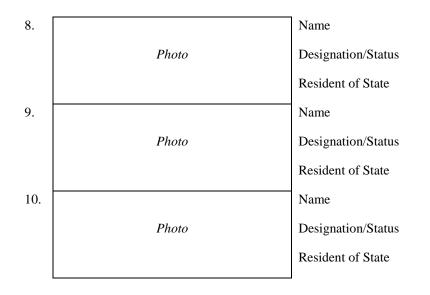
Goods and Services Tax Identification Number

Legal Name

Trade Name, if any

Details of <Proprietor / Partners / Karta / Managing Director and whole-time Directors / Members of the Managing Committee of Association of Persons / Board of Trustees etc.>





[See rule 12(1)]

Application for Registration as Tax Deductor at source (u/s 51) or Tax Collector at source (u/s 52)

State /UT-

District -

Part –A

(i)	Legal Name of the Tax Deductor or Tax Collector(As mentioned in Permanent Account Number/ Tax Deduction and Collection Account Number)								
(ii)	Permanent Account Number								
	(Enter Permanent Account Number of the Business; Permanent Account Number of Individual in case of Proprietorship concern)								
(iii)) Tax Deduction and Collection Account Number								
	(Enter Tax Deduction and Colle not available)	ection A	ccount	t Number, if Perman	nent Accour	nt Number is			
(iv)	Email Address								
(v)	Mobile Number								
Note -	Information submitted above is s	ubject to	onlin	e verification before	e proceedin	ng to fill up Part-B.			
				Part –B					
1	Trade Name, if any								
2	Constitution of Business (Please	e Select	the Ap	ppropriate)					
(i) Pro	prietorship		(ii)	Partnership					
(iii) Hi	ndu Undivided Family		(iv)) Private Limited C	ompany				
(v) Pu	blic Limited Company		(vi)) Society/Club/Trus	/Club/Trust/Association of Persons				
(vii) G	overnment Department		(vii	ii) Public Sector Un	dertaking				
(ix) Uı	limited Company		(x)	Limited Liability P	ability Partnership				
(xi) Lo	cal Authority		(xii	i) Statutory Body					
(xiii) H Partne	Foreign Limited Liability rship		(xi	v) Foreign Company	y Registere	d (in India)			
(xv) C	Others (Please specify)								
3	Name of the State				District				
4	Jurisdiction -	Stat	te			Centre			
		Sect etc.	or /Ci	ircle/ Ward /Charg	ge/Unit				
5	Type of registration				Tax Deduc	ctor O Tax Collector O			
6.	Government (Centre / State/Uni	on Terri	tory)		Center	O State/UT O			
7.	Date of liability to deduct/	collect t	ax	DD/MM/YYYY					

8.	(a) Address of p	principal place of business	S				
Building N	o./Flat No.			Floor No.			
Name of the	e Premises/Buildi	ng		Road/Street			
City/Town	n/Locality/Villag	ge		District			
Block/Talu	ka						
Latitude				Longitude			
State				PIN Code			
(b) Contact	Information						
Office Ema	il Address		Office Telep	hone number			
Mobile Nu	mber		Office Fax N	Number			
(c)	Nature of posse	ssion of premises					
	Own	Leased	Rented	Consent	Shared	(Others(specify)
9.	Have you obtain registrations un	ned any other der Goods and Serivces		Yes	No]	
	Tax in the same						
10	If Yes, mention Tax Identification	1 Goods and Services on Number					
11	IEC (Importer H applicable	Exporter Code), if					
12	Details of DDO	(Drawing and Disbursin	g Officer) / Pe	rson responsible f	for deducting ta	ax/collect	ing tax
Particulars							
Name		First Name		Middle Name		Last Na	ime
Father's Na	ime						
Photo							
Date of Bir	th	DD/MM/YY	YY	Gender		<male,< td=""><td>Female, Other></td></male,<>	Female, Other>
Mobile Nu	nber		Email address				
Telephone	No. with STD						
Designation /Status			Director Ide	ntification Numbe	er (if any)		
Permanent	Account Number		Aadhaar Nu	mber			
Are you a c	itizen of India?	Yes / No	Passport No.	. (in case of Forei	gners)		
Residential	Address	1	1				

Building No/Flat No	Flat No Floor No													
Name of the Premises/Building Locality/Village														
State			PIN Code											
[12A. Details of Bank Accounts (s) [Optional]														
Total number of Bank Accounts maintained by the applicant (Upto 10 Bank Accounts to be reported)														
Details of Bank Account 1							-							
Account Number														
Type of Account					IFSC									
Bank Name					1									
Branch Address	To be auto-po	opulated ((Edit mo	ode)										
Note-Add more bank accounts	s]9]
13. Details of Authorised Sign Checkbox for Primary Author Details of Signatory No. 1	ised Signatory						1.							
Particulars	First Name	M	iddle Na	ime			Las	t Nam	e					
Name														
Photo							T							
Name of Father														
Date of Birth	DD/MM/YY	YY Ge	ender				<ma< td=""><td>ıle, Fe</td><td>male,</td><td>Other:</td><td>></td><td></td><td></td><td></td></ma<>	ıle, Fe	male,	Other:	>			
Mobile Number		En	nail add	ress										
Telephone No. with STD		1					1							
Designation /Status					ctor Ider ber (if		tion							
Permanent Account Number		Aadhaar Nu			naar Nu	mber								
Are you a citizen of India?	Yes / No Passport No. (in case of foreigners)													
Residential Address (Within	n the Country)													
Building No/Flat No				Flo	or No									

⁹ Inserted vide Notf no. 31/2019 – CT dt. 28.06.2019

	of the Premises/Building	Road/Street	
City/	Fown/Locality/Village	District	
State		PIN Code	
Block	/Taluka		
Note – A	Add more		
14.	Consent		
		r number <pre-filled aadhar="" based="" number<br="" on="">ork" to obtain my details from UIDAI for the p</pre-filled>	
	to "Goods and Services Tax Netw and Services Tax Network" has in	ork" to obtain my details from UIDAI for the p formed me that identity information would only	purpose of authentication. "Goods by be used for validating identity of
	to "Goods and Services Tax Netw and Services Tax Network" has in	ork" to obtain my details from UIDAI for the p	purpose of authentication. "Goods by be used for validating identity of
15.	to "Goods and Services Tax Netw and Services Tax Network" has in	ork" to obtain my details from UIDAI for the p formed me that identity information would only	purpose of authentication. "Goods by be used for validating identity of
15.	to "Goods and Services Tax Netw and Services Tax Network" has in the Aadhar holder and will be sha Verification I hereby solemnly affirm and dec	ork" to obtain my details from UIDAI for the p formed me that identity information would only red with Central Identities Data Repository on lare that the information given herein above i	burpose of authentication. "Goods by be used for validating identity of aly for the purpose of authentication.
15.	to "Goods and Services Tax Netw and Services Tax Network" has in the Aadhar holder and will be sha Verification	ork" to obtain my details from UIDAI for the p formed me that identity information would only red with Central Identities Data Repository on lare that the information given herein above i	burpose of authentication. "Goods by be used for validating identity of ally for the purpose of authentication. is true and correct to the best of my
15.	to "Goods and Services Tax Netw and Services Tax Network" has in the Aadhar holder and will be sha Verification I hereby solemnly affirm and dec	ork" to obtain my details from UIDAI for the p formed me that identity information would only red with Central Identities Data Repository on lare that the information given herein above i	burpose of authentication. "Goods by be used for validating identity of ally for the purpose of authentication. is true and correct to the best of my
15.	to "Goods and Services Tax Netw and Services Tax Network" has in the Aadhar holder and will be sha Verification I hereby solemnly affirm and dec knowledge and belief and nothing	ork" to obtain my details from UIDAI for the p formed me that identity information would only red with Central Identities Data Repository on lare that the information given herein above i	burpose of authentication. "Goods by be used for validating identity of ally for the purpose of authentication. is true and correct to the best of my (Signature)
15.	to "Goods and Services Tax Netw and Services Tax Network" has in the Aadhar holder and will be sha Verification I hereby solemnly affirm and dec knowledge and belief and nothing	ork" to obtain my details from UIDAI for the p formed me that identity information would only red with Central Identities Data Repository on lare that the information given herein above i has been concealed therefrom	burpose of authentication. "Goods by be used for validating identity of aly for the purpose of authentication. is true and correct to the best of my (Signature)

List of documents to be uploaded (not applicable to a department or establishment of the Central Government or State Government or Local Authority or Governmental agencies):-

Proof of Principal Place of Business:

(a) For Own premises -

Any document in support of the ownership of the premises like latest Property Tax Receipt or Municipal Khata copy or copy of Electricity Bill.

(b) For Rented or Leased premises -

A copy of the valid Rent / Lease Agreement with any document in support of the ownership of the premises of the Lessor like Latest Property Tax Receipt or Municipal Khata copy or copy of Electricity Bill.

(c) For premises not covered in (a) and (b) above –

A copy of the Consent Letter with any document in support of the ownership of the premises of the Consenter like Municipal Khata copy or Electricity Bill copy. For shared properties also, the same documents may be uploaded.

(d) For rented/leased premises where the Rent/lease agreement is not available, an affidavit to that effect along with any document in support of the possession of the premises like copy of Electricity Bill.

(e) If the principal place of business is located in an Special Economic Zone or the applicant is an Special Economic Zone developer, necessary documents/certificates issued by Government of India are required to be uploaded.

Instructions for submission of application for registration as Tax Deductor/Tax Collector.

1. Enter name of Tax Deductor/Tax Collector as recorded on Tax Deduction and Collection Account Number/ Permanent Account Number of the Business. Tax Deduction and Collection Account Number/Permanent Account Number shall be verified with Income Tax database.

2. Provide Email Id and Mobile Number of DDO (Drawing and Disbursing Officer) / Person responsible for deducting tax/collecting tax for verification and future communication which will be verified through One Time Passwords to be sent separately, before filling up of the application.

3. Person who is acting as DDO/ Person deducting/collecting tax can sign the application.

4. The application filed by undermentioned persons shall be signed digitally.

Sr. No	Type of Applicant	Digital Signature required
1.	Private Limited Company	Digital Signature Certificate(DSC) class 2 and above
	Public Limited Company	
	Public Sector Undertaking	
	Unlimited Company	
	Limited Liability Partnership	
	Foreign Company	
	Foreign Limited Liability Partnership	
2.	Other than above	Digital Signature Certificate class 2 and above, e-Signature or any other mode as specified or as may be notified.

5. All information relating to Permanent Account Number, Aadhaar, Director Identification Number, Challan Identification Number shall be validated online by the system and Acknowledgment Receipt Number will be generated after successful validation of all the filled information.

6. Status of the application filed online can be tracked on the Common portal.

7. No fee is payable for filing application for registration.

8. Authorised shall not be a minor.

[See rule 12(3)]

Reference No

То Name: Address: Application Reference No. (ARN) (Reply)

Order of Cancellation of Registration as Tax Deductor at source or Tax Collector at source

This has reference to the show-cause notice issued vide Reference Number dated for cancellation of registration under the Act.

Whereas no reply to show cause notice has been filed; or Whereas on the day fixed for hearing you did not appear; or Whereas your reply to the notice to show cause and submissions made at the time of hearing have been examined. The undersigned is of the opinion that your registration is liable to be cancelled for the following reason(s).

1.

2.

The effective date of cancellation of registration is <<DD/MM/YYYY >>.

You are directed to pay the amounts mentioned below on or before ----- (date) failing which the amount will be recovered in accordance with the provisions of the Act and rules made thereunder. (This order is also available on your dashboard).

Head	Integrated tax	Central tax	State tax	UT Tax	Cess
Tax					
Interest					
Penalty					
Others					
Total					

Signature Name

Designation Jurisdiction

Date:

Date:

[See rule 13(1)]

Application for Registration of Non Resident Taxable Person

<u>Part – A</u>

State /UT –

District -

(i)	Legal Name of the Non-Resident Taxable Person	
(ii)	Permanent Account Number of the Non-Resident Taxable person, if any	
(iii)	Passport number, if Permanent Account Number is not available	
(iv)	Tax identification number or unique number on the basis of which the entity is identified by the Government of that country	
(v)	Name of the Authorised Signatory (as per Permanent Account Number)	
(vi)	Permanent Account Number of the Authorised Signatory	
(vii)	Email Address of the Authorised Signatory	
(viii)	Mobile Number of the Authorised Signatory (+91)	
Note-	Relevantinformation submitted above is subject to online verification, where practicable, before	e proceeding to fill
up Pa		r r r r r r r r r r r r r r r r r r r
ирга	и- D .	

<u>Part -B</u>

1.	Details of Authorised Signator	y (should be a resident of India)					
	First Name	Middle Name	Last Name					
	Photo							
	Gender		Male / Female / Others					
	Designation							
	Date of Birth		DD/MM/YYYY					
	Father's Name							
	Nationality							
	Aadhaar							
	Address of the Authorised sign	natory.	Address line 1					
			Address Line 2					
			Address line 3					
2.	Period for which registration	From	То					

	is required		DD/MN	Μ/ΥΥΥ	ΥY	DD/MM/YYYY					
3			Estimated Tu	ırnover	r(Rs.)	Estimat	ed Tax	Liability (Ne	(Net) (Rs.)		
5	Turnover Details	;	Intra- State	Inter -	-State	Central Tax	State Tax	UT Tax	Integrated Tax	Cess	
	Address of Non	Posidant taxah	la narson in th		nter of Ori	ain					
	Address of Non-Resident taxable person in the Country of Origin (In case of business entity - Address of the Office)										
	Address Line 1			iiiee)							
	Address Line 2										
4	Address Line 3										
	Country (Drop Down)										
	Zip Code										
	E mail Address										
	Telephone Numb	ber									
	Address of Principal Place of Business in India										
-	Building No./Flat No.				Floor No.						
	Name of the Premises/Building]	Road/Street						
	City/Town/Village/Locality				District						
5	Block/Taluka										
	Latitude]	Longitude						
	State]	PIN Code						
	Mobile Number			ŗ	Telephone Number						
	E mail Address]	Fax Number with STD						
	Details of Bank A	Account in Ind	ia	I							
6	Account			ŗ	Type of ac	count					
0	Number Bank Name		Duou als A dai	1					IESC		
		1.1	Branch Add	iress				-	IFSC		
7	Documents Uplo A customized list		required to be	e uploa	ded (refer	Instruct	ion) as j	per the field	values in the fo	rm	
8	Declaration I hereby solemn knowledge and b					-	erein al	bove is true		o the best of my	
									Signa		
	Place:							Name of Au	thorised Signat	ory	

Designation:

Note: Non-Resident taxable person is required to upload declaration (as per under mentioned format) along with scanned copy of the passport and photograph.

List of documents to be uploaded as evidence are as follows:-

Date:

1.	Proof of Principal Place of Business:
	(a) For own premises –
	Any document in support of the ownership of the premises like Latest Property Tax Receipt or
	Municipal Khata copy or copy of Electricity Bill.
	(b) For Rented or Leased premises –
	A copy of the valid Rent / Lease Agreement with any document in support of the ownership of the promises of the Lesser like letest Property Tex Reseint or Municipal Khete environment of
	the premises of the Lessor like latest Property Tax Receipt or Municipal Khata copy or copy of Electricity Bill.
	(c) For premises not covered in (a) and (b) above –
	A copy of the Consent Letter with any document in support of the ownership of the premises of
	the Consenter like Municipal Khata copy or Electricity Bill copy. For shared properties also, the
	same documents may be uploaded.
2.	Proof of Non-resident taxable person:
	Scanned copy of the passport of the Non -resident taxable person with VISA details. In case of a
	business entity incorporated or established outside India, the application for registration shall be
	submitted along with its tax identification number or unique number on the basis of which the
	entity is identified by the Government of that country or it's Permanent Account Number, if available.
3	Bank Account related proof:
5	Scanned copy of the first page of Bank passbook or the relevant page of Bank Statement or
	Scanned copy of a cancelled cheque containing name of the Proprietor or Business entity, Bank
	Account No., MICR, IFSC and Branch details including code.
4	Authorisation Form:-
	For each Authorised Signatory mentioned in the application form, Authorisation or copy of Resolution of the Managing Committee or Board of Directors to be filed in the
	following format:Declaration for Authorised Signatory (Separate for each signatory) (Details of Proprietor/all Partners/Karta/Managing Directors and whole time Director/Members of Managing Committee of Associations/Board of Trustees etc.)I/We
	(name)being (Partners/Karta/Managing Directors and whole time Director/Members of Managing Committee of Associations/Board of Trustees etc.) of (name of
	registered person)hereby solemnly affirm and declare that < <name authorised<="" of="" td="" the=""></name>
	signatory, (status/designation)>> is hereby authorised, vide resolution no dated (Copy submitted herewith), to act as an authorised signatory for the business < <goods< td=""></goods<>
	and Services Tax Identification Number - Name of the Business>> for which
	application for registration is being filed under the Act. All his actions in relation to this
	business will be binding on me/ us. Signature
	of the person competent to sign
	Name:
	Designation/Status:
	(Name of the proprietor/Business Entity)
	Acceptance as an authorised signatoryAcceptance as an authorised signatory
	I <<(Name of the authorised signatory>> hereby solemnly accord my acceptance to act as
	authorised signatory for the above referred business and all my acts shall be binding on the
	business.

Date:

Instructions for submission of application for registration as Non-Resident Taxable Person.

- 1. Enter Name of the applicant Non-Resident taxable person as recorded on Passport.
- 2. The applicant shall apply at least **Five** days prior to commencement of the business at the common portal.
- **3.** The applicant needs to provide Email Id and Mobile Number for verification and future communication which will be verified through One Time Passwords to be sent separately, before filling up Part-B of the application.
- 4. The applicant needs to upload the scanned copy of the declaration signed by theProprietor/all Partners /Managing Directors and whole time Director/Members of Managing Committee of Associations/Board of Trustees etc. in case the business declares a person as Authorised Signatory.
- 5. The application filed by the under-mentioned persons shall be signed digitally:-

Sr. No	Type of Applicant	Digital Signature required
1.	 Private Limited Company Public Limited Company Public Sector Undertaking Unlimited Company Limited Liability Partnership Foreign Company Foreign Limited Liability Partnership 	Digital Signature Certificate(DSC) class 2 and above
2.	Other than above	Digital Signature Certificate class 2 and above e-Signature or as may be notified

6. All information related to Permanent Account Number, Aadhaar, shall be online validated by the system and Acknowledgment Receipt Number will be generated after successful validation of all filled up information.

7. Status of the application filed online can be tracked on the common portal.

8. No fee is payable for filing application for registration

9. Authorised signatory shall be an Indian national and shall not be a minor.

FORM GST REG-10¹⁰

[See rule 14(1)]

Application for registration of person supplying online information and data base access or retrieval services from a place outside India to a person in India, other than a registered person.

Part –A

(i)	Legal name of the person	
(ii)	Tax identification number or unique number on the basis of which the entity is identified by the Government of that country	
(iii)	Name of the Authorised Signatory	
(iv)	Email Address of the Authorised Signatory	
(v)	Name of the representative appointed in India, if any	
	(a) Permanent Account Number of the representative in India	
	(b) Email Address of the representative in India	
	(c) Mobile Number of the representative in India (+91)	
	Relevant information submitted above is subject to online verification, where preding to fill up Part-B.	practicable, before

Part -B

1.	Details of Authorised Sign	Details of Authorised Signatory					
	First Name Middle Name		Last Name				
	Photo						
	Gender Designation		Male / Female / Others				
	Date of Birth		DD/MM/YYYY				
	Father's Name						
	Nationality						
	Aadhaar, if any						
	Address of the Authorised	Signatory	Address line 1				

¹⁰ Substituted vide Notf no. 75/2017-CT dt 29.12.2017

					Address line 2	,		
					Address line 3			
2.	Date of commen India.	ncement of th	e online service		DD/MM/YYY	ΥY		
3	Uniform Resource Locators (URLs) of the website through which taxable services are provided: 1. 2. 3							
4	Jurisdiction		Center			Bengaluru Commission	Wes erate	t, CGST
	Details of Bank Account of representative in India(if appointed)							
5	Account Number			Тур	e of account			
	Bank Name		Branch Address				IFSC	
	Documents Uplo	aded						
6	A customized list form	t of documents	required to be	uplo	aded (refer In	struction) as	per the fiel	ld values in the
	Declaration I hereby solemnly of my knowledge		-		-		rue and co	rrect to the best
7	<i>I</i> , hereby declare that <i>I</i> am authorised to sign on behalf of the Registrant. <i>I</i> would charge and collect tax liable from the non-assesse online recipient located in taxable territory and deposit the same with Government of India. Signature							
	Place:				Name of	Authorised S	ignatory:	
	Date:		Designa	tion:				
	Note: Applicant	will require to	upload declarat	tion	(as per under	mentioned f	format)	

Note: Applicant will require to upload declaration (as per under mentioned formal along with scanned copy of the passport and photograph.

List of documents to be uploaded as evidence are as follows:-

1.	Proof of Place of Business of representative in India, if any:
	(a) For own premises –
	Any document in support of the ownership of the premises like Latest Property Tax
	Receipt or Municipal Khata copy or copy of Electricity Bill.
	(b) For Rented or Leased premises –
	A copy of the valid Rent / Lease Agreement with any document in support of the
	ownership of the premises of the Lessor like Latest Property Tax Receipt or Municipal
	Khata copy or copy of Electricity Bill. (c) For premises not covered in (a) and (b) above –
	A copy of the Consent Letter with any document in support of the ownership of the
	premises of the Consenter like Municipal Khata copy or Electricity Bill copy. For shared
	properties also, the same documents may be uploaded.
2.	Proof of :
	Scanned copy of the passport of the Non -resident tax payer with VISA details. In case of
	Company/Society/LLP/FCNR/ etc. person who is holding power of attorney with
	authorisation letter.
	Scanned copy of Certificate of Incorporation if the Company is registered outside India or
	in India Scanned copy of License is issued by origin country
	Scanned copy of Clearance certificate issued by Government of India
3	Bank Account Related Proof:
5	Scanned copy of the first page of Bank passbook / one page of Bank Statement
	Opening page of the Bank Passbook held in the name of the Proprietor / Business
	Concern – containing the Account No., Name of the Account Holder, MICR and IFSC
	and Branch details.
4.	Scanned copy of documents regarding appointment as representative in India, if
	applicable
5.	Authorisation Form:-
5.	For Authorised Signatory mentioned in the application form, Authorisation or copy of
	Resolution of the Managing Committee or Board of Directors to be filed in the following
	format:
	Declaration for Authorised Signatory (Separate for each signatory)
	I (Managing Director/Whole Time Director/CEO or Power of Attorney holder) hereby
	solemnly affirm and declare that < <name authorised="" of="" signatory="" the="">> to act as an</name>
	authorised signatory for the business << Name of the Business>> for which application
	for registration is being filed/ is registered under the Central Goods and Service Tax Act,
	2017.
	All his actions in relation to this business will be binding on me/ us.
	Signatures of the persons who is in charge.
	S. No. Full Name Designation/Status Signature
	1.
	Acceptance as an authorised signatory
	$I \ll I \ll I$ authorised signatory hereby solemnly accord my acceptance to act as
	authorised signatory for the above referred business and all my acts shall be binding on
	the business.
	Signature of Authorised Signatory
	Signature of Authorised Signatory Place

Instructions -

- 1. If authorised signatory is not based in India, authentication through digital signature certificate shall not be mandatory for such persons. The authentication will be done through Electronic Verification Code (EVC).
- 2. Appointed representative in India shall have the meaning as specified under section 14 of Integrated Goods and Services Tax Act, 2017.

[See rule 15(1)]

Application for extension of registration period by casual / non-resident taxable person

1.	GSTIN						
2.	Name (Legal)						
3.	Trade Name, if any						
4.	Address						
5.	Period of Validity (orig	ginal)	From	m		То	
			DD/MM/	YYYY	D	D/MM/YYY	Y
6.	Period for which exten	sion is requested.	From	m		То	
		DD/MM/	YYYY	Γ	D/MM/YYY	Y	
7.	Turnover Details for the extended period (Rs.)		Estimated T (Rs.)	'ax Liabilit	y (Net) fo	or the extended	ed period
	Inter- State	Intra-State	Central Tax	State Tax	UT Tax	Integrated Tax	Cess
8.	Payment details						
	Date	CIN	BR	N		Amount	
9.	Declaration - I hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom.						
Place Date:	-	Signatu	Name o	of Authorise ation / Statu	-	ry:	

Instructions for submission of application for extension of validity

1. The application can be filed online before the expiry of the period of validity.

2. The application can only be filed when advance payment is made.

3. After successful filing, Application Reference Number will be generated which can be used to track the status of the application.

[See rule 16(1)]

Reference Number -

Date:

To (Name): (Address): Temporary Registration Number

Order of Grant of Temporary Registration/ Suo Moto Registration

Whereas the undersigned has sufficient reason to believe that you are liable for registration under the Act, and therefore, you are hereby registered on a temporary basis. The particulars of the business as ascertained from the business premises are given as under:

		Details of person to whom temporary re	egistration granted
1.	Name and Leg	al Name, if applicable	
2.	Gender		Male/Female/Other
3.	Father's Name		
4.	Date of Birth		DD/MM/YYYY
5.	Address of the Person	Building No./ Flat No. Floor No. Name of Premises/ Building Road/ Street Town/City/Locality/ Village Block / Taluka District State PIN Code	
6.	Permanent Adavailable	ccount Number of the person, if	
7.	Mobile No.		
8.	Email Address		
9.	Aadhaar No./ G	./ Passport No./Driving License No./ Dther)	
10.	Reasons for ter	nporary registration	

11.	Effective date o	f registratio	on / tempor	rary II	D								
12.	Registration No	. / Tempora	ry ID										
(Uploa	Upload of Seizure Memo / Detention Memo / Any other supporting documents)												
	< <you 90="" application="" are="" days="" directed="" file="" for="" hereby="" issue="" of="" order="" proper="" registration="" the="" this="" to="" within="">></you>												
l	Signature												
Place			<	<< Na	me of the	Office	r>>:						
Date:						De	signa	tion/	Jurisc	lictio	n:		
Not	Note: A copy of the order will be sent to the corresponding Central/ State Jurisdictional Authority.												
[13. De	etails of Bank Acc	counts (s) [C	Optional]										
	Total number of Bank Accounts maintained by the applicant (Upto 10 Bank Accounts to be reported)												
L			Detail	s of E	ank Acco	ount 1							
Ac	count Number												
Ту	pe of Account		I						IFSC	2		<u> </u>	<u> </u>
	Bank Name				I								
B	ranch Address			То	be auto-p	oopulate	ed (E	dit m	ode)				
Note-A	Note-Add more bank accounts]11												

¹¹ Inserted vide Notf no. 31/2019 – CT dt. 28.06.2019

[See Rule 17]

Application/Form for grant of Unique Identity Number (UIN) to UN Bodies/ Embassies /others

State /UT –

District –

PART A

(i)	Name of the Entity	
(ii)	Permanent Account Number (PAN) of entity (Not applicable for entities	
	specified in clause (a) of sub-section (9) of section 25 of the Act)	
(iii)	Name of the Authorised Signatory	
(iv)	PAN of Authorised Signatory	
	(Not applicable for entities specified in clause (a) of sub-section (9) of section 25 of the Act)	
(v)	Email Address of the Authorised Signatory	
(vi)	Mobile Number of the Authorised Signatory (+91)	

PART B

1.	Type of Entity (Choose one)	UN Body	Embassy	Other Person	
2.	Country	L			
2A.	Ministry of External Affairs, Go India' Recommendation (if app)		Letter No.	Date	
3.	Notification details		Notification No.	Date	
4.	Address of the entity in [respec	ct of which the ce	ntralized UIN is sou	ught] ¹²	
	Building No./Flat No.		Floor No.		
	Name of the Premises/Building		Road/Street		
	City/Town/Village		District		
	Block/Taluka				
	Latitude		Longitude		
	State		PIN Code		

¹² Substituted for "State" vide Notf no. 75/2017-CT dt 29.12.2017

	Contact Information					
	Email Address		Telephone number			
	Fax Number		Mobile Number			
7.	Details of Authorized Sig	gnatory, if applicable				
	Particulars	First Name	Middle Name	Last name		
	Name					
	Photo					
	Name of Father					
	Date of Birth	DD/MM/YYYY	Gender	<male, female,<br="">Other></male,>		
	Mobile Number		Email address			
	Telephone No.					
	Designation /Status		Director Identification Number (if any)	n		
	PAN (Not applicable for entities specified in clause (a) of sub- section (9) of section 25 of the Act)		Aadhaar Number (Not applicable for entities specified in clause (a) of sub- section (9) of section 25 of the Act)	1		
	Are you a citizen of India?	Yes / No	Passport No. (in cas of foreigners)	e		
	Residential Address					
	Building No/Flat No		Floor No			
	Name of the Premises/Building		Road/Street			
	Town/City/Village		District			
	Block/Taluka					
	State		PIN Code			
8	Bank Account Details (a	add more if required)				
	Account Number		Type of Account			
	IFSC		Bank Name			
	Branch Address		1	L		

9.	Documents Uploaded
	The authorized person who is in possession of the documentary evidence shall upload the scanned copy of such documents including the copy of resolution / power of attorney, authorizing the applicant to represent the entity.
	Or
	The proper officer who has collected the documentary evidence from the applicant shall upload the scanned copy of such documents including the copy of resolution / power of attorney, authorizing the applicant to represent the UN Body / Embassy etc. in India and link it along with the UIN generated and allotted to respective UN Body/ Embassy etc.
11.	Verification
	I hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom.

Place: (Signature)

Date:

Name of Authorized Person:

Or

Place: Date: Name of Proper Officer: Designation: Jurisdiction:

(Signature)

Instructions for submission of application for registration for UN Bodies/ Embassies/others notified by the Government.

- Every person required to obtain a unique identity number shall submit the application electronically [or otherwise]¹³.
- Application shall be filed through Common Portal or registration can be granted suomoto by proper officer.
- The application filed on the Common Portal is required to be signed electronically or through any other mode as specified by the Government.
- The details of the person authorized by the concerned entity to sign the refund application or otherwise, should be filled up against the "Authorised Signatory details" in the application.
- PAN / Aadhaar will not be applicable for entities specified in clause (a) of subsection (9) of section 25 of the Act.

¹³ Inserted vide Notf no. 75/2017-CT dt 29.12.2017

[See rule 19(1)]

Application for Amendment in Registration Particulars

(For all types of registered persons)

1. GSTIN	I/UIN			
2. Name	of Business			
3. Type of	f registration			
4. Amen	dment summary			
Sr. No	Field Name	Effective	Data	Deccord(c)
Sr. NO	Field Name	(DD/MM		Reasons(s)
			/1111)	
~ ~				
5. List of	f documents uploaded			
(a)				
(b)				
(c)				
•••				
6. Decla	ration			
I hereby	solemnly affirm and declare t	hat the informa	tion given	herein above is true and correct to the best
of my kno	wledge and belief and nothin	g has been con	cealed the	refrom
		Signature		
	Place:	Signature	, ,	Name of Authorised Signatory
		Date: Designation	ation / Stat	c .

- 1. Application for amendment shall be submitted online.
- 2. Changes relating to Name of Business, Principal Place of Business, additional place(s) of business and details of partners or directors, karta, Managing Committee, Board of Trustees, Chief Executive Officer or equivalent, responsible for day to day affairs of the business which does not warrant cancellation of registration, are core fields which shall be approved by the Proper Officer after due verification.
- 3. For amendment in Non-Core fields, approval of the Proper Officer is not required.
- 4. Where a change in the constitution of any business results in change of the Permanent Account Number of a registered person, the said person shall be required to apply for fresh registration.
- 5. Any change in the mobile number or the e-mail address of authorised signatory as amended from time to time, shall be carried out only after online verification through the common portal.
- 6. All information related to Permanent Account Number, Aadhaar, Director Identification Number, Challan Identification Number shall be validatedonline by the system and ApplicationReference Number (ARN) will be generated after successful validation of necessary field.
- 7. Status of the application can be tracked on the common portal.
- 8. No fee is payable for submitting application for amendment.
- 9. Authorised signatory shall not be a minor.

Reference Number - <<>>

Date - DD/MM/YYYY

To (Name) (Address) Registration Number (GSTIN / UIN)

Application Reference No. (ARN)

 $Dated-DD\!/MM\!/YYYY$

Order of Amendment

This has reference to your application number----- dated ---- regarding amendment in registration particulars. Your application has been examined and the same has been found to be in order. The amended certificate of registration is available on your dashboard for download.

Signature

Name Designation

Jurisdiction

Date Place

[See rule 20]

Application for Cancellation of Registration

1	GSTIN				
2	Legal name				
3	Trade name, if any				
	-				
4	Address of Principal Place of Business				
5	Address for future correspondence	Building No./ Flat No.		Floor No.	
	(including email, mobile telephone,	Name of Premises/ Building		Road/ Street	
	fax)	City/Town/ Village		District	
		Block/Taluka			
		Latitude		Longitude	
		State		PIN Code	
		Mobile (with country code)		Telephone	
		email		Fax Number	
6.	Reasons for Cancellation (Select one)	 Discontinuance /Closure of Ceased to be liable to pay ta Transfer of business on a amalgamation, merger/dem lease or otherwise disposed Change in constitution o leading to change in Account Number Death of Sole Proprietor Others (specify) 	x account of erger, sale, of etc. f business Permanent		
7.		erger of business [and change in correct, amalgamated, transferred, etc		change in PAN] ¹⁴ , part	ticulars of registration
(i)	Goods and Services Tax Identification Number				
(ii)	(a) Name (Legal)				
	(b) Trade name, if any				
(iii)	Address of Principal Place of Business	Building No./ Flat No.		Floor No.	
		Name of Premises/ Building		Road/ Street	

¹⁴ Inserted *vide* Notf no. 60/2018 – CT dated 30.10.2018

Biock/Taluka Image: State Latitude Longitude Image: State Longitude Image: State Image: State <thimage: state<="" th=""> <thimage: state<="" th=""></thimage:></thimage:>		City/Town/ Village					District		
Image: State Image: State Price Price Price Mobile (with country code) mail Telephone Image: State		Block/Taluka					_		
Image: constrained in finished goods Image: constrained in fin		Latitude					Longitude		
Image: state in the state			State				PIN Code		
Note Date from which registration is to be cancelled. <dd mm="" yyyy=""> 9 Particulars of last Return Filed </dd>			Mobile (with country	code)			Telephone		
9 Particulars of last Return Filed Image field (i) Tax period Image field I			email				Fax Numb	ber	
(i) Tax period (ii) Application Reference Number (iii) Date (iii)	8.	Date from which registration is to be cancelled.		d.	<dd <="" td=""><td colspan="4"><dd mm="" yyyy=""></dd></td></dd>	<dd mm="" yyyy=""></dd>			
(ii) Application Reference Number (iii) Date 10. Amount of tax payable in respect of inputs/capital goods held in stock on the effective date of cancellation of registration. Imput Section Preserve in the stock on the effective date of cancellation of registration. Input Tax Credit/Tax Payable (whichever is higher) (Rs.) Imputs contained in semi-finished goods Imput Section (Rs.) Integrated Tax Cess Inputs contained in semi-finished goods Imput Section (Rs.) Integrated Tax Cess Capital Goods/Plant and machinery Imput Section (Rs.) Integrated Tax Cess 11. Debit Entry No. Central Tax State Tax UT Tax Integrated Tax Cess 1. Sub-Total Tax State Tax UT Tax Integrated Tax Cess 1. Sub-Total Tax State Tax UT Tax Integrated Tax Cess 1. Sub-Total Tax State Tax UT Tax Integrated Tax Cess 1. Sub-Total Tax State Tax UT Tax Integrated Tax Cess 1. Sub-Total Tax State Tax UT Tax Integrated	9	Particulars of last Ret	urn Filed						
	(i)	Tax period							
			e Number						
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Inputs contained in finished goods Imputs contained in finished goods Imputs contained in finished goods Capital Goods/Plant and machinery Imputs contained in finished goods Imputs contained in finished goods Imputs contained in finished goods Total Imputs contained in finished goods 11. Details of tax paid if any Payment from Cash Ledger Imputs contained in finished goods Cess 1. Imputs contained in finished goods Central Tax State Tax UT Tax Integrated Tax Cess 1. Imputs contained from ITC Ledger Imputs contained from ITC Ledger Imputs contained from Tax Cess Imputs contained from Tax Imputs contained from Tax Imputs contained from Tax Cess Imputs contained from Tax Imputs contained from Tax Imputs contained from Tax Cess Imputs contained from Tax Imputs contained from Tax Imputs contained from Tax Imputs contained from Tax Imputs containe from Tax Imputs contained		Inputs							
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Total Image: constraint of the payment from Cash Ledger 11. Details of tax paid, if any. Sr. No. Debit Entry No. Central Tax State Tax UT Tax Integrated Tax Cess 1. Integrated Tax State Tax UT Tax Integrated Tax Cess 1. Integrated Tax State Tax UT Tax Integrated Tax Cess 2. Integrated Integrated Integrated Cess Integrated Cess 2. Integrated Integrated Integrated Integrated Cess 3.ub-Total Integrated Integrated Cess Integrated Cess 1. Integrated Integrated Integrated Cess Integrated In		Inputs contained in	n finished goods						
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Payment from ITC Ledger Sr. No. Debit Entry No. Central Tax State Tax UT Tax Integrated Tax Cess 1.		2.							
Sr. No. Debit Entry No. Central Tax State Tax UT Tax Integrated Tax Cess 1.			Sub-Total						
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2. Sub-Total Image: Constraint of the second s		Sr. No.	Debit Entry No.		Stat	e Tax	UT Tax	-	Cess
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knowledge and belief and nothing has been concealed therefrom. Signature of Authorised Signatory	13. V	erification							
					-	ein above	is true and cor	rect to the best	of my/our
Place Name of the Authorised Signatory			Sign	ature of Au	thorised Si	gnatory			
	1								

Instructions for filing of Application for Cancellation

- A registered person seeking cancellation of his registration shall electronically submit an application including details of closing stock and liability thereon along with relevant documents, on common portal.
- The following personsshall digitally sign application for cancellation, as applicable:

Constitution of Business	Person who can digitally sign the application
Proprietorship	Proprietor
Partnership	Managing / Authorised Partners
Hindu Undivided Family	Karta
Private Limited Company	Managing / Whole-time Directors/ Chief Executive Officer
Public Limited Company	Managing / Whole-time Directors/ Chief Executive Officer
Society/ Club/ Trust/ AOP	Members of Managing Committee
Government Department	Person In charge
Public Sector Undertaking	Managing / Whole-time Directors/ Chief Executive Officer
Unlimited Company	Managing / Whole-time Directors/ Chief Executive Officer
Limited Liability Partnership	Designated Partners
Local Authority	Chief Executive Officer or Equivalent
Statutory Body	Chief Executive Officer or Equivalent
Foreign Company	Authorised Person in India
Foreign Limited Liability Partnership	Authorised Person in India
Others	Person In charge

In case of death of sole proprietor, application shall be made by the legal heir / successor $[manually]^{15}$ before the concerned tax authorities. The new entity in which the applicant proposes to amalgamate itself shall register with the tax authority before submission of the application for cancellation. This application shall be made only after that the new entity is registered.

Before applying for cancellation, please file **your tax return due** for the tax period in which the effective date of surrender of registration falls [or furnish an application to the effect that no taxable supplies have been made during the intervening period (i.e. from the date of registration to the date of application for cancellation of registration)]¹⁶.

• Status of the Application may be tracked on the common portal.

¹⁵ Omitted *vide* Notf no. 60/2018 – CT dated 30.10.2018

¹⁶ Inserted *vide* Notf no. 60/2018 – CT dated 30.10.2018

- No fee is payable for filing application for cancellation.
- After submission of application for cancellation of registration, the registered personshall make payment, if not made at the time of this application, and shall furnish final return as provided in the Act.
- The registered personmay also update his contact address and update his mobile number and e mail address.

[See rule 22(1)]

Reference No. -

<< Date >>

To Registration Number (GSTIN/UIN) (Name) (Address)

Show Cause Notice for Cancellation of Registration

Whereas on the basis of information which has come to my notice, it appears that your registration is liable to be cancelled for the following reasons: -

1

2

3

••••

 \Box You are hereby directed to furnish a reply to this notice withinseven working days from the date of service of this notice .

 \Box You are hereby directed to appear before the undersigned on DD/MM/YYYY at HH/MM If you fail to furnish a reply within the stipulated date or fail to appear for personal hearing on the appointed date and time, the case will be decided ex parte on the basis of available records and on merits

Place: Date:

Signature

< Name of the Officer> Designation Jurisdiction

[Note: - Your registration stands suspended with effect from ------ (date).] ¹⁷

 $^{^{\}rm 17}$ Inserted vide Notf no. 03/2019-CT dt. 29.01.2019 wef 01.02.2019

[See rule 22(2)]

Reply to the Show Cause Notice issued for cancellation for registration

1.	Reference No. of Notice		Date of issue	
2.	GSTIN / UIN			<u> </u>
3.	Name of business (Legal)			
4.	Trade name, if any			
5.	Reply to the notice			
6.	List of documents uploaded			
7.	Verification	I		
	Ι		hereby solemn	ly affirm and declare that
	the information given hereinal		rect to the best of	my knowledge and belief
	and nothing has been concealed	ed therefrom.		
	Signature of Authorised Signa	tory		
		Name		
	Designation/Status			
	Place			
	Date			

[See rule 22(3)]

Reference No. -To Name Address GSTIN / UIN

Application Reference No. (ARN)

Date

Date

Order for Cancellation of Registration

This has reference to your reply dated ---- in response to the notice to show cause dated -----.

 \Box Whereas no reply to notice to show cause has been submitted; or

 \Box Whereas on the day fixed for hearing you did not appear; or

 \Box Whereas the undersigned has examined your reply and submissions made at the time of hearing,

and is of the opinion that your registration is liable to be cancelled for following reason(s).

1.

2.

The effective date of cancellation of your registration is <<DD/MM/YYYY >>.

Determination of amount payable pursuant to cancellation:

Accordingly, the amount payable by you and the computation and basis thereof is as follows: The amounts determined as being payable above are without prejudice to any amount that may be found to be payable you on submission of final return furnished by you.

You are required to pay the following amounts on or before ----- (date) failing which the amount will be recovered in accordance with the provisions of the Act and rules made thereunder.

Head	Central Tax	State Tax	UT Tax	Integrated Tax	Cess
Tax					
Interest					
Penalty					
Others					
Total					

Place:

Date:

Signature < Name of the Officer> Designation Jurisdiction

FORM GST REG-20¹⁸

[See rule 22(4)]

Reference No. -

Date -

То

Name Address GSTIN/UIN

Show Cause Notice No.

Date-

Order for dropping the proceedings for cancellation of registration

This has reference to your reply filed vide ARN ------ dated ----- in response to the show cause notice referred to above. Upon consideration of your reply and/or submissions made during hearing, the proceedings initiated for cancellation of registration stands vacated for the following reasons:

<<text>>

or

The above referred show cause notice was issued for contravention of the provisions of clause (b) or clause (c) of sub-section (2) of section 29 of the Central Goods Services Tax Act, 2017. As you have filed all the pending returns which were due on the date of issue of the aforesaid notice, and have made full payment of tax along with applicable interest and late fee, the proceedings initiated for cancellation of registration are hereby dropped.

Signature < Name of the Officer>

Designation Jurisdiction

Place: Date:

[Note: - Suspension of registration stands revoked with effect from ------ (date).]¹⁹

¹⁸ As substituted vide Notf no. 39/2018-CT, dt. 04.09.2018

¹⁹ Inserted vide Notf no. 03/2019-CT dt. 29.01.2019 wef 01.02.2019

[See rule 23(1)]

Application for Revocation of Cancellation of Registration

1.	GSTIN (cancelled)					
2.	Legal Name					
3.	Trade Name, if any					
4.	Address					
	(Principal place of b	usiness)				
5.	Cancellation Order N	No.		Date –		
6	Reason for cancellat	ion				
7	Details of last return	filed	I			
	Period of Return		Application Reference Number	Dat	e of filing	DD/MM/YYY Y
8	Reasons for revocati cancellation	on of	Reasons in brief. attachment)	(Detailed rea	asoning can	be filed as an
9	Upload Documents		I			
10.	Verification					
			are that the information nd nothing has been co			and correct to the
				Sig	gnature of Au	thorised Signatory
					(first name	Full Name , middle, surname)
						Designation/Status
	Place					
	Date					
	Instructions for	submission o	f application for revo	cation of can	cellation of r	egistration

- instructions for submission of application for revocation of cancenation of registration
- A person, whose registration is cancelled by the proper officer on his own motion, may apply for revocation of cancellation of registration, within thirty days from the date of service of the order of cancellation of registration at the common portal No application for revocation shall be submitted if the registration has been cancelled for the failure to furnish returns unless such returns are furnished and any amount due as tax in terms of such returns has been paid along with any amount payable towards interest, penalty and late fee payable in respect of the said returns.
- Any change in the mobile number or the e-mail address of authorised signatory submitted as amended from time to time, shall be carried out only after online verification through the common portal in the manner provided
- Status of the application can be tracked on the common portal.
- No fee is payable for filing application for revocation of cancellation.

[See rule 23(2]

Reference No. -

Date

To GSTIN/UIN (Name of Taxpayer) (Address)

Application Reference No. (ARN)

Date

Order for revocation of cancellation of registration

This has reference to your application dated DD/MM/YYYY for revocation of cancellation of registration. Your application has been examined and the same has been found to be in order. Accordingly, your registration is restored.

Signature Name of Proper officer (Designation) Jurisdiction –

Date Place

[See rule 23(3)]

Reference Number : Date

To Name of the Applicant/Taxpayer Address of the Applicant/Taxpayer GSTIN Application Reference No. (ARN):

Dated

Show Cause Notice for rejection of application for revocation of cancellation of registration

This has reference to your application dated DD/MM/YYYY regarding revocation of cancellation of registration. Your application has been examined and the same is liable to be rejected for the following reasons:

1.

2.

3.

• • •

 \Box You are hereby directed to furnish a reply to this notice within seven working days from the date of service of this notice.

□ You are hereby directed to appear before the undersigned on DD/MM/YYYY at HH/MM.

If you fail to furnish a reply within the stipulated day or you fail to appear for personal hearing on the appointed date and time, the case will be decided ex parte on the basis of available records and on merits

Signature Name of the Proper Officer Designation Jurisdiction

[See rule 23(3)]

Reply to the notice for rejection of application for revocation of cancellation of registration

1.	Reference No. of Notice		Date			
2.	Application Reference No. (ARN)		Date			
3.	GSTIN, if applicable					
4.	Information/reasons					
5.	List of documents filed					
6.	Verification					
	Ι		hereby solemnly	affirm and declare that		
	the information given hereinabo	ve is true and correct	• •			
	and nothing has been concealed					
	Signatureof Authorised Signator	У				
	Name					
	Place					
		Designation/S	tatus			
	Date					



Government of India

FORM GST REG-25

[See rule 24(1)]

Certificate of Provisional Registration

1.	GSTIN			
2.	Permanent Account			
	Number			
3.	Legal Name			
4.	Trade Name			
5.	Registration Details u	nder Existing Law		
	1	Act	Registration Nun	nber
(a)				
(b)				
(c)				
Date	-	ation of Certificate>		

This is a Certificate of Provisional Registration issued under the provisions of the Act.

[See rule 24(2)]

	Appli	cation for Enrolı	nent of Existing Taxpay	yer	
Тахрау	ver Details				
1. Prov	visional ID				
-	al Name (As per Permanent nt Number)				
3. Lega	al Name (As per State/Center)				
4. Trac	de Name, if any				
5. Pern Busine	nanent Account Number of ss				
6. Cons	stitution				
7. State	2				
7A Sec applica	ctor, Circle, Ward, etc. as				
7B. Ce	nter Jurisdiction				
8. Reas Registr	•	Registration under ear	lier law		
9. Exis	ting Registrations				
Sr. No.	Type of Registration		Registration Number	Date of Registration	
1	TIN Under Value Added Ta	X			
2	Central Sales Tax Registrati	on Number			
3	Entry Tax Registration Nun	nber			
4	Entertainment Tax Registra	tion Number			
5	Hotel And Luxury Tax Reg	istration Number			
6	Central Excise Registration	Number			
7	Service Tax Registration Nu	ımber			
8	Corporate Identify Number/Foreign Company Registration				
9	Limited Liability Partnership Identification Number/Foreign Limited Liability Partnership Identification Number				
10	Import/Exporter Code Number				
11	Registration Under Duty Of Medicinal And Toiletry Act				
12	Others (Please specify)				

10. Details of Principal Place of E	Business				
Building No. /Flat No.		Floor No			
Name of the Premises/Building		Road/Street			
Locality/Village		District			
State		PIN Code			
Latitude		Longitude			
Contact Information					
Office Email Address		OfficeTelephone Num	ber		
Mobile Number		Office Fax No			
10A. Nature of Possession of Pren	mises (Own; Lea	ased; Rented; Consent; Shar	red)		
10B. Nature of Business Activitie	s being carried out				
Factory / Manufacturing	Wholesale Business (Retail Business	Warehouse/Depot		
Bonded Warehouse	Service Provision	Office/Sale Office	Leasing Business		
Service Recipient	EOU/ STP/ EHTP	O SEZ O	Input Service Distributor (ISD)		
Works Contract	Others (Specify)	0			
11. Details of Additional Places of	f Business				
Building No/Flat No		Floor No			
Name of the Premises/Building		Road/Street			
Locality/Village		District			
State		PIN Code			
Latitude (Optional)		Longitude(Optional)			
Contact Information					
Office Email Address	0	Office Telephone Number			
Mobile Number	C	Office Fax No			
11A.Nature of Possession of Pren	nises (Own; L	eased; Rented; Consent; Sha	ared)		
11B.Nature of Business Activities being carried out					
Factory / Manufacturing	Wholesale Business	Retail Business	Warehouse/Depot		
Bonded Warehouse	Service Provision	Office/Sale Office	Leasing Business		
Service Recipient	EOU/ STP/ EHTP	O SEZ O	Input Service Distributor (ISD) 🔿		
Works Contract Others (Specify)					
Add More					
12. Details of Goods/ Services supplied by the Business					
Sr. No. Description of Go	ods		HSN Code		

Sr. No.	Description of Serv	vices						1	HSN Code	
13. Total Ban	k Accounts maintain	ed by y	ou for conduc	cting B	susiness					
Sr. No.	Account Number	Туре	of Account	IFSC	2	Ba	nk Nam	e	Branch A	Address
	of Proprietor/all Pa		-	ng Di	rectors and	1 w]	hole tin	ne Direc	ctor/Membe	ers of Managin
Name	Associations/ Board		t Name>	<mi< td=""><td>ddle Name></td><td>></td><td></td><td><last< td=""><td>Name></td><td></td></last<></td></mi<>	ddle Name>	>		<last< td=""><td>Name></td><td></td></last<>	Name>	
Name of Fath	er/Husband		t Name>		ddle Name>				Name>	<photo></photo>
Date of Birth	DD/ MM/ YYYY	Gend	er			<	Male, F	emale, C	Other>	
Mobile Numb	ber			Ema	il Address					
Telephone Nu	umber									
Identity Infor	mation									
Designation	ignation Director Identifica			tion Nu	ımber					
Permanent Account Number		Aadhaar Number								
Are you a citizen of India?			<yes no=""></yes>	Passport Number						
Residential A	ddress									
Building No/	Flat No				Floor No					
Name of the l	Premises/Building				Road/Stre	eet				
Locality/Villa	ige			District						
State			PIN Code							
15. Details of	Primary Authorised	Signate	ory					I		
Name	Name <first name=""></first>		t Name>	<mie< td=""><td colspan="2"><middle name=""> <las< td=""><td><last< td=""><td>Name></td><td></td></last<></td></las<></middle></td></mie<>	<middle name=""> <las< td=""><td><last< td=""><td>Name></td><td></td></last<></td></las<></middle>		<last< td=""><td>Name></td><td></td></last<>	Name>		
Name of Father/Husband		<firs< td=""><td>t Name></td><td colspan="2"><pre><middle name=""></middle></pre> <la:< td=""><td><last< td=""><td colspan="2">ast Name></td></last<></td></la:<></td></firs<>	t Name>	<pre><middle name=""></middle></pre> <la:< td=""><td><last< td=""><td colspan="2">ast Name></td></last<></td></la:<>		<last< td=""><td colspan="2">ast Name></td></last<>	ast Name>			
Date of Birth DD / MM / YYYY		Geno	ler		<male.< td=""><td>, Female</td><td>, Other></td><td><photo></photo></td></male.<>	, Female	, Other>	<photo></photo>		
Mobile Numb	ber			Ema	il Address					
Telephone N	umber									
Identity Infor	mation									

Designation		Director Identification Number				
Permanent Account Number			Aadhaar Number			
Are you a citizen of India? <yes no=""></yes>			Passport Number		I	
Residential Address	Residential Address					
Building No/Flat No			Floor No			
Name of the Premises/Building			Road/Street			
Locality/Village				District		
State			PIN Code			
Add More						

List of Documents Uploaded

A customized list of documents required to be uploaded as per the field values in the form should be auto-populated with provision to upload relevant document against each entry in the list. (Refer instruction)

16. Aadhaar Verification

I on behalf of the holders of Aadhaar numbers provided in the form, give consent to "Goods and Services Tax Network" to obtain details from UIDAI for the purpose of authentication. "Goods and Services Tax Network" has informed me that identity information would only be used for validating identity of the Aadhaar holder and will be shared with Central Identities Data Repository only for the purpose of authentication.

17. Declaration

I, hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom.

Digital Signature/E-Sign

Name of the Authorised	Place	
Signatory		
Designation of Authorised	Date	
Signatory		

Instructions for filing of Application for enrolment

- Every person, other than a person deducting tax at source or an Input Service Distributor, registered under an existing law and having a Permanent Account Number issued under the Income-tax Act, 1961 (Act 43 of 1961) shall enroll on the common portal by validating his e-mail address and mobile number.
- 2. Upon enrolment under clause (a), the said person shall be granted registration on a provisional basis and a certificate of registration in**FORM GST REG-25**, incorporating the Goods and Services Tax Identification Number therein, shall be made available to him on the common portal:
- 3. Authorisation Form:-

For each Authorised Signatory mentioned in the application form, Authorisation or copy of Resolution of the Managing Committee or Board of Directors to be filed in the following format:

Declaration for Authorised Signatory (Separate for each signatory)

I ----

(Details of Proprietor/all Partners/Karta/Managing Directors and whole time Director/Members of Managing Committee of Associations/Board of Trustees etc)

1. << Name of the Proprietor/all Partners/Karta/Managing Directors and whole time Director/Members of Managing Committee of Associations/Board of Trustees etc>>

2.

3.

hereby solemnly affirm and declare that <<name of the authorised signatory>> to act as an authorised signatory for the business <<Goods and Services Tax Identification Number - Name of the Business>> for which application for registration is being filed/ is registered under the Central Goods and Service Tax Act, 2017.

All his actions in relation to this business will be binding on me/ us.

Signatures of the persons who are Proprietor/all Partners/Karta/Managing Directors and whole time Director/Members of Managing Committee of Associations/Board of Trustees etc.

S. No. Full Name Designation/Status Signature

1.

2.

Acceptance as an authorised signatory

I <<(Name of the authorised signatory>> hereby solemnly accord my acceptance to act as authorised
signatory for the above referred business and all my acts shall be binding on the business.
Signature of Authorised Signatory
Designation/Status
Date
Place

Instructions for filing online form

- Enter your Provisional ID and password as provided by the State/Commercial Tax/Central Excise/Service Tax Department for log in on the GST Portal.
- Correct Email address and Mobile number of the Primary Authorised Signatory are to be provided. The Email address and Mobile Number would be filled as contact information of the Primary Authorised Signatory.
- E mail and Mobile number to be verified by separate One Time Passwords. Taxpayer shall change his user id and password after first login.
- Taxpayer shall require to fill the information required in the application form related details of Proprietor/all Partners/Karta/Managing Directors and whole time Director/Members of Managing Committee of Associations/Board of Trustees, Principal Place of Business and details in respect of Authorised signatories.
- Information related to additional place of business, Bank account, commodity in respect of goods and services dealt in (top five) are also required to be filled.
- Applicant need to upload scanned copy of the declaration signed by theProprietor/all Partners/Karta/Managing Directors and whole time Director/Members of Managing Committee of Associations/Board of Trustees etc. in case he/she declares a person as Authorised Signatory as per Annexure specified.Documents required to be uploaded as evidence are as follows:-

1.	Photographs wherever specified in the Application Form (maximum 10)
	Proprietary Concern – Proprietor
	Partnership Firm / Limited Liability Partnership – Managing/ Authorised

	 Partners (personal details of all partners is to be submitted but photos of only ten partners including that of Managing Partner is to be submitted) Hindu Undivided Family – Karta Company – Managing Director or the Authorised Person Trust – Managing Trustee Association of Person or Body of Individual –Members of Managing Committee (personal details of all members is to be submitted but photos of only ten members including that of Chairman is to be submitted) Local Body – Chief Executive Officer or his equivalent Statutory Body – Chief Executive Officer or his equivalent Others – Person in Charge
2.	Constitution of business: Partnership Deed in case of Partnership Firm, Registration Certificate/Proof of Constitution in case of Society, Trust, Club, Government Department, Association of Person or Body of Individual, Local Authority, Statutory Body and Others etc.
3.	 Proof of Principal/Additional Place of Business: (a) For Own premises – Any document in support of the ownership of the premises like Latest Property Tax Receipt or Municipal Khata copy or copy of Electricity Bill. (b) For Rented or Leased premises – A copy of the valid Rent / Lease Agreement with any document in support of the ownership of the premises of the Lessor like Latest Property Tax Receipt or Municipal Khata copy or copy of Electricity Bill. (c) For premises not covered in (a) and (b) above – A copy of the Consent Letter with any document in support of the ownership of the premises of the Consent Letter with any document in support of the ownership of the premises of the Consent Letter with any document in support of the ownership of the same documents may be uploaded.
4	Bank Account Related Proof: Scanned copy of the first page of Bank passbook / one page of Bank Statement Opening page of the Bank Passbook held in the name of the Proprietor / Business Concern – containing the Account No., Name of the Account Holder, MICR and IFSC and Branch details.
5	For each Authorised Signatory: Letter of Authorisation or copy of Resolution of the Managing Committee or Board of Directors to that effect as specified.

• After submitting information electronic signature shall be required. Following person can electronically sign application for enrolment:-

Constitution of Business	Person who can digitally sign the application
Proprietorship	Proprietor
Partnership	Managing / Authorised Partners
Hindu Undivided Family	Karta
Private Limited Company	Managing / Whole-time Directors and Managing Director/Whole Time Director/ Chief Executive
Private Limited Company	Officer
	Managing / Whole-time Directors and Managing
Public Limited Company	Director/Whole Time Director/ Chief Executive
	Officer
Society/ Club/ Trust/ AOP	Members of Managing Committee

Government Department	Person In charge
Public Sector Undertaking	Managing / Whole-time Director and Managing Director/Whole Time Director/ Chief Executive Officer
Unlimited Company	Managing/ Whole-time Director and Managing Director/Whole Time Director/ Chief Executive Officer
Limilted Liability Partnership	Designated Partners
Local Authority	Chief Executive Officer or Equivalent
Statutory Body	Chief Executive Officer or Equivalent
Foreign Company	Authorised Person in India
Foreign Limited Liability Partnership	Authorised Person in India
Others	Person In charge

• Application is required to be mandatorily digitally signed as per following :-

Sl. No	Type of Applicant	Digital Signature required
1.	Private Limited Company Public Limited Company Public Sector Undertaking Unlimited Company Limited Liability Partnership Foreign Company	Digital Signature Certificate(DSC) Class 2 and above
2.	Foreign Limited Liability Partnership Other than above	Digital Signature Certificate class 2 and above
		e-Signature

Note :- 1. Applicant shall require to register their DSC on common portal. 2. e-Signature facility will be available on the common portal for Aadhar holders.

All information related to Permanent Account Number, Aadhaar, Director Identification Number, Challan Identification Number, Limited Liability Partnership Identification Number shall be online validated by the system and Acknowledgment Reference Number will be generated after successful validation of all the filled up information.

Status of the online filed Application can be tracked on the common portal.

- 1. Authorised signatory should not be minor.
- 2. No fee is applicable for filing application for enrolment.

Acknowledgement

Enrolment Application -	Form G	ST- has been filed against Application Reference Number (ARN) <>.		
Form Number	:	<>		
Form Description:	<appl< td=""><td>ication for Enrolment of Existing Taxpayers></td></appl<>	ication for Enrolment of Existing Taxpayers>		
Date of Filing	:	<dd mm="" yyyy=""></dd>		
Taxpayer Trade Name	:	<trade name=""></trade>		
Taxpayer Legal Name	:	<legal as="" by="" center="" name="" shared="" state=""></legal>		
Provisional ID Number	:	<provisional id="" number=""></provisional>		
It is a system generated acknowledgement and does not require any signature				

[See rule -24(3)]

Reference No. To Provisional ID Name Address

Application Reference Number(ARN) <>

<<Date-DD/MM/YYYY>>

Dated<DD/MM/YYYY>

Show Cause Notice for cancellation of provisional registration

This has reference to your application dated -----. The application has been examined and the same has not been found to be satisfactory for the following reasons:-

1 2

-...

You are hereby directed to show cause as to why the provisional registration granted to you shall not be cancelled.

Signature

Name of the Proper Officer Designation Jurisdiction

Date Place

[See rule 24(3)]

Reference No. -

<< Date-DD/MM/YYYY>>

То

Name Address GSTIN /Provisional ID

Application Reference No. (ARN)

 $Dated-DD\!/MM\!/YYYY$

Order for cancellation of provisional registration

This has reference to your reply dated ---- in response to the notice to show cause dated -----.

Whereas no reply to notice to show cause has been submitted; or

 \Box Whereas on the day fixed for hearing you did not appear; or

 \Box Whereas the undersigned has examined your reply and submissions made at the time of hearing, and is of the opinion that your provisional registration is liable to be cancelled for following

reason(s).

1.

2.

Determination of amount payable pursuant to cancellation of provisional registration:

Accordingly, the amount payable by you and the computation and basis thereof is as follows: You are required to pay the following amounts on or before ----- (date) failing which the amount will be recovered in accordance with the provisions of the Act and rules made thereunder.

Head	Central Tax	State Tax	UT Tax	Integrated Tax	Cess
Tax					
Interest					
Penalty					
Others					
Total					

Place: Date:

Signature < Name of the Officer>

Designation

Jurisdiction

[See rule 24(4)]

[APPLICATION FOR CANCELATION OF REGISTRATION OF MIGRATED TAXPAYERS]²⁰

Part A

(i) [GSTIN] ²¹							
(ii) Email ID							
(iii) Mobile Number							
	Part B						
1. Legal Name (As Number)							
2. Address for corresp	oondence						
Building No./ Flat No.			Floor No.				
Name of Premises/ Building			Road/ Street				
City/Town/ Village/Locality Block/Taluka			District				
BIOCK/ I aluka							
State			PIN				
3. Reason for Cancella	tion						
4. Have you issued an	y tax invoice during GST	regime?	YES NO	0]		
	coprietor/Karta/Authorise not liable to registration u	-	ry>, being <designation> o rovisions of the Act.</designation>	of <lega< td=""><td>al Name ()> do hereby</td></lega<>	al Name ()> do hereby		
I<>hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my knowledge and belief and nothing has been concealed.							
Aadhaar Number Permanen			nt Account Number				
	Signature of Authorised Signatory						
Full Name							
Designation / Status							
Place							

 $^{^{20}}$ Substituted vide Notf no. 36/2017- CT dt 29.09.2017 for "APPLICATION FOR CANCELATION OF PROVISIONAL REGISTRATION"

 $^{^{21}\}mbox{Substituted}$ vide Notf no. 36/2017- CT dt 29.09.2017 for "Provisional ID"

Date	DD/MM/YYYY

[See rule 25]

Form for Field Visit Report

Center Jurisdiction (Ward/Circle/Zone)

Name of the Officer:- << to be prefilled>>

Date of Submission of Report:-

Name of the taxable person

GSTIN/UIN -

Task Assigned by:- < Name of the Authority- to be prefilled>

Date and Time of Assignment of task:- < System date and time>

Sr. No.	Particulars	Input
1.	Date of Visit	
2.	Time of Visit	
2	Location details :	
3.	Latitude	Longitude
	North – Bounded By	South – Bounded By
	West – Bounded By	East – Bounded By
4.	Whether address is same as mentioned in application.	Y / N
5.	Particulars of the person available at the time of visit	
(i)	Name	
(ii)	Father's Name	
(iii)	Residential Address	
(iv)	Mobile Number	
(v)	Designation / Status	
(vi)	Relationship with taxable person, if	
	applicable.	
6.	Functioning status of the business	Functioning - Y / N
7.	Details of the premises	
	Open Space Area (in sq m.) - (approx.)	
	Covered Space Area (in sq m.) -	
	(approx.)	
	Floor on which business premises	
	located	
8.	Documents verified	Yes/No
9.	Upload photograph of the place with the per- verification is conducted.	erson who is present at the place where site
10.	Comments (not more than < 1000 characters>	
10.	Signature	
	Place:	Name of the Officer:
	Date:	Designation:
	Jurisdiction:	

FORM GST ITC-01

[See rule 40(1)]

Declaration for claim of input tax credit under sub-section (1) of section 18

Claim made under				
Section 18 (1)(a)				
Section 18 (1)(b)				
Section 18 (1)(c)				
Section 18 (1)(d)				

1.	GSTIN
2.	Legal name
3.	Trade name, if any
4.	Date from which liability to pay tax arises under section 9,
	except section 9 (3) and section 9 (4)
	[For claim under section 18 (1)(a) and section 18 (1)(c))]
5.	Date of grant of voluntary registration
	[For claim made under section 18 (1)(b)]
6.	Date on which goods or services becomes taxable
	[For claim made under section 18 (1)(d)]

7. Claim under section 18 (1) (a) or section 18 (1)(b)

Details of stock of inputs and inputs contained in semi-finished goods or finished goods on which ITC is claimed

Sr.	GSTIN/ Registrat	Invoi	ce *	Description of inputs held in	Unit Quantit	Quanti ty	Value (As adjusted by		Amount o	f ITC claimed	1 (Rs.)	
No.	ion under CX/ VAT of supplier	No.	Date	stock, inputs contained in semi-finished or finished goods held in stock	y Code (UQC)	-	debit note/credit note)	Central Tax	State Tax	UT Tax	Integrate d Tax	Cess
1	2	3	4	5	6	7	8	9	10	11	12	13
7 (a)	Inputs held i	n stock	-					1	I	1	1	
7 (b)	Inputs conta	ined in	semi-fin	ished or finished go	ods held in	stock	1	1	1	1	1	

*In case it is not feasible to identify invoice, the principle of first-in-firstout may be followed.

8. Claim under section 18 (1) (c) or section 18 (1)(d)

Sr.	GSTIN/ Registrat		ce */ of entry	Description of inputs held in	Unit Quantity	Qty	Value** (As		Amount of	f ITC claime	ed (Rs.)	
No.	ion under CX/ VAT of supplier	No.	Date	stock, inputs contained in semi- finished or finished goods held in stock, capital goods	Code (UQC)		adjusted by debit note/cred it note)	Central Tax	State Tax	UT Tax	Integr ated Tax	Cess
1	2	3	4	5	6	7	8	9	10	11	12	13
8 (a)	Inputs held i	n stock	1 C									
8 (b)	Inputs conta	ined in	semi-fin	ished or finished good	s held in stoc	k	1		1	1		
8 (c)	Capital good	ls in sto	ock									

Details of stock of inputs, inputs contained in semi-finished goods or finished goods and capital goods on which ITC is claimed

* In case it is not feasible to identify invoice, principle of first in and first out may be followed.

** The value of capital goods shall be the invoice value reduced by five percentage points per quarter of a year or part thereof from the date of invoice

- 9. Particulars of certifying Chartered Accountant or Cost Accountant [where applicable]
- a) Name of the Firm issuing certificate
- b) Name of the certifying Chartered Accountant/Cost Accountant
- c) Membership number
- d) Date of issuance of certificate
- e) Attachment (option for uploading certificate)
- 10. Verification

I _______ hereby solemnly affirm and declare that the information given hereinabove is true and correct to the best of my knowledge and belief and nothing has been concealed there from.

Signature of authorised signatory _______Name

Designation/Status _____

Date ---dd/mm/yyyy

FORM GST ITC-02

[See rule – 41(1)]

Declaration for transfer of ITC in case of sale, merger, demerger, amalgamation, lease or transfer of a business under sub-section (3) of section 18

1.	GSTIN of transferor
2.	Legal name of transferor
3.	Trade name, if any
4.	GSTIN oftransferee
5.	Legal name of transferee
6.	Trade name, if any

7. Details of ITC to be transferred

Tax	Amount of matched ITC	Amount of matched ITC to be transferred
	available	
1	2	3
Central Tax		
State Tax		
UT Tax		
Integrated		
Tax		
Cess		

8. Particulars of certifying Chartered Accountant or Cost Accountant

- a) Name of the Firm issuing certificate
- b) Name of the certifying Chartered Accountant/Cost Accountant
- c) Membership number
- d) Date of issuance of certificate to the transferor
- e) Attachment (option for uploading certificate)

9. Verification

I _______ hereby solemnly affirm and declare that the information given hereinabove is true and correct to the best of my knowledge and belief and nothing has been concealed there from.

Signature of authorised signatory ______Name

Designation/Status _____

Date ---dd/mm/yyyy

[FORM GST ITC-02A

[See rule 41A]

Declaration for transfer of ITC pursuant to registration under sub-section (2) of section 25

1.	GSTIN of transferor	
2.	Legal name of transferor	
3.	Trade name of transferor, if any	
4.	GSTIN of transferee	
5.	Legal name of transferee	
6.	Trade name of transferee, if any	

7. Details of ITC to be transferred

Тах	Amount of matched ITC available	Amount of matched ITC to be transferred
1	2	3
Central Tax		
State Tax		
UT Tax		
Integrated Tax		

Cess	

8. Verification

I _________ hereby solemnly affirm and declare that the information given hereinabove is true and correct to the best of my knowledge and belief and nothing has been concealed there from.

Signature of authorised signatory ______

Name _____

Designation/Status _____

Date---dd/mm/yyyy

Instructions:

1. Transferor refers to the registered person who has an existing registration in a State or Union territory.

2. Transferee refers to the place of business for which a separate registration has been obtained under rule 11.]²²

²² Inserted vide Notf no. 03/2019-CT dt. 29.01.2019 wef 01.02.2019

FORM GST ITC-03

[See rule44(4)]

Declaration for intimation of ITC reversal/payment of tax on inputs held in stock, inputs contained in semi-finished and finished goods held in stock and capital goods under sub-section (4) of section 18

1. GSTIN		
2. Legal name		
3. Trade name, if any		
4(a). Details of application filed to opt for composition scheme[applicable only for section 18 (4)]	(i) Application reference number(ARN)(ii) Date of filing	
4(b). Date from which exemption is effective [applicable only for section 18 (4)]		

5. Details of stock of inputs held in stock, inputs contained in semi-finished or finished goods held in stock, and capital goods on which input tax credit is required to be paid under section 18(4).

Sr. No.	GSTIN/ Registration under CX/	*Invoice /Bill of entry		Description of inputs held in stock, inputs contained in semi-	Quantity (,		Value** (As adjusted by debit		Amount o	f ITC claimed	(Rs.)	
	VAT of supplier	No. Date		finished or finished goods held in stock and capital goods	(UQC)		note/credit note)	Central Tax	State Tax	UT Tax	Integrated Tax	Cess
1	2	3	4	5	6	7	8	9	10	11	12	13
5 (a) Ir	puts held in sto	ck (when	re invoice is	s available)							•	
5 (b) Ir	5 (b) Inputs contained in semi-finished and finished goods held in stock (where invoice available)											

5 (c) C	apital goods hel	d in stoc	k (where in	voice available)						•	
5 (d) In	puts held in sto	ck and a	s contained	in semi-finished /fin	ished goods held in sto	ock (where	invoice not ava	ailable)			
5 (e) C	5 (e) Capital goods held in stock (where invoice not available)										

* (1) In case, it is not feasible to identify invoice, the principle of first in first out may be followed.

(2) If Invoice is not available for certain inputs or capital goods, the value shall be estimated based on prevailing market price

** [The value of capital goods shall be the invoice value reduced by 1/60th per month or part thereof from the date of invoice]²³

6. Amount of ITC payable and paid (based on table 5)

Sr.	Description	Tax	Paid through Cash/ Credit	Debit	Amount of ITC paid					
No.		payable	Ledger	entry no.	Central Tax	State Tax	standard UT Tax	Integrated	Cess	
			C					Tax		
1	2	3	4	5	6	7	8	9	10	
1.	Central Tax		Cash Ledger							
			Credit Ledger							
2.	State Tax		Cash Ledger							

²³ Substituted vide Notf no. 21/2018 dt 18.04.2018 for "The value of capital goods shall be the invoice value reduced by five percentage points per quarter of a year or part thereof from the date of invoice"

		Credit Ledger			
3.	UT Tax	Cash Ledger			
		Credit Ledger			
4	Integrated Tax	Cash Ledger			
4.	integrated Tax	Credit Ledger			
5.	CESS	Cash Ledger			
		Credit Ledger			

7. Verification

I ________ hereby solemnly affirm and declare that the information given hereinabove is true and correct to the best of my knowledge and belief and nothing has been concealed there from.

Designation/Status _____

Date -dd/mm/yyyy

FORM GST ITC-04²⁴

[See rule 45(3)] Details of goods/capital goods sent to job worker and received back

- 1. GSTIN -
- 2. (a) Legal name -
 - (b) Trade name, if any –
- 3. Period: Quarter Year -

4. Details of inputs/capital goods sent for job work (includes inputs/capital goods directly sent to place of business /premises of job worker)

GSTIN /	Challan No.		Description of	UQC	Quantity		Type of goods		Rate of	f tax (%)	
State in case of unregistered job			goods				(Inputs/capital goods)	Central tax	State/ UT tax	Integrated tax	Cess
worker											
1	2	3	4	5	6	7	8	9	10	11	12

5. Details of inputs/capital goods received back from job worker or sent out from business place of job work

(A) Details of inputs/ capital goods received back from job worker to whom such goods were sent for job work; and losses and wastes:

²⁴ Substituted vide Notf no. 39/2018-CT dt. 04.09.2018

GSTIN /	Challan	Date of	Description	UQC	Quantity	Original	Original	Nature	Losses	& wastes
State of job	No.	challan	of goods			challan	challan	of job		
worker if	issued	issued				No.	date	work		
unregistered	by job	by job				under	under	done	UOC	Orrentiter
	worker	worker				which	which	by job	UQC	Quantity
	under	under				goods	goods	worker		
	which	which				have	have			
	goods	goods				been	been			
	have	have				sent for	sent for			
	been	been				job	job			
	received	received				work	work			
	back	back								
1	2*	3*	4	5	6	7*	8*	9	10	11

(B) Details of inputs / capital goods received back from job worker other than the job worker to whom such goods were originally sent for job work; and losses and wastes:

GSTIN /	Challan No.	Date of	Description of	UQC	Quantity	Original	Original	Nature of job	Losses a	& wastes
State of job	issued by job	challan issued	goods			challan No.	challan date	work done by		
worker if	worker under	by job worker				under which	under which	job worker		
unregistered	which goods	under which				goods have	goods have		UQC	Quantity
	have been	goods have				been sent for	been sent for		UQC	Quantity
	received back	been received				job work	job work			
		back								
1	2*	3*	4	5	6	7*	8*	9	10	11

(C) Details of inputs/ Capital goods sent to job worker and subsequently supplied from premises of job worker; and losses and wastes:

GSTIN /	Invoice No.	Invoice date	Description	UQC	Quantity	Original	Original	Nature of	Losses & wastes
State of job	in case	in case	of goods			challan no.	challan date	job work	
worker if	supplied	supplied				under which	under which	done by job	

unregistered	from	from				goods have	goods have	worker	UQC	Quantity
	premises of	premises of				been sent for	been sent for			
	job worker	job worker				job work	job work			
	issued by the	issued by the								
	Principal	Principal								
1	2	3	4	5	6	7*	8*	9	10	11

Instructions:

- 1. Multiple entry of items for single challan may be filled.
- 2. Columns (2) & (3) in Table (A) and Table (B) are mandatory in cases where fresh challan are required to be issued by the job worker. Otherwise, columns (2) & (3) in Table (A) and Table (B) are optional.
- 3. Columns (7) & (8) in Table (A), Table (B) and Table (C) may not be filled where one-to-one correspondence between goods sent for job work and goods received back after job work is not possible.

6. Verification

I hereby solemnly affirm and declare that the information given hereinabove is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom.

Signature	
Name of Authorised Signatory	
Designation /Status	

Place

Date

FORM GST ENR-01

[See rule 58(1)] Application for Enrolment under section 35(2)

[only for un-registered persons]

1.	Name of the	e State						
2.	(a) Legal na	ame						
	(b) Trade N	ame, if any						
	(c) PAN							
		(applicable i						
	• •	nip concerns o	only)					
3.	Type of en	rolment						
(i) W	arehouse or 2	Depot			(ii) Godowr	n		
(iii)	Transport ser	vices			(iv) Cold St	torage		
4.	Constitutio	on of Busines	s (Please Seleo	ct the	Appropriat	e)		<u> </u>
(i) P	roprietorship	or HUF			(ii) Partners	ship		
(iii)	Company				(iv) Others			
5.	Particulars	of Principa	l Place of Bus	siness				<u> </u>
<i>(a)</i>	Address							
Buil	ding No. or F	lat No.			Floor No.			. <u></u>
	e of the				Road or Str	eet		
	<u>nises or Build</u> or Town or L				Taluka or B	Block		
Villa Distr	ige							
State					PIN Code			
Latit					Longitude			
<i>(b)</i>	U U	ormation (the	email address	s and i			for authentication	ı)
Ema	il Address				Telephone	STD		
Mob	ile Number				Fax	STD		
(c)	Nature of p	remises						
C	Own	Leased	Rented		Consent	Shared	Others (spe	cify)
6.		-	e of business - n item 5 [(a), (al place(s) of bu	lusiness, if any(Fill	up

7.	Consent
form: purpo inform	ehalf of the holder of Aadhaar number <pre-filled "goods="" aadhaar="" al="" and="" authentication.="" authentication.<="" based="" be="" consent="" data="" details="" for="" from="" give="" has="" holder="" identities="" identity="" in="" informed="" me="" my="" nation="" network"="" number="" obtain="" of="" on="" only="" provided="" purpose="" repository="" se="" services="" shared="" tax="" th="" that="" the="" to="" uidai="" used="" validating="" will="" with="" would=""></pre-filled>
8. Lis	t of documents uploaded
(Iden	ity and address proof)
I here	ification by solemnly affirm and declare that the information given herein above is true and correct to the f my knowledge and belief and nothing has been concealed therefrom.
Place	Signature
Date:	Name of Authorised Signatory
For (ffice Use:
Enrol	nent no Date-

FORM GST ENR-02²⁵

[See Rule 58(1A)]

Application for obtaining unique common enrolment number

[Only for transporters registered in more than one State or Union Territory having the same PAN]

1.	(a) Legal name	
	(b) PAN	

2. Details of registrations having the same PAN

Sl. No	GSTIN	Trade Name	State/UT

3. Verification

I hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom.

Signature

Place:

Name of Authorised Signatory

.....

Date:

Designation/Status.....

For office use –

Enrolment no. -

Date -

²⁵ Inserted vide Notf no. 28/2018-CT dt. 19.06.2018

FORM GSTR-1

[See rule (59(1)]

Details of outward supplies of goods or services

Year		
Month		

1.		GSTIN							
2.	(a)	Legal name of the registered person							
	(b)	Trade name, if any							
3.	(a)	Aggregate Turnover in the preceding Financial Year							
	(b)	Aggregate Turnover - April to June, 2017							

4. Taxable outward supplies made to registered persons (including UIN-holders)other than supplies covered by Table 6

(Amount in Rs. for all Tables)

GSTIN/	Inv	voice de	etails	Rate	Taxable		Amou	nt		Place of	
UIN	No.	Date	Value		value	Integrated	Central	State /	Cess	Supply	
						Tax	Tax	UT Tax		(Name of	
										State/UT)	
1	2	3	4	5	6	7	8	9	10	11	
4A. Su	pplies	other th	nan those	e (i) at	tracting re	verse charge	and (ii) su	pplies ma	de throu	gh e-	
commerce operator											
4B. Sup	plies a	attractin	ig tax on	reverse	e charge ba	asis					
4C. Sup	oplies	made tl	nrough e	-comm	erce opera	tor attracting	TCS (ope	erator wise	, rate wi	se)	
GSTIN of e-commerce operator											

5. Taxable outward inter-State supplies to un-registered persons where the invoice value is more than Rs 2.5 lakh

Place of	Inv	voice de	tails	Rate	Taxable	Amount				
Supply (State/UT)	No.	Date	Value		Value	Integrated Tax	Cess			
1	2	3	4	5	6	7	8			
5A. Outward s	5A. Outward supplies (other than supplies made through e-commerce operator, rate wise)									

5B. Supplies made through e-commerce operator attracting TCS (operator wise, rate wise)											
GSTIN of e-co operator	ommerce	e									

6. Zero rated supplies and Deemed Exports ²⁶

GSTI	Invoice Shippin					Inte	egrated '	Tav	C	entral Ta	av	Stat	te / UT '	Tav	Ce
						mu	grateu	Тал	C		ал	Sta		Тал	
N of		detail	ls	gt	oill/										SS
recipi				Bi	ll of										
ent				ex	port										
	Ν	Da	Val	Ν	Da	Ra	Taxa	Α	Ra	Taxa	Α	Ra	Taxa	Α	
	0.	te	ue	0.	te	te	ble	mt.	te	ble	mt	te	ble	mt	
							value			value			value		
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16
6A. Ex	ports	5													
6B. Su	pplie	s mac	le to S	EZ u	nit or	SEZ	Develo	per			•	•		•	
6C. De	eme	d exp	orts				1			1			1		

7. Taxable supplies (Net of debit notes and credit notes) to unregistered persons other than the supplies covered in Table 5

Rate of tax	Total Taxable		A	Amount								
	value	Integrated	Central	State Tax/UT Tax	Cess							
1	1 2 3 4 5											
7A. Intra-State supplies												
7A (1). Consolidated	rate wise outwar	d supplies [in	cluding suppli	ies made through e-com	nerce							
operator attracting TCS]												
7A (2). Out of supplies m	entioned at 7A(1)), value of supp	plies made th	rough e-Commerce O	perators							
attracting TCS(operator wise, rate wise)												
GSTIN of e-commerce	operator											

²⁶ Substituted vide Notf no. 70/2017-CT dt 21.12.2017

7B. Inter-State Supplies where invoice value is uptoRs 2.5 Lakh [Rate wise]											
7B (1). Place of Supply	y (Name of										
State)											
7B (2). Out of the sup	plies mentioned	in 7B (1), the	e supplies n	hade thro	ugh e-Com	imerce					
Operators (operator wise,	rate wise)										
GSTIN of e-commerce	operator										

8. Nil rated, exempted and non GST outward supplies

Description	Nil Rated	Exempted	Non-GST
	Supplies	(Other than Nil	supplies
		rated/non-GST supply)	
1	2	3	4
8A. Inter-State supplies to registered			
persons			
8B. Intra- State supplies to registered			
persons			
8C. Inter-State supplies to unregistered			
persons			
8D. Intra-State supplies to unregistered			
persons			

9. Amendments to taxable outward supply details furnished in returns for earlier tax periods in Table 4, 5 and 6 [including debit notes, credit notes, refund vouchers issued during current period and amendments thereof]

Det	ails o	f	Revised details of document or				Rate	Taxable	Amount				Place of		
or	iginal		details of original Debit/Credit					Value					supply		
doc	umen	ıt	No	otes	or re	efund	d vouche	ers							
GSTIN	Inv.	Inv.	GSTIN Invoice		voice	Sh	ipping	Value			Integrated	Central	State /	Cess	
	No.	Date					bill				Tax	Tax	UT Tax		
				No	Date	No.	Date								
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16
9A. If the invoice/Shipping bill details furnished earlier were incorrect															
9B. Debit Notes/Credit Notes/Refund voucher [original]															
9C. Debit Notes/Credit Notes/Refund voucher [amendments thereof]															

10. Amendments to taxable outward supplies to unregistered persons furnished in returns for earlier tax periods in Table 7

Rate of tax	Total Taxable	Amount								
	value	Integrated	Central	State/UT Tax	Cess					
1	2	3	4	5	6					
Tax period for which th	ne details are	<month></month>								
being revised										
10A. Intra-State Supplies	s[including supplie	es made throug	h e-commerce	e operator attracting TO	CS] [Rate wise]					
10A (1). Out of supplies me	entioned at 10A, v	alue of supplies	s made throug	gh e-Commerce Opera	tors attracting					
TCS (operator wise, rate w	ise)									
GSTIN of e-commerce of	perator									
10B. Inter-State Supplie	s[including suppli	es made throug	h e-commerc	e operator attracting T	CS] [Rate wise]					
Place of Supply (Name	of State)									
10B (1). Out of supplies me	10B (1). Out of supplies mentioned at 10B, value of supplies made through e-Commerce Operators attracting									
TCS (operator wise, rate wise)										
GSTIN of e-commerce operator										

11. Consolidated Statement of Advances Received/Advance adjusted in the current tax period/ Amendments of information furnished in earlier tax period

Rate	Gross Advance	Place of	Amount									
	Received/adjusted	supply	Integrated	Central	State/UT	Cess						
1	2	3	4	5	6	7						
I Info	I Information for the current tax period											
11A. Advance amount received in the tax period for which invoice has not been issued (tax												
amount to be added to output tax liability)												
11A (1)	11A (1). Intra-State supplies(Rate Wise)											
11A (2)). Inter-State Suppl	ies(Rate Wi	se)									
11 B . 4	Advance amount rec	eived in ea	arlier tax per	iod and a	djusted aga	inst the supplies being shown						
in this t	tax period in Table N	Nos. 4, 5, 6	5 and 7									
11B (1)). Intra-State Suppli	es (Rate Wi	se)									
11B (2)). Inter-State Suppli	es(Rate V	Vise)									
II Ame	ndment of inforn	nation fu	rnished in	Table N	o. 11[1] in	GSTR-1 statement for						
earlier tax periods[Furnish revised information]												
Manth		Amendn	nent relating	g to info	mation	11A(1) 11A(2) 11B(1) 11B(2)						
Month	Month furnished in S. No.(select)											

12. HSN-wise summary of outward supplies

Sr. No.	HSN	Description	UQC	Total	Total	Total	Amount			
		(Optional if HSN is provided)		Quantity	value	Taxable Value	Integrated Tax	Central Tax	State/UT Tax	Cess
1	2	3	4	5	6	7	8	9	10	11

13. Documents issued during the tax period

Sr.	Nature of document	Sr.	No.	Total	Cancelled	Net issued
No.		From	То	number		
1	2	3	4	5	6	7
1	Invoices for outward supply					
2	Invoices for inward supply from					
2	unregistered person					
3	Revised Invoice					
4	Debit Note					
5	Credit Note					
6	Receipt voucher					
7	Payment Voucher					
8	Refund voucher					
9	Delivery Challan for job work					
10	Delivery Challan for supply on					
10	approval					
11	Delivery Challan in case of liquid					
	gas					
12	Delivery Challan in cases other than					
	by way of supply (excluding at S no.					
	9 to 11)					

Verification

I hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my knowledge and belief and nothing has been concealed there from and in case of any reduction in output tax liability the benefit thereof has been/will be passed on to the recipient of supply.

Place of Authorised Signatory Signature Name Date Designation /Status.....

Instructions –

- 1. Terms used:
 - a. GSTIN: Goods and Services Tax Identification Number
 - b. UIN: Unique Identity Number
 - c. UQC: Unit Quantity Code
 - d. HSN: Harmonized System of Nomenclature
 - e. POS: Place of Supply (Respective State)
 - f. B to B: From one registered person to another registered person
 - g. B to C: From registered person to unregistered person
- 2. The details in GSTR-1 should be furnished by 10^{th} of the month succeeding the relevant tax period.
- 3. Aggregate turnover of the taxpayer for the immediate preceding financial year and first quarter of the current financial year shall be reported in the preliminary information in Table 3. This information would be required to be submitted by the taxpayers only in the first year. Quarterly turnover information shall not be captured in subsequent returns. Aggregate turnover shall be auto-populated in subsequent years.
- 4. Invoice-level information pertaining to the tax period should be reported for all supplies as under:
 - (i) For all B to B supplies (whether inter-State or intra-State), invoice level details, rate-wise, should be uploaded in Table 4, including supplies attracting reverse charge and those effected through e-commerce operator. Outwards supply information in these categories are to be furnished separately in the Table.
 - (ii) For all inter-State B to C supplies, where invoice value is more than Rs.
 2,50,000/- (B to C Large) invoice level details, rate-wise, should be uploaded in Table 5; and
 - (iii) For all B to C supplies (whether inter-State or intra-State) where invoice value is up to Rs. 2,50,000/- State-wise summary of supplies, rate-wise, should be uploaded in Table 7.
- 5. Table 4 capturing information relating to B to B supplies should:
 - (i) be captured in:
 - a. Table 4A for supplies relating to other than reverse charge/ made through e-commerce operator, rate-wise;
 - b. Table 4B for supplies attracting reverse charge, rate-wise; and
 - c. Table 4C relating to supplies effected through e-commerce operator attracting collection of tax at source under section 52 of the Act, operator wise and rate-wise.
 - (ii) Capture Place of Supply (PoS) only if the same is different from the location of the recipient.
- 6. Table 5 to capture information of B to C Large invoices and other information shall be similar to Table 4. The Place of Supply (PoS) column is mandatory in this table.
- 7. Table 6 to capture information related to:
 - (i) Exports out of India
 - (ii) Supplies to SEZ unit/ and SEZ developer

(iii) Deemed Exports

- 8. Table 6 needs to capture information about shipping bill and its date. However, if the shipping bill details are not available, Table 6 will still accept the information. The same can be updated through submission of information in relation to amendment Table 9 in the tax period in which the details are available but before claiming any refund / rebate related to the said invoice. The detail of Shipping Bill shall be furnished in 13 digits capturing port code (six digits) followed by number of shipping bill.
- 9. Any supply made by SEZ to DTA, without the cover of a bill of entry is required to be reported by SEZ unit in GSTR-1. The supplies made by SEZ on cover of a bill of entry shall be reported by DTA unit in its GSTR-2 as imports in GSTR-2. The liability for payment of IGST in respect of supply of services would, be created from this Table..
- 10. In case of export transactions, GSTIN of recipient will not be there. Hence it will remain blank.
- 11. Export transactions effected without payment of IGST (under Bond/ Letter of Undertaking (LUT)) needs to be reported under "0" tax amount heading in Table 6A and 6B.
- 12. Table 7 to capture information in respect of taxable supply of:
 - (i) B to C supplies (whether inter-State or intra-State) with invoice value upto Rs 2,50,000;
 - (ii) Taxable value net of debit/ credit note raised in a particular tax period and information pertaining to previous tax periods which was not reported earlier, shall be reported in Table 10. Negative value can be mentioned in this table, if required;
 - (iii) Transactions effected through e-commerce operator attracting collection of tax at source under section 52 of the Act to be provided operator wise and rate wise;
 - (iv) Table 7A (1) to capture gross intra-State supplies, rate-wise, including supplies made through e-commerce operator attracting collection of tax at source and Table 7A (2) to capture supplies made through e-commerce operator attracting collection of tax at source out of gross supplies reported in Table 7A (1);
 - (v) Table 7B (1) to capture gross inter-State supplies including supplies made through e-commerce operator attracting collection of tax at source and Table 7B (2) to capture supplies made through e-commerce operator attracting collection of tax at source out of gross supplies reported in Table 7B (1); and
 - (vi) Table 7B to capture information State wise and rate wise.
- 13. Table 9 to capture information of:
 - (i) Amendments of B to B supplies reported in Table 4, B to C Large supplies reported in Table 5 and Supplies involving exports/ SEZ unit or SEZ developer/ deemed exports reported in Table 6;
 - (ii) Information to be captured rate-wise;
 - (iii) It also captures original information of debit / credit note issued and amendment to it reported in earlier tax periods; While furnishing

information the original debit note/credit note, the details of invoice shall be mentioned in the first three columns, While furnishing revision of a debit note/credit note, the details of original debit note/credit note shall be mentioned in the first three columns of this Table,

- (iv) Place of Supply (PoS) only if the same is different from the location of the recipient;
- (v) Any debit/ credit note pertaining to invoices issued before the appointed day under the existing law also to be reported in this table; and
- (vi) Shipping bill to be provided only in case of exports transactions amendment.
- 14. Table 10 is similar to Table 9 but captures amendment information related to B to C supplies and reported in Table 7.
- 15. Table 11A captures information related to advances received, rate-wise, in the tax period and tax to be paid thereon along with the respective PoS. It also includes information in Table 11B for adjustment of tax paid on advance received and reported in earlier tax periods against invoices issued in the current tax period. The details of information relating to advances would be submitted only if the invoice has not been issued in the same tax period in which the advance was received.
- 16. Summary of supplies effected against a particular HSN code to be reported only in summary table. It will be optional for taxpayers having annual turnover upto Rs. 1.50 Cr but they need to provide information about description of goods.
- 17. It will be mandatory to report HSN code at two digits level for taxpayers having annual turnover in the preceding year above Rs. 1.50 Cr but upto Rs. 5.00 Cr and at four digits level for taxpayers having annual turnover above Rs. 5.00 Cr.

FORM GSTR-1A

[See rule 59(4)]

Details of auto drafted supplies

(From GSTR 2, GSTR 4 or GSTR 6)

Year		
Month		

1.	GST	ΓIN								
2.	(a)	Legal name of the registered person								
	(b)	Trade name, if any								

3. Taxable outward supplies made to registered persons including supplies attracting reverse charge other than the supplies covered in Table No. 4

GSTIN/	Inv	voice de	etails	Rate	Taxable		Amou	nt		Place of
UIN	No.	Date	Value		value	Integrated Tax	Central Tax	State / UT Tax	Cess	Supply (Name of State/UT)
1	2	3	4	5	6	7	8	9	10	11
3A. Supp	lies ot	her that	n those a	ttractin	ig reverse o	charge (From	n table 3 of	f GSTR-2)	
3B. Supp	3B. Supplies attracting reverse charge (From table 4A of GSTR-2)									

4. Zero rated supplies made to SEZ and deemed exports

GSTIN of recipient	In	voice de	etails		Integrated T	ax	[Cess
	No.	Date	Value	Rate	Taxable value	Tax amount	
1	2	3	4	5	6	7	8
4A. Supplies made to S	EZ unit	or SEZ	Developer	ſ			
4B. Deemed exports							
]27

5. Debit notes, credit notes (including amendments thereof) issued during current period

²⁷Inserted vide Notf no. 45/2017- CT dt 13.10.2017

Deta	ails c	of	Re	vise	d det	ails of	Rate	Taxable	Place of	A	Amount o	of tax	
ori	ginal	l	docu	men	t or d	letails of		value	supply				
doc	umer	nt	origi	nal I	Debit	/ Credit			(Name of				
]	Note				State/UT)				
GSTIN	No.	Date	GSTIN	No.	Date	Value				Integrated	Central	State	Cess
										Tax	Tax	/ UT	
												Tax	
1	2	3	4	5	6	7	8	9	10	11	12	13	14

Verification

I hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom and in case of any reduction in output tax liability the benefit thereof has been/will be passed on to the recipient of supply.

Signatures

Place

Name of Authorised Signatory

Date

Designation /Status

FORM GSTR-2

[See rule 60(1)]

Details of inward supplies of goods or services

Year		
Month		

1.	GST	IN												
2.	(a)	Legal name of the registered person	A	\ut	o l	pop	ula	ted	l				-	
	(b)	Trade name, if any	A	Aut	o p	pop	ula	ted	l					

3. Inward supplies received from a registered person other than the supplies attracting reverse charge

(Amount in Rs. for all Tables)

GSTI		Invoi	ice	Rat	Taxabl	Ar	nount of	Tax		Place of	Whether	Amount	of ITC	availa	ble
Ν		detai	ils	e	e					supply	input or		_		
of					value					(Name	input	Integrat	Centr	Stat	Ces
suppli	Ν	Dat	Valu			Integrat	Centr	Stat	CES	of	service/	ed Tax	al	e/	S
er	0	e	e			ed tax	al	e/	S	State/U	Capital		Tax	UT	
							Tax	UT		T)	goods			Tax	
								Tax			(incl plant				
											and				
											machiner				
											y)/				
											Ineligible				
											for ITC				
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16
4 1				•		: - l. 4 : .	· 1	• 1							

4. Inward supplies on which tax is to be paid on reverse charge

GSTI	Inv	oice		Rat	Taxabl	Aı	nount of	Tax		Place of	Whether	Amount	of ITC	availa	ble
Ν	det	ails		e	e					supply	input or	_			-
of		-			value					(Name	input	Integrat	Centr	Stat	Ces
suppli	Ν	Dat	Valu			Integrat	Centr	Stat	CES	of	service/	ed Tax	al	e/	s
er	0	e	e			ed tax	al	e/	S	State/U	Capital		Tax	UT	
							Tax	UT		T)	goods			Tax	
								Tax			(incl.				
											plant and				
											machiner				
											y)/				
											Ineligible				
											for ITC				
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16

4A. I	'nw	ard s	suppli	es r	eceive	d from a r	egistere	d supp	olier (a	ttracting	g reverse	charge)			
4B. I	4B. Inward supplies received from an unregistered supplier														
4C. I	4C. Import of service														

5. Inputs/Capital goods received from Overseas or from SEZ units on a Bill of Entry

GSTIN	Deta	ails of b	ill of	Rate	Taxable	Amo	unt	Whether	Amount of	f ITC
of		entry			value			input /	availab	le
supplier	No.	Date	Value			Integrated	Cess	Capital	Integrated	Cess
						Tax		goods(incl.	Tax	
								plant and		
								machinery)/		
								Ineligible		
								for ITC		
1	2	3	4	5	6	7	8	9	10	11
5A. In	nports							1	•	
5B. R	eceive	d from	SEZ							
Port co	de +No	o of BE	=13 digit	ts		Assessable V	/alue			

6. Amendments to details of inward supplies furnished in returns for earlier tax periods in Tables 3, 4 and 5 [including debit notes/credit notes issued and their subsequent amendments]

Deta	ils	of	Revis	ed o	leta	ils of	Rat	Taxabl		Amou	unt		Place	Whethe	Amoun	t of IT	C availa	ble
orig	gina	ıl	i	nvo	oice		e	e					of	r input				
invoic	ce /]	Bill						value					suppl	or input				Ces
of en	try	No											у	service/	Integrat	Centr	State/U	s
GSTI	No	Dat	GSTI	No	Dat	Valu			Integrat	Centr	State/U	Ces		Capital	ed	al Tax	T Tax	
Ν		e	Ν		e	e			ed Tax	al Tax	T Tax	s		goods/	Tax			
														Ineligib				
														le for				
														ITC)				
1	2	3	4	5	6	7	8	9	10	11	12	1	14	15	16	17	18	19
												3						
6A.	Suj	ppli	es oth	er 1	thar	imp	ort	of goo	ds or go	ods re	eceived	fro	m SE	Z [Infor	mation	furnis	hed in	
Tabl	e 3	and	d 4 of	ear	rlier	retu	rns]	- If det	tails fur	nisheo	d earlie	r we	ere ind	correct				

	6B. Supplies by way of import of goods or goods received from SEZ [Information furnished in Table 5 of earlier returns]-If details furnished earlier were incorrect																
6C.]	6C. Debit Notes/Credit Notes [original]																
6D.	6D. Debit Notes/ Credit Notes [amendment of debit notes/credit notes furnished in earlier tax																
perio	ods]															

7. Supplies received from composition taxable person and other exempt/Nil rated/Non GST supplies received

Description		Value of sup	pplies received from	n
	Composition taxable person	Exempt supply	Nil Rated supply	Non GST supply
1	2	3	4	5
7A. Inter-State supplies				
7B. Intra-state supplies				

8. ISD credit received

	I	SD	ISD	Credit r	eceived	l	Amo	ount of el	igible ITC		
GSTIN of ISD	Doct	ument									
	De	tails									
	No.			Central	State/	Cess	Integrated	Central	State/UT	Cess	
		, ,		Tax	UT		Tax	Tax	Tax		
					Tax						
1	2	2 3		5	6	7	8	9	10	11	
8A. ISD Invoice											
8B. ISD Credit Note											

9. TDS and TCS Credit received

GSTIN of	Gross	Sales	Net Value	Amount							
Deductor / GSTIN of e-	Value	Return		Integrated Tax	Central Tax	State Tax /UT Tax					

Commerce						
Operator						
1	2	3	4	5	6	7
9A. TDS						
9B. TCS						

10. Consolidated Statement of Advances paid/Advance adjusted on account of receipt of supply

Rate	Gross Advance	Place of			Amo	ount			
	Paid	supply (Name of	Integrated	Central	Stat	te/UT Ta	X	Ce	SS
	1 alu	State/UT)	Tax	Tax					
1	2	3	4	5		6		,	7
(I)	Informati	on for the cu	rrent mont	h					
10A.	Advance a	mount paid fo	or reverse ch	arge supplie	es in the tax	period (tax amou	int to be	added
	t tax liabili	-		0 11					
10A (1).	Intra-Sta	te supplies (R	ate Wise)						
10A (2).	Inter -St	ate Supplies (Rate Wise)						
		nount on whic od [reflected i			r period but	invoice	has been	received	d in the
	•	e Supplies (R							
10B (2).	Intra-Stat	e Supplies (R	ate Wise)						
	lments of formation	information]	furnished i	in Table No). 10 (I) in a	n earlie	r month	[Furnis]	1
Month		Amendmen	t relating to in S. No		n furnished	10A(1)	10A(2)	10(B1)	10B(2)

11. Input Tax Credit Reversal / Reclaim

Description for reversal of ITC	To be added to		Amount	of ITC	
	or reduced from	Integrated	Central	State/UT	CESS
	output liability	Tax	Tax	Tax	
1	2	3	4	5	6
A. Information for the					
current tax period					
a) Amount in terms of rule	To be added				

	37(2)												
b)	Amount in terms of rule	,	То	be	ad	ldec	1						
	39(1)(j)(ii)												
c)	Amount in terms of rule 42	,	То	be	ad	ldeo	1						
	(1) (m)												
d)	Amount in terms of rule	,	То	be	ad	ldeo	1						
	43(1) (h)												
e)	Amount in terms of rule 42	,	Го	be	ad	ldea	1						
	(2)(a)												
f)	Amount in terms of rule		То	be	re	duc	ced	ł					
	42(2)(b)												
g)	On account of amount paid	Т	'o b	e r	ed	uce	ed						
	subsequent to reversal of ITC												
h)	Any other liability (Specify)			•••	•••								
B.	Amendment of information f	urnis	she	d iı	n 7	Fał	ole	N	lo 11 at S. N	0 4	A in an e	arlier returi	1
Ame	endment is in respect of												
info	rmation furnished in the												
Mor	nth												
Spec	cify the information you wish												
to ar	mend (Drop down)												

12. Addition and reduction of amount in output tax for mismatch and other reasons

	Description	Add to or		Amour	nt	
		reduce				
		from output liability	Integrated Tax	Central Tax	State / UT Tax	CESS
	1	2	3	4	5	6
(a)	ITC claimed on mismatched/duplication of invoices/debit notes	Add				
(b)	Tax liability on mismatched credit notes	Add				
(c)	Reclaim on account of rectification of mismatched invoices/debit notes	Reduce				
(d)	Reclaim on account of rectification of mismatched credit note	Reduce				
(e)	Negative tax liability from previous tax periods	Reduce				
(f)	Tax paid on advance in earlier tax periods and adjusted with tax on supplies made in current tax period	Reduce				

13. HSN summary of inward supplies

Sr. No	. HSN	Description	UQC		Total			Amo	ount	
		(Optional if HSN is furnished)		Quantity	value	Taxable Value	Integrated Tax	Central Tax	State/UT Tax	Cess
1	2	3	4	5	6	7	8	9	10	11

Verification

I hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom

Signatures..... Name of Authorised Signatory

Place:

Designation /Status

Date:

Instructions –

- 1. Terms used:
 - a. GSTIN: Goods and Services Tax Identification Number
 - b. UIN: Unique Identity Number
 - c. UQC: Unit Quantity Code
 - d. HSN: Harmonized System of Nomenclature
 - e. POS: Place of Supply (Respective State)
 - f. B to B: From one registered person to another registered person
 - g. B to C: From registered person to unregistered person
- 2. Table 3 & 4 to capture information of:
 - (i) Invoice-level inward supply information, rate-wise, pertaining to the tax period reported by supplier in GSTR-1 to be made available in GSTR-2 based on auto-populated details received in GSTR-2A;
 - (ii) Table 3 to capture inward supplies other than those attracting reverse charge and Table 4 to capture inward supplies attracting reverse charge;
 - (iii) The recipient taxpayer has the following option to act on the auto populated information:
 - a. Accept,
 - b. Reject,
 - c. Modify (if information provided by supplier is incorrect), or
 - d. Keep the transaction pending for action (if goods or services have not been received)
 - (iv) After taking the action, recipient taxpayer will have to mention whether he is eligible to avail credit or not and if he is eligible to avail credit, then the amount of eligible credit against the tax mentioned in the invoice needs to be filed;
 - (v) The recipient taxpayer can also add invoices (not uploaded by the counterparty supplier) if he is in possession of invoices and have received the goods or services;
 - (vi) Table 4A to be auto populated;
 - (vii) In case of invoices added by recipient tax payer, Place of Supply (PoS) to be captured always except in case of supplies received from registered person, where it is required only if the same is different from the location of the recipient;
 - (viii) Recipient will have the option to accept invoices auto populated as well as add invoices, pertaining to reverse charge only when the time of supply arises in terms of section 12 or 13 of the Act; and
 - (ix) Recipient tax payer is required to declare in Column No. 12 whether the inward supplies are inputs or input services or capital goods (including plant and machinery).
- 3. Details relating to import of Goods/Capital Goods from outside India as well as supplied by an SEZ Unit to be reported rate-wise by recipient tax payer in Table 5.
- 4. Recipient to provide for Bill of Entry information including six digits port code and seven digits bill of entry number.

- 5. Taxable Value in Table 5 means assessable value for customs purposes on which IGST is computed (IGST is levied on value plus specified customs duties). In case of imports, the GSTIN would be of recipient tax payer.
- 6. Table 6 to capture amendment of information, rate-wise, provided in earlier tax periods in Table 3, 4 and 5 as well as original/ amended information of debit or credit note. GSTIN not to be provided in case of export transactions.
- 7. Table 7 captures information on a gross value level.
- 8. An option similar to Table 3 is not available in case of Table 8 and the credit as distributed by ISD (whether eligible or ineligible) will be made available to the recipient unit and it will be required to re-determine the eligibility as well as the amount eligible as ITC.
- 9. TDS and TCS credit would be auto-populated in Table 9. Sales return and Net value columns are not applicable in case of tax deducted at source in Table 9.
- 10. The eligible credit from Table 3, Table 4 & Table 8 relating to inward supplies to be populated in the Electronic Credit Ledger on submission of its return in Form GSTR-3.
- 11. Recipient can claim less ITC on an invoice depending on its use i.e. whether for business purpose or non-business purpose.
- 12. Information of advance paid pertaining to reverse charge supplies and the tax paid on it including adjustments against invoices issued should be reported in Table 10.
- 13. Table 12 to capture additional liability due to mismatch as well as reduction in output liability due to rectification of mismatch on account of filing of GSTR 3 of the immediately preceding tax period.
- 14. Reporting criteria of HSN will be same as reported in GSTR-1.

FORM GSTR-2A [See rule 60(1)]

Details of auto drafted supplies

(From GSTR 1, GSTR 5, GSTR-6, GSTR-7 and GSTR-8)

Year		
Month		

1.	GST	GSTIN (a) Legal name of the registered person										
2.	(a)	Legal name of the registered person										
	(b)	Trade name, if any										

PART A

3. Inward supplies received from a registered person other than the supplies attracting reverse charge

(Amount in Rs. for all Tables)

GSTIN	Inv	voice de	etails	Rate	Taxable		Place of			
of					value					supply
supplier	No.	Date	Value			Integrated tax	Central Tax	State/ UT Tax	Cess	(Name of State/UT)
1	2	3	4	5	6	7	8	9	10	11

4. Inward supplies received from a registered person on which tax is to be paid on reverse charge

GSTIN	In	voice de	etails	Rate	Taxable		Amount of tax						
of					value					supply			
supplier	No.	Date	Value			Integrated Tax	Central Tax	State/ UT Tax	Cess	(Name of State/UT)			
1	2	3	4	5	6	7	8	9	10	11			

5. Debit / Credit notes (including amendments thereof) received during current tax period

Details of original	Revised details of	RateTaxable	Amount of tax	Place of

doc	umer	nt	docum	ent o	or deta	ils of		value					supply
			origina	l De	bit / C	Credit							(Name of
			-	no	te								State/UT)
GSTIN	No.	Date	GSTIN	No.	Date	Value			Integrated	Central	State/UT	Cess	
									Tax	Tax	Tax		
1	2	3	4	5	6	7	8	9	10	11	12	13	14

PART B

6. ISD credit (including amendments thereof) received

GSTIN of ISD	ISD docu	ment details	ITC amount involved						
	No.	Date	Integrated Tax	Central Tax	State/	Cess			
					UT Tax				
1	2	3	4	5	6	7			
ISD Invoice –eligible ITC									
ISD Invoice –ineligible ITC									
ISD Credit note –eligible ITC									
ISD Credit note –ineligible ITC									

PART- C

7. TDS and TCS Credit (including amendments thereof) received

GSTIN of	Amount				Amoun	t
Deductor /	received	Sales	Net Value	Integrated	Central	State Tax /UT
GSTIN of e-	/ Gross	Return		Tax	Tax	Tax
Commerce	Value					
Operator						
1	2	3	4	5	6	7
7A. TDS						
7B. TCS						

FORM GSTR-3

[See rule 61(1)]

Monthly return

Year Month

ntn

1.	1. GSTIN												
2.	(a)	(a) Legal name of the registered person		uto	o P	op	ula	teo	ł				
	(b)	Trade name, if any	A	uto	o P	op	ula	teo	ł				

Part-A (To be auto populated)

(Amount in Rs. for all Tables)

3. T	urnover										
Sr.	Type of Turnover	Amount									
No.											
1	2	3									
(i)	Taxable [other than zero rated]										
(ii)	Zero rated supply on payment of Tax										
(iii)	Zero rated supply without payment of										
(111)	Tax										
(iv)	Deemed exports										
(v)	Exempted										
(vi)	Nil Rated										
(vii)	Non-GST supply										
	Total										

4. Outward supplies

4.1 Inter-State supplies (Net Supply for the month)

Rate	Taxable Value	Amou	int of Tax				
		Integrated Tax	CESS				
1	2	3	4				
A. Taxable supplies (other than reverse charge and zero rated supply) [Tax Rate Wise]							
B. Sup	plies attracting reverse charge-Tax payable	e by recipient of supp	oly				
C. Zero	o rated supply made with payment of Integration	rated Tax					
	of the supplies mentioned at A, the value of attracting TCS-[Rate wise]	of supplies made tho	ugh an e-commerce				

GSTIN	of e-commerce operator	

4.2 Intra-State supplies (Net supply for the month)

Rate	Taxable Value		Amount of Tax	
		Central Tax	State /UT Tax	Cess
1	2	3	4	5
A. Taxa	ble supplies (other than reverse charge) [Tax Rate wise]	l	
B. Supp	blies attracting reverse charge- Tax pay	able by the recip	ient of supply	
	of the supplies mentioned at A, the valucting TCS [Rate wise]	e of supplies ma	ade though an e-comr	nerce operator
GSTIN o	of e-commerce operator			

4.3 Tax effect of amendments made in respect of outward supplies

Rate	Net differential value		Amo	unt of Tax	
		Integrated	Central	State/UT Tax	Cess
		tax	Tax		
1	2	3	4	5	6
(I) I	nter-State supplies				
A Tax	able supplies (other than reverse ch	arge and Zero	Rated supply	y made with paymen	nt of
Integrate	d Tax) [Rate wise]				
B Zero	rated supply made with payment of	of Integrated T	ax [Rate wis	e]	
C Out attracting	of the Supplies mentioned at A, the g TCS	e value of supp	blies made the	ough an e-commerce	e operator
(II) I	ntra-state supplies				
A Tax	able supplies (other than reverse ch	arge) [Rate wi	ise]		
B Out of	of the supplies mentioned at A, the	value of supp	lies made the	ough an e-commerce	operator
attracting	gTCS				

5. Inward supplies attracting reverse charge including import of services (Net of advance adjustments)

5A. Inward supplies on which tax is payable on reverse charge basis

Rate of	Taxable	Amount of tax							
tax	Value	Integrated Tax	Central Tax	State/UT tax	CESS				
1	2	3	4	5	6				
(I) Inter-S	State inward supp	olies [Rate Wise]							
(II) Intra-S	state inward supp	lies [Rate Wise]	es [Rate Wise]						

5B. Tax effect of amendments in respect of supplies attracting reverse charge

Rate of	Differential		Amount of tax							
tax	Taxable Value	Integrated Tax	Central Tax	State/UT Tax	CESS					
1	2	3	4	5	6					
(I) Inter-S	State inward supp	olies (Rate Wise)								
(II) Intra-S	tate inward supp	es (Rate Wise)								

6. Input tax credit

ITC on inward taxable supplies, including imports and ITC received from ISD[Net of debit notes/credit notes]

Description	Taxable		Amount of tax			Amount of ITC			
	value	Integrated	Central	State/	CESS	Integrated	Central	State/	CESS
		Tax	Tax	UT		Tax	Tax	UT	
				Tax				Tax	
1	2	3	4	5	6	7	8	9	10
(I) On account of sup	pplies recei	ved and debi	t notes/cre	edit notes	s receive	d during the o	current tax	period	
(a) Inputs									
(b) Input services									
(c) Capital goods									
(II) On account of am	endments r	made (of the	details fur	nished in	earlier t	ax periods)			
(a) Inputs									
(b) Input services									
(c) Capital goods									

7. Addition and reduction of amount in output tax for mismatch and other reasons

Description		Add to or	Amount			
		reduce from	Integrated	Central	State	CESS
		output	tax	tax	/ UT	
		liability			tax	
	1	2	3	4	5	6
(a) ITC	C claimed on mismatched/duplication	Add				

	of invoices/debit notes			
(b)	Tax liability on mismatched credit notes	Add		
(c)	Reclaim on rectification of mismatched invoices/Debit Notes	Reduce		
(d)	Reclaim on rectification of mismatch credit note	Reduce		
(e)	Negative tax liability from previous tax periods	Reduce		
(f)	Tax paid on advance in earlier tax periods and adjusted with tax on supplies made in current tax period	Reduce		
(g)	Input Tax credit reversal/reclaim	Add/Reduce		

8. Total tax liability

Rate of Tax	Taxable value	Amount of tax					
		Integrated	Central	State/UT Tax	CESS		
		tax	tax				
1	2	3	4	5	6		
8A. On outward supp	lies						
8B. On inward suppli	es attracting reverse charge						
8C. On account of In	put Tax Credit						
Reversal/reclaim							
8D. On account of mi	smatch/ rectification /other						
reasons							

9. Credit of TDS and TCS

		Amount				
	Integrate	ed Central tax	State/ UT Tax			
	tax					
1	2	3	4			
(a) TDS						
(b) TCS						

10. Interest liability (Interest as on)

On account of	Output	ITC	On	Undue	Credit of	Interest	Delay in	Total
	liability	claimed on	account	excess	interest on	liability	payment	interest
	on	mismatched	of other	claims or	rectification	carry	of tax	liability
	mismatch	invoice	ITC	excess	of	forward		
			reversal	reduction	mismatch			
				[refer sec				

				50(3)]				
1	2	3	4	5	6	7	8	9
(a) Integrated Tax								
Tax								
(b) Central Tax								
(c) State/UT								
Tax								
(d) Cess								

11. Late Fee

On account of	Central Tax	State/UT tax
1	2	3
Late fee		

<u>Part B</u>

12. Tax payable and paid

Description	Tax	Paid		Paid through ITC				
	payable	in cash	Integrated Tax	Central Tax	State/UT Tax	Cess		
1	2	3	4	5	6	7	8	
(a) Integrated Tax								
(b) Central Tax								
(c) State/UT Tax								
(d) Cess								

13. Interest, Late Fee and any other amount (other than tax) payable and paid

Description	Amount payable	Amount Paid
1	2	3
(I) Interest on account of		
(a) Integrated tax		
(b) Central Tax		
(c) State/UT Tax		
(d) Cess		
II Late fee		
(a) Central tax		
(b) State/UT tax		

14. Refund claimed from Electronic cash ledger

Description	Tax	Interest	Penalty	Fee	Other	Debit Entry Nos.
1	2	3	4	5	6	7
(a) Integrated tax						
(b) Central Tax						
(c) State/UT Tax						
(d) Cess						
Bank Account Details (Dro	p Down)					

15. Debit entries in electronic cash/Credit ledger for tax/interest payment [to be populated after payment of tax and submissions of return]

Description	Tax paid		Tax paid through ITC					
	in cash	Integrated tax	Central Tax	State/UT Tax	Cess		fee	
1	2	3	4	5	6	7	8	
(a) Integrated tax								
(b) Central Tax								
(c) State/UT Tax								
(d) Cess								

Verification

I hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom.

 Signatures of Authorised Signatory

 Place
 Name of Authorised Signatory

 Date
 Designation

 /Status
 /Status

Instructions:-

- 1. Terms Used :
 - a) GSTIN :- Goods and Services Tax Identification Number
 - b) TDS :- Tax Deducted at source
 - c) TCS :- Tax Collected at source
- 2. GSTR 3 can be generated only when GSTR-1 and GSTR- 2 of the tax period have been filed.
- 3. Electronic liability register, electronic cash ledger and electronic credit ledger of taxpayer will be updated on generation of GSTR-3 by taxpayer.
- 4. Part-A of GSTR-3 is auto-populated on the basis of GSTR 1, GSTR 1A and GSTR 2.
- 5. Part-B of GSTR-3 relates to payment of tax, interest, late fee etc. by utilising credit available in electronic credit ledger and cash ledger.
- 6. Tax liability relating to outward supplies in Table 4 is net of invoices, debit/credit notes and advances received.
- 7. Table 4.1 will not include zero rated supplies made without payment of taxes.
- 8. Table 4.3 will not include amendments of supplies originally made under reverse charge basis.
- 9. Tax liability due to reverse charge on inward supplies in Table 5 is net of invoices, debit/credit notes, advances paid and adjustments made out of tax paid on advances earlier.
- 10. Utilization of input tax credit should be made in accordance with the provisions of section 49.
- 11. GSTR-3 filed without discharging complete liability will not be treated as valid return.
- 12. If taxpayer has filed a return which was not valid earlier and later on, he intends to discharge the remaining liability, then he has to file the Part B of GSTR-3 again.
- 13. Refund from cash ledger can only be claimed only when all the return related liabilities for that tax period have been discharged.
- 14. Refund claimed from cash ledger through Table 14 will result in a debit entry in electronic cash ledger on filing of valid GSTR 3.

Reference No:

То

_____ GSTIN ------ Name _____ Address

Notice to return defaulter u/s 46 for not filing return

Tax Period -

Type of Return -

Being a registered taxpayer, you are required to furnish return for the supplies made or received and to discharge resultant tax liability for the aforesaid tax period by due date. It has been noticed that you have not filed the said return till date.

- 2. You are, therefore, requested to furnish the said return within 15 days failing which the tax liability will be assessed u/s 62 of the Act, based on the relevant material available with this office. Please note that in addition to tax so assessed, you will also be liable to pay interest and penalty as per provisions of the Act.
- 3. Please note that no further communication will be issued for assessing the liability.
- 4. The notice shall be deemed to have been withdrawn in case the return referred above, is filed by you before issue of the assessment order.

Or

Notice to return defaulter u/s 46 for not filing final return upon cancellation of registration

Cancellation order No	Date
Application Reference Number, if any -	Date -

Consequent upon applying for surrender of registration or cancellation of your registration for the reasons specified in the order, you were required to submit a final return in form **GSTR-10**as required under section 45 of the Act.

- 2. It has been noticed that you have not filed the final return by the due date.
- 3. You are, therefore, requested to furnish the final return as specified under section 45 of the Act within 15 days failing which your tax liability for the aforesaid tax period will be determined in accordance with the provisions of the Act based on the relevant material available with or gathered by this office. Please note that in addition to tax so assessed, you will also be liable to pay interest as per provisions of the Act.

Date:

4. This notice shall be deemed to be withdrawn in case the return is filed by you before issue of the assessment order.

Signature Name Designation

FORM GSTR-3B

[See rule 61(5)]



1.	GSTIN											
2.	Legal name of the registered person	A	uto	Poj	pula	atec	1					

3.1 Details of Outward Supplies and inward supplies liable to reverse charge

Nature of Supplies	Total Taxable value	Integrated Tax	Central Tax	State/UT Tax	Cess
1	2	3	4	5	6
(a) Outward taxable supplies (other than zero rated, nil					
rated and exempted)					
(b) Outward taxable supplies (zero rated)					
(c) Other outward supplies (Nil rated, exempted)					
(d) Inward supplies (liable to reverse charge)					
(e) Non-GST outward supplies					

3.2 Of the supplies shown in 3.1 (a) above, details of inter-State supplies made to unregistered persons, composition taxable persons and UIN holders

	Place of Supply (State/UT)	Total Taxable value	Amount of Integrated Tax
1	2	3	4
Supplies made to Unregistered			
Persons			
Supplies made to Composition			
Taxable Persons			
Supplies made to UIN holders			

4. Eligible ITC

Details	Integrated Tax	Central Tax	State/UT Tax	Cess
1	2	3	4	5
(A) ITC Available (whether in full or part)				
(1) Import of goods				
(2) Import of services				
(3) Inward supplies liable to reverse charge (other				
than 1 & 2 above)				
(4) Inward supplies from ISD				
(5) All other ITC				
(B) ITC Reversed				
(1) As per rules 42 & 43 of CGST Rules				
(2) Others				
(C) Net ITC Available (A) – (B)				
(D) Ineligible ITC				
(1) As per section 17(5)				
(2) Others				

5. Values of exempt, nil-rated and non-GST inward supplies

Nature of supplies	Inter-State supplies	Intra-State supplies
1	2	3

From a supplier under composition scheme, Exempt and Nil rated	
supply	
Non GST supply	

6.1 Payment of tax

Description	Tax	Paid through ITC			Tax paid	Tax/Cess	Interest	Late	
	payable	Integrated	Central	State/UT	Cess	TDS./TCS	paid in		Fee
		Tax	Tax	Tax			cash		
1	2	3	4	5	6	7	8	9	10
Integrated Tax									
Central Tax									
State/UT Tax									
Cess									

6.2 TDS/TCS Credit

Details	Integrated Tax	Central Tax	State/UT Tax		
1	2	3	4		
TDS					
TCS					

Verification (by Authorised signatory)

I hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my knowledge and belief and nothing has been concealed there from.

Instructions:

1) Value of Taxable Supplies = Value of invoices + value of Debit Notes - value of credit notes + value of advances received for which invoices have not been issued in the same month - value of advances adjusted against invoices

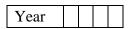
2)Details of advances as well as adjustment of same against invoices to be adjusted and not shown separately

3)Amendment in any details to be adjusted and not shown separately.

[FORM GSTR-4²⁸

[See rule 62]

Return for financial year of registered person who has opted for composition levy or availing benefit of notification No. 02/2019- Central Tax (Rate)



1.		GSTIN	
2.	(a)	Legal name of the registered person	<auto></auto>
	(b)	Trade name, if any	<auto></auto>
3.	(a)	Aggregate turnover in the preceding	
		Financial Year (Auto populated)	
	(b)	ARN	<auto>(after filing)></auto>
	(c)	Date of ARN	<auto>(after filing)></auto>

4. Inward supplies including supplies on which tax is to be paid on reverse charge

GSTIN of supplier		oice de	tails	Rate	Taxable value		Amount of tax					
	No.	Date	Value			Integrated		State/UT	CESS	State/UT)		
						Tax	Tax	Tax				
1	2	3	4	5	6	7	8	9	10	11		
4A. Inward supplies received from a registered supplier (other than supplies attracting reverse charge)												
4B. In	ward s	upplies	s receiv	red fr	om a reg	gistered sup	oplier (att	racting reve	rse char	ge)		
4C. In	ward s	upplies	s receiv	red fr	om an u	nregistered	supplier					
4D. In	nport o	f servi	ce									

5. Summary of self-assessed liability as per FORM GST CMP-08

(Net of advances, credit and debit notes and any other adjustment due to amendments etc.)

Sr.	Description	Value	Amount of tax							
No.			Integrated Central State/UT Cess							
			tax	tax	tax					

²⁸ Subsituted vide Notf no. 31/2019 – CT dt. 28.06.2019

1	2	3	4	5	6	7
1.	Outward supplies (including exempt supplies)	<auto></auto>	<auto></auto>	<auto></auto>	<auto></auto>	<auto></auto>
2.	Inward supplies attracting reverse charge including import of services	<auto></auto>	<auto></auto>	<auto></auto>	<auto></auto>	<auto></auto>
3.	Tax paid (1+2)	<auto></auto>	<auto></auto>	<auto></auto>	<auto></auto>	<auto></auto>
4.	Interest paid, if any	<auto></auto>	<auto></auto>	<auto></auto>	<auto></auto>	<auto></auto>

6. Tax rate wise details of outward supplies / inward supplies attracting reverse charge during the year

(Net of advances, credit and debit notes and any other adjustment due to amendments etc.)

Sr.	Type of supply	Rate of tax	Value		Amou	nt of tax	
No	(Outward/	(%)		Integrate	Central	State/	Cess
	Inward)			d tax	tax	UT	
						tax	
1	2	3	4	5	6	7	8
				<auto></auto>	<auto></auto>	<auto< td=""><td><auto></auto></td></auto<>	<auto></auto>
						>	
				<auto></auto>	<auto></auto>	<auto< td=""><td><auto></auto></td></auto<>	<auto></auto>
						>	
				<auto></auto>	<auto></auto>	<auto< td=""><td><auto></auto></td></auto<>	<auto></auto>
						>	
		Total		<auto></auto>	<auto></auto>	<auto< td=""><td><auto></auto></td></auto<>	<auto></auto>
						>	

7. TDS/TCS Credit received

GSTIN of Deductor / e-	Gross Value		Amount
commerce operator		Central Tax	State/UT Tax
1	2	3	4

8. Tax, interest, late fee payable and paid

Sr.	Type of	Tax	Tax	Balance	Interest	Interest	Late	Late
No.	tax	amount	Amount	amount	payable	paid	fee	fee
		payable	already	of tax			payable	paid
		(As per	paid	payable,				
		table 6)	(Through	if any				
			FORM	(3-4)				

			GST CMP-08)					
1	2	3	4	5	6	7	8	9
1.	Integrated tax	<auto></auto>	<auto></auto>	<auto></auto>				
2.	Central tax	<auto></auto>	<auto></auto>	<auto></auto>				
3.	State/UT tax	<auto></auto>	<auto></auto>	<auto></auto>				
4.	Cess	<auto></auto>	<auto></auto>	<auto></auto>				

9. Refund claimed from Electronic cash ledger

Description	Tax	Interest	Penalty	Fee	Other	Debit Entry					
						Nos.					
1	2	3	4	5	6	7					
(a) Integrated											
tax											
(b) Central Tax											
(c) State/UT											
Tax											
(d) Cess											
Bank Account Details (Drop Down)											

Verification

I hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom.

Signature of Authorised Signatory Name of Authorised Signatory Designation /Status

Instructions:-

Place

Date

- 1. Terms used:
 - (a) GSTIN: Goods and Services Tax Identification Number
 - (b) TDS: Tax Deducted at Source
 - (c) TCS: Tax Collected at Source
- 2. The details in **FORM GSTR-4**, for every financial year or part thereof, should be furnished till the thirtieth day of April following the end of such financial year.
- 3. Aggregate turnover of the taxpayer for the immediate preceding financial year would be auto-populated.
- 4. Table 4 to capture information, on a consolidated basis, related to inward supplies, rate-wise, GSTIN wise:

- (i) Table 4A to capture inward supplies from registered supplier other than those attracting reverse charge;
- (ii) Table 4B to capture inward supplies from registered supplier attracting reverse charge;
- (iii) Table 4C to capture supplies from unregistered supplier;
- (iv) Table 4D to capture import of services.
- 5. Table 5 to capture details (and adjustments thereof) of outward supplies (including exempt supplies) and inward supplies attracting reverse charge including import of services as declared earlier in FORM GST CMP-08 during the financial year.

6. TDS/TCS credit received from deductor/e-commerce operator would be auto-populated in Table 7.]

FORM GSTR-4A

[See rules 59(3) & 66(2)]

Auto-drafted details for registered person opting for composition

levy

(Auto-drafted from GSTR-1, GSTR-5 and GSTR-7)

Year		
Quarter		

1.	GST	TIN												
2.	(a)	Legal name of the registered person	Auto Populated											
	(b)	Trade name, if any	A	uto	o Po	opu	late	ed						

3. Inward supplies received from registered person including supplies attracting reverse charge

GSTIN of	Inv	oice de	tails	Rate	Taxable value		Amount of tax							
supplier	No.	Date	Value			Integrated Tax	Central Tax	(Name of State/UT)						
1	2	3	4	5	6	7	8	9	10	11				
	3A. Inward supplies received from a registered supplier (other than supplies attracting reverse charge)													
3B. I	3B. Inward supplies received from a registered supplier (attracting reverse charge)													

4. Debit notes/credit notes (including amendments thereof) received during current period

Details o	f orig	ginal	Revi	sed o	letail	ls of	Rate	Taxable	A	Place of				
docu	ment	t	docun	nent	or de	etails		value						
			of or	igina	ıl De	bit /								
				U	Not									
GSTIN	No.	Date	GSTIN	No.	Date	Value			Integrated	Central	State/UT	Cess		
									Tax	Tax	Tax			
1	2	3	4	5	6	7	8	9	10	11	12	13	14	

5. TDS Credit received

GSTIN of deductor	Gross value	Amount of tax		
		Central Tax	State/UT Tax	
1	2	3	4	

FORM GSTR-5

[See rule 63]

Return for Non-resident taxable person

Year		
Month		

1.	GST												
2.	(a)	Legal name of the registered person	A	ute	o F	Pol	pul	ate	ed				
	(b)	Trade name, if any	A	uto	o F	Pol	pul	ate	ed				
	(c)	Validity period of registration	A	ute	o F	Pol	pul	ate	ed				

3. Inputs/Capital goods received from Overseas (Import of goods

(Amount in Rs. for all Tables)

Details	s of bill c	of entry	Rate	Taxable	Amount Integrated Tax Cess		Amount o availat	
No.	Date	Value		value			Integrated Tax	Cess
1	2	3	4	5	6	7	8	9

4. Amendment in the details furnished in any earlier return

Oı	riginal					Revised d	etails				Different	tial
d	etails											_)
В	ill of	Bill of entry Rate Taxable Amount Amount of ITC										
e	entry					value			availab	le		
No	Date	No	Date	Value			Integrated	Cess	Integrated	Cess	Integrated	Cess
							Tax		Tax		tax	
1	2	3	4	5	6	7	8	9	10	11	12	13

5. Taxable outward supplies made to registered persons (including UIN holders)

GSTIN/	In	voice de	etails	Rate	Taxable		Place of			
UIN	No.	Date	Value		value	Integrated	Central	State	Cess	Supply
						Tax	Tax	/		(Name of
								UT		State/UT)
								Tax		

1	2	3	4	5	6	7	8	9	10	11

6. Taxable outward inter-State supplies to un-registered persons where invoice value is more than Rs 2.5 lakh

Place of	Invoice details			Rate	Taxable Value	Amou	int
Supply (State/UT)	No.	Date	Value		v alue	Integrated Tax	Cess
1	2	3	4	5	6	7	8

7. Taxable supplies (net of debit notes and credit notes) to unregistered persons other than the supplies mentioned at Table 6

Rate of tax	Total Taxable	Amount								
	value	Integrated	Central	State /UT Tax	Cess					
1	2	3	4	5	6					
7A. Intra-State su	pply (Consolida	ted, rate wise)								
7B. Inter-State Su	pplies where th	ne value of invo	oice is uptoR	s 2.5 Lakh [Rat	e wise]					
Place of Supp	ly (Name of									
State)										

8. Amendments to taxable outward supply details furnished in returns for earlier tax periods in Table 5 and 6 [including debit note/credit notes and amendments thereof]

Details of	of orig	ginal	Re	vised	details	of	Rate	Taxable		Amou	nt		Place of
docu	umen	t		docur	nent or			Value					supply
			de	tails o	of origi	nal							
			Del	bit/Cr	edit No	otes							
GSTIN	No.	Date	GSTI	No.	Date	Value			Integrated	Central	State /	Cess	
			Ν						Tax	Tax	UT Tax		
1	2	3	4	5	6	7	8	9	10	11	12	13	14
8A. If t	the in	voice	details	furnis	hed ea	rlier we	re in	correct					
8B. Del	bit No	otes/C	redit No	otes [c	original	l)]							
8C. Det	bit No	otes/C	redit No	otes [a	mendr	nent of	debit	notes/ci	redit notes	furnish	ed in ea	rlier	tax
periods]													

9. Amendments to taxable outward supplies to unregistered persons furnished in returns for Earlier tax periods in Table 7

Rate of tax	Total		Amo	unt	
	taxable	Integrated Tax	Central	State / UT	Cess
	value		Tax	Tax	
1	2	3	4	5	6
Tax period for w	hich the det	ails are being			
revised					
9A. Intra-State St	pplies [Rate	wise]			
9B. Inter-State St	upplies [Rate	e wise]			
Place of Supply	(Name of St	tate)			

10. Total tax liability

	Taxable		Am	ount of tax				
Rate of Tax	value	Integrated	Integrated Central State/U		CESS			
	value	Tax	Tax	Tax	CESS			
1	2	3	4	5	6			
10A. On acc	count of outw	ard supply						
10B. On account of differential ITC being negative in Table 4								

11. Tax payable and paid

Description	Tax payable	Paid in cash	Paid through ITC		Tax Paid	
			Integrated	Ce	ss	
			tax			
1	2	3	4		5	6
(a) Integrated						
Tax						
(b) Central Tax						
(c) State/UT						
Tax						
(d) Cess						

12. Interest, late fee and any other amount payable and paid

Description	Amount payable	Amount paid			
1	2	3			
I Interest on account of					
(a) Integrated					
tax					
(b) Central Tax					

(c) State/UT				
Tax				
(d) Cess				
II Late fee on account of				
(a) Central tax				
(b) State / UT				
tax				

13. Refund claimed from electronic cash ledger

Description	Tax	Interest	Penalty	Fee	Other	Debit Entry Nos.
1	2	3	4	5	6	7
(a) Integrated tax						
(b) Central Tax						
(c) State/UT						
Tax						
(d) Cess						
Bank Account Details (Drop Down)						

14. Debit entries in electronic cash/credit ledger for tax/interest payment [to be populated after payment of tax and submissions of return]

Description	Tax paid in	Tax paid through ITC		Interest	Late fee
	cash	Integrated tax	Cess		
1	2	3	4	5	6
(a) Integrated					
tax					
(b) Central Tax					
(c) State/UT					
Tax					
(d) Cess					

Verification

I hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom.

	Signatures of Authorised Signatory
Place	Name of Authorised Signatory
Date	Designation /Status

Instructions:-

- 1. Terms used:
 - a. GSTIN: Goods and Services Tax Identification Number
 - b. UIN: Unique Identity Number
 - c. UQC: Unit Quantity Code
 - d. HSN: Harmonized System of Nomenclature
 - e. POS: Place of Supply (Respective State)
 - f. B to B: From one registered person to another registered person
 - g. B to C: From registered person to unregistered person
- 2. GSTR-5 is applicable to non-resident taxable person and it is a monthly return.
- 3. The details in GSTR-5 should be furnished by 20th of the month succeeding the relevant tax period or within 7 days from the last date of the registration whichever is earlier.
- 4. Table 3 consists of details of import of goods, bill of entry wise and taxpayer has to specify the amount of ITC eligible on such import of goods.
- 5. Recipient to provide for Bill of Entry information including six digits port code and seven digits bill of entry number.
- 6. Table 4 consists of amendment of import of goods which are declared in the returns of earlier tax period.
- 7. Invoice-level information, rate-wise, pertaining to the tax period separately for goods and services should be reported as under:
 - i. For all B to B supplies (whether inter-State or intra-State), invoice level details should be uploaded in Table 5;
 - ii. For all inter-state B to C supplies, where invoice value is more than Rs. 2,50,000/- (B to C Large) invoice level detail to be provided in Table 6; and
 - iii. For all B to C supplies (whether inter-State or intra-State) where invoice value is up to Rs. 2,50,000/- State-wise summary of supplies shall be filed in Table 7.
- 8. Table 8 consists of amendments in respect of
 - i. B2B outward supplies declared in the previous tax period;
 - ii. "B2C inter-State invoices where invoice value is more than 2.5 lakhs" reported in the previous tax period; and
 - iii. Original Debit and credit note details and its amendments.
- 9. Table 9 covers the Amendments in respect of B2C outward supplies other than inter-State supplies where invoice value is more than Rs 250000/-.
- 10. Table 10 consists of tax liability on account of outward supplies declared in the current tax period and negative ITC on account of amendment to import of goods in the current tax period.

On submission of GSTR-5, System shall compute the tax liability and ITC will be posted to the respective ledgers.

FORM GSTR-5A

[See rule 64]

Details of supplies of online information and database access or retrieval services by a person located outside India made to non-taxable persons in India

- 1. GSTIN of the supplier-
- 2. (a) Legal name of the registered person -(b) Trade name, if any -
- 3. Name of the Authorised representative in India filing the return –
- 4. Period: Month Year -
- 5. Taxable outward supplies made to consumers in India

(Amount in Rupees)

Place of	Rate of	Taxable value	Integrated tax	Cess
supply	tax			
(State/UT)				
1	2	3	4	5

5A. Amendments to taxable outward supplies to non-taxable persons in India

(Amount in Rupees)

Month	Place of	Rate of	Taxable value	Integrated tax	Cess
	supply	tax			
	(State/UT)				
1	2	3	4	5	6

6. Calculation of interest, penalty or any other amount

Sr. No.	Description	Amount	of tax due
		Integrated tax	CESS
1	2	3	4
1.	Interest		
2.	Others (Please specify)		
	Total		

7. Tax, interest, late fee and any other amount payable and paid

Sr. No.	Description	Amount payable		Debit	Am	ount paid
		Integrated	CESS	entry no.	Integrated	CESS
		tax			tax	
1	2	3	4	5	6	7
1.	Tax Liability					
	(based on Table					
	5 & 5A)					
2.	Interest (based on					
	Table 6)					
3.	Others (Please					
	Specify)					

Verification

I hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom.

Signature

Place

Date

Name of Authorised Signatory

Designation /Status

FORM GSTR-6

[See rule 65]

Return for input service distributor

Year		
Month		

1.	GSTIN											
2.	(a)	Legal name of the registered person										
	(b)	Trade name, if any										

3. Input tax credit received for distribution

GSTIN	Invo	oice deta	ails	Rate	Taxable	Amount of Tax					
of					value						
supplier											
· · · · · ·	No	Date	Value			Integrated	Central	State / UT	CESS		
						tax	Tax	Tax			
1	2	3	4	5	6	7	8	9	10		

(Amount in Rs. for all Tables)

4. Total ITC/Eligible ITC/Ineligible ITC to be distributed for tax period (From Table No. 3)

Description	Integrated	Central	State / UT	CESS
	tax	Tax	Tax	
1	2	3	4	5
(a) Total ITC available for				
distribution				
(b) Amount of eligible ITC				
(c) Amount of ineligible				
ITC				

5. Distribution of input tax credit reported in Table 4

GSTIN of	ISD	invoice	Distribution of ITC by ISD					
recipient/State, if recipient is unregistered	No. Date		Integrated Tax	Central Tax	State / UT Tax	CESS		
1	2	2 3 4			6	7		
5A. Distribution of the an	nount of eli	gible ITC						
5B. Distribution of the amount of ineligible ITC								

Origina	ıl det	tails						Revi	sed details					
GSTIN	No.	Date	GSTIN				Rate	Taxable		Amount of Tax				
of			of	In	voice/	debit		value						
supplier			supplier	note	e/cred	it note								
					detai	ls								
				No	Date	Value			Integrated	l Central State / CESS				
									tax	Tax	UT			
											Tax			
1	2	3	4	5	6	7	8	9	10	11	12	13		
6A. Inf	orm	ation	furnishe	ed in	Table	3 in an	earl	ier perio	d was incorr	rect				
6B. De	bit N	lotes	/Credit N	Notes	recei	ved [O	rigina	al]						
6C. De	bit N	lotes	/Credit N	Notes	[Am	endmer	its]							

6. Amendments in information furnished in earlier returns in Table No. 3

7. Input tax credit mis-matches and reclaims to be distributed in the tax period

Description	Integrated	Central	State/	Cess
	tax	Tax	UT Tax	
1	2	3	4	5
7A. Input tax credit mismatch				
7B. Input tax credit reclaimed on				
rectification of mismatch				

8. Distribution of input tax credit reported in Table No. 6 and 7 (plus / minus)

GSTIN of recipient		credit	ISD i	invoice	Input tax distribution by ISD					
	No.	Date	No.	Date	Integrated Tax	Central Tax	State Tax	CESS		
1	2	3	4	5	6	7	8	9		
8A. Distribution	n of the a	imount o	f eligible l	TC						
8B. Distribution	8B. Distribution of the amount of ineligible ITC									

9. Redistribution of ITC distributed to a wrong recipient (plus / minus)

Original input tax credit	Re-distribution of input tax credit to the correct recipient
distribution	

GSTIN	ISD i	nvoice	ISE	credit	GSTIN	Ι	SD	Input	tax credit	redistri	ibuted	
of	de	etail	1	note	of new	inv	voice					
original	No.	Date	No	Date	recipient	No.	Date	Integrated	Central	State	CESS	
recipient								Tax	Tax	Tax		
1	2	3	4	5	6	7	8	9	10	11	12	
9A. Dis	9A. Distribution of the amount of eligible ITC											
9B. Dist	tributi	on of the	e amou	nt of in	eligible							
ITC												

10. Late Fee

On account of	Central Tax	State / UT tax	Debit Entry No.
1	2	3	4
Late fee			

11. Refund claimed from electronic cash ledger

Description	Fee	Other	Debit Entry Nos.					
1	2	3	4					
(a) Central Tax								
(b) State/UT Tax								
Bank Account Details (Drop Down)								

Verification

I hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom.

	Signature of Authorised Signatory
Place	Name of Authorised Signatory
Date	Designation /Status

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Instructions:-

- 1. Terms Used :
 - a. GSTIN :- Goods and Services Tax Identification Number
 - b. ISD :- Input Service Distributor
 - c. ITC: Input tax Credit.
- 2. GSTR-6 can only be filed only after 10th of the month and before 13th of the month succeeding the tax period.
- 3. ISD details will flow to Part B of GSTR-2A of the Registered Recipients Units on filing of GSTR-6.
- 4. ISD will not have any reverse charge supplies. If ISD wants to take reverse charge supplies, then in that case ISD has to separately register as Normal taxpayer.
- 5. ISD will have late fee and any other liability only.
- 6. ISD has to distribute both eligible and ineligible ITC to its Units in the same tax period in which the inward supplies have been received.
- 7. Ineligible ITC will be in respect of supplies made as per Section 17(5).
- 8. Mismatch liability between GSTR-1 and GSTR-6 will be added to ISD and further ISD taxpayer has to issue ISD credit note to reduce the ITC distributed earlier to its registered recipients units.
- 9. Table 7 in respect of mismatch liability will be populated by the system.
- 10. Refund claimed from cash ledger through Table 11 will result in a debit entry in electronic cash ledger.

FORM GSTR-6A

[See Rule 59(3) & 65]

Details of supplies auto-drafted form

(Auto-drafted from GSTR-1)

Year Month

1.	GSTIN										
2.	(a)	Legal name of the registered person									
	(b)	Trade name, if any									

3. Input tax credit received for distribution

(Amount in Rs. for all Tables)

GSTIN	Invo	oice de	tails	Rate	Taxable	Amount of Tax								
of					value									
supplier			-											
	No	Date	Value			Integrated	Central Tax	State / UT	Cess					
						tax		Tax						
1	2	3	4	5	6	7	8	9	10					

4. Debit / Credit notes (including amendments thereof) received during current tax period

Details of original			Re	vise	ed det	tails o	f doo	cument	or details o	of Debit	/ Credit	t Note
doc												
GSTIN of	No.	Date	GSTIN	No.	Date	Value	Rate	Taxable	e Amount of tax			
supplier			of					value	Integrated	Central	State /	Cess
			supplier						tax	Tax	UT	
											Tax	
1	2	3	4	5	6	7	8	9	10	11	12	13

FORM GSTR-7

[See rule 66 (1)]

Return for Tax Deducted at Source

Year		
Month		

1.	GSTIN						
2.	(a) Legal name of the Deductor	Auto Populated					
	(b) Trade name, if any	Auto Populated					

3. Details of the tax deducted at source

(Amount in Rs. for all Tables)

GSTIN of	Amount paid to deductee on which tax is deducted	Amount of tax deducted at source						
deductee	which tax is deducted	Integrated Tax	Central Tax	State/UT Tax				
1	2	3	4	5				

4. Amendments to details of tax deducted at source in respect of any earlier tax period

	Original	details	Revised details							
Month	GSTIN of	Amount paid to	GSTIN	Amount paid to	Amount of tax deducted at source					
	deductee	deductee on which tax is deducted	of deductee	deductee on which taxis deducted	Integrated Tax	Central Tax	State/UT Tax			
1	2	3	4	5	6	7	8			

5. Tax deduction at source and paid

Description	Amount of tax deducted	Amount paid
1	2	3
(a) Integrated Tax		
(b) Central Tax		
(c) State/UT Tax		

6. Interest, late Fee payable and paid

Description	Amount payable	Amount paid
1	2	3

(I) Interest on account of TDS in	respect of	
(a) Integrated tax		
(b) Central Tax		
(c) State/UT Tax		
(II) Late fee		
(a) Central tax		
(b) State / UT tax		

7. Refund claimed from electronic cash ledger

Description	Tax	Interest	Penalty	Fee	Other	Debit Entry
						Nos.
1	2	3	4	5	6	7
(a) Integrated Tax						
(b) Central Tax						
(c) State/UT Tax						
Bank Account Details (I	n)					

8. Debit entries in electronic cash ledger for TDS/interest payment [to be populated after

payment of tax and submissions of return]

Description	Tax paid in cash	Interest	Late fee
1	2	3	4
(a) Integrated Tax			
(b) Central Tax			
(c) State/UT Tax			

Verification

I hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom.

	Signature of Authorised Signatory
Place:	Name of Authorised Signatory
Date:	Designation /Status

Instructions –

- 1. Terms used:
 - a) GSTIN: Goods and Services Tax Identification Number
 - b) TDS: Tax Deducted at Source
- 2. Table 3 to capture details of tax deducted.
- 3. Table 4 will contain amendment of information provided in earlier tax periods.
- 4. Return cannot be filed without full payment of liability.

FORM GSTR 7A

[See rule 66(3)]

Tax Deduction at Source Certificate

- 1. TDS Certificate No. -
- 2. GSTIN of deductor –
- 3. Name of deductor –
- 4. GSTIN of deductee-
- 5. (a) Legal name of the deductee -(b) Trade name, if any -
- 6. Tax period in which tax deducted and accounted for in GSTR-7 –
- 7. Details of supplies Amount of tax deducted -

Value on which	Amount of Tax deducted at source (Rs.)							
tax deducted	Integrated Tax	Central	State /UT					
		Tax	Tax					
1	2	3	4					

Signature

Name

Designation

Office -

FORM GSTR - 8

[See rule 67(1)]

Statement for tax collection at source

Year		
Month		

1.	1. GSTIN													
2.	(a)	Legal name of the registered person	Auto Populated											
	(b)	Trade name, if any	А	uto	o F	Pop	ula	iteo	ł					

3. Details of supplies made through e-commerce operator

(Amount in Rs. for all Tables)

GSTIN	Details of su	pplies made w	hich attract TCS	Amount	ed at source	
of the supplier	Gross value of supplies made	Value of supplies returned	Net amount liable for TCS	Integrated Tax	Central Tax	State /UT Tax
1	2	3	4	5	6	7
3A. Sup	plies made to re	gistered person	ns			
3B. Sup	plies made to ur	registered per	sons			

4. Amendments to details of supplies in respect of any earlier statement

Original	details	Revised details							
Month	GSTIN	GSTIN	Details of supplies made which			Amount of tax collected at			
	of	of	a	ttract TCS			source	;	
	supplier	supplier	Gross value	Value of	Net	Integrated	Central	State/UT	
			of supplies	supply	amount	Tax	Tax	Tax	
			made	returned	liable for				
					TCS				
1	2	3	4	5	6	7	8	9	
4A. Supplie	es made to	registere	d persons						
4B. Supplie	s made to	unregiste	ered persons	ed persons					

5. Details of interest

On account of	Amount	Amount of interest						
	in	Integrated	State /UT					
	default	Tax	Tax					

1	2	3	4	5
Late payment of TCS amount				

6. Tax payable and paid

Description	Tax payable	Amount paid
1	2	3
(a) Integrated		
Tax		
(b) Central Tax		
(c) State / UT		
Tax		

7. Interest payable and paid

Description	Amount of	Amount paid
	interest payable	
1	2	3
(a) Integrated tax		
(b) Central Tax		
(c) State/UT Tax		

8. Refund claimed from electronic cash ledger

Description	Tax	Interest	Penalty	Other	Debit Entry
					Nos.
1	2	3	4	5	6
(a) Integrated tax					
(b) Central Tax					
(c) State/UT Tax					
Bank Account Details (Drop Down)					

9. Debit entries in cash ledger for TCS/interest payment [to be populated after payment of tax and submissions of return]

Description	Tax paid in cash	Interest
1	2	3
(a) Integrated tax		
(b) Central Tax		
(c) State/UT Tax		

Verification

I hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom.

Signature of Authorised Signatory

Place:	Name of Authorised Signatory
Date:	Designation /Status

Instructions:-

- 1. Terms Used :
 - a. GSTIN :- Goods and Services Tax Identification Number
 - b. TCS :- Tax Collected at source
- 2. An e-commerce operator can file GSTR- 8 only when full TCS liability has been discharged.
- 3. TCS liability will be calculated on the basis of table 3 and table 4.
- 4. Refund from electronic cash ledger can only be claimed only when all the TCS liability for that tax period has been discharged.
- 5. Cash ledger will be debited for the refund claimed from the said ledger.
- 6. Amount of tax collected at source will flow to Part C of GSTR- 2A of the taxpayer on filing of GSTR-8.
- 7. Matching of Details with supplier's GSTR-1 will be at the level of GSTIN of supplier.

FORM GSTR - 9]²⁹] ³⁰ [See rule 80]

Annual Return

Pt. I	Basic Details						
1	Financial Year						
2	GSTIN						
3A	Legal Name						
3B	Trade Name (if any)						
Pt. II	Details of O	utward and i	nward supplies m				
				(An	nount in	₹ in all tab	les)
	Nature of Supplies		Taxable Value	Centra 1 Tax	State Tax / UT Tax	Integrat ed Tax	Cess
	1		2	3	4	5	6
4	Details of advance year on which tax		d outward supp	lies made	e during	the financ	cial
А	Supplies made to un persons (B2C)	n-registered					
В	Supplies made to re persons (B2B)	gistered					
С	Zero rated supply (I payment of tax (exc supplies to SEZs)						
D	Supply to SEZs on p tax	payment of					
Е	Deemed Exports						

 ²⁹ Inserted vide Notf no. 39/2018-CT dt. 04.09.2018
 ³⁰ Substituted vide Notf no. 74/2018-CT dt 31.12.2018

	Advances on which tax has					
	been paid but invoice has not					
F	been issued (not covered					
	under (A) to (E) above)					
	Inward supplies on which tax					
G	is to be paid on reverse charge					
	basis					
Н	Sub-total (A to G above)					
	Credit Notes issued in respect					
Ι	of transactions specified in (B)					
	to (E) above (-)					
	Debit Notes issued in respect					
J	of transactions specified in (B)					
	to (E) above (+)					
	Supplies / tax declared					
K	through Amendments (+)					
L	Supplies / tax reduced through					
	Amendments (-)					
М	Sub-total (I to L above)					
	Supplies and advances on					
Ν	which tax is to be paid (H +					
	M) above					
	Details of Outward supplies m	ade during the f	inancial	vear on	which tax	is not
5	payable	0	·			
А	Zero rated supply (Export)					
	without payment of tax					
	Supply to SEZs without					
В	Supply to SEZs without					
В	Supply to SEZs without payment of tax					
В						
B C	payment of tax					
	payment of tax Supplies on which tax is to be					
С	payment of tax Supplies on which tax is to be paid by the recipient on reverse charge basis					
C D	payment of tax Supplies on which tax is to be paid by the recipient on reverse charge basis Exempted					
С	payment of tax Supplies on which tax is to be paid by the recipient on reverse charge basis					
C D E	payment of tax Supplies on which tax is to be paid by the recipient on reverse charge basis Exempted Nil Rated					
C D	 payment of tax Supplies on which tax is to be paid by the recipient on reverse charge basis Exempted Nil Rated Non-GST supply (includes 'no 					
C D E	payment of tax Supplies on which tax is to be paid by the recipient on reverse charge basis Exempted Nil Rated					

TT	Credit Notes issued in respect					
Н	of transactions specified in A to F above (-)					
	Debit Notes issued in respect					
Ι	of transactions specified					
	in A to F above (+)					
J	Supplies declared through					
5	Amendments (+)					
K	Supplies reduced through					
	Amendments (-)					
L	Sub-Total (H to K above)					
М	Turnover on which tax is not					
	to be paid (G + L above)					
Ν	Total Turnover (including advances) (4N + 5M - 4G					
11	above)					
Pt.						
III	Details	of ITC for the fin	nancial ye	ear		
	Description	Туре	Centra	State	Integrat	Cess
			1 Tax	Tax /	ed Tax	
			1103		cu l'ax	
			114	UT Tax		
	1	2	3	UT	5	6
6			3	UT Tax 4	5	6
6	Details of ITC	C availed during	3	UT Tax 4	5	6
6 A		C availed during availed through	3	UT Tax 4	5	6 <auto< th=""></auto<>
	Details of ITC Total amount of input tax credit	C availed during availed through of Table 4A of	3 the finar	UT Tax 4 ncial yea	5	
	Details of ITC Total amount of input tax credit FORM GSTR-3B (sum total of FORM GSTR-3E Inward supplies (other than	C availed during availed through of Table 4A of	3 the finar <auto< th=""><th>UT Tax 4 ncial year</th><th>5 r</th><th><auto< th=""></auto<></th></auto<>	UT Tax 4 ncial year	5 r	<auto< th=""></auto<>
A	Details of ITC Total amount of input tax credit FORM GSTR-3B (sum total of FORM GSTR-3E Inward supplies (other than imports and inward supplies	C availed during availed through of Table 4A of 3)	3 the finar <auto< th=""><th>UT Tax 4 ncial year</th><th>5 r</th><th><auto< th=""></auto<></th></auto<>	UT Tax 4 ncial year	5 r	<auto< th=""></auto<>
	Details of ITC Total amount of input tax credit FORM GSTR-3B (sum total of FORM GSTR-3E Inward supplies (other than	C availed during availed through of Table 4A of 3) Inputs	3 the finar <auto< td=""><td>UT Tax 4 ncial year</td><td>5 r</td><td><auto< td=""></auto<></td></auto<>	UT Tax 4 ncial year	5 r	<auto< td=""></auto<>
A	Details of ITC Total amount of input tax credit FORM GSTR-3B (sum total of FORM GSTR-3E Inward supplies (other than imports and inward supplies liable to reverse charge but	availed during availed through of Table 4A of 3) Inputs Capital Goods	3 the finar <auto< th=""><th>UT Tax 4 ncial year</th><th>5 r</th><th><auto< th=""></auto<></th></auto<>	UT Tax 4 ncial year	5 r	<auto< th=""></auto<>
A	Details of ITC Total amount of input tax credit FORM GSTR-3B (sum total of FORM GSTR-3E Inward supplies (other than imports and inward supplies liable to reverse charge but includes services received from SEZs) Inward supplies received from	availed during availed through of Table 4A of 3) Inputs Capital Goods	3 the finar <auto< th=""><th>UT Tax 4 ncial year</th><th>5 r</th><th><auto< th=""></auto<></th></auto<>	UT Tax 4 ncial year	5 r	<auto< th=""></auto<>
AB	Details of ITC Total amount of input tax credit FORM GSTR-3B (sum total of FORM GSTR-3E Inward supplies (other than imports and inward supplies liable to reverse charge but includes services received from SEZs) Inward supplies received from unregistered persons liable to	availed during availed through of Table 4A of 3) Inputs Capital Goods Input Services	3 the finar <auto< th=""><th>UT Tax 4 ncial year</th><th>5 r</th><th><auto< th=""></auto<></th></auto<>	UT Tax 4 ncial year	5 r	<auto< th=""></auto<>
A	Details of ITC Total amount of input tax credit FORM GSTR-3B (sum total of FORM GSTR-3E Inward supplies (other than imports and inward supplies liable to reverse charge but includes services received from SEZs) Inward supplies received from	C availed during availed through of Table 4A of 3) Inputs Capital Goods Input Services Inputs	3 the finar <auto< th=""><th>UT Tax 4 ncial year</th><th>5 r</th><th><auto< th=""></auto<></th></auto<>	UT Tax 4 ncial year	5 r	<auto< th=""></auto<>
AB	Details of ITC Total amount of input tax credit FORM GSTR-3B (sum total of FORM GSTR-3B Inward supplies (other than imports and inward supplies liable to reverse charge but includes services received from SEZs) Inward supplies received from unregistered persons liable to reverse charge (other than B	C availed during availed through of Table 4A of B) Inputs Capital Goods Input Services Inputs Capital Goods	3 the finar <auto< th=""><th>UT Tax 4 ncial year</th><th>5 r</th><th><auto< th=""></auto<></th></auto<>	UT Tax 4 ncial year	5 r	<auto< th=""></auto<>

	registered persons liable to reverse charge (other than B above) on which tax is paid and ITC availed	Capital Goods Input Services				
E	Import of goods (including supplies from SEZs)	Inputs Capital Goods				
F	Import of services (excluding in from SEZs)	ward supplies				
G	Input Tax credit received from I	SD				
Н	Amount of ITC reclaimed (other under the provisions of the Act	r than B above)				
Ι	Sub-total (B to H above)					
J	Difference (I - A above)					
К	Transition Credit through TRAN-I (including revisions if any)					
L	Transition Credit through TRAN-II					
М	Any other ITC availed but not specified above					
N	Sub-total (K to M above)					
0	Total ITC availed (I + N above)					
7	Details of ITC Reversed and I	neligible ITC for	the fina	ncial yea	ar	
A	As per Rule 37					
В	As per Rule 39					
С	As per Rule 42					
D	As per Rule 43					
E	As per section 17(5)					
F	Reversal of TRAN-I credit					
G	Reversal of TRAN-II credit					
Н	Other reversals (pl. specify)					
Ι	Total ITC Reversed (Sum of A	to H above)				
J	Net ITC Available for Utilization	on (60 - 7I)				
8	Othe	r ITC related inf	formation	1	l	
А	ITC as per GSTR-2A (Table 3 &	& 5 thereof)	<auto< th=""><th><auto< th=""><th><auto></auto></th><th><auto< th=""></auto<></th></auto<></th></auto<>	<auto< th=""><th><auto></auto></th><th><auto< th=""></auto<></th></auto<>	<auto></auto>	<auto< th=""></auto<>

				>	>		>
D	ITC as per sum tota	l of 6(B) and	l 6(H) above	<auto< th=""><th></th><th></th><th></th></auto<>			
В	21			>			
	[For FY 2017-18] ³¹ (other than imports						
	to reverse charge bu						
	from SEZs) receive	•					
С	availed during Apri	1 [2018 to M	[arch 2019] ³²				
C	[For FY 2018-19, I	TC on inwa	rd supplies				
	(other than imports						
	to reverse charge bu from SEZs) receive						
	availed during Apri						
D	Difference [A-(B+C	C)]					
E	ITC available but not availed						
F	ITC available but ineligible						
	IGST paid on import of goods (including						
G	supplies from SEZ)						
	IGST credit availed	on import o	f goods (as per	<auto< th=""><th></th><th></th><th></th></auto<>			
Н	6(E) above)			>			
Ι	Difference (G-H)						
_	ITC available but no	ot availed on	import of				
J	goods (Equal to I)						
	Total ITC to be laps	sed in curren	t financial year	<auto< th=""><th><auto< th=""><th><auto></auto></th><th><auto< th=""></auto<></th></auto<></th></auto<>	<auto< th=""><th><auto></auto></th><th><auto< th=""></auto<></th></auto<>	<auto></auto>	<auto< th=""></auto<>
К	(E + F + J)			>	>	~1ut0/	>
Pt.							I
IV	Details of ta	x paid as dec	clared in returns f	iled durir	ig the fin	ancial year	
	Description	Tax Payabla	Paid through		Paid thr	ough ITC	
		Payable	cash	Centra	State	Integrat	Cess
				l Tax	Tax /	ed Tax	
9					UT Tax		
	1	2	3	4	5	6	7

 ³¹ Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019
 ³² Substituted vide Notf no. 31/2019 – CT dt. 28.06.2019 for "to September, 2018"
 ³³ Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019

	Integrated Tax					
	Central Tax					
	State/UT Tax					
	Cess					
	Interest					
	Late fee					
	Penalty					
	Other					
Pt.	[For FY 2017-18] ³⁴ Particula returns bety	rs of the transactic ween April 2018 ti			17-18 decla	ared in
Pt. V	[For FY 2018-19 , Particulars o					turns
	Description	Taxable Value	Centra 1 Tax	State Tax /	Integrat ed Tax	Cess
			110X	UT	eu rax	
				Tax		
	1	2	3	4	5	6
10	Supplies / tax declared through Amendments (+) (net					
	of debit notes)					
11	Supplies / tax reduced through					
11	Amendments (-) (net of credit notes)					
12	Reversal of ITC availed					
	during previous financial year					
13	ITC availed for the previous financial year					
14		on account of dec	laration i	n 10 & 1	1 above	
14	Differential tax paid on account of dec		1		Paid	
14	Description		Payable		Pai	d
14			Paya 2		Pai 3	d

³⁴ Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019
³⁵ Substituted vide Notf no. 31/2019 – CT dt. 28.06.2019 for "previous FY declared in returns of April to September of current FY or upto date of filing of annual return of previous FY whichever is earlier"
³⁶ Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019

	Integrated	Tax						
	Central Ta	Central Tax						
	State/UT Tax							
	Cess							
	Interest							
Pt. VI				Other Informati	ion		l	
15			Particul	ars of Demands a	and Refur	nds		
	Details	Centra 1 Tax	State Tax / UT Tax	Integrated Tax	Cess	Intere st	Penalty	Late Fee / Other s
	1	2	3	4	5			
A	Total Refund claimed							
В	Total Refund sanction ed							
С	Total Refund Rejected							
D	Total Refund Pending							
Е	Total demand of taxes							
F	Total taxes paid in respect of E above							
G	Total demands pending							

	out of E above							
16	Informat	ion on sup		ed from composition and goods sent of			med supply	under
	Details			Taxable Value	Centra 1 Tax	State Tax / UT Tax	Integrat ed Tax	Cess
		1		2	3	4	5	6
A	Supplies received from Composition taxpayers							
В	Deemed supply under Section 143							
С	Goods sent on approval basis but not returned							
17			HSN Wise	e Summary of our	tward sup	plies		
HS N Cod e	UQC	Total Quanti ty	Taxable Value	Rate of Tax	Centra 1 Tax	State Tax / UT Tax	Integrat ed Tax	Cess
1	2	3	4	5	6	7	8	9
18			HSN Wis	se Summary of In	ward sup	plies	<u> </u>	
HS N Cod e	UQC	Total Quanti ty	Taxable Value	Rate of Tax	Centra 1 Tax	State Tax / UT Tax	Integrat ed Tax	Cess
1	2	3	4	5	6	7	8	9
19			La	ate fee payable an	d paid			
		Description Payable Paid				d		
	1 2 3							
А	Central Tax							
В	State Tax							

Verification:

I hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my knowledge and belief and nothing has been concealed there from and in case of any reduction in output tax liability the benefit thereof has been/will be passed on to the recipient of supply.

	Signature
Place Signatory	Name of Authorised
Date Status	Designation /

Instructions: -

1. Terms used:

a.	GSTIN:	Goods and Services Tax Identification Number
b.	UQC:	Unit Quantity Code
c.	HSN:	Harmonized System of Nomenclature Code

- 2. [It is mandatory to file all **FORM GSTR-1** and **FORM GSTR-3B** for the Financial Year for which the return is being filed for before filing this return and for FY 2017-18, the details for the period between July 2017 to March 2018 are to be provided in this return.]³⁷
- 3. [It may be noted that additional liability for the FY 2017-18 not declared in **FORM GSTR-1** and **FORM GSTR-3B** may be declared in this return. However, taxpayers cannot claim input tax credit unclaimed during FY 2017-18 through this return.]³⁸
- 4. Part II consists of the details of all outward supplies & advances received during the financial year for which the annual return is filed. [For FY 2017-18,]³⁹ It may be noted that all the supplies for which payment has been made through FORM GSTR-3B between July 2017 to March 2018 shall be declared in this part. [It may be noted that additional liability for the FY 2017-18 [or FY 2018-19]⁴⁰ not declared in FORM GSTR-1 and FORM GSTR-3B may be declared in this return. However, taxpayers cannot claim input tax credit [unclaimed during FY 2017-18]⁴¹ through this return.]⁴² The instructions to fill Part II are as follows:

³⁷ Substituted vide Notf no. 56/2019 – CT dt. 14.11.2019

³⁸ Omitted vide Notf no. 31/2019 – CT dt. 28.06.2019

³⁹ Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019

⁴⁰ Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019

⁴¹ Omitted vide Notf no. 56/2019 – CT dt. 14.11.2019

⁴² Inserted vide Notf no. 31/2019 – CT dt. 28.06.2019

Table No.	Instructions
4A	Aggregate value of supplies made to consumers and unregistered persons on which tax has been paid shall be declared here. These will include details of supplies made through E-Commerce operators and are to be declared as net of credit notes or debit notes issued in this regard. Table 5, Table 7 along with respective amendments in Table 9 and Table 10 of FORM GSTR-1 may be used for filling up these details.
4B	Aggregate value of supplies made to registered persons (including supplies made to UINs) on which tax has been paid shall be declared here. These will include supplies made through E-Commerce operators but shall not include supplies on which tax is to be paid by the recipient on reverse charge basis. Details of debit and credit notes are to be mentioned separately. Table 4A and Table 4C of FORM GSTR-1 may be used for filling up these details.
4C	Aggregate value of exports (except supplies to SEZs) on which tax has been paid shall be declared here. Table 6A of FORM GSTR-1 may be used for filling up these details.
4D	Aggregate value of supplies to SEZs on which tax has been paid shall be declared here. Table 6B of GSTR-1 may be used for filling up these details.
4E	Aggregate value of supplies in the nature of deemed exports on which tax has been paid shall be declared here. Table 6C of FORM GSTR-1 may be used for filling up these details.
4F	Details of all unadjusted advances i.e. advance has been received and tax has been paid but invoice has not been issued in the current year shall be declared here. Table 11A of FORM GSTR-1 may be used for filling up these details.
4G	Aggregate value of all inward supplies (including advances and net of credit and debit notes) on which tax is to be paid by the recipient (i.e.by the person filing the annual return) on reverse charge basis. This shall include supplies received from registered persons, unregistered persons on which tax is levied on reverse charge basis. This shall also include aggregate value of all import of services. Table 3.1(d) of FORM GSTR-3B may be used for filling up these details.
4I	Aggregate value of credit notes issued in respect of B to B supplies (4B), exports (4C), supplies to SEZs (4D) and deemed exports (4E) shall be declared here. Table 9B of FORM GSTR-1 may be used for filling up these details. [For FY 2017-18 and 2018-19, the registered person shall have an option to fill Table 4B to Table 4E net of credit notes in case there is any difficulty in reporting such details separately in this table] ⁴³
4J	Aggregate value of debit notes issued in respect of B to B supplies (4B), exports (4C), supplies to SEZs (4D) and deemed exports (4E) shall be declared here. Table 9B of FORM GSTR-1 may be used for filling up these details. [For FY 2017-18 and 2018-19, the registered person shall have an option to

⁴³ Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019

	fill Table 4B to Table 4E net of debit notes in case there is any difficulty in
	reporting such details separately in this table] ⁴⁴
4K & 4L	Details of amendments made to B to B supplies (4B), exports (4C), supplies to
	SEZs (4D) and deemed exports (4E), credit notes (4I), debit notes (4J) and
	refund vouchers shall be declared here. Table 9A and Table 9C of FORM
	GSTR-1 may be used for filling up these details.
	[For FY 2017-18 and 2018-19, the registered person shall have an option to
	fill Table 4B to Table 4E net of amendments in case there is any difficulty in
	reporting such details separately in this table] ⁴⁵
5A	Aggregate value of exports (except supplies to SEZs) on which tax has not
	been paid shall be declared here. Table 6A of FORM GSTR-1 may be used
	for filling up these details.
5B	Aggregate value of supplies to SEZs on which tax has not been paid shall be
	declared here. Table 6B of GSTR-1 may be used for filling up these details.
5C	Aggregate value of supplies made to registered persons on which tax is
	payable by the recipient on reverse charge basis. Details of debit and credit
	notes are to be mentioned separately. Table 4B of FORM GSTR-1 may be
	used for filling up these details.
5D,5E	Aggregate value of exempted, Nil Rated and Non-GST supplies shall be
and 5F	declared here. Table 8 of FORM GSTR-1 may be used for filling up these
und 51	details. The value of "no supply" shall be declared under Non-GST supply
	(5F).
	[For FY 2017-18 and 2018-19, the registered person shall have an option to
	either separately report his supplies as exempted, nil rated and Non-GST
	supply or report consolidated information for all these three heads in the
	"exempted" row only.] ⁴⁶
5H	Aggregate value of credit notes issued in respect of supplies declared in 5A,
511	5B, 5C, 5D, 5E and 5F shall be declared here. Table 9B of FORM GSTR-1
	may be used for filling up these details.
	[For FY 2017-18 and 2018-19, the registered person shall have an option to fill Table 5A to 5E not of anglit notes in accept there is any different in
	fill Table 5A to 5F net of credit notes in case there is any difficulty in $\frac{1}{47}$
<i>с</i> т	reporting such details separately in this table.] ⁴⁷
51	Aggregate value of debit notes issued in respect of supplies declared in 5A,
	5B, 5C, 5D, 5E and 5F shall be declared here. Table 9B of FORM GSTR-1
	may be used for filling up these details.
	[For FY 2017-18 and 2018-19, the registered person shall have an option to
	fill Table 5A to 5F net of debit notes in case there is any difficulty in reporting $\frac{1}{48}$
	such details separately in this table.] ⁴⁸
5J & 5K	Details of amendments made to exports (except supplies to SEZs) and supplies
	to SEZs on which tax has not been paid shall be declared here. Table 9A and

 ⁴⁴ Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019
 ⁴⁵ Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019
 ⁴⁶ Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019
 ⁴⁷ Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019
 ⁴⁸ Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019

	Table 9C of FORM GSTR-1 may be used for filling up these details.	
	[For FY 2017-18 and 2018-19, the registered person shall have an option to	
	fill Table 5A to Table 5F net of amendments in case there is any difficulty in	
	reporting such details separately in this table.] ⁴⁹	
5N	Total turnover including the sum of all the supplies (with additional supplies	
	and amendments) on which tax is payable and tax is not payable shall be	
	declared here. This shall also include amount of advances on which tax is paid	
	but invoices have not been issued in the current year. However, this shall not	
	include the aggregate value of inward supplies on which tax is paid by the	
	recipient (i.e. by the person filing the annual return) on reverse charge basis.	

5. Part III consists of the details of all input tax credit availed and reversed in the financial year for which the annual return is filed. The instructions to fill Part III are as follows:

Table No.	Instructions
6A	Total input tax credit availed in Table 4A of FORM GSTR-3B for the
	taxpayer would be auto-populated here.
6B	Aggregate value of input tax credit availed on all inward supplies except those
	on which tax is payable on reverse charge basis but includes supply of services
	received from SEZs shall be declared here. It may be noted that the total ITC
	availed is to be classified as ITC on inputs, capital goods and input services.
	Table 4(A)(5) of FORM GSTR-3B may be used for filling up these details.
	This shall not include ITC which was availed, reversed and then reclaimed in
	the ITC ledger. This is to be declared separately under 6(H) below.
	[For FY 2017-18 and 2018-19, the registered person shall have an option to
	either report the breakup of input tax credit as inputs, capital goods and input
	services or report the entire input tax credit under the "inputs" row only.] ⁵⁰
6C	Aggregate value of input tax credit availed on all inward supplies received
	from unregistered persons (other than import of services) on which tax is
	payable on reverse charge basis shall be declared here. It may be noted that the
	total ITC availed is to be classified as ITC on inputs, capital goods and input
	services. Table 4(A)(3) of FORM GSTR-3B may be used for filling up these
	details.
	[For FY 2017-18 and 2018-19, the registered person shall have an option to
	either report the breakup of input tax credit as inputs, capital goods and input
	services or report the entire input tax credit under the "inputs" row only.
	For FY 2017-18 and 2018-19, the registered person shall have an option to
	either report Table 6C and 6D separately or report the consolidated details of
	Table 6C and 6D in Table 6D only.] ⁵¹

 ⁴⁹ Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019
 ⁵⁰ Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019

⁵¹ Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019

6D	Aggregate value of input tax credit availed on all inward supplies received
	from registered persons on which tax is payable on reverse charge basis shall
	be declared here. It may be noted that the total ITC availed is to be classified
	as ITC on inputs, capital goods and input services. Table 4(A)(3) of FORM
	GSTR-3B may be used for filling up these details.
	[For FY 2017-18 and 2018-19, the registered person shall have an option to
	either report the breakup of input tax credit as inputs, capital goods and input
	services or report the entire input tax credit under the "inputs" row only.
	For FY 2017-18 and 2018-19, the registered person shall have an option to
	either report Table 6C and 6D separately or report the consolidated details of
	Table 6C and 6D in Table 6D only.] ⁵²
6E	Details of input tax credit availed on import of goods including supply of
	goods received from SEZs shall be declared here. It may be noted that the total
	ITC availed is to be classified as ITC on inputs and capital goods. Table
	4(A)(1) of FORM GSTR-3B may be used for filling up these details.
	[For FY 2017-18 and 2018-19, the registered person shall have an option to
	either report the breakup of input tax credit as inputs and capital goods or
	report the entire input tax credit under the "inputs" row only.] ⁵³
6F	Details of input tax credit availed on import of services (excluding inward
	supplies from SEZs) shall be declared here. Table 4(A)(2) of FORM GSTR -
	3B may be used for filling up these details.
6G	Aggregate value of input tax credit received from input service distributor
	shall be declared here. Table $4(A)(4)$ of FORM GSTR-3B may be used for
	filling up these details.
6H	Aggregate value of input tax credit availed, reversed and reclaimed under the
CT	provisions of the Act shall be declared here.
6J	The difference between the total amount of input tax credit availed through
	FORM GSTR-3B and input tax credit declared in row B to H shall be
	declared here. Ideally, this amount should be zero.
6K	Details of transition credit received in the electronic credit ledger on filing of
	FORM GST TRAN-I including revision of TRAN-I (whether upwards or downwards) if any shall be declared here
	downwards), if any shall be declared here.
6L	Details of transition credit received in the electronic credit ledger after filing
<u>A</u>	of FORM GST TRAN-II shall be declared here.
6M	Details of ITC availed but not covered in any of heads specified under 6B to 6L above shall be declared here. Details of ITC evolded through FOPM ITC
	6L above shall be declared here. Details of ITC availed through FORM ITC -
7A, 7	01 and FORM ITC-02 in the financial year shall be declared here.B, Details of input tax credit reversed due to ineligibility or reversals required
,	D, under rule 37, 39, 42 and 43 of the CGST Rules, 2017 shall be declared here.F, This column should also contain details of any input tax credit reversed under
	section 17(5) of the CGST Act, 2017 and details of ineligible transition credit
/U al	and details of mengine transition creation

 ⁵² Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019
 ⁵³ Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019

7H	 claimed under FORM GST TRAN-I or FORM GST TRAN-II and then subsequently reversed. Table 4(B) of FORM GSTR-3B may be used for filling up these details. Any ITC reversed through FORM ITC -03 shall be declared in 7H. If the amount stated in Table 4D of FORM GSTR-3B was not included in table 4A of FORM GSTR-3B, then no entry should be made in table 7E of FORM GSTR-9. However, if amount mentioned in table 4D of FORM GSTR-3B was included in table 4A of FORM GSTR-3B, then entry will come in 7E of FORM GSTR-9. [For FY 2017-18 and 2018-19, the registered person shall have an option to either fill his information on reversals separately in Table 7A to 7E or report the entire amount of reversal under Table 7H only. However, reversals on account of TRAN-1 credit (Table 7F) and TRAN-2 (Table 7G) are to be mandatorily reported.]⁵⁴
8A	The total credit available for inwards supplies (other than imports and inwards supplies liable to reverse charge but includes services received from SEZs) pertaining to [the financial year for which the return is being for] ⁵⁵ and reflected in FORM GSTR-2A (table 3 & 5 only) shall be auto-populated in this table. This would be the aggregate of all the input tax credit that has been declared by the corresponding suppliers in their FORM GSTR-1 . [For FY 2017-18,] ⁵⁶ [It may be noted that the FORM GSTR-2A generated as on the 1 st May, 2019 shall be auto-populated in this table.] ⁵⁷ [For FY 2018-19, It may be noted that the FORM GSTR-2A generated as on the 1st November, 2019 shall be auto-populated in this table. For FY 2017-18 and 2018-19, the registered person shall have an option to upload the details for the entries in Table 8A to 8D duly signed, in PDF format in FORM GSTR-9C (without the CA certification).] ⁵⁸
8B	 The input tax credit as declared in Table 6B and 6H shall be auto-populated here. [For FY 2017-18 and 2018-19, the registered person shall have an option to upload the details for the entries in Table 8A to 8D duly signed, in PDF format in FORM GSTR-9C (without the CA certification).]⁵⁹
8C	 [For FY 2017-18,]⁶⁰ Aggregate value of input tax credit availed on all inward supplies (except those on which tax is payable on reverse charge basis but includes supply of services received from SEZs) received during July 2017 to March 2018 but credit on which was availed between April [2018 to March 2019]⁶¹ shall be declared here. [For FY 2018-19, Aggregate value of input tax credit availed on all inward

 ⁵⁴ Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019
 ⁵⁵ Substituted for "FY 2017-18" vide Notf no. 56/2019 – CT dt. 14.11.2019

 $^{^{\}rm 56}$ Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019

 ⁵⁷ Inserted vide Notf no. 36/2019 - CT dt. 14.11.2019
 ⁵⁸ Inserted vide Notf no. 31/2019 - CT dt. 28.06.2019
 ⁵⁸ Inserted vide Notf no. 56/2019 - CT dt. 14.11.2019
 ⁶⁰ Inserted vide Notf no. 56/2019 - CT dt. 14.11.2019

⁶¹ Substituted vide Notf no. 31/2019 – CT dt. 28.06.2019 for "to September 2018"

	supplies (except those on which tax is payable on reverse charge basis but includes supply of services received from SEZs) received during April 2018 to March 2019 but credit on which was availed between April 2019 to September 2019 shall be declared here.] ⁶² Table 4(A)(5) of FORM GSTR-3B may be used for filling up these details. [For FY 2017-18 and 2018-19, the registered person shall have an option to
	upload the details for the entries in Table 8A to 8D duly signed, in PDF format in FORM GSTR-9C (without the CA certification).] ⁶³
8D	Aggregate value of the input tax credit which was available in FORM GSTR- 2A (table 3 & 5 only) but not availed in FORM GSTR-3B returns shall be computed based on values of 8A, 8B and 8C. However, there may be circumstances where the credit availed in FORM GSTR-3B was greater than the credit available in FORM GSTR-2A. In such cases, the value in row 8D shall be negative. [For FY 2017-18 and 2018-19, the registered person shall have an option to upload the details for the entries in Table 8A to Table 8D duly signed, in PDF format in FORM GSTR-9C (without the CA certification).] ⁶⁴
8E & 8F	The credit which was available and not availed in FORM GSTR-3B and the credit was not availed in FORM GSTR-3B as the same was ineligible shall be declared here. Ideally, if 8D is positive, the sum of 8E and 8F shall be equal to 8D.
8G	Aggregate value of IGST paid at the time of imports (including imports from SEZs) during the financial year shall be declared here.
8H	The input tax credit as declared in Table 6E shall be auto-populated here.
8K	The total input tax credit which shall lapse for the current financial year shall be computed in this row.

- 6. Part IV is the actual tax paid during the financial year. Payment of tax under Table 6.1 of FORM GSTR-3B may be used for filling up these details.
- 7. [For FY 2017-18,]⁶⁵ Part V consists of particulars of transactions for the previous financial year but paid in the FORM GSTR-3B [between April 2018 to March 2019]⁶⁶. [For FY 2018-19, Part V consists of particulars of transactions for the previous financial year but paid in the FORM GSTR-3B [between April 2019 to September 2019]. ⁶⁷

⁶² Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019

⁶³ Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019

⁶⁴ Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019

⁶⁵ Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019

⁶⁶ Substituted vide Notf no. 31/2019 - CT dt. 28.06.2019 for "of April to September of current FY or date of filing of Annual Return for previous financial year (for example in the annual return for the FY 2017-18, the transactions declared in April to September 2018 for the FY 2017-18 shall be declared), whichever is earlier." ⁶⁷ Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019

The instructions to fill Part V are as follows:

Table No.	Instructions
10 & 11	[For FY 2017-18,] ⁶⁸ Details of additions or amendments to any of the supplies
	already declared in the returns of the previous financial year but such
	amendments were furnished in Table 9A, Table 9B and Table 9C of FORM
	GSTR-1 of April [2018 to March 2019] ⁶⁹ shall be declared here.
	[For FY 2018-19, Details of additions or amendments to any of the supplies
	already declared in the returns of the previous financial year but such
	amendments were furnished in Table 9A, Table 9B and Table 9C of FORM
	GSTR-1 of April 2019 to September 2019 shall be declared here.] ⁷⁰
12	[For FY 2017-18,] ⁷¹ Aggregate value of reversal of ITC which was availed in
	the previous financial year but reversed in returns filed for the months of April
	[2018 to March 2019] ⁷² shall be declared here. Table 4(B) of FORM GSTR-
	3B may be used for filling up these details.
	[For FY 2018-19, Aggregate value of reversal of ITC which was availed in the
	previous financial year but reversed in returns filed for the months of April
	2019 to September 2019 shall be declared here. Table 4(B) of FORM GSTR-
	3B may be used for filling up these details. For FY 2017-18 and 2018-19, the
	registered person shall have an option to not fill this table.] ⁷³
13	[For FY 2017-18,] ⁷⁴ Details of ITC for goods or services received in the
	previous financial year but ITC for the same was availed in returns filed for
	the months of April [2018 to March 2019] ^{75} shall be declared here. Table 4(A)
	of FORM GSTR-3B may be used for filling up these details. However, any
	ITC which was reversed in the FY 2017-18 as per second proviso to sub-
	section (2) of section 16 but was reclaimed in FY 2018-19, the details of such
	ITC reclaimed shall be furnished in the annual return for FY 2018-19.
	[For FY 2018-19, Details of ITC for goods or services received in the previous
	financial year but ITC for the same was availed in returns filed for the months
	of April 2019 to September 2019 shall be declared here. Table 4(A) of FORM
	GSTR-3B may be used for filling up these details. However, any ITC which
	was reversed in the FY 2018-19 as per second proviso to sub-section (2) of
	section 16 but was reclaimed in FY 2019-20, the details of such ITC reclaimed
	shall be furnished in the annual return for FY 2019-20. For FY 2017-18 and
	2018-19, the registered person shall have an option to not fill this table.] ⁷⁶

⁶⁸ Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019
⁶⁹ Substituted vide Notf no. 31/2019 – CT dt. 28.06.2019 for "to September of the current financial year or date of filing of Annual Return for the previous financial year, whichever is earlier" 70 Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019

⁷¹ Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019

⁷² *ibid* ⁷³ Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019 ⁷⁴ Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019

⁷⁵ ibid

⁷⁶ Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019

8. Part VI consists of details of other information. The instructions to fill Part VI are as follows:

Table No.	Instructions							
15A,	Aggregate value of refunds claimed, sanctioned, rejected and pending for							
15B,	processing shall be declared here. Refund claimed will be the aggregate value							
15C and	of all the refund claims filed in the financial year and will include ref							
15D	which have been sanctioned, rejected or are pending for processing. Refund							
	sanctioned means the aggregate value of all refund sanction orders. Re							
	pending will be the aggregate amount in all refund application for which							
	acknowledgement has been received and will exclude provisional refund							
	received. These will not include details of non-GST refund claims.							
	[For FY 2017-18 and 2018-19, the registered person shall have an option to							
	not fill this table.] ⁷⁷							
15E, 15F	Aggregate value of demands of taxes for which an order confirming the							
and 15G	demand has been issued by the adjudicating authority shall be declared here.							
	Aggregate value of taxes paid out of the total value of confirmed demand as							
	declared in 15E above shall be declared here. Aggregate value of demands							
	pending recovery out of 15E above shall be declared here.							
	[For FY 2017-18 and 2018-19, the registered person shall have an option to $\frac{1}{79}$							
	not fill this table.] ⁷⁸							
16A	Aggregate value of supplies received from composition taxpayers shall b							
	declared here. Table 5 of FORM GSTR-3B may be used for filling up these							
	details.							
	[For FY 2017-18 and 2018-19, the registered person shall have an option to not fill this table 1^{79}							
1.00	not fill this table.] ⁷⁹							
16B	Aggregate value of all deemed supplies from the principal to the job-worker in							
	terms of sub-section (3) and sub-section (4) of Section 143 of the CGST Act							
	shall be declared here.							
	[For FY 2017-18 and 2018-19, the registered person shall have an option to not fill this table.] ⁸⁰							
16C	Aggregate value of all deemed supplies for goods which were sent on							
100	approval basis but were not returned to the principal supplier within one							
	eighty days of such supply shall be declared here.							
	[For FY 2017-18 and 2018-19, the registered person shall have an option to							
	not fill this table.] ⁸¹							
17 & 18	Summary of supplies effected and received against a particular HSN code to							
	be reported only in this table. It will be optional for taxpayers having annual							
	turnover upto ₹ 1.50 Cr. It will be mandatory to report HSN code at two digits							

 ⁷⁷ Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019
 ⁷⁸ Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019
 ⁷⁹ Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019
 ⁸⁰ Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019

⁸¹ Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019

	level for taxpayers having annual turnover in the preceding year above ₹ 1.50
	Cr but upto ₹ 5.00 Cr and at four digits' level for taxpayers having annual
	turnover above ₹ 5.00 Cr. UQC details to be furnished only for supply of
	goods. Quantity is to be reported net of returns. Table 12 of FORM GSTR-
	1 may be used for filling up details in Table 17. It may be noted that this
	summary details are required to be declared only for those inward
	supplies which in value independently account for 10 % or more of
	the total value of inward supplies.
	[For FY 2017-18 and 2018-19, the registered person shall have an
	option to not fill this table.] ⁸²
19	Late fee will be payable if annual return is filed after the due date.

9. Towards the end of the return, taxpayers shall be given an option to pay any additional liability declared in this form, through **FORM DRC-03**. Taxpayers shall select "Annual Return" in the drop down provided in **FORM DRC-03**. It may be noted that such liability can be paid through electronic cash ledger only

⁸² Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019

FORM GSTR – 9A^{83 84}

[See rule 80]

Annual Return (For Composition Taxpayer)

Pt. I	Basic Details							
1	Financial Year							
2	GSTIN							
3A	Legal Name	<auto></auto>	<auto></auto>					
3B	Trade Name (if any)	<auto></auto>						
4	Period of composition (From To)	scheme durin	cheme during the year					
5	Aggregate Turnover of	Previous Fin	ancial Year					
	(Amount in ₹ in all tables)							
Pt. II	Details of o	utward and in	ward supplie	es made du	uring the fina	ncial year		
	Description	Turnover	Rate of Tax	Central Tax	State / UT Tax	Integrated tax	Cess	
	1	2	3	4	5	6	7	
6	Details of Outward supplies made during the financial year							
А	Taxable							
В	Exempted, Nil-rated							
С	Total							
7	Details of inward supplies on which tax is payable on reverse charge basis (net of debit/credit notes) for the financial year							
	Description	Taxable Value	Central Tax		State Tax / UT Tax	Integrated Tax	Cess	
	1	2	3		4	5	6	
A	Inward supplies liable to reverse charge received from registered persons							

 ⁸³ Inserted vide Notf no. 39/2018-CT dt. 04.09.2018
 ⁸⁴ Substituted vide Notf no. 74/2018-CT dt 31.12.2018

B	Inward supplies liable to reverse charge received from unregistered persons Import of services						
D	Net Tax Payable on (A), (B) and (C) above						
8	Details of othe	r inward suppl	ies for the	financial year	ar		
А	Inward supplies from registered persons (other than 7A above)						
В	Import of Goods						
Pt. III	Details of tax paid as de	eclared in retu	rns filed d	uring the fina	ancial year		
9	Description	Total tax	Total tax payable		Paid		
	1	2	2		3		
	Integrated Tax						
	Central Tax						
	State/UT Tax						
	Cess						
	Interest						
	Late fee						
	Penalty						
Pt. IV	Particulars of the transactions for	•			· · ·		
	of current FY or upto date of fili						
	Description	Turnover	Central Tax	State Tax / UT Tax	Integrated Tax	Cess	
	1	2	3	4	5	6	
10	Supplies / tax (outward) declared through Amendments (+) (net of debit notes)						
11	Inward supplies liable to reverse charge declared through Amendments (+) (net of debit notes)						
12	Supplies / tax (outward) reduced through						

	Amendments notes)	s (-) (net o	f credit					
13	Inward supplicharge reduce Amendments notes)	ed through	ı					
14	Differential tax paid on account of declaration made in 10, 11, 12 & 13 above							
		Desc	ription		Payable Paid			
			1		2		3	
	Integrated Ta	ax						
	Central Tax							
	State/UT Tax	X						
	Cess							
	Interest							
Pt. V				Other Inform	mation			
15			Particula	ars of Deman	ids and Re	efunds		
	Description	Central Tax	State Tax / UT Tax	Integrated Tax	Cess	Interest	Penalty	Late Fee / Others
	1	2	3	4	5	6	7	8
А	Total Refund claimed							
В	Total Refund sanctioned							
С	Total Refund Rejected							
D	Total Refund Pending							
E	Total demand of taxes							

F	Total taxes paid in respect of E above							
G	Total demands pending out of E above							
16	Details of credit reversed or availed							
	Description			Central Tax	State Tax / UT Tax	Integrated Tax	Cess	
	1			2	3	4	5	
А	Credit reversed on opting in the composition scheme (-)							
В	Credit availed on opting out of the composition scheme (+)							
17	Late fee payable and paid							
	Description			Payable		Paio	1	
	1			2		3		
А	Central Tax							
В	State Tax							

Verification:

I hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my knowledge and belief and nothing has been concealed there from and in case of any reduction in output tax liability the benefit thereof has been/will be passed on to the recipient of supply.

Place

Signature

Name of Authorised Signatory

Date

Designation / Status

Instructions: –

1. It is mandatory to file all your **FORM GSTR-4** for the FY 2017-18 before filing this return. The details for the period between July 2017 to March 2018 shall be provided in this return.

2. It may be noted that additional liability for the FY 2017-18 not declared in **FORM GSTR-4** may be declared in this return.

3. Part I consists of basic details of taxpayer. The instructions to fill Part I are as follows :

Table No.	Instructions
5	Aggregate turnover for the previous financial year is the turnover of the financial year
	previous to the year for which the return is being filed. For example for the annual
	return for FY 2017-18, the aggregate turnover of FY 2016-17 shall be entered into
	this table. It is the sum total of turnover of all taxpayers registered on the same PAN.

4. Part II consists of the details of all outward and inward supplies in the financial year for which the annual return is filed. The instructions to fill Part II are as follows:

Table No.	Instructions
6A	Aggregate value of all outward supplies net of debit notes / credit notes, net of
	advances and net of goods returned for the entire financial year shall be declared
	here. Table 6 and Table 7 of FORM GSTR-4 may be used for filling up these details.
6B	Aggregate value of exempted, Nil Rated and Non-GST supplies shall be declared
	here.
7A	Aggregate value of all inward supplies received from registered persons on which tax
	is payable on reverse charge basis shall be declared here. Table 4B, Table 5 and
	Table 8A of FORM GSTR-4 may be used for filling up these details.
7B	Aggregate value of all inward supplies received from unregistered persons (other than
	import of services) on which tax is payable on reverse charge basis shall be declared
	here. Table 4C, Table 5 and Table 8A of FORM GSTR-4 may be used for filling up
	these details.
7C	Aggregate value of all services imported during the financial year shall be declared
	here. Table 4D and Table 5 of FORM GSTR-4 may be used for filling up these
	details.
8A	Aggregate value of all inward supplies received from registered persons on which tax
	is payable by the supplier shall be declared here. Table 4A and Table 5 of FORM
	GSTR-4 may be used for filling up these details.
8B	Aggregate value of all goods imported during the financial year shall be declared
	here.

5. Part IV consists of the details of amendments made for the supplies of the previous financial year in the returns of April to September of the current FY or date of filing of Annual Return for previous financial year (for example in the annual return for the FY 2017-18, the transactions declared in April to September 2018 for the FY 2017-18 shall be declared), whichever is earlier. The instructions to fill Part V are as follows:

Table No.	Instructions
	Details of additions or amendments to any of the supplies already declared in the
10,11,12,13	returns of the previous financial year but such amendments were furnished in Table
and 14	5 (relating to inward supplies) or Table 7 (relating to outward supplies) of FORM
	GSTR- 4 of April to September of the current financial year or upto the date of
	filing of Annual Return for the previous financial year, whichever is earlier shall be
	declared here.

Table No.	Instructions				
15A, 15B,	Aggregate value of refunds claimed, sanctioned, rejected and pending for processing				
15C and	shall be declared here. Refund claimed will be the aggregate value of all the refund				
15D	claims filed in the financial year and will include refunds which have been				
	sanctioned, rejected or are pending for processing. Refund sanctioned means the				
	aggregate value of all refund sanction orders. Refund pending will be the aggregate				
	amount in all refund application for which acknowledgement has been received and				
	will exclude provisional refunds received. These will not include details of non-GST				
	refund claims.				
15E, 15F	Aggregate value of demands of taxes for which an order confirming the demand has				
and 15G	been issued by the adjudicating authority has been issued shall be declared here.				
	Aggregate value of taxes paid out of the total value of confirmed demand in 15E				
	above shall be declared here. Aggregate value of demands pending recovery out of				
	15E above shall be declared here.				
16A	Aggregate value of all credit reversed when a person opts to pay tax under the				
	composition scheme shall be declared here. The details furnished in FORM ITC-03				
	may be used for filling up these details.				
16B	Aggregate value of all the credit availed when a registered person opts out of the				
	composition scheme shall be declared here. The details furnished in FORM ITC-01				
	may be used for filling up these details.				
17	Late fee will be payable if annual return is filed after the due date.";				

6. Part V consists of details of other information. The instruction to fill Part V are as follows:

7. Towards the end of the return, taxpayers shall be given an option to pay any additional liability declared in this form, through **FORM DRC-03**. Taxpayers shall select "Annual Return" in the drop down provided in **FORM DRC-03**. It may be noted that such liability shall be paid through electronic cash ledger only.

FORM GSTR-9C ⁸⁵ ⁸⁶

See rule 80(3)

PART – A - Reconciliation Statement

Pt. I	Basic Details					
1	Financial Year					
2	GSTIN					
3A	Legal Name		< Auto>			
3B	Trade Name (if any)		<auto></auto>			
4	Are you liable	to audit under any Act?		< <ple< td=""><td>ase specify>></td></ple<>	ase specify>>	
			(A	mount i	in ₹ in all tables)	
Pt. II	Reconcili	ation of turnover declared in audit turnover declared in Annu				
5		Reconciliation of Gr	oss Turnov	er		
A	Turnover (including exports) as per audited financial statements for the State / UT (For multi-GSTIN units under same PAN the turnover shall be derived from the audited Annual Financial Statement)					
В	Unbilled reven	ue at the beginning of Financial Yea	r	(+)		
C	Unadjusted adv	vances at the end of the Financial Ye	ar	(+)		
D	Deemed Suppl	y under Schedule I		(+)		
Е	Credit Notes is reflected in the	sued after the end of the financial ye annual return	ar but	(-)		
F		ts accounted for in the audited Annua ment but are not permissible under C		(+)		
G	Turnover from	April 2017 to June 2017		(-)		
Н	Unbilled reven	ue at the end of Financial Year		(-)		
Ι	Unadjusted Ad	lvances at the beginning of the Financial Year (-)				
J		counted for in the audited Annual Fi are not permissible under GST	nancial	(+)		
K	Adjustments of DTA Units	n account of supply of goods by SEZ	units to	(-)		

 ⁸⁵ Inserted vide Notf no. 49/2018-CT dt 13.09.2018
 ⁸⁶ Substituted vide Notf no. 74/2018-CT dt 31.12.2018

L	Turnover for the period under composition scheme (-					(-)		
М	Adjustments in thereunder	turnover un	der section	n 15 and rules		(+/-)		
Ν	Adjustments in turnover due to foreign exchange fluctuations (+/-)							
0	Adjustments in	turnover du	e to reason	ns not listed al	bove	(+/-)		
Р	Annual turnove	er after adjus	stments as	above			<a< th=""><th>uto></th></a<>	uto>
Q	Turnover as de	clared in An	nual Retur	rn (GSTR9)				
R	Un-Reconciled	l turnover (Q	(- P)				А	.T1
6	Re	easons for U	n - Recon	ciled differen	ice in Annu	al Gros	s Turnover	
А	Reason 1				< <text< th=""><th>t>></th><th></th><th></th></text<>	t>>		
В	Reason 2				< <text< th=""><th>t>></th><th></th><th></th></text<>	t>>		
С	Reason 3				< <text< th=""><th>t>></th><th></th><th></th></text<>	t>>		
7			Reconcil	liation of Tax	able Turno	ver		
А	Annual turnove	er after adjus	stments (fr	om 5P above)			<auto></auto>	
В	Value of Exem turnover	pted, Nil Ra	ted, Non-O	GST supplies,	No-Supply			
C	Zero rated supp	plies without	payment	of tax				
D	Supplies on wh basis	nich tax is to	be paid by	y the recipient	on reverse c	charge		
Е	Taxable turnov	ver as per adj	ustments a	above (A-B-C	-D)		<auto></auto>	
F	Taxable turnov	ver as per liat	oility decla	ared in Annua	l Return (GS	STR9)		
G	Unreconciled t	axable turno	ver (F-E)				А	T 2
8		Reasons fo	or Un - Re	econciled diffe	erence in ta	xable tı	ırnover	
А	Reason	n 1			< <text< th=""><th>t>></th><th></th><th></th></text<>	t>>		
В	Reason	n 2			< <text< th=""><th>t>></th><th></th><th></th></text<>	t>>		
C	Reason	n 3			< <text< th=""><th>t>></th><th></th><th></th></text<>	t>>		
Pt. III	Reconciliation of tax paid							
9								
					Та	x payat	ole	
	Description	Taxable	Value	Central tax	State tax / UT tax	Integ	grated Tax	Cess, if applicable
	1	2		3	4		5	6
А	5%							

В	5% (RC)							
C	12%							
D	12% (RC)							
Е	18%							
F	18% (RC)							
G	28%							
Н	28% (RC)							
Ι	3%							
J	0.25%							
К	0.10%							
L	Interest							
М	Late Fee							
N	Penalty							
0	Others							
Р	Total amount to be paid as per tables above		<auto></auto>	<auto></auto>	<auto></auto>	<auto></auto>		
Q	Total amount paid as declared in Annual Return (GSTR 9)							
R	Un- reconciled payment of amount (PT1)							
10		Reasons for u	n-reconciled	payment of	' amount			
А	Reason 1 < <text>></text>							
В	Reason 2 < <text>></text>							
C	Reason 3			< <text< th=""><th>>></th><th></th></text<>	>>			
11	Additional a	mount payable but no	ot paid (due t 10 abov		pecified under Tab	les 6,8 and		
				To be pa	id through Cash			

	Description	Taxable Value	Central tax	State tax / UT tax	Integ	rated tax	Cess, if applicable	
	1	2	3	4		5	6	
	5%							
	12%							
	18%							
	28%							
	3%							
	0.25%							
	0.10%							
	Interest							
	Late Fee							
	Penalty							
	Others							
	(please specify)							
Pt.	1 07							
IV		Reconcilia	tion of Input	Tax Credit	(ITC)			
12		Reconciliatio	on of Net Inpu	ıt Tax Cred	lit (ITC)			
А		per audited Annual F -GSTIN units under s from books of	ame PAN this					
В	ITC booked	in earlier Financial Y Financial Ye		n current	(+)			
C	ITC booked in subsequent Fin	current Financial Yea ancial Years	r to be claimed	d in	(-)			
D	ITC availed as	per audited financial	statements or b	books of acc	ount	<1	Auto>	
E	ITC claimed in	ITC claimed in Annual Return (GSTR9)						
F	Un-reconciled ITC					ľ	FC 1	
13	Reasons for un-reconciled difference in ITC							
А	Reason 1 < <text>></text>							
В	Reason 2 < <text>></text>							
C	Reason 3			< <tex< th=""><th>t>></th><th></th><th></th></tex<>	t>>			
14		of ITC declared in s per audited Annua					on expenses	

	Description	Value	Amount of Total ITC	Amount of eligible ITC availed
	1	2	3	4
А	Purchases			
В	Freight / Carriage			
С	Power and Fuel			
D	Imported goods (Including received from SEZs)			
E	Rent and Insurance			
F	Goods lost, stolen, destroyed, written off or disposed of by way of gift or free samples			
G	Royalties			
Н	Employees' Cost (Salaries, wages, Bonus etc.)			
Ι	Conveyance charges			
J	Bank Charges			
K	Entertainment charges			
L	Stationery Expenses (including postage etc.)			
М	Repair and Maintenance			
Ν	Other Miscellaneous expenses			
0	Capital goods			
Р	Any other expense 1			
Q	Any other expense 2			
R	Total amount of eligible ITC availed			< <auto>></auto>
S	ITC claimed in Annual Return (GSTR9)			
Т	Un-reconciled ITC (ITC 2)			
15	Re	asons for un - reconcil	ed difference in ITC	4. #

А	A Reason 1 <>								
В	Reason 2 < <text>></text>								
С	Reason 3 <>								
16	Tax payable	Tax payable on un-reconciled difference in ITC (due to reasons specified in 13 and 15 above)							
	Description		Am	ount Payabl	e				
	Central Tax								
	State/UT Tax								
	Integrated Tax								
	Cess								
	Interest								
	Penalty								
Pt. V	Auditor	r's recommendation	on additional	Liability du	ie to non-reconcili	ation			
				To be pa	id through Cash				
	Description	Value	Central tax	State tax / UT tax	Integrated tax	Cess, if applicable			
	1	2	3	4	5	6			
	5%								
	12%								
	18%								
	28%								
	3%								
	0.25%								
	0.10%								
	Input Tax Credit								
	Interest								
	Late Fee								
	Penalty								
	Any other amount paid for supplies not included in Annual								

Return (GSTR 9)			
Erroneous refund to be paid back			
Outstanding demands to be settled			
Other (Pl. specify)			

Verification:

I hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my knowledge and belief and nothing has been concealed there from.

**(Signature and stamp/Seal of the Auditor)

Place:

Name of the signatory

Membership No.....

Date:

Full address

Verification of registered person:

I hereby solemnly affirm and declare that I am uploading the reconciliation statement in **FORM GSTR-9C** prepared and duly signed by the Auditor and nothing has been tampered or altered by me in the statement. I am also uploading other statements, as applicable, including financial statement, profit and loss account and balance sheet etc.

Signature

Place:

Date:

Name of Authorized Signatory

Designation/status

Instructions: -

1. Terms used:

(a) GSTIN: Goods and Services Tax Identification Number

- 2. It is mandatory to file all your **FORM GSTR-1, FORM GSTR-3B and FORM GSTR -9** for the [current financial year]⁸⁷ before filing this return. [For FY 2017-18,]⁸⁸ The details for the period between July 2017 to March 2018 are to be provided in this statement for the financial year 2017-18. The reconciliation statement is to be filed for every GSTIN separately.
- 3. The reference to current financial year in this statement is the financial year for which the reconciliation statement is being filed for.
- 4. Part II consists of reconciliation of the annual turnover declared in the audited Annual Financial Statement with the turnover as declared in the Annual Return furnished in **FORM GSTR-9** for this GSTIN. The instructions to fill this part are as follows :-

Table No.	Instructions
5A	The turnover as per the audited Annual Financial Statement shall be declared here.
	There may be cases where multiple GSTINs (State-wise) registrations exist on the
	same PAN. This is common for persons / entities with presence over multiple States.
	Such persons / entities, will have to internally derive their GSTIN wise turnover and
	declare the same here. This shall include export turnover (if any). It may be noted that
	reference to audited Annual Financial Statement includes reference to books of
	accounts in case of persons / entities having presence over multiple States.
5B	Unbilled revenue which was recorded in the books of accounts on the basis of accrual
	system of accounting in the last financial year and was carried forward to the current
	financial year shall be declared here. In other words, when GST is payable during the
	financial year on such revenue (which was recognized earlier), the value of such
	revenue shall be declared here.
	(For example, if rupees Ten Crores of unbilled revenue existed for the financial year
	2016-17, and during the current financial year, GST was paid on rupees Four Crores
	of such revenue, then value of rupees Four Crores rupees shall be declared here)
	[For FY 2017-18 and 2018-19, the registered person shall have an option to not fill
	this table. If there are any adjustments required to be reported then the same may be
	reported in Table 50.] ⁸⁹
5C	Value of all advances for which GST has been paid but the same has not been
	recognized as revenue in the audited Annual Financial Statement shall be declared
	here.
	[For FY 2017-18 and 2018-19, the registered person shall have an option to not fill
	this table. If there are any adjustments required to be reported then the same may be 10^{-10}
	reported in Table 50.] ⁹⁰
5D	Aggregate value of deemed supplies under Schedule I of the CGST Act, 2017 shall
	be declared here. Any deemed supply which is already part of the turnover in the
	audited Annual Financial Statement is not required to be included here.
	[For FY 2017-18 and 2018-19, the registered person shall have an option to not fill this table. If there are any adjustments required to be generated then the same may be
	this table. If there are any adjustments required to be reported then the same may be magneted in Table 50 1^{21}
50	reported in Table 50.] ⁹¹
5E	Aggregate value of credit notes which were issued after 31 st of March for any supply
	accounted in the current financial year but such credit notes were reflected in the

⁸⁷ Substituted for "FY 2017-18" vide Notf no. 56/2019 – CT dt. 14.11.2019

⁸⁸ Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019

⁸⁹ Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019

⁹⁰ Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019

⁹¹ Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019

	annual return (GSTR-9) shall be declared here.
	[For FY 2017-18 and 2018-19, the registered person shall have an option to not fill
	this table. If there are any adjustments required to be reported then the same may be
	reported in Table 50.] ⁹²
5F	Trade discounts which are accounted for in the audited Annual Financial Statement
	but on which GST was leviable (being not permissible) shall be declared here.
	[For FY 2017-18 and 2018-19, the registered person shall have an option to not fill
	this table. If there are any adjustments required to be reported then the same may be
	reported in Table 50.] ⁹³
5G	Turnover included in the audited Annual Financial Statement for April 2017 to June
	2017 shall be declared here.
	[For FY 2017-18 and 2018-19, the registered person shall have an option to not fill
	this table. If there are any adjustments required to be reported then the same may be
	reported in Table 50.] ⁹⁴
5H	Unbilled revenue which was recorded in the books of accounts on the basis of accrual
	system of accounting during the current financial year but GST was not payable on
	such revenue in the same financial year shall be declared here.
	[For FY 2017-18 and 2018-19, the registered person shall have an option to not fill
	this table. If there are any adjustments required to be reported then the same may be
	reported in Table 5O.] ⁹⁵
5I	Value of all advances for which GST has not been paid but the same has been
	recognized as revenue in the audited Annual Financial Statement shall be declared
	here.
	[For FY 2017-18 and 2018-19, the registered person shall have an option to not fill
	this table. If there are any adjustments required to be reported then the same may be
	reported in Table 50.] ⁹⁶
5J	Aggregate value of credit notes which have been accounted for in the audited Annual
	Financial Statement but were not admissible under Section 34 of the CGST Act shall
	be declared here.
	[For FY 2017-18 and 2018-19, the registered person shall have an option to not fill
	this table. If there are any adjustments required to be reported then the same may be 110^{-70} m the 50^{-97}
5 17	reported in Table 50.] ⁹⁷
5K	Aggregate value of all goods supplied by SEZs to DTA units for which the DTA
	units have filed bill of entry shall be declared here.
	[For FY 2017-18 and 2018-19, the registered person shall have an option to not fill this table. If there are any adjustments required to be reported then the same may be
	this table. If there are any adjustments required to be reported then the same may be reported in Table 50^{198}
51	reported in Table 50.] ⁹⁸
5L	There may be cases where registered persons might have opted out of the
	composition scheme during the current financial year. Their turnover as per the

 ⁹² Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019
 ⁹³ Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019
 ⁹⁴ Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019
 ⁹⁵ Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019
 ⁹⁶ Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019

⁹⁷ Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019

⁹⁸ Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019

	audited Annual Financial Statement would include turnover both as composition taxpayer as well as normal taxpayer. Therefore, the turnover for which GST was paid
	under the composition scheme shall be declared here.
	[For FY 2017-18 and 2018-19, the registered person shall have an option to not fill
	this table. If there are any adjustments required to be reported then the same may be reported in Table 50.] ⁹⁹
5M	There may be cases where the taxable value and the invoice value differ due to
JIVI	valuation principles under section 15 of the CGST Act, 2017 and rules thereunder.
	Therefore, any difference between the turnover reported in the Annual Return (GSTR
	9) and turnover reported in the audited Annual Financial Statement due to difference
	in valuation of supplies shall be declared here.
	[For FY 2017-18 and 2018-19, the registered person shall have an option to not fill
	this table. If there are any adjustments required to be reported then the same may be reported in Table 5O.] ¹⁰⁰
5N	Any difference between the turnover reported in the Annual Return (GSTR9) and
	turnover reported in the audited Annual Financial Statement due to foreign exchange
	fluctuations shall be declared here.
	[For FY 2017-18 and 2018-19, the registered person shall have an option to not fill
	this table. If there are any adjustments required to be reported then the same may be
	reported in Table 5O.] ¹⁰¹
50	Any difference between the turnover reported in the Annual Return (GSTR9) and
	turnover reported in the audited Annual Financial Statement due to reasons not listed
	above shall be declared here.
5Q	Annual turnover as declared in the Annual Return (GSTR 9) shall be declared here.
	This turnover may be derived from Sr. No. 5N, 10 and 11 of Annual Return (GSTR
	9).
6	Reasons for non-reconciliation between the annual turnover declared in the audited
	Annual Financial Statement and turnover as declared in the Annual Return (GSTR 9)
	shall be specified here.
7	The table provides for reconciliation of taxable turnover from the audited annual
	turnover after adjustments with the taxable turnover declared in annual return
	(GSTR-9).
7A	Annual turnover as derived in Table 5P above would be auto-populated here.
7B	Value of exempted, nil rated, non-GST and no-supply turnover shall be declared here.
	This shall be reported net of credit notes, debit notes and amendments if any.
7C	Value of zero rated supplies (including supplies to SEZs) on which tax is not paid
-	shall be declared here. This shall be reported net of credit notes, debit notes and
	amendments if any.
7D	Value of reverse charge supplies on which tax is to be paid by the recipient shall be
, 2	declared here. This shall be reported net of credit notes, debit notes and amendments
	if any.
7E	The taxable turnover is derived as the difference between the annual turnover after
/ 🗳	adjustments declared in Table 7A above and the sum of all supplies (exempted, non-
	adjustments declared in Table /A above and the sum of an supplies (exempted, non-

⁹⁹ Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019

- ¹⁰⁰ Inserted vide Notf no. 56/2019 CT dt. 14.11.2019
- ¹⁰¹ Inserted vide Notf no. 56/2019 CT dt. 14.11.2019

	GST, reverse charge etc.) declared in Table 7B, 7C and 7D above.
7F	Taxable turnover as declared in Table $(4N - 4G) + (10-11)$ of the Annual Return
	(GSTR9) shall be declared here.
8	Reasons for non-reconciliation between adjusted annual taxable turnover as derived
	from Table 7E above and the taxable turnover declared in Table 7F shall be specified
	here.

5. Part III consists of reconciliation of the tax payable as per declaration in the reconciliation statement and the actual tax paid as declared in Annual Return (GSTR9). The instructions to fill this part are as follows :-

Table No.	Instructions
9	The table provides for reconciliation of tax paid as per reconciliation statement and
	amount of tax paid as declared in Annual Return (GSTR 9). Under the head labelled
	"RC", supplies where tax was paid on reverse charge basis by the recipient (i.e. the
	person for whom reconciliation statement has been prepared) shall be declared.
9P	The total amount to be paid as per liability declared in Table 9A to 9O is auto
	populated here.
9Q	The amount payable as declared in Table 9 of the Annual Return (GSTR9) shall be
	declared here. It should also contain any differential tax paid on Table 10 or 11 of the
	Annual Return (GSTR9).
10	Reasons for non-reconciliation between payable / liability declared in Table 9P above
	and the amount payable in Table 9Q shall be specified here.
11	Any amount which is payable due to reasons specified under Table 6, 8 and 10 above
	shall be declared here.

6. Part IV consists of reconciliation of Input Tax Credit (ITC). The instructions to fill Part IV are as under:-

Table No.	Instructions
12A	ITC availed (after reversals) as per the audited Annual Financial Statement shall be
	declared here. There may be cases where multiple GSTINs (State-wise) registrations
	exist on the same PAN. This is common for persons / entities with presence over
	multiple States. Such persons / entities, will have to internally derive their ITC for
	each individual GSTIN and declare the same here. It may be noted that reference to
	audited Annual Financial Statement includes reference to books of accounts in case
	of persons / entities having presence over multiple States.
12B	Any ITC which was booked in the audited Annual Financial Statement of earlier
	financial year(s) but availed in the ITC ledger in the financial year for which the
	reconciliation statement is being filed for shall be declared here. This shall include
	transitional credit which was booked in earlier years but availed during Financial
	Year 2017-18.
	[For FY 2017-18 and 2018-19, the registered person shall have an option to not fill
	this table.] ¹⁰²
12C	Any ITC which has been booked in the audited Annual Financial Statement of the

¹⁰² Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019

	current financial year but the same has not been credited to the ITC ledger for the said
	financial year shall be declared here.
	[For FY 2017-18 and 2018-19, the registered person shall have an option to not fill this table.] ¹⁰³
12D	ITC availed as per audited Annual Financial Statement or books of accounts as derived from values declared in Table 12A, 12B and 12C above will be autopopulated here.
12E	Net ITC available for utilization as declared in Table 7J of Annual Return (GSTR9) shall be declared here.
13	Reasons for non-reconciliation of ITC as per audited Annual Financial Statement or
	books of account (Table 12D) and the net ITC (Table12E) availed in the Annual
	Return (GSTR9) shall be specified here.
14	This table is for reconciliation of ITC declared in the Annual Return (GSTR9) against
	the expenses booked in the audited Annual Financial Statement or books of account.
	The various sub-heads specified under this table are general expenses in the audited
	Annual Financial Statement or books of account on which ITC may or may not be
	available. Further, this is only an indicative list of heads under which expenses are
	generally booked. Taxpayers may add or delete any of these heads but all heads of
	expenses on which GST has been paid / was payable are to be declared here.
	[For FY 2017-18 and 2018-19, the registered person shall have an option to not fill
	this table.] ¹⁰⁴
14R	Total ITC declared in Table 14A to 14Q above shall be auto populated here.
14S	Net ITC availed as declared in the Annual Return (GSTR9) shall be declared here.
	Table 7J of the Annual Return (GSTR9) may be used for filing this Table.
15	Reasons for non-reconciliation between ITC availed on the various expenses declared
	in Table 14R and ITC declared in Table 14S shall be specified here.
16	Any amount which is payable due to reasons specified in Table 13 and 15 above shall
	be declared here.

- 7. Part V consists of the auditor's recommendation on the additional liability to be discharged by the taxpayer due to non-reconciliation of turnover or non-reconciliation of input tax credit. The auditor shall also recommend if there is any other amount to be paid for supplies not included in the Annual Return. Any refund which has been erroneously taken and shall be paid back to the Government shall also be declared in this table. Lastly, any other outstanding demands which is recommended to be settled by the auditor shall be declared in this Table.
- 8. Towards the end of the return, taxpayers shall be given an option to pay any additional liability declared in this form, through **FORM DRC-03**. Taxpayers shall select "Reconciliation Statement" in the drop down provided in **FORM DRC-03**. It may be noted that such liability shall be paid through electronic cash ledger only.

[PART – B- CERTIFICATION

¹⁰³ Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019

¹⁰⁴ Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019

I. <u>Certification in cases where the reconciliation statement (FORM GSTR-9C) is</u> <u>drawn up by the person who had conducted the audit:</u>

* I/we have examined the—

(a) balance sheet as on

(b) the *profit and loss account/income and expenditure account for the period beginning fromto ending on, and

2. Based on our audit I/we report that the said registered person-

*has maintained the books of accounts, records and documents as required by the IGST/CGST/<<>>GST Act, 2017 and the rules/notifications made/issued thereunder

*has not maintained the following accounts/records/documents as required by the IGST/CGST/<<>>GST Act, 2017 and the rules/notifications made/issued thereunder:

1.

2.

3.

3. (a) *I/we report the following observations/ comments / discrepancies / inconsistencies; if any:

.....

.....

3. (b) *I/we further report that, -

(A) *I/we have obtained all the information and explanations which, to the best of *my/our knowledge and belief, were necessary for the purpose of the audit/ information and explanations which, to the best of *my/our knowledge and belief, were necessary for the purpose of the audit were not provided/partially provided to us.

(B) In *my/our opinion, proper books of account *have/have not been kept by the registered person so far as appears from*my/ our examination of the books.

4. The documents required to be furnished under section 35 (5) of the CGST Act / SGST Act and Reconciliation Statement required to be furnished under section 44(2) of the CGST Act / SGST Act is annexed herewith in Form No. GSTR-9C.

5. In *my/our opinion and to the best of *my/our information and according to explanations given to *me/us, the particulars given in the said Form No.GSTR-9C are true and fair subject to following observations/qualifications, if any:

(a)

II. <u>Certification in cases where the reconciliation statement (FORM GSTR-9C) is drawn up by</u> a person other than the person who had conducted the audit of the accounts:</u>

(a) balance sheet as on

(b) the *profit and loss account/income and expenditure account for the period beginning fromto ending on,

(c) the cash flow statement (if available) for the period beginning fromto ending on, and

(d) documents declared by the said Act to be part of, or annexed to, the *profit and loss account/income and expenditure account and balance sheet.

2. I/we report that the said registered person-

*has maintained the books of accounts, records and documents as required by the IGST/CGST/<<>>GST Act, 2017 and the rules/notifications made/issued thereunder

*has not maintained the following accounts/records/documents as required by the IGST/CGST/<<>>GST Act, 2017 and the rules/notifications made/issued thereunder:

1.

2.

3.

3. The documents required to be furnished under section 35 (5) of the CGST Act / SGST Act and Reconciliation Statement required to be furnished under section 44(2) of the CGST Act / SGST Act is annexed herewith in Form No.GSTR-9C.

4. In *my/our opinion and to the best of *my/our information and according to examination of books of account including other relevant documents and explanations given to *me/us, the particulars given in the said Form No.9C are true and fair subject to the following observations/qualifications, if any:

(a)	
(b)	
(c)	
**(Signature and stamp/Seal of the Auditor)	
Place:	
Name of the signatory	
Membership No	
Date:	
Full address] ¹⁰⁵	

¹⁰⁵ Subsitituted vide Notf no. 56/2019 – CT dt. 14.11.2019

FORM GSTR-10¹⁰⁶ (See rule 81)

Final Return

1.	GSTIN
2.	Legal name
3.	Trade Name, if any
4.	Address for future correspondence
	1
5.	Effective date of cancellation of registration
5.	Effective dute of editectuation of registration
	(Date of closure of business or the date from which
	registration is to be cancelled)
6.	Reference number of cancellation order
7.	Date of cancellation order

8. Details of inputs held in stock, inputs contained in semi-finished or finished goods held in stock, and capital goods/plant and machinery on which input tax credit is required to be reversed and paid back to Government

S r. N o.	GST IN	Inv e/B of Ent N o.		Descriptio n of inputs held in stock, inputs contained in semi-	Unit Quanti ty Code (UQC)	Qt y	Value (As adjuste d by debit / credit note)	Input tax credit/ Tax payable (whichever higher) (Rs.) Centra State Integrate l tax / d tax Unio		is Ces s	
			U	finished or finished goods held in stock and capital goods /plant and machinery					n territ ory tax		
1	2	3	4	5	6	7	8	9	10	11	12
8 (a) Inpu	ts he	ld in	stock (where	invoice i	is ava	ilable)				
	b) Inpu ailable)	ts co	ntaiı	ned in semi-fi	nished or	finis	hed goods]	held in sto	ock (whe	ere invoice i	S

¹⁰⁶ Inserted vide Notf no. 21/2018-CT dt 18.04.2018

8 (8 (c) Capital goods/plant and machinery held in stock									
	8 (d) Inputs held in stock or inputs as contained in semi-finished /finished goods held in stock (where invoice is not available)									

9. Amount of tax payable and paid (based on Table 8)

Sr. No	Descripti	ITC reversible/T	Tax paid along	Balanc e tax	Amoun t paid	Amount paid through debit to electronic credit ledger			
	on	ax payable	with applicatio n for cancellati on of registratio n (GST REG-16)	payabl e (3-4)	throug h debit to electron ic cash ledger	Centr al Tax	State/ Union territor y Tax	Integrat ed Tax	Ces s
1	2	3	4	5	6	7	8	9	10
1.	Central Tax								
2.	State/ Union territory Tax								
3.	Integrate d Tax								
4.	Cess								

10. Interest, late fee payable and paid

Description	Amount payable	Amount Paid						
1	2	3						
(I) Interest on account of								
(a) Integrated Tax								
(b) Central Tax								
(c) State/Union territory Tax								
(d) Cess								
(II) Late fee								
(a) Central Tax								
(b) State/Union territory tax								

11. Verification

I hereby solemnly affirm and declare that the information given hereinabove is true and

correct to the best of my knowledge and belief and nothing has been concealed therefrom.

Signature of authorized signatory	
Name	
Designation/Status	

Date - dd/mm/yyyy

Instructions:

- 1. This form is not required to be filed by taxpayers or persons who are registered as :-
 - (i) Input Service Distributors;
 - (ii) Persons paying tax under section 10;
 - (iii) Non-resident taxable person;
 - (iv) Persons required to deduct tax at source under section 51; and
 - (v) Persons required to collect tax at source under section 52.
- 2. Details of stock of inputs, inputs contained in semi-finished or finished goods and stock of capital goods/plant and machinery on which input tax credit has been availed.
- 3. Following points need to be taken care of while providing details of stock at Sl. No.8:
 - (i) where the tax invoices related to the inputs held in stock or inputs contained in semi-finished or finished goods held in stock are not available, the registered person shall estimate the amount under sub-rule (3) of rule 44 based on prevailing market price of the goods;
 - (ii) in case of capital goods/ plant and machinery, the value should be the invoice value reduced by 1/60th per month or part thereof from the date of invoice/purchase taking useful life as five years.

The details furnished in accordance with sub-rule (3) of rule 44 in the Table at Sl. No. 8 (against entry 8 (d)) shall be duly certified by a practicing chartered accountant or cost accountant. Copy of the certificate shall be uploaded while filing the details.

FORM GSTR-11¹⁰⁷ [See rule 82]

Statement of inward supplies by persons having Unique Identification Number (UIN)

Year		
Tax		
Period		

1.	UIN								
2.	Name of the person having	Auto							
	UIN	populated							

3. Details of inward supplies received

(Amount in Rs. for all Tables)

GSTIN	Inv	voice	/Debit	Rate	Taxable		Amount of tax					
of	N	ote/C	Credit		value					Supply		
supplier	N	ote d	etails									
	No	Date	Value			Integrated	Central	State/	CESS			
						tax	Tax	UT Tax				
1	2	3	4	5	6	7	8	9	10	11		
3A. Inv	oice	s rec	eived									
3B. Del	bit/C	redit	Note	receiv	ed							

Verification

I hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom.

Signature Name of Authorised Signatory Designation /Status

Instructions:-

Place

Date

- 1. Terms Used:
 - a. GSTIN :- Goods and Services Tax Identification Number
 - b. UIN :- Unique Identity Number

¹⁰⁷ Substituted vide Notf no. 75/2017-CT dt 29.12.2017

2. Refund applications has to be filed in the same State in which the Unique Identity Number has been allotted.

3. For refund purposes only those invoices may be entered on which refund is sought.

FORM GST PCT - 01

[See rule 83(1)]

Application for Enrolment as Goods and Services Tax Practitioner

	:	State /UT –	\bigtriangledown	District -	\bigtriangledown
(i)	Name of the Goods and Services Tax Practitioner				
	(As mentioned in PAN)				
(ii)	PAN				
(iii)	Email Address				
(iv)	Mobile Number				
Note -	- Information submitted above is subject to online verification before	e proceeding to	fill up Part-H	3.	

PART B

1.	Enrolling Authority	Centre
		State
2.	State/UT	
3.	Date of application	
4	Enrolment sought as:	 (1) Chartered Accountant holding COP (2) Company Secretary holding COP (3) Cost and Management Accountant holding COP (4) Advocate (5) Graduate or Postgraduate degree in Commerce (6) Graduate or Postgraduate degree in Banking (7) Graduate or Postgraduate degree in Business Administration (8) Graduate or Postgraduate degree in Business Management (9) Degree examination of any recognized Foreign University (10) Retired Government Officials (11) [Sales Tax practitioner under existing law for a period of not less than five years (12) Tax return preparer under existing law for a period of not less than five years]¹⁰⁸
5.	Membership Number	
5.1	Membership Type (drop down will change based the institute selected)	
5.2	Date of Enrolment / Membership	
5.3	Membership Valid upto	
6	Advocates registered with Bar (Name of Bar Council)	
6.1	Registration Number as given by Bar	
6.2	Date of Registration	
6.3	Valid up to	

 $^{^{\}rm 108}$ Inserted vide Notf no. 26/2018- CT dt.13.06.2018

7	Retired Government Officials	Retired from Centre/ State
7.1	Date of Retirement	
7.2	Designation of the post held at the time of	Scanned copy of Pension Certificate issued by AG office or any
	retirement	other document evidencing retirement
8.	Applicant Details	
8.1	Full name as per PAN	
8.2	Father's Name	
8.3	Date of Birth	
8.4	Photo	
8.5	Gender	
8.6	Aadhaar	<optional></optional>
8.7	PAN	< Pre filled from Part A>
8.8	Mobile Number	<pre a="" filled="" from="" part=""></pre>
8.9	Landline Number	
8.10	Email id	< Pre filled from Part A>
9.	Professional Address	(Any three will be mandatory)
9.1	Building No./ Flat No./ Door No.	
9.2	Floor No.	
9.3	Name of the Premises / Building	
9.4	Road / Street Lane	
9.5	Locality / Area / Village	
9.6	District	
9.7	State	
9.8	PIN Code	
10.	Qualification Details	
10.1	Qualifying Degree	
10.2	Affiliation University / Institute	
	Consent	
	I on behalf of the holder of Aadhaar number	<pre-filled aadhaar="" based="" form="" in="" number="" on="" provided="" the=""> give</pre-filled>
	consent to "Goods and Services Tax Network"	to obtain my details from UIDAI for the purpose of authentication.
	"Goods and Services Tax Network" has inform	ned me that identity information would only be used for validating
	identity of the Aadhaar holder and will be share	red with Central Identities Data Repository only for the purpose of
	authentication.	
	[Declaration	
	I hereby declare that:	
	a) I am a citizen of India;	
	b) I am a person of sound mind;	
	c) I have not been adjudicated as an insolvent	
	<i>d) I have not been convicted by a competent c</i>	ourt.] ¹⁰⁹
	Verification	
		ormation given herein above is true and correct to the best of my
	knowledge and belief and nothing has been conce	
	Place	< DSC /E-sign of the Applicant/EVC>
	Date	< Name of the Applicant>

Acknowledgment

Application Reference Number (ARN) -

_

¹⁰⁹ Inserted vide Notf no. 26/2018-CT dt. 13.06.2018

You have filed the application successfully.

GSTIN, if available:

Legal Name:

Form No. :

Form Description:

Date of Filing:

Time of filing:

Center Jurisdiction:

State Jurisdiction :

Filed by :

Temporary reference number, (TRN) if any:

Place:

It is a system generated acknowledgement and does not require any signature.

Note - The status of the application can be viewed through "Track Application Status" at dash board on the GST Portal.

FORM GST PCT-02

[See rule 83(2)]

Enrolment Certificate of Goods and Services Tax Practitioner

1.	Enrolment Number							
2.	PAN							
3.	Name of the Goods and Services Tax Practitioner							
4.	Address and Contact Information							
5.	Date of enrolment as GSTP							
Date		Signature of the						
Enro	lment Authority							
Na	Name and Designation.							
		Centre / State						

FORM GST PCT-03

[See rule 83(4)]

Reference No. To Name Address of the Applicant GST practitioner enrolment No.

Show Cause Notice for disqualification

It has come to my notice that you are guilty of misconduct, the details of which are given hereunder:

1.

2.

You are hereby called upon to show cause as to why the certificate of enrolment granted to you should not be rejected for reasons stated above. You are requested to submit your response within <15> days to the undersigned from the date of receipt of this notice.

Appear before the undersigned on ----- (date)...... (Time)......

If you fail to furnish a reply within the stipulated date or fail to appear for personal hearing on the appointed date and time, the case will be decided ex parte on the basis of available records and on merits

Signature

Name (Designation)

[See rule 83(4)]

Reference No.

Date-

То Name Address EnrollmentNumber

Order of rejection of enrolment as GST Practitioner

This has reference to your reply dated ---- in response to the notice to show cause dated -----.

 \Box Whereas no reply to notice to show cause has been submitted; or

 \Box Whereas on the day fixed for hearing you did not appear; or \Box Whereas the undersigned has examined your reply and submissions made at the time of hearing,

and is of the opinion that your enrolment is liable to be cancelled for following reason(s).

1.

2.

The effective date of cancellation of your enrolment is <<DD/MM/YYYY >>.

Signature Name (Designation)

FORM GST PCT-05

[See rule 83(6)]

Authorisation / withdrawal of authorisation for Goods and Services Tax Practitioner

To The Authorised Officer Central Tax/State Tax.

PART-A

Sir/Madam

I/We <Name of theProprietor/all Partners/Karta/Managing Directors and whole time Director/Members of Managing Committee of Associations/Board of Trustees etc.) do hereby

- 1. *solemnly authorise,
- 2. *withdraw authorisation of

------ (Name of the Goods and Services Tax Practitioner), bearing Enrolment Number-------- for the purposes of Section 48 read with rule 83 to perform the following activities on behalf of ------ (Legal Name) bearing << GSTIN - >>:

Sr.	List of Activities	Check box
No.		
1.	To furnish details of outward and inward supplies	
2.	To furnish monthly, quarterly, annual or final return	
3.	To make deposit for credit into the electronic cash ledger	
4.	To file an application for claim of refund	
5.	To file an application for amendment or cancellation of registration	
[6	To furnish information for generation of e-way bill	
7	To furnish details of challan in FORM GST ITC-04	
8	To file an application for amendment or cancellation of enrolment under rule 58	
9	To file an intimation to pay tax under the composition scheme or withdraw from the said scheme.] ^{110}	

2. The consent of the ----- (Name of Goods and Services Tax Practitioner) is attached herewith*.

*Strike out whichever is not applicable.

¹¹⁰ Inserted vide Notf no. 03/2019-CT dt. 29.01.2019 wef 01.02.2019

Name

Designation/Status

Date

Place

<u>Part -B</u>

Consent of the Goods and Services Tax Practitioner

I <<(Name of the Goods and Services Tax Practitioner>>< Enrolment Number> do hereby solemnly accord my consent to act as the Goods and Services Tax Practitioner on behalf of ------ (Legal name), GSTIN only in respect of the activities specified by ------ (Legal name), GSTIN

Signature Name Enrolment No.

Date

		Bi		. /Invoice/Debit				-					
			•	edit Note	ITC/	Output Lia	ability		Interest				
							State						
	Month	Date	Number	Taxable Value	Integrated	Central	/ UT	Cess	Integrated	Central	State	Cess	
Α.	Finally Accept	ted Inp	ut Tax Credi	it	•								
A.1	Details of Invoi	ices, De	bit and Cred	lit Notes of the mont	h of Septembe	r that have	matche	d					
1	September								Nil				
2	September								Nil				
A.2	Details of Invoi	ices, De	bit and Cred	lit Notes of the mont	h of August tha	at were four	nd to ha	ve mism	natched in the return	n of the mo	nth of Augu	st filed	
	by 20th September but mismatch was rectified in the return for the month of September filed by 20th October												
1	August								Nil				
2	August								Nil				
A.3	Details of Invoi	ices, De	bit and Cred	lit Notes of the mont	h of July and b	efore but n	ot earlie	r than A	pril of the previous	Financial \	ear which h	ad	
	become payab	le but th	ne pairing su	pplier/recipient has i	ncluded the de	tails of cor	respond	ing docı	ument in his return	of the mon	th of Septen	nber	
	filed by 20th O	ctober a	and the recla	im is being allowed a	alongwith refur	nd of interes	st.						
1	Month								Refund				
2	Month								Refund				
В.	Mismatches/	Duplic	ates that h	ave led to increa	se of liability	in the re	turn fo	r Septe	mber filed by 20	th Octob	er		
B.1	Details of Invoi	ices, De	bit and Cred	lit Notes of the mont	h of July that w	ere found i	to have i	mismato	hed in the return o	f the month	n of July filed	l by	
	20th August bu	ıt misma	atch was not	rectified in the retur	n for the month	n of August	filed by	20th Se	ptember and have	become pa	ayable in the	e return	
	for month of Se	eptembe	er to be filed	20th October									
1	July								Two Months				
2	July								Two Months				
B.2	Details of Invoi	ices, De	bit and Cred	lit Notes of the mont	h of August tha	at were four	nd to be	duplicat	tes and have becor	ne payable	in the retur	n	
	September file	d by 20i	th October										
1	August								One Month				
2	August								One Month				
B.3	Details of Invoi	ices, De	bit and Cred	lit Notes of the mont	h of August wh	ere reversa	al was re	eclaimed	in violation of Sec	tion 42/43	and that ha	ave	
	become payab	le in the	e return of Se	eptember filed by 20	th October								
1	August								One Month-high			T	
2	August								One Month-high				

Results of Matching after filing of the Returns of September (to be filed by 20th October)

C. Mismatches/Duplicates that will lead to increase of liability in the return for October to be filed by 20th November

C.1 Details of Invoices, Debit and Credit Notes of the month of August that were found to have mismatched in the return of the month of August filed by 20th September but mismatch was not rectified in the return for the month of September filed by 20th October and will become payable in the return for month of October to be filed 20th November

1	August								Two Months			
2	August								Two Months			
C.2	Details of Invoices, Debit and Credit Notes of the month of September that were found to be duplicate and will be become payable in the return											
	for October to be filed by 20th November											
1	September								One Month			
2	September								One Month			
C.3	2.3 Details of Invoices, Debit and Credit Notes of the month of September where reversal was reclaimed in violation of Section 42/43 and that will											
	become payable in the return of October return to be filed by 20th November											
1	September								One Month-high			
2	September								One Month-high			
D.	D. Mismatches/Duplicates that may lead to increase of liability in the return for November to be filed by 20th December											
D.1	.1 Details of Invoices, Debit and Credit Notes of the month of September that have been found to have mismatched and may become payable in the											
	return for November to be filed by 20th December in case mismatch not rectified in the return for October to be filed by 20th November											
1	September								Nil/Two Months			
2	September								Nil/Two Months			

[FORM GST PCT-06¹¹¹ [See rule 83B]

APPLICATION FOR CANCELLATION OF ENROLMENT AS GOODS AND SERVICES TAX PRACTITIONER

1. GSTP Enrolment No.	
2. Name of the GST Practitioner	<auto populated=""></auto>
3. Address	< Auto Populated>
4. Date of effect of cancellation of enrolment	

I hereby request for cancellation of enrolment as GST Practitioner for the reason(s) noted below:

1.

2.

3.

DECLARATION

The above declaration is true and correct to the best of my knowledge and belief. I undertake that I shall continue to be liable for my actions as GST Practitioner before such cancellation.

(SIGNATURE)

Place: Date:]

¹¹¹ Inserted vide Notification no. 33/2019-CT dt. 18.07.2019 with effect from a date to be notified later

[FORM GST PCT-07¹¹²

[See rule 83B]

ORDER OF CANCELLATION OF ENROLMENT AS GOODS AND SERVICES TAX PRACTITIONER

1. GSTP Enrolment No.							
2. Name of the GST Practitioner	< Auto Populated>						
3. Address	<auto populated=""></auto>						
4. No. and Date of application							
5. Date of effect of cancellation of enrolment							

DECLARATION

This is to inform you that your enrolment as GST Practitioner is hereby cancelled with effect from

(SIGNATURE)

Place: Date:]

¹¹² Inserted vide Notification no. 33/2019-CT dt. 18.07.2019 with effect from a date to be notified later

FORM GST PMT -01

[See rule 85(1)]

Electronic Liability Register of Registered Person

(Part-I: Return related liabilities)

(To be maintained at the Common Portal)

GSTIN -

Name (Legal) -

Trade name, if any

Tax Period -

Act –Central Tax/State Tax/UT Tax/Integrated Tax/CESS /All

(Amount in Rs.)

Sr. No.	Date (dd/mm/ yyyy)	Reference No.	Ledger used for discharging liability	Description	Type of Transaction [Debit (DR) (Payable)] / [Credit (CR) (Paid)/]	Amount debited / credited (Central Tax/State Tax/UT Tax/Integrated Tax/CESS/Total)						Balance (Payable) (Central Tax/State Tax/UT Tax/Integrated Tax/CESS/Total)					
						Tax	Interest	Penalty	Fee	Others	Total	Tax	Interest	Penalty	Fee	Others	Total
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18

Note –

- 1. All liabilities accruing due to return and payments made against the same will be recorded in this ledger.
- 2. Under description head liabilities due to opting for composition, cancellation of registration will also be covered in this part. Such liabilities shall be populated in the liability register of the tax period in which the date of application or order falls, as the case may be.

- 3. Return shall be treated as invalid if closing balance is positive. Balance shall be worked out by reducing credit (amount paid) from the debit (amount payable).
- 4. Cess means cess levied under Goods and Services Tax (Compensation to States) Act, 2017.

[See rule 85(1)]

Electronic Liability Register of Taxable Person

(Part-II: Other than return related liabilities)

(To be maintained at the Common Portal)

Demand ID --

Demand date -

GSTIN/Temporary Id – Name (Legal) –

Trade name, if any -

Stay status – Stayed/Un-stayed

Act - Central Tax/State Tax/UT Tax/Integrated Tax/CESS /All

(Amount in Rs.)

[Sr No.	Date	Reference	Tax	Ledg	-	Descripti	Type of		nount debi									ayable)		
	(dd/ mm/	No.	Period, if	used disch	for	on	Transaction [Debit (DR)	Ta	x/UT Tax	/Integrate ler existin			mount	(Cer	ntral Tax/S			-		A/CESS/
	уууу)		applica	ng	laigi		(Payable)] /		unc	iei existiii	g law/	Total)			amo	ount under	exist	ing law/	l'otal)	
	55557		ble	liabi	lity		[Credit (CR)													
				Fr	То		(Paid)] / Reduction	Та	Interes	Penalt	Fe	Other	Total	Та	Interes	Penalt	Fe	Other	Tota	Status
				om			(RD)/ Refund	х	t	У	e	S		х	t	У	e	S	1	(Staye
							adjusted (RF)/]													d /Un-
																				stayed
																				,
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20	$21]^{113}$

¹¹³ Table amended *vide* Notf no. 60/2018 – CT dt. 30.10.2018

Note –

- 1. All liabilities accruing, other than return related liabilities, will be recorded in this ledger. Complete description of the transaction to be recorded accordingly.
- 2. All payments made out of cash or credit ledger against the liabilities would be recorded accordingly.
- 3. Reduction or enhancement in the amount payable due to decision of appeal, rectification, revision, review etc. will be reflected here.
- 4. Negative balance can occur for a single Demand ID also if appeal is allowed/partly allowed. Overall closing balance maystill be positive.
- 5. Refund of pre-deposit can be claimed for a particular demand ID if appeal is allowed even though the overall balance may still be positive subject to the adjustment of the refund against any liability by the proper officer.
- 6. The closing balance in this part shall not have any effect on filing of return.
- 7. Reduction in amount of penalty would be automatic, based on payment made after show cause notice or within the time specified in the Act or the rules.
- 8. Payment made against the show cause notice or any other payment made voluntarily shall be shown in the register at the time of making payment through credit or cash ledger. Debit and credit entry will be created simultaneously.

[See rule 86(1)]

Electronic Credit Ledger of Registered Person

(To be maintained at the Common Portal)

GSTIN -

Name (Legal) –

Trade name, if any -

Period - From ----- To ----- (dd/mm/yyyy)

Act - Central Tax/State Tax/UT Tax/Integrated Tax/CESS /All

 \bigtriangledown

(Amount in Rs.)

Sr No.	Date (dd/m	Refere nce	Tax Period,	Description (Source of	Transaction Type			Credit /	Debit				В	alance	availabl	e	
	m/ yyyy)	No.	if any	credit & purpose of utilisation)	[Debit (DR) / Credit (CR)]	Central Tax	State Tax	UT Tax	Integr ated Tax	CESS	Total	Central Tax	State Tax	UT Tax	Integr ated Tax	CESS	Total
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18
															6 D		

Balance of Provisional credit

Sr.	Tax period		Amo	ount of provi	sional credit	balance				
No.		Central	entral State UT Tax Integrated Cess Total							
		Tax	Tax		Tax					
1	2	3	4	5	6	7	8			

Mismatch credit (other

Sr.	Tax period		Amou	nt of mismatch o	credit			than reversed)
No.		Central	State	UT Tax	Integrated	Cess	Total	
		Tax	Tax		Tax			
1	2	3	4	5	6	7	8	

Note –

- 1. All type of credits as per return, credit on account of merger, credit due on account of pre-registration inputs, etc., credit due to opting out from composition scheme, transition etc. will be recorded in the credit ledger.
- 2. Description will include sources of credit (GSTR-3, GSTR-6 etc.) and utilisation thereof towards liability related to return or demand etc.Refund claimed from the ledger will be debited and if the claim is rejected, then it will be credited back to the ledger to the extent of rejection.

[See rules86(4) & 87(11))]

Order for re-credit of the amount to cash or credit ledger on rejection of refund claim

Reference No.

1. GSTIN –

2. Name (Legal) -

3. Trade name, if any

4. Address -

5. Period / Tax Period to which the credit relates, if any -

- 6. Ledger from which debit entry was made for claiming refund -
- 7. Debit entry no. and date -
- 8. Application reference no. and date –

9. No. and date of order vide which refund was rejected

10. Amount of credit -

From	 То	

cash / credit ledger

Sr. No.	Act (Central		Amount of credit (Rs.)								
	Tax/State	Tax	Interest	Penalty	Fee	Other	Total				
	Tax/ UT										
	TaxIntegrated										
	Tax/ CESS)										
1	2	3	4	5	6	7	8				

Signature Name

Date –

Designation of the officer

Note -

'Central Tax' stands for Central Goods and Services Tax; 'State Tax' stands for State Goods and Services Tax; 'UT Tax' stands for Union territory Goods and Services Tax; 'Integrated Tax' stands for Integrated Goods and Services Tax and 'Cess' stands for Goods and Services Tax(Compensation to States)

[See rules85(7), 86(6) & 87(12)]

Application for intimation of discrepancy in Electronic Credit Ledger/Cash Ledger/ Liability Register

1.	GSTIN			
2.	Name (Legal)			
3.	Trade name, if any			
4.	Ledger / Register in which discrepancy noticed	Credit le	edger 🗌 Cash ledg	ger 🔲 Liability register
5.	Details of the discrepancy	7		
	Date	Type of tax	Type of discrepancy	Amount involved
		Central Tax		
		State Tax		
		UT Tax		
		Integrated Tax		
		Cess		
6.	Reasons, if any			
7.	Verification			
	I hereby solemnly affirm correct to the best of my k		-	iven herein above is true and
				Signature

	Place	Name of Authorized Signatory
1	Date	Designation /Status

Note -

'Central Tax' stands for Central Goods and Services Tax; 'State Tax' stands for State Goods and Services Tax; 'UT Tax' stands for Union territory Goods and Services Tax; 'Integrated Tax' stands for Integrated Goods and Services Tax and 'Cess' stands for Goods and Services Tax(Compensation to States)

[See rule 87(1)]

Electronic Cash Ledger

(To be maintained at the Common Portal)

GSTIN/Temporary Id -

Name (Legal) –

Trade name, if any

Period - From ------ To ------ (dd/mm/yyyy)

Act - Central Tax/State Tax/UT Tax/Integrated Tax/CESS/All

(Amount in Rs.)

Sr.	Date of	Time	Reportin	Referenc	Tax	Descriptio	Type of	Amo	ount debite	ed / credit	ed (Ce	entral Tax	/State			Balar	nce		
No	deposit	of	g date	e No.	Period, if	n	Transactio	Та	x/UT Tax	/Integrate	d Tax/	CESS/To	otal)	(Ce	entral Tax	/State Tax	k/UT T	Tax/Integ	rated
	/Debit	deposi	(by		applicabl		n								,	Tax/CESS	S/Tota	l)	
	(dd/mm	t	bank)		e		[Debit	Та	Interes	Penalt	Fe	Other	Tota	Та	Interes	Penalt	Fe	Other	Tota
	/ yyyy)						(DR) /	х	t	у	e	s	1	х	t	у	e	s	1
							Credit												
							(CR)]												
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20

Note –

^{1.} Reference No. includes BRN (Bank Reference Number), debit entry no., order no., if any, and acknowledgment No. of return in case of TDS & TCS credit.

- 2. Tax period, if applicable, for any debit will be recorded, otherwise it will be left blank.
- 3. GSTIN of deductor or tax collector at source, Challan Identification Number (CIN) of the challan against which deposit has been made, and type of liability for which any debit has been made will also recorded under the head "description".
- 4. Application no., if any, Show Cause Notice Number, Demand ID, pre-deposit for appeal or any other liability for which payment is being made will also be recorded under the head "description".
- 5. Refund claimed from the ledger or any other debits made against any liability will be recorded accordingly.
- 6. Date and time of deposit is the date and time of generation of CIN as reported by bank.
- 7. 'Central Tax' stands for Central Goods and Services Tax; 'State Tax' stands for State Goods and Services Tax; 'UT Tax' stands for Union territory Goods and Services Tax; 'Integrated Tax' stands for Integrated Goods and Services Tax and 'Cess' stands for Goods and Services Tax(Compensation to States)

[See rule 87(2)]

Challan for deposit of goods and services tax

CPIN	< <auto after="" generated="" submission<="" th=""><th>Date <<current date="">></current></th><th>Challan Expiry Date</th></auto>	Date < <current date="">></current>	Challan Expiry Date
	of information>>		

GSTIN	< <filled auto<="" in="" th=""><th>Email address</th><th><<auto populated="">></auto></th></filled>	Email address	< <auto populated="">></auto>
	populated>>		
Name	< <auto populated="">></auto>	Mobile No.	< <auto populated="">></auto>
(Legal)			
Address	< <auto populated="">></auto>		

			Details of	f Deposit		(All An	nount in Rs.)
Government	Major			N	linor Head		
	Head	Tax	Interest	Penalty	Fee	Others	Total
Government of India	Central Tax () Integrated Tax () CESS () Sub-Total						
State (Name)	State Tax						

	()				
UT (Name)	UT Tax				
	()				
Total Challan An	nount				
Total Amount in	Total Amount in words				

Mode of Payment (relevant part will become active when the particular mode is selected)

□e-Payment	□Over the	Counte	er (OTC)	
(This will include all modes of e-payment such as CC/DC and net banking. Taxpayer	Bank (Where proposed to be			
will choose one of this)		Ē	Details of Instrum	ent
	□Cash		Cheque	Demand Draft
□NEFT/RTGS				
Remitting bank				
Beneficiary name		GST		
Beneficiary Account Number (CPIN)		<cpin></cpin>		
Name of beneficiary bank		Reserve Bank f India		
Beneficiary Bank's Indian Financial System C	Code (IFSC)	IFSC of RBI		
Amount				
Note: Charges to be separately paid by the	erson making	рауте	ent.	
Particulars of depositor				
Name				
Designation/ Status (Manager, partner etc.)				

Signature

Date						
	Paid Challan Information					
GSTIN						
Taxpayer Name						
Name of Bank						
Amount						
Bank Reference No. (BRN)/UTR						
CIN						
Payment Date						
Bank Ack. No. (For Cheque / DD						
deposited at Bank's counter)						

Note - UTR stands for Unique Transaction Number for NeFT / RTGS payment.

[See rule 87(8)]

Application for intimating discrepancy relating to payment

1.	GSTIN					
2.	Name (Legal)					
3.	Trade name, if any					
4.	Date of generation of challan					
	from Common Portal					
5.	Common Portal Identification					
	Number (CPIN)					
6.	Mode of payment (tick one)	Net	CC/DC	NEFT/R	RTGS	OTC
		banking	L			
7.	Instrument detail, for OTC	Cheque /	Date		Bank/bra	nch on which
	payment only	Draft No.			drawn	
8.	Name of bank through which					
	payment made					
9.	Date on which amount					
	debited / realized					
10.	Bank Reference Number					
	(BRN)/ UTR No., if any					
11.	Name of payment gateway					
	(for CC/DC)					
12.	Payment detail	Central Tax	State	UT Tax	Integrate	ed Cess
			Tax		Tax	

13.	Verification (by authorized signatory)								
		olemnly affirm and he best of my knowle			ation given	herein above	is true and		
	Signature								
	Place		Ν	Name of Auth	orized Signato	ry			
	Date	Designation /Status.							

Note -

- 1. The application is meant for the taxpayer where the amount intended to be paid is debited from his account but CIN has not been conveyed by bank to Common Portal or CIN has been generated but not reported by concerned bank.
- 2. The application may be filed if CIN is not conveyed within 24 hours of debit.
- 3. Common Portal shall forward the complaint to the Bank concerned and intimate the aggrieved person.
- 4. 'Central Tax' stands for Central Goods and Services Tax; 'State Tax' stands for State Goods and Services Tax; 'UT Tax' stands for Union territory Goods and Services Tax; 'Integrated Tax' stands for Integrated Goods and Services Tax and 'Cess' stands for Goods and Services Tax(Compensation to States).

[FORM GST PMT -09¹¹⁴

[See rule 87(13)]

Transfer of amount from one account head to another in electronic cash ledger

1.	GSTIN	
2.	(a) Legal name	<auto></auto>
	(b) Trade name, if any	<auto></auto>
3.	ARN	
4.	Date of ARN	

5. Details of the amount to be transferred from one account head to another

(Amount in Rs.)

¹¹⁴ Inserted vide Notf no. 31/2019 – CT dt. 28.06.2019 wef a date to be notified later

Amount to be transferred fro	m		Amount to be transferred to				
Major head	Minor head	Amount available	Major Head	Minor head	Amount transferred		
1	2	3	4	5	6		
<central state="" tax,="" tax,<="" td="" ut=""><td>Tax</td><td></td><td><central <="" state="" tax,="" td=""><td>Tax</td><td></td></central></td></central>	Tax		<central <="" state="" tax,="" td=""><td>Tax</td><td></td></central>	Tax			
Integrated tax, Cess>	Interest		UT tax Integrated	Interest			
	Penalty		tax, Cess>	Penalty			
	Fee			Fee			
	Others			Others			
	Total			Total			

6. Verification

I hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom.

Place

Signature

Name of Authorized Signatory

Date

Designation /Status

Instructions -

- 1. Major head refers to Integrated tax, Central tax, State/UT tax and Cess.
- 2. Minor head refers to tax, interest, penalty, fee and others.

- 3. The form may be filled up if amount from one major / minor head is intended to be transferred to another major/minor head. Minor head for transfer of amount may be same or different.
- 4. The amount from one minor head can also be transferred to another minor head under the same major head.
- 5. Amount can be transferred from the head only if balance under that head is available at the time of transfer.]

FORM-GST-RFD-01¹¹⁵

[See rule 89(1)]

Application for Refund

(Applicable for casual or non-resident taxable person, tax deductor, tax collector, un-registered person and other registered taxable person)

1.	GSTIN /							
	Temporary							
	ID							
2.	Legal							
	Name							
3.	Trade							
	Name, if							
	any							
4.	Address							
5.	Tax period	From	<year< td=""><td>r><month></month></td><td>То</td><td><yea< td=""><td>r><month></month></td><td></td></yea<></td></year<>	r> <month></month>	То	<yea< td=""><td>r><month></month></td><td></td></yea<>	r> <month></month>	
	(if							
	applicable)						<u>.</u>	
6.	Amount of	Act	Tax	Interest	Penalty	Fees	Others	Total
	Refund							
	Claimed	Central						
	(Rs.)	tax						
		State /						
		UT tax						
		Integrated						
		tax						
		Cess						
		Total						
7.	Grounds of	(a)		ss balance in E			-	
	refund	(b)		orts of services				
	claim	(c)	Expo	orts of goods	/ servic	es- wit	hout payme	ent of tax
	(select from		(accu	imulated ITC)				
	drop down)	(d)	On a	ccount of orde	r			
			Sr.	Type of	Order	Order	Order	Payment
			No.	order	no.	date	Issuing	reference
							Authority	no., if
								any

¹¹⁵ Substituted vide Notf no. 74/2018-CT dt 31.12.2018

			(\mathbf{i})	1	mont				1		
			(i)	Asses							
			(ii)	Finali	zation						
				of							
				Provis							
				assess							
			(iii)	Appea							
			(iv)	Any	other						
				order							
				(speci	fy)						
		(e)	ITC a	accumu	lated du	e to i	nver	ted tax s	structu	re	
			[clau	se (ii) c	of first pr	ovis	o to s	ection 5	54(3)]		
		(f)			of suppli		ade t	o SEZ i	unit/ S	EZ dev	veloper
			(with	payme	ent of tax	.)					
		(g)	On a	ccount	of suppli	es m	ade t	o SEZ i	unit/ S	EZ dev	veloper
			(with	out pay	ment of	tax)					
		(h)				d ex	port	supplie	es/ Sup	oplier	of deemed
			-	rt suppl							
		(i)	-	-				-			r wholly or
							nvoic	e has n	ot bee	n issue	ed (tax paid
					payment						
		(j)		-			-			-	uently held
			to be	inter-S	tate supp	oly a	nd vi	ce versa	a(chang	ge of P	POS)
		(k)			nent of ta	ax, if	any				
		(1)	Any	other (s	pecify)						
8.	Details of	Name of	Addr	ess 1	FSC		Тур	e of acc	count	Acco	ount No.
	Bank	bank	of								
	account		branc	ch							
9.	Whether Se	elf-Declarati	on f	iled	by		Ye	es	Г		No
	Applicant u/s	54(4), if app	olicabl	e					L		
							<u>.</u>				

[DECLARATION [second proviso to section 54(3)]

I hereby declare that the goods exported are not subject to any export duty. I also declare that I have not availed any drawback of central excise duty/service tax/central tax on goods or services or both and that I have not claimed refund of the integrated tax paid on supplies in respect of which refund is claimed.

Signature

Name –

Designation / Status"]

DECLARATION [section 54(3)(ii)]

I hereby declare that the refund of input tax credit claimed in the application does not include ITC availed on goods or services used for making 'nil' rated or fully exempt supplies.

Signature

Name –

Designation / Status

DECLARATION [rule 89(2)(f)]

[I hereby declare that tax has not been collected from the Special Economic Zone unit /the Special Economic Zone developer in respect of supply of goods or services or both covered under this refund claim. Signature Name – Designation / Status]¹¹⁶

DECLARATION [rule 89(2)(g)]

(For recipient/supplier of deemed export)

In case refund claimed by recipient

I hereby declare that the refund has been claimed only for those invoices which have been detailed in statement 5B for the tax period for which refund is being claimed and the amount does not exceed the amount of input tax credit availed in the valid return filed for the said tax period. I also declare that the supplier has not claimed refund with respect to the said supplies.

In case refund claimed by supplier

I hereby declare that the refund has been claimed only for those invoices which have been detailed in statement 5B for the tax period for which refund is being claimed. I also declare that the recipient shall not claim any refund with respect of the said supplies and also, the recipient has not availed any input tax credit on such supplies. Signature

Name –

Designation / Status

UNDERTAKING

I hereby undertake to pay back to the Government the amount of refund sanctioned along with interest in case it is found subsequently that the requirements of clause (c) of sub-

¹¹⁶ Substituted vide Notf no. 03/2019-CT dt. 29.01.2019 wef 01.02.2019. Before substitution it was "I hereby declare that the Special Economic Zone unit / the Special Economic Zone developer has not availed of the input tax credit of the tax paid by the application covered under this refund claim."

section (2) of section 16 read with sub-section (2) of section 42 of the CGST/SGST Act have not been complied with in respect of the amount refunded.

Signature

Name –

Designation / Status

SELF- DECLARATION [rule 89(2)(1)]

I ______ (Applicant) having GSTIN/ temporary Id ------, solemnly affirm and certify that in respect of the refund amounting to Rs. ---/ with respect to the tax, interest, or any other amount for the period from---to----, claimed in the refund application, the incidence of such tax and interest has not been passed on to any other person.

Signature Name –

Designation / Status

(This Declaration is not required to be furnished by applicants, who are claiming refund under clause (a) or clause (b) or clause (c) or clause (d) or clause (f) of sub-section (8) of section 54.)

10. Verification

I/We *<Taxpayer Name>* hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my/our knowledge and belief and nothing has been concealed therefrom. I/We declare that no refund on this account has been received by me/us earlier.

Place	Signature of Authorised Signatory
Date	(Name)
	Designation/ Status

Annexure-1

Statement -1 [rule 89(5)]

Refund Type: ITC accumulated due to inverted tax structure [clause (ii) of first proviso to section 54(3)]

(Amount in Rs.)

Turnover of	Tax payable	Adjusted	Net input tax	Maximum refund
inverted rated	on such	total	credit	amount to be
supply of	inverted rated	turnover		claimed
goods and	supply of			[(1×4÷3)-2]
services	goods and			
	services			
1	2	3	4	5

[Statement 1A [rule 89(2)(h)]

Refund Type: ITC accumulated due to inverted tax structure [clause (ii) of first proviso to section 54(3)]

	inw	tails o /ard si	uppli	es r	ecei			inw		on				ments es issu		outw		'n
		inputs				1			plies							supplies		
	Т	GS	Т	Ν	Р	D	Т	In	Ce	Sta	Ту	Ту	No	Da	Та	Int	Ce	St
S1 .	У	TI	У	0	0	a	a	te	ntr	te/	pe	pe		te	xa	egr	ntra	at
Ν	р	Ν	pe	./	r	t	Х	gr	al	UT	of	of			ble	ate	1	e/
0	e	of	of	В	t	e	a	at	Та	Та	Ou	Do			Va	d	Tax	U
	of	Su	D	1	С		b	ed	X	X	tw	cu			lue	Та		Т
	In	ppl	oc	Е	0		1	Т			ard	me				X		Та
	w	ies	u		d		e	ax			Su	nt						x
	ar	/Se	m		e		V				ppl							
	d	lf	en				a				y							
	S	GS	t				1				-							
	u	ΤI					u											
	р	Ν					e											
	pl																	
	ie																	
	S																	
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19
											B2							
											B /							
											B 2							··. ;
											С							

]117

[Statement- 2 [rule 89(2)(c)]

Refund Type: Export of services with payment of tax (accumulated ITC)

Sr.		Docu	ment De	etails		Integr	Cess		BRC/FIRC		
No	Type of	No	Date	Value	Taxabl	ated		No.	Date	Value	

¹¹⁷ Subsituted vide Notification no. 56/2019-CT dt. 14.11.2019

	Document	•			e	Tax				
					value					
1	2	3	4	5	7	8	9	10	11	12
										";
		•]118

[Statement- 3 [rule 89(2)(b) and 89(2)(c)]

Refund Type: Export without payment of tax (accumulated ITC)

Sr.	Doc	uments	s Deta	ils	Goods/	Shipp	oing bill/I	Bill of	EC	GM	BF	RC/F	IR
No					Service		export		De	tails		С	
	Туре	No.	Dat	Valu	s (G/	Potc	No.	Date	Ref	Date	Ν	D	V
	of Docum		е	e	S)	ode			No.		о.	at	al
	ent											e	u
													e
1	2	3	4	5	6	7	8	9	10	11	1	1	1
											2	3	4
													۰۰. ۶
		•	•	•		•		•		$]^{119}$	•		

Statement- 3A [rule 89(4)]

Refund Type: Export without payment of tax (accumulated ITC) - calculation of refund amount

(Amount in Rs.)

Turnover of zero rated supply of goods and services	Net input tax credit	Adjusted total turnover	Refund amount (1×2÷3)
1	2	3	4

[Statement-4 [rule 89(2)(d) and 89(2)(e)]

Refund Type: On account of supplies made to SEZ unit or SEZ Developer (on payment of tax)

GSTIN	Document Details	Shipping	Taxable	Integrated	Cess
of		bill/Bill of	Value	Tax	
recipient		export/Endorsed			

 118 Subsituted vide Notification no. 56/2019-CT dt. 14.11.2019 119 Subsituted vide Notification no. 56/2019-CT dt. 14.11.2019

					invoic	e by SEZ			
	Type of	No.	Date	Value	No.	Date			
	Document								
1	2	3	4	5	6	7	8	9	10
									"·····································
	1	1	1		1	1		1	$]^{120}$

[Statement 4A

Refund of SEZ on account of supplies received from DTA-With payment of tax

GSTIN	Doc	ument	Details		Ship	ping	Taxable	Integrated	Cess
of					bill/E	Bill of	Value	Tax	
recipient					export/E	Endorsed			
					invoice	by SEZ			
	Type of	No.	Date	Value	No.	Date			
	Document								
1	2	3	4	5	6	7	8	9	10
									··. ;
	•				1] ¹²¹

[Statement-5 [rule 89(2)(d) and 89(2)(e)]

Refund Type: On account of supplies made to SEZ unit or SEZ Developer (without payment of tax)

Sr. No.		Documer	nt Details		Goods/ Services (G/S)	export/E	bill/Bill of Endorsed ce no.
	Type of Document	No.	Date	Value			
1	2	3	4	5	6	7	8
							··· ;
] ¹²²

Statement-5A [rule 89(4)]

Refund Type:On account of supplies made to SEZ unit / SEZ developer without payment of tax (accumulated ITC) – calculation of refund amount

(Amount in Rs.)

 $^{^{120}}$ Subsituted vide Notification no. 56/2019-CT dt. 14.11.2019 121 Inserted vide Notification no. 56/2019-CT dt. 14.11.2019 122 Subsituted vide Notification no. 56/2019-CT dt. 14.11.2019

Turnover of zero rated	Net input tax	Adjusted total	Refund amount
supply of goods and	credit	turnover	(1×2÷3)
services			
1	2	3	4

[Statement 5B [rule 89(2)(g)]

Refund Type: On account of deemed exports claimed by supplier

Sl. No.	Documents in case refe				Tax paid					
	Type of DocumentNo.DateTaxable Value				Integrated Tax	Central Tax	State/Union Territory Tax	Cess		
1	2	3	4	5	6	7	8	9		

Statement 5B [rule 89(2)(g)]

Refund Type: On account of deemed exports claimed by recipient

Sl. No		Documer supplie clain	s in ca		nd is		Tax	paid	
	GSTIN of Supplie r	Type of Documen t	No	Dat e	Taxabl e Value	Integrate d Tax	Centra 1 Tax	State/Unio n Territory Tax	Ces s
1	2	3	4	5	6	7	8	9	10
									";

]¹²³]¹²⁴

 $^{^{123}}$ Subsituted vide Notification no. 33/2019-CT $\,$ dt. 18.07.2019 124 Subsituted vide Notification no. 56/2019-CT $\,$ dt. 14.11.2019 $\,$

[Statement-6 [rule 89(2)(j)]

Refund Type: On account of change in POS (inter-State to intra-State and vice versa)

Document	Recipient	Name										
Туре	GSTIN/UIN	(in case	Type of	No.	Date	Value	Taxable					
B2C/Registered		of	Document				Value					
		B2C)										
1	2	3	4	5	6	7	8					

Details of documents covering transaction considered as intra-State/inter-State transaction												
	earlier											
Inter/Intra	Integrated	Central Tax	State/UT Tax	Cess	PoS							
	Tax											
9	10	11	12	13	14							

Trai	Transaction which were held inter State/intra-State supply subsequently											
Inter/Intra	Integrated Tax	Central Tax	State/UT Tax	Cess	PoS							
15	16	171	18	19	20							

]¹²⁵

Statement-7 [rule 89(2)(k)]

Refund Type: Excess payment of tax, if any in case of last return filed.

(Amount in Rs.)

Tax period	ARN of	Date of	Tax Payable							
	return	filing	Integrated	Central	State/	Cess				
		return	tax	tax	UT tax					
1	2	3	4	5	6	7				

Annexure-2

Certificate [rule 89(2)(m)]

¹²⁵ Subsituted vide Notification no. 56/2019-CT dt. 14.11.2019

This is to certify that in respect of the refund amounting to Rs.<>> ------- (in words) claimed by M/s------ (Applicant's Name) GSTIN/ Temporary ID------ for the tax period < ---->, the incidence of tax and interest, has not been passed on to any other person. This certificate is based on the examination of the books of account and other relevant records and returns particulars maintained/ furnished by the applicant.

Signature of the Chartered Accountant/ Cost Accountant:

Name:

Membership Number:

Place:

Date:

Note - This Certificate is not required to be furnished by the applicant, claiming refund under clause (a) or clause (b) or clause (c) or clause (d) or clause (f) of sub-section (8) of section 54 of the Act.

Instructions –

1. Terms used:

a.	B to C:	From registered person to unregistered person
b.	EGM:	Export General Manifest
c.	GSTIN:	Goods and Services Tax Identification Number
d.	IGST:	Integrated goods and services tax
e.	ITC:	Input tax credit
f.	POS:	Place of Supply (Respective State)
g.	SEZ:	Special Economic Zone
h.	Temporary ID:	Temporary Identification Number
i.	UIN:	Unique Identity Number

2. Refund of excess amount available in electronic cash ledger can also be claimed through return or by filing application.

3. Debit entry shall be made in electronic credit or cash ledger at the time of filing the application.

4. Acknowledgement in **FORM GST RFD-02**will be issued if the application is found complete in all respects.

5. Claim of refund on export of goods with payment of IGST shall not be processed through this application.

6. Bank account details should be as per registration data. Any change in bank details shall first be amended in registration particulars before quoting in the application.

7. Declaration shall be filed in cases wherever required.

8. 'Net input tax credit' means input tax credit availed on inputs during the relevant period for the purpose of Statement-1 and will include ITC on input services also for the purpose of Statement-3A and 5A.

9. 'Adjusted total turnover' means the turnover in a State or a Union territory, as defined under clause (112) of section 2 excluding the value of exempt supplies other than zero-rated supplies, during the relevant period.

10. For the purpose of Statement-1, refund claim will be based on supplies reported in GSTR-1 and GSTR-2.

11. BRC or FIRC details will be mandatory where refund is claimed against export of services details of shipping bill and EGM will be mandatory to be provided in case of export of goods.

12. Where the invoice details are amended (including export), refund shall be allowed as per the calculation based on amended value.

13. Details of export made without payment of tax shall be reported in Statement-3.

14. Availability of refund to be claimed in case of supplies made to SEZ unit or SEZ developer without payment of tax shall be worked out in accordance with the formula prescribed in rule 89(4).

15. 'Turnover of zero rated supply of goods and services' shall have the same meaning as defined in rule 89(4).

FORM-GST-RFD-01 A¹²⁶

[See rules 89(1) and 97A]

Application for Refund (Manual)

(Applicable for casual taxable person or non-resident taxable person, tax deductor, tax collector and other registered taxable person)

1.	GSTIN /											
	Temporary ID											
2.	Legal Name											
3.	Trade Name, if											
	any											
4.	Address											
5.	Tax period	From	<year></year>	<month></month>	То		<year><n< td=""><td>Month></td><td></td><td></td><td></td></n<></year>	Month>				
	(if applicable)											
6.	Amount of Refund	1	Act	Tax	Inter	rest F	Penalty	Fees	Oth	ers	Total	
	Claimed (Rs.)											
		Centra										
			UT tax									
		-	ated tax									
		Cess										
		Total	•									
7.	Grounds of	(a)		s balance in			-					
	Refund Claim	(b)		ts of services								
	(select from drop	(c)	_	ts of goods /								
	down)	(d)		cumulated of		inverted	d tax struc	ture [unde	er clau	ise (i	i) of first	
			provis	o to section	54(3)]							
		(e)	On acc	count of supp	plies n	nade to	SEZ unit/	SEZ deve	eloper	(wit	h	
			payme	ent of tax)								
		(f)		count of supp	plies n	nade to	SEZ unit/	SEZ deve	eloper	(wit	hout	
				ent of tax)								
		(g)	-	ent of deem	ed exp	ort supp	plies/ Supp	plier of de	emed	l expo	ort	
			supplies									
		(h)	(h) On account of order									
						Orden	Orden	Orden		Darm		
			Sl.	Type of or	ler	Order No.		Order		•	ment	
			No.			No.	date	Issuing Authorit	fx 7		rence if any	
			(i)	A	+			Authofit	ιy	но.,		
			(i)	Assessmen	ι							

¹²⁶Substituted vide Notf no. 74/2018-CT dt 31.12.2018

	(ii)	Finalization of										
		Provisional										
		assessment										
	(iii)	Appeal										
	(iv)	Any other order										
		(specify)										
(i)) Tax paid on an intra-State supply which is subsequently held to be											
	inter-S	inter-State supply and vice versa (change of POS)										
(j)	Exces	Excess payment of tax, if any										
	Any o	Any other (specify)										

[DECLARATION [second proviso to section 54(3)]

I hereby declare that the goods exported are not subject to any export duty. I also declare that I have not availed any drawback of central excise duty/service tax/central tax on goods or services or both and that I have not claimed refund of the integrated tax paid on supplies in respect of which refund is claimed.

Signature Name – Designation / Status].

DECLARATION [section 54(3)(ii)]

I hereby declare that the refund of ITC claimed in the application does not include ITC availed on goods or services used for making 'nil' rated or fully exempt supplies. Signature Name – Designation / Status

DECLARATION [rule 89(2)(f)]

[I hereby declare that tax has not been collected from the Special Economic Zone unit /the Special Economic Zone developer in respect of supply of goods or services or both covered under this refund claim.

Signature

Name –

Designation / Status]¹²⁷

¹²⁷ Substituted vide Notf no. 03/2019-CT dt. 29.01.2019 wef 01.02.2019. Before substitution it was "I hereby declare that the Special Economic Zone unit / the Special Economic Zone developer has not availed of the input tax credit of the tax paid by the application covered under this refund claim."

DECLARATION [rule 89(2)(g)]
(For recipient/supplier of deemed export)
In case refund claimed by recipient
I hereby declare that the refund has been claimed only for those invoices which have been detailed in
statement 5B for the tax period for which refund is being claimed and the amount does not exceed the
amount of input tax credit availed in the valid return filed for the said tax period. I also declare that the
supplier has not claimed refund with respect to the said supplies.
In case refund claimed by supplier
I hereby declare that the refund has been claimed only for those invoices which have been detailed in
statement 5B for the tax period for which refund is being claimed and the recipient shall not claim any
refund with respect of the said supplies and also, the recipient has not availed any input tax credit on such
supplies.
Signature
Name –
Designation / Status

<u>UNDERTAKING</u>

I hereby undertake to pay back to the Government the amount of refund sanctioned along with interest in case it is found subsequently that the requirements of clause (c) of sub-section (2) of section 16 read with sub-section (2) of section 42 of the CGST/SGST Act have not been complied with in respect of the amount refunded.

Signature Name -**Designation / Status**

SELF- DECLARATION [rule 89(2)(l)]

(Applicant) having GSTIN/ temporary Id -----, solemnly affirm and I/We ____ certify that in respect of the refund amounting to Rs. ---/ with respect to the tax, interest, or any other amount for the period from---to----, claimed in the refund application, the incidence of such tax and interest has not been passed on to any other person.

Signature Name -**Designation / Status**

(This Declaration is not required to be furnished by applicants, who are claiming refund under clause (a) or clause (b) or clause (c) or clause (d) or clause (f) of sub-section (8) of section 54.)

Verification 8.

I/We<*Taxpayer Name>* hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my/our knowledge and belief and nothing has been concealed therefrom.

I/We declare that no refund on this account has been received by me/us earlier.

Place	Signature of Authorised Signatory
Date	(Name)
	Designation/Status

Annexure-1

Statement -1 [rule 89(5)]

Refund Type: ITC accumulated due to inverted tax structure [clause (ii) of first proviso to section 54(3)]

(Amount in Rs.)

Turnover of	Tax payable	Adjusted	Net input tax	Maximum refund
inverted rated	on such	total	credit	amount to be
supply of	inverted rated	turnover		claimed
goods and	supply of			[(1×4÷3)-2]
services	goods and			
	services			
1	2	3	4	5

Statement 1A [rule 89(2)(h)]

Refund Type: ITC accumulated due to inverted tax structure [clause (ii) of first proviso to section 54(3)]

Sl N	Details of invoices of inward supplies of inputs received				Tax paid on inward supplies of inputs				Details of invoices of outward supplies issued				Tax paid on outward supplies		
0.	GS TIN of the sup plier *	N o.	D at e	Tax able Val ue	Integ rated Tax	Cen tral Tax	Stat e Tax /Uni on terri tory Tax	N o.	D at e	Tax able Val ue	Invoic e type (B2B/ B2C)	Integ rated Tax	Cen tral Tax	Stat e Tax /Uni on terri tory Tax	
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	

l				L				-		

* In case of imports or supplies received under reverse charge mechanism [sub-section (3) of section 9 of the CGST Act / SGST Act or sub-section (3) of section 5 of IGST Act], the GSTIN of supplier will mean GSTIN of applicant (recipient).

Statement- 2 [rule 89(2)(c)]

Refund Type: Exports of services with payment of tax

(Amount in Rs.)

Sr. No.	Invoice details		Integrate	ed tax	Cess	BRC/ FIRC		FIRC in		Integrated tax and cess involved in debit note, if any	Integrated tax and cess involved in credit note, if any	Net Integrated tax and cess (6+7+10 - 11)
	No.	Date	Value	Taxable value	Amt.		No.	Date				
1	2	3	4	5	6	7	8	9	10	11	12	

Statement- 3 [rule 89(2)(b) and 89(2)(c)]

Refund Type: Export without payment of tax (accumulated ITC)

(Amount in Rs.)

Sr. No.	Invoice details			Services			Shipping bill/ Bill of export			BRC/ FIRC	
	No.	Date	Value	(G/S)	Port code	No.	Date	Ref No.	Date	No.	Date
1	2	3	4	5	6	7	8	9	10	11	12

Statement- 3A [rule 89(4)]

Refund Type: Export without payment of tax (accumulated ITC) – calculation of refund amount

(Amount	in	Rs)
(Amount	111	I (S.)

Turnover of zero rated supply of goods and services	Net input tax credit	Adjusted total turnover	Refund amount (1×2÷3)	
1	2	3	4	

Statement-4 [rule 89(2)(d) and 89(2)(e)]

Refund Type: On account of supplies made to SEZ unit or SEZ Developer (on payment of tax)

(Amount in Rs.)

GSTIN of	Invoice details			Invoice details Shipping bill/ Bill		Integrated Tax		Ces s	Integrate d tax and	Integrate d tax and	Net Integrate
recipien				of					cess	cess	d tax and
t				export/					involved	involved	cess
			Endorsed					in debit	in credit	(8+9+10	
				invoice					note, if	note, if	-11)
			by SEZ					any	any		
	No	Dat	Valu	No	Dat	Taxabl	Amt				
		e	e		e	e					
						Value					
1	2	3	4	5	6	7	8	9	10	11	12

Statement-5A [rule 89(4)]

Refund Type: On account of supplies made to SEZ unit / SEZ developer without payment of tax (accumulated ITC) – calculation of refund amount

(Amount in Rs.)

Turnover of zero rated supply of goods and services	Net input tax credit	Adjusted total turnover	Refund amount (1×2÷3)		
1	2	3	4		

[Statement 5B [rule 89(2)(g)]

				(Allouit III Ks				
notes of claimed	outwa by sur	utward supplies in case refund is y supplier/Details of invoices of						
GSTIN of the supplier	No.	Date	Taxable Value	Type (Invoice/ Credit Note/ Debit Note)	Integrated Tax	Central Tax	State Tax /Union territory Tax	Cess
2	3	4	5	6	7	8	9	10
								".
	Detail notes of o claimed inward s GSTIN of the supplier	Details of in notes of outwa claimed by sup inward supplie GSTIN No. of the supplier	Details of invoices, notes of outward supp claimed by supplier/E inward supplies in ca by reci GSTIN of the supplier Date	Details of invoices/credit note notes of outward supplies in case claimed by supplier/Details of in inward supplies in case refund i by recipient GSTIN of the supplier No. Date Taxable Value	GSTIN No. of the supplier Date Date Taxable Credit Value Note/ Debit Note)	Details of invoices/credit notes/debit notes of outward supplies in case refund is claimed by supplier/Details of invoices of inward supplies in case refund is claimed by recipient GSTIN No. of the supplier Date Taxable Credit Integrated Tax Debit Note)	Details of invoices/credit notes/debit Tax pa notes of outward supplies in case refund is claimed by supplier/Details of invoices of inward supplies in case refund is claimed by recipient GSTIN No. of the Date Taxable Credit Value Note/ Debit Note)	Details of invoices/credit notes/debit notes of outward supplies in case refund is claimed by supplier/Details of invoices of inward supplies in case refund is claimed by recipient Tax paid GSTIN of the supplier No. Taxable Value Type (Invoice/Credit Note/Value) Central Tax State Tax /Union territory Tax Integrated Note/Value Note/Value Integrated Note/Value Tax Tax

Refund Type: On account of deemed exports

Statement-6 [rule 89(2)(j)]

Refund Type: On account of change in POS (inter-State to intra-State and vice versa)

Order Details (issued in pursuance of sections 77(1) and 77(2), if any:

Order No:

Order Date:

(Amount in Rs)

(Amount in Rs.)

ents'		Invo	oice de	etails	Details o	of tax pai	Taxes re-assessed on transaction							
IN/					considered	as intra	-State	/ inte	er-State	which we	ere held i	nter St	ate /	intra-
N					ti	ransactio	n earli	er		State	supply s	subsequ	uentl	У
10					Integrated	Central	State/	Cess	Place	Integrated	Central	State/	Cess	Place
-					tax	tax	UT		of	tax	tax	UT		of
ase	No.	Date	Value	Taxable			tax		Supply			tax		Supply
C)				Value										
	2	3	4	5	6	7	8	9	10	11	12	13	14	15
		-		-	-		-	-						
	IN/ N ne nse	N/ N ne nse No. C)	N/ N ne nse No.Date	N/ N ne nse No.DateValue	N/ N ne nse No.DateValueTaxable C) Value	IN/ considered N tr ne Integrated ase No.Date Value Value	IN/ considered as intra- transaction Ine Integrated Inse No.Date Value Value	IN/ considered as intra –State N transaction earli ne Integrated Central nse No.Date Value C) Value tax	IN/ considered as intra –State / integrated as intra –State / integrated central state/Cess ne Integrated Central state/Cess nse No.DateValueTaxable C) Value	IN/ considered as intra –State / inter-State N considered as intra –State / inter-State ne Integrated Central Ase No.Date Value C) Value Value	IN/ considered as intra –State / inter-State which we transaction earlier Integrated Central State/CessPlace Integrated Integrated tax tax UT of Integrated Value tax Supply tax	IN/ considered as intra –State / inter-State which were held i N transaction earlier State supply s ne Integrated Central State/Cess No.Date Value tax UT of Value Value Integrated Supply	IN/ N considered as intra –State / inter-State which were held inter State / State supply subsequences N ne Integrated Central State/CessPlace Integrated Central State/CessPlace No.Date No.Date Value tax tax UT of tax tax UT Value Value Integrated Integrated Central State/CessPlace Integrated Central State/CessPlace	IN/ N considered as intra –State / inter-State which were held inter State / State supply subsequentl N transaction earlier State supply subsequentl ne Integrated Central State/Cess No.Date Value tax tax UT Value Value Integrated Supply tax

Statement-7 [rule 89(2)(k)]

¹²⁸ Subsituted vide Notification no. 33/2019-CT dt. 18.07.2019

Refund Type: Excess payment of tax, if any in case of last return filed.

(Amount in Rs.)

Tax period	ARN of	Date of	Tax Paid in Excess						
	return	filing	Integrated	Central	State/	Cess			
		return	tax	tax	UT tax				
1	2	3	4	5	6	7			

FORM-GST-RFD-01 B

[See rules 91(2), 92(1), 92(3), 92(4), 92(5) and 97A]

Refund Order details

1.	ARN	1																						
2.	GST ID	'IN /	Ten	npor	ary																			
3.	Lega	al Na	ame																					
4.	Filin	g D	ate																					
5.	Reas	son o	of Re	efunc	1																			
6.	Fina	ncia	l Ye	ar																				
7.	Mon	th																						
8.	Orde	er No	o.:																					
9.	Orde	er iss	suan	ce D	ate:																			
10.	Payr	nent	Adv	vice	No.:																			
11.	Payr	nent	Adv	vice	Date	:																		
12.	Refu	ind I	ssue	d To):		Drop	dow	n: Ta	axpa	yer /	Cor	isum	ner W	Velfa	re F	und							
13.	Issue	ed by	y:																					
14.	Rem	arks	:																					
15.	Туре	e of	Orde	er			Drop	Dow	n: R	FD-	04/	06/)7 (F	Part A	A)									
16.	Deta	ils c	of Re	fund	l Am	noun	nt (As per the manually issued Order):																	
Descri		In	tegra	ted '	Tax		Central Tax State/ UT tax								С	ess								
ption						[[[[_	[_						
		st	ty		S			st	ty		s			st	ty		s			st	ty		s	
	Tax	Interest	Penalty	lees	Others	Total	Tax	Interest	Penalty	lees	Others	otal	Тах	Interest	Penalty	Fees	Others	Total	ax	Interest	Penalty	Fees	Others	Total
	T	I	Р	F	C	L	L	I	Р	Н	0	L	Τ	Iı	Ρ	F	0	L	L	Iı	Р	F	0	L
a. Refu nd amou nt claim ed																								
b. Refu nd Sanct ioned on provi siona l basis																								
c. Rem ainin g Amo unt																								

r																		
d. Refu nd amou nt in- admi ssible																		
e. Gros s amou nt to be paid																		
f. Inter est (if any)																		
g. Amo unt adjus ted again st outst andin g dema nd under the existi ng law or under the Act																		
h. Net amou nt to be paid																		
17. Date: Place:	Attac	hment	<u>s (O</u> r	ders)		Sign Nam Desi	atur e: gnat	RFI e (D ion: ddre	SC):	FD 0)7 (P	art A	A)			,,	

[See rules90(1), 90(2) and 95(2)]

Acknowledgment

Your application for refund is hereby acknowledged against <Application Reference Number>

Acknowledgement	Number	:	
Date of Acknowled	lgement	:	
GSTIN/ UIN/ Tem	porary ID, if ap	pplicable :	
Applicant's Name		:	
Form No.		:	
Form Description		:	
Jurisdiction (tick ap	ppropriate)	:	
Centre	State/	Union Territory:	
Filed by		:	

Refund Application Details										
Tax Period										
Date and Time of Filing										
Reason for Refund										

Amount of Refund Claimed:

		Tax	Interest	Penalty	Fees	Others	Total
--	--	-----	----------	---------	------	--------	-------

Central Tax			
State /UT tax			
Integrated Tax			
Cess			
Total			

Note 1: The status of the application can be viewed by entering ARN through <Refund> Track Application Status" on the GST System Portal.

Note 2: It is a system generated acknowledgement and does not require any signature.

[See rule 90(3)]

Deficiency Memo

Date: <DD/MM/YYYY>

Reference No. :

То

_____ (GSTIN/ UIN/ Temporary ID)

_____ (Name)

_____(Address)

Subject: Refund Application Reference No. (ARN)DatedDatedReg.

Sir/Madam,

This has reference to your above mentioned application filed under section 54 of the Act. Upon scrutiny of your application, certain deficiencies have been noticed below:

Sr No	Description(select the reason from the drop down of the Refund application)							
1.	1. <multi option="" select=""></multi>							
2.								
Other <text box=""> { any other reason other than the reason select from the 'reason master'}</text>								
You are advised to file a fresh refund application after rectification of above deficiencies								

You are advised to file a fresh refund application after rectification of above deficiencies Date: Signature (DSC)

Place:

Signature (DSC): Name of Proper Officer: Designation: Office Address:

[See rule 91(2)]

Sanction Order No:

Date: <DD/MM/YYYY>

То

_____ (GSTIN)

_____ (Name)

_____(Address)

Provisional Refund Order

Acknowledgement No.DatedSDD/MM/YYYY>......

Sir/Madam,

With reference to your above mentioned application for refund, the following amount is sanctioned to you on a provisional basis:

Sr.	Description	Central	State /UT	Integrated Tax	Cess
No		Tax	tax		
i.	Amount of refund claimed				
ii.	10% of the amount claimed as refund (to be sanctioned later)				
-	, ,				
iii.	Balance amount (i-ii)				
iv.	Amount of refund sanctioned				
	Bank Details				
v.	Bank Account No. as per application				

vi.	Name of the Bank		
vii.	Address of the Bank /Branch		
viii.	IFSC		
ix.	MICR		

Date: Place: Signature (DSC): Name: Designation: Office Address:

[See rule 91(3), 92(4), 92(5) & 94]

Payment [Order]¹²⁹

Payment [Order]¹³⁰ No: -

Date: <DD/MM/YYYY>

[To PAO, CBIC]¹³¹

Refund Sanction Order No.

Order Date......<DD/MM/YYYY>.....

GSTIN/ UIN/ Temporary ID <>

Name: <>

Refund Amount (as per Order):

Description	Integrated Tax						Central Tax				State/ UT tax							Cess						
	Т	Ι	Р	F	0	Total	Т	Ι	Р	F	0	Total	Т	Ι	Р	F	0	Total	Т	Ι	Р	F	0	Total
Net Refund																								
amount																								
sanctioned																								
Interest on																								
delayed																								
Refund																								
Total																								

¹²⁹ Substituted vide Notf no. 31/2019 – CT dt. 28.06.2019 for "Advice" wef a date to be notified later ¹³⁰ Substituted vide Notf no. 31/2019 – CT dt. 28.06.2019 for "Advice" wef a date to be notified later

¹³¹ Substituted vide Notf no. 31/2019 - CT dt. 28.06.2019 for "To <Centre> PAO/ Treasury/ RBI/ Bank" wef a date to be notified later

Note - 'T' stands Tax; 'I' stands for Interest; 'P' stands for Penalty; 'F' stands for Fee and 'O' stands for Others

	Details of the Bank	
i.	Bank Account no as per application	
ii.	Name of the Bank	
iii.	Name and Address of the Bank /branch	
iv.	IFSC	
v.	MICR	

Date:

Place:

Signature (DSC): Name: Designation: Office Address:

То

_____ (GSTIN/ UIN/ Temporary ID)

_____ (Name)

_____(Address)

[See rule 92(1), 92(3), 92(4), 92(5) & 96(7)]

Order No.:

Date: <DD/MM/YYYY>

То

____ (GSTIN/ UIN/ Temporary ID)

_____ (Name)

_____(Address)

Show cause notice No. (If applicable)

Acknowledgement No.

Dated<DD/MM/YYYY>

Refund Sanction/Rejection Order

Sir/Madam,

This has reference to your above mentioned application for refund filed under section 54 of the Act*/ interest on refund*.

<< reasons, if any, for granting or rejecting refund >>

Upon examination of your application, the amount of refund sanctioned to you, after adjustment of dues (where applicable) is as follows: **Strike out whichever is not applicable*

Description		Integrated Tax					Central Tax					State/ UT tax					Cess						
	Т	Ι	Р	F	0	Total	Т	Ι	Р	F	0	Total	Т	Ι	Р	F	0	Total	Т	I P	F	0	Total
1. Amount of refund/interest*																							
claimed																							
2. Refund sanctioned on provisional																							
basis (Order Nodate) (if																							

applicable)												
3. Refund amount inadmissible												
< <reason dropdown="">></reason>												
<multiple allowed="" be="" reasons="" to=""></multiple>												
4. Gross amount to be paid (1-2-3)												
5. Amount adjusted against												
outstanding demand (if any) under												
the existing law or under the Act.												
Demand Order No date,												
Act Period												
<multiple add="" possible-="" row="" rows="" td="" to<=""><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td></multiple>												
be given>												
6. Net amount to be paid												

Note – 'T' stands Tax; 'I' stands for Interest; 'P' stands for Penalty; 'F' stands for Fee and 'O' stands for Others *Strike out whichever is not applicable

[&]1. I hereby sanction an amount of INR ______ to M/s ______ having GSTIN ____under sub-section (5) of section 54) of the Act/under section 56 of the Act[@] [@]Strike out whichever is not applicable

- (a) [#]and the amount is to be paid to the bank account specified by him in his application;
- (b) the amount is to be adjusted towards recovery of arrears as specified at serial number 5 of the Table above;
- (c) an amount of -----rupees is to be adjusted towards recovery of arrears as specified at serial number 5 of the Table above and the remaining amount of ----rupees is to be paid to the bank account specified by him in his application[#].

[#]Strike-out whichever is not applicable.

Or

[&]2. I hereby credit an amount of INR ______ to Consumer Welfare Fund under sub-section (...) of Section (...) of the Act. .

&3. I hereby reject an amount of INR ______ to M/s ______ having GSTIN ____under sub-section (...) of Section (...) of the Act.

[&]Strike-out whichever is not applicable

Date:

Signature (DSC):

Place:

Name: Designation: Office Address:

[See rule 92(1), 92(2) & 96(6)]

Reference No.

Date: <DD/MM/YYYY>

То

_____ (GSTIN/UIN/Temp.ID No.)

_____ (Name)

_____(Address)

Acknowledgement No.

Dated.......<DD/MM/YYYY>......

Order for Complete adjustment of sanctioned Refund

<u>Part- A</u>

Sir/Madam,

With reference to your refund application as referred above and further furnishing of information/ filing of documents against the amount of refund sanctioned to you has been completely adjusted against outstanding demands as per details below:

	Refund Calculation	Integrated	Central	State/ UT	Cess
		Tax	Tax	Tax	
i.	Amount of Refund claimed				
ii.	Net Refund Sanctioned on Provisional Basis (Order Nodate)				
iii.	Refund amount inadmissible rejected < <reason dropdown="">></reason>				
iv.	Refund admissible (i-ii-iii)				
v.	Refund adjusted against outstanding demand (as per order no.) under existing law or under this law Demand Order No date <multiple be="" given="" may="" rows=""></multiple>				
vi.	Balance amount of refund	Nil	Nil		Nil

I hereby, order that the amount of claimed / admissible refund as shown above is completely adjusted against the outstanding demand under this Act / under the existing law. This application stands disposed as per provisions under sub-section (...) of Section (...) of the Act.

OR

<u>Part-B</u>

Order for withholding the refund

This has reference to your refund application referred to above and information/ documents furnished in the matter. The amount of refund sanctioned to you has been withheld due to the following reasons:

	nd Order No.:				
Date	of issuance of Order:				
Sr.	Refund Calculation	Integrated	Central	State/UT Tax	Cess
No.		Tax	Tax		
i.	Amount of Refund Sanctioned				
ii.	Amount of Refund Withheld				
iii.	Amount of Refund Allowed				

Reasons for withholding of the refund:

<<Text>>

I hereby, order that the amount of claimed / admissible refund as shown above is withheld for the above mention reasons. This order is issued as per provisions under sub-section (...) of Section (...) of the Act.

Date: Place: Signature (DSC): Name: Designation: Office Address:

[See rule 92(3)]

Notice for rejection of application for refund

SCN No.: <DD/MM/YYYY> Date:

То

_____ (GSTIN/ UIN/ Temporary ID)

_____ (Name)

_____(Address)

ACKNOWLEDGEMENT No.....

ARN.....

This has reference to your above mentioned application for refund, filed under section 54 of the Act. On examination, it appears that refund application is liable to be rejected on account of the following reasons:

Sr No	Description (select the reasons of inadmissibility of refund from the drop down)	Amount Inadmissible
i.		
ii		
iii	Other{ any other reason other than the reasons mentioned in 'reason master'}	

You are hereby called upon to show cause as to why your refund claim, to the extent of the amount specified above, should not be rejected for reasons stated above.

 \Box You are hereby directed to furnish a reply to this notice within fifteen days from the date of service of this notice.

 $\hfill\square$ You are also directed to appear before the undersigned on DD/MM/YYYY at HH/MM.

If you fail to furnish a reply within the stipulated date or fail to appear for personal hearing on the appointed date and time, the case will be decided ex parte on the basis of available records and on merits.

Date: Place: Signature (DSC): Name: Designation: Office Address:

[See rule 92(3)]

Reply to show cause notice

Date: <DD/MM/YYYY>

1.	Reference No. of Notice	Date of issue
2.	GSTIN / UIN	
3.	Name of business (Legal)	
4.	Trade name, if any	
5.	Reply to the notice	
6.	List of documents uploaded	
7.	Verification	
		hereby solemnly affirm and tion given hereinabove is true and correct to the best of my nothing has been concealed therefrom.
		Signature of Authorised Signatory
		Name
		Designation/Status
	Place	
	Date DD/MM/YYY	Ý

Place

Date

Signature of Authorised Signatory

(Name)

Designation/ Status

FORM GST RFD-10¹³²

[See rule 95(1)]

Application for Refund by any specialized agency of UN or any Multilateral Financial Institution and Organization, Consulate or Embassy of foreign countries, etc.

- 1. UIN :
- 2. Name :
- 3. Address
- 4. Tax Period (Quarter)
- 5. ARN and date of GSTR11 <DD/MM/YY>

:

6. Amount of Refund Claim

: From <DD/MM/YY>To <DD/MM/YY>

: ARN <.....> Date

: <INR><In Words>

State	Central Tax	State /UT Tax	Integrated Tax	Cess
Total				

- 7. Details of Bank Account:
 - a. Bank Account Number
 - b. Bank Account Type
 - c. Name of the Bank
 - d. Name of the Account Holder/Operator
 - e. Address of Bank Branch
 - f. IFSC
 - g. MICR
- 8. Verification

I ______ as an authorised representative of << Name of Embassy/international organization >> hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom.

That we are eligible to claim such refund as specified agency of UNO/Multilateral Financial Institution and Organization, Consulate or Embassy of foreign countries/ any other person/ class of persons specified/ notified by the Government.

Date:

Place:

Signature of Authorised Signatory: Name: Designation / Status

Instructions

- 1. Application for refund shall be filed on quarterly basis.
- 2. Table No. 6 will be auto-populated from details furnished in table 3 of GSTR-11.
- 3. There will be facility to edit the refund amount as per eligibility.
- 4. Requisite certificate issued by MEA granting the facility of refund shall be produced before the proper officer for processing refund claim.

¹³² Substituted vide Notf no. 75/2017-CT dt 29.12.2017

[FORM GST RFD-10B¹³³

[See rule 95A]

Application for refund by Duty Free Shops/Duty Paid Shops (Retail outlets)

- 1. GSTIN:
- 2. Name:
- 3. Address:
- 4. Tax Period (Monthly/Quarterly) : From <DD/MM/YY>To <DD/MM/YY>
- 5. Amount of Refund Claim: <INR><In Words>
- 6. Details of inward supplies of goods received and corresponding outward supplies:

	DETAILS OF SUPPLIES													
												respo vard s		-
GSTI N of	Ι	nvoice	e detai	ls	Ra te	Taxa ble	A	mount o	of tax			Invoic	e deta	uils
suppl	No	HS	Qt	Val	le	value	Integra	Cent	Sta	Ce	No	HS	Qt	Taxa
ier	/	Ν	у.	ue			ted Tax	ral	te	SS	. /	Ν	у.	ble
	Dat	Co						Tax	/U		Da	Co		Value
	e.	de							Т		te	de		
									Та					
									X					

7. Refund applied for:

Central Tax	State/UT Tax	Integrated Tax	Cess	Total
<total></total>	<total></total>	<total></total>	<total></total>	<total></total>

8. Details of Bank Account:

i. Bank Account Number

¹³³ Inserted vide Notf no. 31/2019-CT dt 28.06.2019 wef 01.07.2019

- ii. Bank Account Type
- iii. Name of the Bank
- iv. Name of the Account Holder/Operator
- v. Address of Bank Branch
- vi. IFSC
- vii. MICR

9. Declaration:

I _____ as an authorized representative of _____(Name of Duty Free Shop/Duty Paid Shop – retail outlet) hereby solemnly affirm and declare that,-

- (i) refund has not been claimed against any of the invoices in respect of outward supplies submitted with this application.
- (ii) the information given herein above is true and correct to the best of my knowledge and belief.

Date:

Place:

Signature of Authorized Signatory:

Name: Designation / Status

Instructions:

- 1. Application for refund shall be filed on monthly/quarterly basis depending upon the frequency of furnishing of return by retail outlets.
- Application shall be made in respect of one inward supply invoice only once. Therefore, it is advised that refund shall be applied only for those inward supply invoices the goods received against which have been completely supplied.
- 3. Applicant should ensure that all the invoices declared by him have the GSTIN of the supplier and the GSTIN of the respective Duty Free Shop /Duty Paid Shop (retail outlet) clearly marked on them.
- 4. Documents to be attached with the refund application:
 - a) Undertaking that all indigenous goods on which refund is being claimed have been received by the Duty-Free Shop/Duty Paid Shop (retail outlet);

- b) Undertaking that the indigenous goods have been sold to eligible outgoing international tourist;
- c) Copy of the returns for the period for which application is being filed.]

FORM GST RFD-11

[See rule 96A]

Furnishing of bond or Letter of Undertaking for export of goods or services

1. GSTIN							
2. Name							
3. Indicate	the type of document furnished	Bond:		etter of Undertaki	ng		
4. Details	of bond furnished						
Sr. No.	Reference no. of the bank guarantee	Date		Amount	Name of ba branch	nk and	
1	2		3	4	5	i	

Note - Hard copy of the bank guarantee and bond shall be furnished to the jurisdictional officer.

5. Declaration -

- (i) The above-mentioned bank guarantee is submitted to secure the integrated tax payable on export of goods or services.
- (ii) I undertake to renew the bank guarantee well before its expiry. In case I/We fail to do so the department will be at liberty to get the payment from the bank against the bank guarantee.
- (iii) The department will be at liberty to invoke the bank guarantee provided by us to cover the amount of integrated tax payable in respect of export of goods or services.

Signature of Authorized Signatory

Name

Designation / Status ------Date -----

Bond for export of goods or services without payment of integrated tax

(See rule 96A)

I/We.....of.....of.....,hereinafter called "obligor(s)", am/are held and firmly bound to the President of India (hereinafter called "the President") in the sum of......rupees to be paid to the President for which payment will and truly to be made.

I/We jointly and severally bind myself/ourselves and my/our respective heirs/ executors/ administrators/ legal representatives/successors and assigns by these presents; Dated this......day of.......day of.......

WHEREAS the above bounden obligor has been permitted from time to time to supply goods or services for export out of India without payment of integrated tax;

and whereas the obligor desires to export goods or services in accordance with the provisions of clause (a) of sub-section (3) of section 16;

AND WHEREAS the Commissioner has required the obligor to furnish bank guarantee for an amount of...... rupees endorsed in favour of the President and whereas the obligor has furnished such guarantee by depositing with the Commissioner the bank guarantee as afore mentioned;

The condition of this bond is that the obligor and his representative observe all the provisions of the Act in respect of export of goods or services, and rules made thereunder;

AND if the relevant and specific goods or services are duly exported;

AND if all dues of Integrated tax and all other lawful charges, are duly paid to the Government along with interest, if any, within fifteen days of the date of demand thereof being made in writing by the said officer, this obligation shall be void;

OTHERWISE and on breach or failure in the performance of any part of this condition, the same shall be in full force and virtue:

AND the President shall, at his option, be competent to make good all the loss and damages, from the amount of bank guarantee or by endorsing his rights under the above-written bond or both;

I/We further declare that this bond is given under the orders of the Government for the performance of an act in which the public are interested;

IN THE WITNESS THEREOF these presents have been signed the day hereinbefore written by the obligor(s).

Signature(s) of obligor(s). Date : Place :

Witnesses (1) Name and Address (2) Name and Address

Occupation Occupation

Letter of Undertaking for export of goods or services without payment of integrated tax

(See rule 96A)

То

The President of India (hereinafter called the "President"), acting through the proper officer

(a) to export the goods or services supplied without payment of integrated tax within time specified in sub-rule (1) of rule 96A ;

(b) to observes all the provisions of the Goods and Services Tax Act and rules made thereunder, in respect of export of goods or services;

(c) pay the integrated tax, thereon in the event of failure to export the goods or services, along with an amount equal to eighteen percent interest per annum on the amount of tax not paid, from the date of invoice till the date of payment.

I/We declare that this undertaking is given under the orders of the proper officer for the performance of enacts in which the public are interested.

IN THE WITNESS THEREOF these presents have been signed the day hereinbefore written by the undertaker(s)

Signature(s) of undertaker(s).

Date : Place :

Witnesses (1) Name and Address (2) Name and Address Date Place

Occupation Occupation

Accepted by me this...... (year)

.....of

(Designation) for and on behalf of the President of India

[FORM GST RFD-10 B¹³⁴

[See rule 95A]

Application for refund by Duty Free Shops/Duty Paid Shops (Retail outlets)

- 1. GSTIN:
- 2. Name:
- 3. Address:
- 4. Tax Period (Monthly/Quarterly) : From <DD/MM/YY>To <DD/MM/YY>
- 5. Amount of Refund Claim: <INR><In Words>
- 6. Details of inward supplies of goods received and corresponding outward supplies:

					D	ETAIL	S OF SU	PPLIE	S					
				Inw	ard S	Supplies	5					respo vard s		
GST	Ir	nvoice	deta	ils	Ra	Taxa	Ar	nount c	of tax]	invoic	e deta	ails
IN of suppl ier	No / Dat e.	HS N Co de	Qt y.	Val ue	te	ble value	Integr ated Tax	Cent ral Tax	Sta te /U T Ta x	Ce ss	No . / Da te	HS N Co de	Qt y.	Taxa ble Valu e

7. Refund applied for:

Central Tax	State/UT Tax	Integrated Tax	Cess	Total
<total></total>	<total></total>	<total></total>	<total></total>	<total></total>

 134 Inserted vide Notf no. 31/2019-CT dt 28.06.2019 wef 01.07.2019 from $1^{\rm st}$ day of July, 2019

- 8. Details of Bank Account:
 - i. Bank Account Number
 - ii. Bank Account Type
 - iii. Name of the Bank
 - iv. Name of the Account Holder/Operator
 - v. Address of Bank Branch
 - vi. IFSC
 - vii. MICR
- 9. Declaration:

I _____ as an authorized representative of _____(Name of Duty Free Shop/Duty Paid Shop – retail outlet) hereby solemnly affirm and declare that,-

- (iii) refund has not been claimed against any of the invoices in respect of outward supplies submitted with this application.
- (iv) the information given herein above is true and correct to the best of my knowledge and belief.

Date:

Place:

Signature of Authorized Signatory:

Name: Designation / Status

Instructions:

- 1. Application for refund shall be filed on monthly/quarterly basis depending upon the frequency of furnishing of return by retail outlets.
- Application shall be made in respect of one inward supply invoice only once. Therefore, it is advised that refund shall be applied only for those inward supply invoices the goods received against which have been completely supplied.
- 3. Applicant should ensure that all the invoices declared by him have the GSTIN of the supplier and the GSTIN of the respective Duty Free Shop /Duty Paid Shop (retail outlet) clearly marked on them.
- 4. Documents to be attached with the refund application:
 - a) Undertaking that all indigenous goods on which refund is being claimed have been received by the Duty-Free Shop/Duty Paid Shop (retail outlet);

- b) Undertaking that the indigenous goods have been sold to eligible outgoing international tourist;
- c) Copy of the returns for the period for which application is being filed.]

[See rule 98(1)]

Application for Provisional Assessment under section60

1.GSTIN	
2. Name	
3. Address	

Sr.	HSN	Name of commodity /service	Tax rate				Valuatio	Average
No.			Centra l tax	State / UT tax	Integrate d tax	Ces s	n	monthly turnover of the commodit y / service
1	2	3	4	5	6	7	8	9
assessi		king provisional						

7. Verification-

I ______ hereby solemnly affirm and declare that the information given hereinabove is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom.

Signature of Authorised Signatory Name Designation / Status ------Date -----

[See rule 98(2)]

Reference No.: To

_____ GSTIN -----Name ______ (Address)

Application Reference No. (ARN)

Dated

Notice for Seeking Additional Information / Clarification / Documents for provisional assessment

Please refer to your application referred to above. While examining your request for provisional assessment, it has been found that the following information/documents are required for processing the same:

<< text >>

You are, therefore, requested to provide the information /documents within a period of << 15 days>>from the date of service of this notice to enable this office to take a decision in the matter. Please note that in case no information is received by the stipulated date your application is liable to be rejected without any further reference to you.

You are requested to appear before the undersigned for personal hearing on << Date --- Time ---Venue --->>.

> Signature Name Designation

Date:

[See rule 98(2)]

Reply to the notice seeking additional information

1. GSTIN		
2. Name		
3. Details of notice vide which additional	Notice No.	Notice date
information sought		
4. Reply		
5. Documents filed		
5. Documents med		

6. Verification-

I ______ hereby solemnly affirm and declare that the information given hereinabove is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom.

Signature of Authorised Signatory

Name Designation / Status Date

[See rule 98(3)]

Reference No.:

То

GSTIN -Name -Address -

Application Reference No. (ARN)

Dated

Date

Order of Provisional Assessment

This has reference to your application mentioned above and reply dated------, furnishing information/documents in support of your request for provisional assessment.Upon examination of your application and the reply, the provisional assessment is allowed as under:

<< text >>

The provisional assessment is allowed subject to furnishing of security amounting to Rs.----- (in words) in the form of ----- (mode) and bond in the prescribed format by ---- (date).

Please note that if the bond and security are not furnished within the stipulated date, the provisional assessment order will be treated as null and void as if no such order has been issued.

Signature Name Designation

FORM GST ASMT - 05 [See rule 98(4)] Furnishing of Security

1. GST	IN				
2. Name	;				
3. Order	vide which se	ecurity is prescribed	Order N	lo.	Order date
4. Detail	ls of the securi	ity furnished			L
Sr. No.	Mode	Reference no. / Debit entry no. (for cash payment)	Date	Amount	Name of Bank
1	2	3	4	5	6

Note – Hard copy of the bank guarantee and bond shall be submitted on or before the due date mentioned in the order.

5. Declaration -

- (i) The above-mentioned bank guarantee is submitted to secure the differential tax on the supply of goods and/or services in respect of which I/we have been allowed to pay taxes on provisional basis.
- (ii) I undertake to renew the bank guarantee well before its expiry. In case I/We fail to do so the department will be at liberty to get the payment from the bank against the bank guarantee.
- (iii) The department will be at liberty to invoke the bank guarantee provided by us to cover the provisional assessment in case we fail to furnish the required documents/ information to facilitate finalization of provisional assessment.

Signature of Authorised Signatory

Name Designation / Status -----Date -----

Bond for provisional assessment

[Rule 98(3) & 98(4)]

and whereas the obligor desires that the provisional assessment in accordance with the provisions of Section 60 be made;

And if all dues of Integrated tax/ Central tax/ State tax/ Union territory tax or other lawful charges, which shall be demandable after final assessment, are duly paid to the Government along with interest, if any, within thirty days of the date of demand thereof being made in writing by the said Officer, this obligation shall be void;

OTHERWISE and on breach or failure in the performance of any part of this condition, the same shall be in full force and virtue:

AND the President/ Governor shall, at his option, be competent to make good all the loss and damages from the amount of bankguarantee or by endorsing his rights under the above-written bond or both;

I/We further declare that this bond is given under the orders of the Central Government/ State Government for the performance of an act in which the public are interested;

IN THE WITNESS THEREOF these presents have been signed the day hereinbefore written by the obligor(s).

Signature(s) of obligor(s).

Date : Place :

Witnesses	
(1) Name and Address	Occupation
(2) Name and Address	Occupation
Date	
Place	
Witnesses	
(1) Name and Address	Occupation
(2) Name and Address	Occupation
Accepted by me this	day of (month) (year)
	df
	for and on behalf of the President of
	India./ Governor of (state)".

[See rule 98(5)]

Date:
Date
Date

Notice for seeking additional information / clarification / documents for final assessment

Please refer to your application and provisional assessment order referred to above. The following information / documents are required for finalization of provisional assessment:

<< text >>

You are, therefore, requested to provide the information /documents within a period of << 15 days>>from the date of receipt of this notice to enable this office to take a decision in the matter. Please note that in case no information is received by the stipulated date your application is liable to be rejected without making any further reference to you.

 \square

You are requested to appear before the undersigned for personal hearing on << Date --- Time ---Venue --->>.

> Signature Name Designation

[See rule 98(5)]

Reference No.:

Date

То

GSTIN Name Address

Provisional Assessment order No.

dated

Final Assessment Order

 $Preamble \ \textbf{-} \ << Standard >>$

In continuation of the provisional assessment order referred to above and on the basis of information available / documents furnished, the final assessment order is issued as under:

Brief facts – Submissions by the applicant -Discussion and finding -Conclusion and order -

The security furnished for the purpose can be withdrawn after compliance with the order by filing an application.

Signature Name

Designation

[See rule 98(6)]

Application for Withdrawal of Security

1. GSTI	N					
2. Name						
3. Details	s vide which se	curity furnished	AR	ARN Date		
4. Details of the security to be withdrawn						
Sr. No.	Mode	Reference no. /	Date	Amount	Name of Bank	
51.110.	Wode	Debit entry no. (for cash payment)	Dute	7 milount		
1	2	3	4	5	6	

5. Verification-

I ______ hereby solemnly affirm and declare that the information given hereinabove is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom.

Signature of Authorised Signatory

Name

Designation / Status -

Date -

[See rule 98(7)]

Reference No.:

Date

То

_____ GSTIN ------ Name _____ Address

Application Reference No.

dated

Order for release of security or rejecting the application

This has reference to your application mentioned above regarding release of security amounting to Rs. ------ [------ Rupees (in words)]. Your application has been examined and the same is found to be in order. The aforesaid security is hereby released. **Or**

Your application referred to above regarding release of security was examined but the same was not found to be in order for the following reasons:

<< text >>

Therefore, the application for release of security is rejected.

Signature Name Designation Date

[See rule 99(1)]

Reference No.:Date: To_____ GSTIN: Name : Address :

Tax period - F.Y. -

Notice for intimating discrepancies in the return after scrutiny

This is to inform that during scrutiny of the return for the tax period referred to above, the following discrepancies have been noticed:

<< text >>

> Signature Name Designation

[See rule 99(2)]

Reply to the notice issued under section61 intimating discrepancies in the return

1. GSTIN					
1. 05111					
2. Name					
3. Details of the notice		Reference No. Date		Date	
5. Details (Date Date		Duite	
4. Tax Peri	4. Tax Period			i	
5. Reply to	the discrepancies	1			
Sr. No.	Discrepancy			Reply	

6. Amount admitted and paid, if any -

Act	Tax	Interest	Others	Total

7. Verification-

I ______ hereby solemnly affirm and declare that the information given hereinabove is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom.

Signature of Authorised Signatory

Name

Designation / Status ------

Date -

[See rule 99(3)]

Reference No .:

Date:

То

GSTIN Name Address

> Tax period -ARN -

Date -

F.Y. -

Order of acceptance of reply against the notice issued under section61

This has reference to your reply dated ------ in response to the notice issued vide reference no. ----- dated --- . Your reply has been found to be satisfactory and no further action is required to be taken in the matter.

Signature Name Designation

[See rule 100(1)]

Reference No.:

Date:

To ______ (GSTIN/ID) ______ Name _____ (Address)

Tax Period : F.Y. : Notice Reference No.: Return Type :

Date :

Act/ Rules Provisions:

(Assessment order under Section 62)

Preamble - << standard >>

The notice referred to above was issued to you under section 46 of the Act for failure to furnish the return for the said tax period. From the records available with the department, it has been noticed that you have not furnished the said return till date.

Therefore, on the basis of information available with the department, the amount assessed and payable by you is as under:

Introduction :

Submissions, if any :

Discussions and Findings :

Conclusion :

Amount assessed and payable (Details at Annexure):

(Amount in Rs.)

Sr.	Та	Turnove	Tax		Ac	POS	Та	Interes	Penalt	Other	Tota
No.	х	r	period		t	(Place	х	t	у	s	1
	rate		Fro	Т		of					
			m	0		supply					
)					
1	2	3	4	5	6	7	8	9	10	11	12
Tota											
1											

Please note that interest has been calculated up to the date of passing the order. While making

payment, interest for the period between the date of order and the date of payment shall also be worked out and paid along with the dues stated in the order.

You are also informed that if you furnish the return within a period of 30 days from the date of service of this order, the order shall be deemed to have been withdrawn; otherwise, proceedings shall be initiated against you, after the aforesaid period, to recover the outstanding dues.

Signature Name Designation Jurisdiction Address

Note –

- 1. Only applicable fields may be filled up.
- 2. Column nos. 2, 3, 4 and 5 of the above Table i.e. tax rate, turnover and tax period are not mandatory.
- 3. Place of Supply (POS) details shall be required only if demand is created under IGST Act.]¹³⁵

¹³⁵ Substituted vide Notf No. 16/2019-CT dt. 29.03.2019 wef 01.04.2019

[See rule 100(2)]

Reference No:

То

Name Address

Tax Period --

F.Y. -----

Show Cause Notice for assessment under section 63

It has come to my notice that you/your company/firm, though liable to be registered under section ----- of the Act, have/has failed to obtain registration and failed to discharge the tax and other liabilities under the said Act as per the details given below:

Brief Facts – Grounds – Conclusion -

OR

It has come to my notice that your registration has been cancelled under sub-section (2) of section 29 with effect from ----- and that you are liable to pay tax for the above mentioned period.

Therefore, you are hereby directed to show cause as to why a tax liability along with interest not be created against you for conducting business without registration despite being liable for registration and why penalty should not be imposed for violation of the provisions of the Act or the rules made thereunder.

In this connection, you are directed to appear before the undersigned on ------ (date) at ------ (time)

Signature Name Designation

Date:

[See rule 100(2)]

Reference No.:

То

_____ (GSTIN/ID) _____ Name (Address)

Tax Period :

SCN reference no. :

F.Y.:

.

Date :

Act/ Rules Provisions:

Assessment order under section 63

Preamble - << standard >>

The notice referred to above was issued to you to explain the reasons for continuing to conduct business as an un-registered person, despite being liable to be registered under the Act.

OR

The notice referred to above was issued to you to explain the reasons as to why you should not pay tax for the period as your registration has been cancelled under subsection (2) of section 29 with effect from------

Whereas, no reply was filed by you or your reply was duly considered during proceedings held on ------ date(s).

On the basis of information available with the department / record produced during proceedings, the amount assessed and payable by you is as under:

Introduction :

Submissions, if any :

Conclusion (to drop proceedings or to create demand) :

Amount assessed and payable :

(Amount in Rs.)

Sı	Tax Rate:	Turnover	Tax Per	iod	Act	POS	Tax	Interest	Penalty	Others	Total
No.			From	То		(Place of					
						Supply)					
1	2	3	4	5	6	7	8	9	10	11	12
Total											

Please note that interest has been calculated upto the date of passing the order. While making

Date:

payment, interest for the period between the date of order and the date of payment shall also be worked out and paid along with the dues stated in the order.

You are hereby directed to make the payment by << date >> failing which proceedings shall be initiated against you to recover the outstanding dues.

Signature Name Designation Jurisdiction Address

Note –

- 1. Only applicable fields may be filled up.
- 2. Column nos. 2, 3, 4 and 5 of the above Table i.e. tax rate, turnover and tax period are not mandatory.
- 3. Place of Supply (POS) details shall be required only if demand is created under IGST Act.]¹³⁶

¹³⁶ Substituted vide Notf No. 16/2019-CT dt. 29.03.2019 wef 01.04.2019

[See rule 100(3)]

Reference No.: To

(GSTIN/ID) Name

(Address)

Tax Period :

F.Y. :

Act/ Rules Provisions:

Assessment order under section 64

Preamble - << standard >>

It has come to my notice that un-accounted for goods are lying in stock at godown------(address) or in a vehicle stationed at ------ (address & vehicle detail) and you were not able to, account for these goods or produce any document showing the detail of the goods. Therefore, I proceed to assess the tax due on such goods as under:

Introduction :

Discussion & finding :

Conclusion :

Amount assessed and payable (details at Annexure) :

(Amount in Rs.)

Sr. No.	Tax	Turnover	Tax Per	riod	Act	POS	Tax	Interest	Penalty	Others	Total
	Rate		From	То		(Place of					
						Supply)					
1	2	3	4	5	6	7	8	9	10	11	12
Total											

Please note that interest has been calculated upto the date of passing the order. While making payment, interest for the period between the date of order and the date of payment shall also be worked out and paid along with the dues stated in the order.

You are hereby directed to make the payment by << date >> failing which proceedings shall be initiated against you to recover the outstanding dues.

Signature Name Designation Jurisdiction Date:

Note –

- 1. Only applicable fields may be filled up.
- 2. Column nos. 2, 3, 4 and 5 of the above Table i.e. tax rate, turnover and tax period are not mandatory.
- 3. Place of Supply (POS) details shall be required only if demand is created under IGST Act.]¹³⁷

¹³⁷ Substituted vide Notf No. 16/2019-CT dt. 29.03.2019 wef 01.04.2019

[See rule 100(4)]

Application for withdrawal of assessment order issued under section 64

1. GSTIN /ID								
2. Name								
3. Details of the order	Reference No.	Date of issue of order						
4. Tax Period, if any								
5. Grounds for withdrawal								
6. Verification-								
I	here	by solemnly affirm and declare that the						
	information given hereinabove is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom.							
Signature of Authorised Sigr	natory							
Name								
Designation / Status								
Date -								

[See rule 100(5)]

Reference No.:

GSTIN/ID Name Address

ARN -

Date -Acceptance or Rejection of application filed under section 64 (2)

The reply furnished by you vide application referred to above has been considered and found to be in order and the assessment order no. ----- dated ----- stands withdrawn. OR

The reply furnished by you vide application referred above has not been found to be in order for the following reasons:

<<Text box>>

Therefore, the application filed by you for withdrawal of the order is hereby rejected.

Signature Name Designation

Date:

[See rule 101(2)]

Reference No.:

Date:

То,
GSTIN
Name
Address

Period - F.Y.(s) -

Notice for conducting audit

Whereas it has been decided to undertake audit of your books of account and records for the financial year(s)..... to in accordance with the provisions of section 65. I propose to conduct the said audit at my office/at your place of business on ------.

And whereas you are required to:-

(i) afford the undersigned the necessary facility to verify the books of account and records or other documents as may be required in this context, and

(ii) furnish such information as may be required and render assistance for timely completion of the audit.

In case of failure to comply with this notice, it would be presumed that you are not in possession of such books of account and proceedings as deemed fit may be initiated as per the provisions of the Act and the rules made thereunder against you without making any further correspondence in this regard.

Signature	
Name	
Designation	

[See rule 101(5)]

Reference No.:

T

Date:

10,
GSTIN
Name
Address

Audit Report No. dated

Audit Report under section 65(6)

Your books of account and records for the F.Y.... has been examined and this Audit Report is prepared on the basis of information available / documents furnished by you and the findings are as under:

Short payment of	Integrated tax	Central tax	State /UT tax	Cess
Tax				
Interest				
Any other				
amount				

[Upload pdf file containing audit observation]

You are directed to discharge your statutory liabilities in this regard as per the provisions of the Act and the rules made thereunder, failing which proceedings as deemed fit may be initiated against you under the provisions of the Act.

Signature	•••
Name	•••
Designation	••

[See rule 102(1)]

Reference No.:

Date:

То,
GSTIN
Name
Address

Tax period - F.Y.(s) -

Communication to the registered person for conduct of special audit under section 66

Whereas the proceedings of scrutiny of return /enquiry/investigation/...... are going on;

And whereas it is felt necessary to get your books of account and records examined and audited by(name), chartered accountant / cost accountant nominated by the Commissioner;

You are hereby directed to get your books of account and records audited by the said chartered accountant / cost accountant.

Signature
Name
Designation

[See rule 102(2)]

Reference No.:

Date:

To,
GSTIN
Name
Address

Information of Findings upon Special Audit

Short payment of	Integrated tax	Central tax	State /UT tax	Cess
Tax				
Interest				
Any other				
amount				

[Upload pdf file containing audit observation]

You are directed to discharge your statutory liabilities in this regard as per the provisions of the Act and the rules made thereunder, failing which proceedings as deemed fit may be initiated against you under the provisions of the Act.

Signature
Name
Designation

FORM GST ARA -01

[See Rule 104(1)]

Application Form for Advance Ruling

1.	GSTIN Number, if any/ User-id		
2.	Legal Name of Applicant		
3.	Trade Name of Applicant (Optional)		
4.	Status of the Applicant [registered / un-registered]		
5.	Registered Address / Address provided while obtaining user id		
6.	Correspondence address, if different from above		
7.	Mobile No. [with STD/ISD code]		
8.	Telephone No. [with STD/ISD code]		
9.	Email address		
10	Jurisdictional Authority	< <name< td=""><td>e, designation, address>></td></name<>	e, designation, address>>
11	representative		Optional
	ii. Mobile No.	iii. Email Address	
12	Nature of activity(s) (proposed / pres	ent) in respect of which ad	vance ruling sought
	A. Category		
	Factory / Manufacturing	Wholesale Business	Retail Business
	Warehouse/Deport	Bonded Warehouse	Service Provision
	Office/Sale Office	Leasing Business	Service Recipient
	EOU/ STP/ EHTP	SEZ	Input Service Distributor (ISD)
	Works Contract		
	B. Description (in brief)	(Provisio	on for file attachment also)
13	Issue/s on which advance ruling requ	ired (Tick whichever is ap	plicable) :-
	(i) classification of goods and/or services or both		
	(ii) applicability of a notification issued under the provisions of the Act		

	(iii) determination of time and value of supply of goods or services or both	
	(iv) admissibility of input tax credit of tax paid or deemed to have been paid	
	(v) determination of the liability to pay tax on any goods or services or both	
	(vi) whether applicant is required to be registered under the Act	
	(vii) whether any particular thing done by the applicant with respect to any goods and/or services or both amounts to or results in a supply of goods and/or services or both, within the meaning of that term	
14	Question(s) on which advance ruling is required	
15	Statement of relevant facts having a bearing on the question(s) raised.	
16	Statement containing the applicant's interpretation of law and/or facts, as the case may be, in respect of the aforesaid question(s) (i.e. applicant's view point and submissions on issues on which the advance ruling is sought).	
17	I hereby declare that the question rais	ed in the application is not (tick) -
		lings in the applicant's case under any of the provisions of the Act lings in the applicant's case under any of the provisions of the Act
18	Payment details	Challan Identification Number (CIN) – Date -

VERIFICATION

I, ______ (name in full and in block letters), son/daughter/wife of ______ do hereby solemnly declare that to the best of my knowledge and belief what is stated above and in the annexure(s), including the documents is correct. I am making this application in my capacity as _______ (designation) and that I am competent to make this application and verify it. Signature Place ______ Name of Applicant/Authorised Signatory Date ______ Designation/Status

FORM GST ARA -02

[See Rule 106(1)] Appeal to the Appellate Authority for Advance Ruling

Sr. No.	Particulars	Remarks			
1	Advance Ruling No.				
2	Date of communication of the advance ruling	DD/MM/YYYY			
3	GSTIN / User id of the appellant				
4	Legal Name of the appellant.				
5	Trade Name of the appellant (optional).				
6	Address of appellant at which notices may be sent				
7	Email Address of the appellant				
8	Mobile number of the appellant				
9	Jurisdictional officer / concerned officer				
10	Designation of jurisdictional officer / concerned officer				
11	Email Address of jurisdictional officer / concerned officer				
12	Mobile number of jurisdictional officer / concerned officer				
13	Whether the appellant wishes to be heard in person?	Yes/No			
14.	The facts of the case (in brief)				
15.	Ground of Appeal				
16.	Payment details	Challan Identification Number (CIN) –			
	Durana	Date -			
	Prayer				
	In view of the foregoing, it is respectfully prayed that the Ld. A may be pleased to:	Appellate Authority, <place></place>			
	a. set aside/modify the impugned advance ruling passed by Ruling as prayed above;	the Authority for Advance			
	b. grant a personal hearing; and				
	c. pass any such further or other order (s) as may be deeme circumstances of the case.	d fit and proper in facts and			
	And for this act of kindness, the appellant, as is duty bound, sh	all ever pray.			

VERIFICATION

I, ______ (name in full and in block letters), son/daughter/wife of ______ do hereby solemnly declare that to the best of my knowledge and belief what is stated above and in the annexure(s), including the documents is correct. I am making this application in my capacity as ______ (designation) and that I am competent to make this application and verify it.

Signature

Place _____

Date_____

Designation/ Status

Name of Appellant/Authorised Signatory

FORM GST ARA -03

[See Rule 106(2)]

Appeal to the Appellate Authority for Advance Ruling

Sr. No.	Particulars	Remarks
1	Advance Ruling No.	
2	Date of communication of the advance ruling	DD/MM/YYYY
3	GSTIN, if any / User id of the person who had sought advance ruling	
4	Legal Name of the person referred to in serial number 3.	
5	Name and designation of jurisdictional officer / concerned officer	
6	Email Address of jurisdictional officer / concerned officer	
7	Mobile number of jurisdictional officer / concerned officer	
8	Whether the jurisdictional officer / concerned officer wishes to be heard in person?	Yes/No
9.	Facts of the case (in brief)	
10.	Grounds of Appeal	
	Prayer	
	 In view of the foregoing, it is respectfully prayed that the Ld. Approximate pleased to: a. set aside/modify the impugned advance ruling passed by the Ruling as prayed above; b. grant a personal hearing; and c. pass any such further or other order (s) as may be deemed circumstances of the case. 	he Authority for Advance

VERIFICATION

I, ______ (name in full and in block letters), son/daughter/wife of ______ do hereby solemnly declare that to the best of my knowledge and belief what is stated above and in the annexure(s), including the documents are correct. I am making this application in my capacity as ______ (designation) and that I am competent to make this application and verify it.

Signature

Place _____

Name and designation of the concerned officer / jurisdictional officer

Date_____

FORM GST APL - 01

[See rule 108(1)]

Appeal to Appellate Authority

- 1. GSTIN/ Temporary ID/UIN-
- 2. Legal name of the appellant -
- 3. Trade name, if any –
- 4. Address -
- 5. Order no. Order date -
- 6. Designation and address of the officer passing the order appealed against -
- 7. Date of communication of the order appealed against -
- 8. Name of the authorised representative -
- 9. Details of the case under dispute -
- (i) Brief issue of the case under dispute -
- (ii) Description and classification of goods/ services in dispute-
- (iii)Period of dispute-
- (iv)Amount under dispute:

Description	Central	State/ UT tax	Integrated	Cess
	tax		tax	
a) Tax/ Cess				
b) Interest				
c) Penalty				
d) Fees				
e) Other charges				

- (v) Market value of seized goods
- 10. Whether the appellant wishes to be heard in person Yes / No
- 11. Statement of facts:-
- 12. Grounds of appeal:-
- 13. Prayer:-

14. Amount of demand created, admitted and disputed

		· · · · · ·		1				
Particulars	Par	rticulars	Central	State/	Integrated	Cess	Total a	mount
of demand/			tax	UT	tax			
refund				tax				
	Amount	a) Tax/ Cess					< total	
	of						>	
	demand	b) Interest					< total	< total
	created	b) interest					>	>
	(A)	c) Penalty					< total	
	(1)	c) renalty					>	

	d) Fees			 < total	
		-		>	
	e) Other			< total	
	charges			>	
	a) Tax/ Cess			< total	
				>	
Amount	b) Interest			< total	
	b) interest			>	
of				< total	< total
demand	<i>,</i> ,			>	>
admittee	d) Fees			< total	
(B)				>	
	e) Other			< total	
	charges			>	
				< total	
	a) Tax/ Cess			< total >	
				< total	
Amount	b) Interest				
of				>	1
demand	c) Penalty			< total	< total
disputed	=			>	>
(C)	d) Fees			< total	
	· · · · · · · · · · · · · · · · · · ·			>	
	e) Other			< total	
	charges			>	

- 15. Details of payment of admitted amount and pre-deposit:-
 - (a) [Details of payment required

Particulars		Centr	State/ UT	Integ	Cess	Total a	amount
		al tax	tax	rated			
				tax			-
						<	
	Tax/ Cess					total	
						>	
						<	
	Interest					total	
a) Admitted						>	< total
amount	Penalty					<total< td=""><td></td></total<>	
amount	renarry					>	
						<	
	Fees					total	
						>	
	Other					<	
	charges					total	

b) Pre-deposit (10% of				>	
disputed tax /cess but not exceeding Rs.					
25 crore each in respect of				<	
CGST, SGST	Tax/ Cess			total	
or cess, or not exceeding Rs.				>	
50 crore in respect of IGST					
and Rs. 25					
crore in respect of cess)					

(b) Details of payment of admitted amount and pre-deposit (pre-deposit 10% of the disputed tax and cess but not exceeding Rs. 25 crore each in respect of CGST, SGST or cess, or not exceeding Rs. 50 crore in respect of IGST and Rs. 25 crore in respect of cess)

Sr.	Description	Tax	Paid through	Debit		Amount	of tax paid	
No.		payable	Cash/ Credit Ledger	entry no.	Central tax	State/UT tax	Integrated tax	CESS
1	2	3	4	5	6	7	8	9
	Integrated		Cash Ledger					
1.	e		Credit					
	tax		Ledger					
	Central		Cash Ledger					
2.	tax		Credit					
	tax		Ledger					
	State/UT		Cash Ledger					
3.	tax		Credit					
	tax		Ledger					
			Cash Ledger					
4.	CESS		Credit					
			Ledger					

(c) Interest, penalty, late fee and any other amount payable and paid

Sr.	Descriptio	А	mount p	ayable		Debi		Amoun	ıt paid	
No	n	Integrate	Centr	State/U	CES	t	Integrate	Centr	State/U	CESS
•		d tax	al tax	T tax	S	entr	d tax	al tax	T tax	
						У				
						no.				

1	2	3	4	5	6	7	8	9	10	11] 138
1.	Interest									
2.	Penalty									
3.	Late fee									
4	Others (specify)									
4.	(specify)									

16. Whether appeal is being filed after the prescribed period - Yes / No

- 17. If 'Yes' in item 17 -
 - (a) Period of delay –
 - (b) Reasons for delay -
- 18. [Place of supply wise details of the integrated tax paid (admitted amount only) mentioned in the Table in sub-clause (a) of clause 15 (item (a)), if any

Place of	Demand	Тах	Interest	Penalty	Other	Total
Supply						
(Name of						
State/UT)						
1	2	3	4	5	6	7] ¹³⁹
	Admitted					
	amount [in					
	the Table in					
	sub-clause					
	(a) of clause					
	15 (item (a))]					

Verification

I, < _____ >, hereby solemnly affirm and declare that the information given hereinabove is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom.

Place:

Date:

<Signature>

Name of the Applicant:

FORM GST APL – 02

 $^{^{\}rm 138}$ Substituted vide Notf no. 03/2019-CT dt. 29.01.2019 wef 01.02.2019

¹³⁹ Inserted *ibid*

[See rule 108(3)]

Acknowledgment for submission of appeal

<Name of applicant><GSTIN/Temp ID/UIN/Reference Number with date >

Your appeal has been successfully filed against < Application Reference Number >

- 1. Reference Number-
- 2. Date of filing-
- 3. Time of filing-
- 4. Place of filing-
- 5. Name of the person filing the appeal-
- 6. Amount of pre-deposit-
- 7. Date of acceptance/rejection of appeal-
- 8. Date of appearance-

Time:

9. Court Number/ Bench

Place: Date:

Name: Designation:

Court:Bench:

On behalf of Appellate Authority/Appellate Tribunal/Commissioner / Additional or Joint Commissioner

Date:

Signature>

FORM GST APL - 03

[See rule 109(1)]

Application to the Appellate Authority under sub-section (2) of Section 107

1. Name and designation of the appellant

Name-Designation-Jurisdiction-State/Center-Name of the State-

- 2. GSTIN/ Temporary ID /UIN-
- 3. Order no. Date-
- 4. Designation and address of the officer passing the order appealed against-
- 5. Date of communication of the order appealed against-
- 6. Details of the case under dispute-
 - (i) Brief issue of the case under dispute-
 - (ii) Description and classification of goods/ services in dispute-
 - (iii) Period of dispute-
 - (iv) Amount under dispute-

Description	Central tax	State/ UT	Integrated	Cess
		tax	tax	
a) Tax/ Cess				
b) Interest				
c) Penalty				
d) Fees				
e) Other charges				

- 7. Statement of facts-
- 8. Grounds of appeal-
- 9. Prayer-
- 10. Amount of demand in dispute, if any -

Particulars of	Par	ticulars	Central	State/UT	Integrated	Cess	То	tal
demand/refund,			tax	tax	tax		amo	ount
if any	Amount of demand	a) Tax/ Cess					< total >	< total
	created, if any (A)	b) Interest					< total >	>

	c) Penalty			< total	
				>	
	d) Fees			total >	
	e) Other charges			< total >	
	a) Tax/ Cess			< total	
	b) Interest			< total >	
Amou unde dispu	r			< total	< total >
(B)	d) Fees			< total >	
	e) Other charges			< total >	

Place: Date:

Signature>

Name of the Applicant Officer: Designation: Jurisdiction:

FORM GST RVN - 01¹⁴⁰

[See rule 109B]

Reference No.

Date –

To,		
• • • • • • • • • • • • • •	•••••	 •••••
•••••	•••••	
•••••		 •••••
GSTIN:		
Order No	_	

Date -

Notice under section 108

Whereas it has come to the notice of the undersigned that decision/order passed under this Act/the << *Name of the State>>* Goods and Services Tax Act, 2017/the Integrated Goods and Services Tax Act, 2017/ the Union territory Goods and Services Tax Act, 2017 / the Goods and Services Tax (Compensation to States) Act, 2017 by(Designation of officer) is erroneous in so far as it is prejudicial to the interest of revenue and is illegal or improper or has not taken into account certain material facts, and therefore, I intend to pass an order in revision under section 108 on grounds specified in the document attached herewith.

You are hereby directed to furnish a reply to this notice within seven working days from the date of service of this notice.

You are hereby directed to appear before the undersigned on DD/MM/YYYY at HH/MM

If you fail to furnish a reply within the stipulated date or fail to appear for personal hearing on the appointed date and time, the case will be decided ex parte on the basis of available records and on merits

Place:

Date:

Signature:

Designation:

Jurisdiction / Office -.

¹⁴⁰ Inserted vide Notf no. 74/2018-CT dt 31.12.2018

FORM GST APL - 04¹⁴¹ [See rules 109B, 113 (1) and115]

SUMMARY OF THE DEMAND AFTER ISSUE OF ORDER BY THE APPELLATE AUTHORITY, REVISIONAL AUTHORITY, TRIBUNAL OR COURT

Reference no. -

Date -

Date-

- 1. GSTIN/ Temporary ID/UIN -
- 2. Name of the appellant / person -
- 3. Address of the appellant / person-

4. Order appealed against or intended to be revised - Number- Date-

- 5. Appeal no.
- 6. Personal Hearing –
- 7. Order in brief-
- 8. Status of order- Confirmed / Modified / Rejected
- 9. Amount of demand after appeal / revision:

Particu	Cen	tral tax	State	/ UT tax	Integr	rated tax	(Cess	Т	'otal
lars	Amo	Determ	Amo	Determ	Amo	Determ	Amo	Determ	Amo	Determ
	unt	ined	unt	ined	unt	ined	unt	ined	unt	ined
	in	Amoun	in	Amoun	in	Amoun	in	Amoun	in	Amoun
	dispu	t	dispu	t	dispu	t	dispu	t	dispu	t
	te /		te /		te /		te /		te /	
	earlie		earlie		earlie		earlie		earlie	
	r		r		r		r		r	
	order		order		order		order		order	
1	2	3	4	5	6	7	8	9	10	11
a) Tax										
b)										
Interes										
t										
c)										
Penalt										
у										
d) Fees										

¹⁴¹ Substituted vide Notf no. 74/2018-CT dt 31.12.2018

e)					
Others					
f)			;		
Refun					
d					

10. Place of supply wise details of IGST demand

Place of Supply	Demand	Tax	Interest	Penalty	Other	Total
(Name of State /						
UT)						
1	2	3	4	5	6	7
	Amount in dispute					
	/ earlier order					
	Determined					
	Amount					

Place: Date:

Signature:

Name of the Appellate Authority / Revisional Authority/ Tribunal / Jurisdictional Officer Designation: Jurisdiction:

FORM GST APL - 05

[See rule 110(1)]

Appeal to the Appellate Tribunal

- 1. GSTIN/ Temporary ID /UIN -
- 2. Name of the appellant -
- 3. Address of the appellant –
- 4. Order appealed against- Number- Date-
- 5. Name and Address of the Authority passing the order appealed against -
- 6. Date of communication of the order appealed against -
- 7. Name of the representative -
- 8. Details of the case under dispute:
 - (i) Brief issue of the case under dispute
 - (ii) Description and classification of goods/ services in dispute
 - (iii) Period of dispute
 - (iv) Amount under dispute:

Description	Central tax	State/ UT	Integrated	Cess	
		tax	tax		
a) Tax/ Cess					
b) Interest					
c) Penalty					
d) Fees					
e) Other charges					

- (v) Market value of seized goods
- 9. Whether the appellant wishes to be heard in person?
- 10. Statement of facts
- 11. Grounds of appeal
- 12. Prayer
- 13. Details of demand created, disputed and admitted

Particulars	Particulars		Central	State/UT	Integrated	Cess	Total a	mount
of demand			tax	tax	tax			
		a) Tax/					<total< td=""><td></td></total<>	
		Cess					>	
		b)					<	
	Amount	Interest					total	
	demanded/ rejected >, if any						>	<total< td=""></total<>
		c)					<	
		Penalty					total	-
	(A)	Tenarty					>	
	ď	d) Fees					<total< td=""><td></td></total<>	
		<i>a)</i> 1005					>	
		e)					<	

		Other			total	
		charges			>	
					<	
		a) Tax/			total	
		Cess			>	
					<	
		b)			total	
		Interest			>	
	Amount				<	<
	under	c)			total	total
	dispute	Penalty			>	>
	(B)				<	/
		d) Fees			total	
		u) rees				
		e)			> <	
		Other			total	
				>		
		charges			<	
		a) Tax/			total	
		Cess				
					>	
		b)			<	
		Interest			total	
	Amount				>	-
Amount admitted (C)		c)			<	<
		Penalty			total	total
				>	>	
		1) [5]			< toto1	
		d) Fees			total	
					>	
		e)			<	
		Other			total	
		charges			>	

14. Details of payment of admitted amount and pre-deposit:(a)Details of amount payable :

Particulars		Central	State/UT	Integrated	Cess	Total a	mount	
			tax	tax	tax			
		Tax/ Cess					<total< td=""><td></td></total<>	
		1 dx/ CC35					>	
	a) Admitted						<	<total< td=""></total<>
	amount	Interest					total	>
							>	
		Penalty					<	

				total	
				>	
				<	
	Fees			total	
				>	
	Other			<	
	Other			total	
	charges			>	
b) Pre-deposit					
[20% of					
disputed					
tax/cess but					
not exceeding					
Rs.50 crore					
each in					
respect of				<	
CGST, SGST	Tax/ Cess			total	
or cess or not				>	
exceeding					
Rs.100 crore					
in respect of					
IGST and					
Rs.50 crore in					
respect of					
cess] ¹⁴²					

(b) Details of payment of admitted amount and [pre-deposit of 20% of the disputed tax and cess but not exceeding Rs. 50 crore each in respect of CGST, SGST or cess or not exceeding Rs.100 crore in respect of IGST and Rs. 50 crore in respect of cess]¹⁴³

Sr.	Description	Tax	Paid through	Debit		Amount of	f tax paid	
No.		payable	Cash/ Credit Ledger		Integrated tax	Central tax	State/UT tax	CESS
1	2	3	4	5	6	7	8	9
1.	Integrated tax		Cash Ledger Credit Ledger					
2.	Central tax		Cash Ledger Credit					

¹⁴² Substituted for "20% of disputed tax "vide Notf no. 03/2019-CT dt. 29.01.2019 wef 01.02.2019

 ¹⁴³ Substituted for "pre-deposit 20% of the disputed admitted tax and cess" vide Notf no. 03/2019-CT dt.
 29.01.2019 wef 01.02.2019

		Ledger			
S	State/UT	Cash Ledge	r		
3.		Credit			
	tax	Ledger			
		Cash Ledge	r		
4.	CESS	Credit			
		Ledger			

(c) Interest, penalty, late fee and any other amount payable and paid:

Sr.	Description		Amount payable				Amount paid			
No.		Integrated	Central	State/UT	CESS	entry	Integrated	Central	State/UT	CESS
		tax	tax	tax	CESS	no.	tax	tax	tax	CESS
1	2	3	4	5	6	7	8	9	10	11
1.	Interest									
2.	Penalty									
3.	Late fee									
4.	Others									
4.	(specify)									

15. [Place of supply wise details of the integrated tax paid (admitted amount only) mentioned in the Table in sub-clause (a) of clause 14 (item (a)), if any

Place of	Demand	Tax	Interest	Penalty	Other	Total
Supply						
(Name of						
State/UT)						
1	2	3	4	5	6	7] ¹⁴⁴
	Admitted amount [in the Table in sub-clause (a) of clause 14 (item (a))]					

Verification

□ I, < _____ >, hereby solemnly affirm and declare that the information given hereinabove is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom.

¹⁴⁴ Inserted vide Notf no. 03/2019-CT dt. 29.01.2019 wef 01.02.2019

Place: Date:

Signature>

Name of the Applicant: Designation /Status:

FORM GST APL - 06

[See rule 110(2)]

Cross-objections before the Appellate Tribunal

under sub-section (5) of section 112

Sr. No.		Particu							
1	Appeal No	Date of f	iling -						
2	GSTIN/ Temporary ID/UIN-								
3	Name of the appellant-								
4	Permanent address of the app	ellant-							
5	Address for communication-								
6	Order no.		Date-						
7.	Designation and Address of the	he officer pass	ing the order a	opealed against-					
8.	Date of communication of the order appealed against-								
9.	Name of the representative-								
10.	Details of the case under dispute-								
(i)	Brief issue of the case under dispute-								
(ii)	Description and classification	of goods/ serv	vices in dispute	-					
(iii)	Period of dispute-								
(iv)	Amount under dispute	Central tax	State/UT tax	Integrated tax	Cess				
	a) Tax								
	b) Interest								
	c) Penalty								
	d) Fees								
	e) Other charges (specify)								
(v)	Market value of seized goods	-	1	11					
11	State or Union Territory and the Commissionerate (Centre) in which the order or decision waspassed(Jurisdiction details)-								
12	Date of receipt of notice of appeal or application filed with the Appellate Tribunal by the appellant or the Commissioner of State/Central tax/UT tax, as the case may be-								

13	place of sup										
15	Yes	No									
14	In case of c	ross-obj	ections filed	by a person other t	than the Commissio	oner of					
17	State/UT tax/Central tax (i) Name of the Adjudicating Authority- (ii) Order Number and date of Order- (iii) GSTIN/UIN/Temporary ID-										
	(iv)		ount involved								
	Head	Tax	Interest	Penalty	Refund	Total					
	Integrated tax										
	Central tax										
	State/UT tax										
	Cess										
15	Details of payment										
	Head	Tax	Interest	Penalty	Refund	Total					
	Central tax										
	State/UT tax										
	Integrated tax										
	Cess										
	Total										
	In case of c	ross-obj	ections filed	by the Commission	ner State/UT tax/Ce	entral tax:					

	(i)	Amount of tax demand dropped or reduced for the period of dispute							
	(ii)	Amount of interest demand dropped or reduced for the period of dispute							
	(iii)	Amount of refund sanctioned or allowed for the period of dispute							
	(iv)	Whether no or lesser amount imposed as penalty							
		TOTAL							
17	Reliefs claimed in memorandum of cross -objections.								
18	Grounds of Cross objection								
		Verification							
	I,	the that what is stated above is true to the best of my informati	e respondent, do hereby						
	Verifie	ed today, theday of	20						
	Place: Date:	<signature></signature>							
			ne of the Applicant/ Officer: Status of Applicant/ officer:						

FORM GST APL - 07

[See rule 111(1)]

Application to the Appellate Tribunal under sub section (3) of Section 112

1. Name and Designation of the appellant Name:

Designation Jurisdiction State/Center-Name of the State:

- 2. GSTIN/ Temporary ID /UIN-
- 3. Appellate Order no. Date-
- 4. Designation and Address of the Appellate Authority passing the order appealed against-
- 5. Date of communication of the order appealed against-
- 6. Details of the case under dispute:
 - (i) Brief issue of the case under dispute-
 - (ii) Description and classification of goods/ services in dispute-
 - (iii) Period of dispute-
 - (iv) Amount under dispute:

Description	Central tax	State/ UT	Integrated	Cess
		tax	tax	
a) Tax/ Cess				
b) Interest				
c) Penalty				
d) Fees				
e) Other charges				

- 7. Statement of facts-
- 8. Grounds of appeal-
- 9. Prayer-

Particulars	Particulars		Centr	State/	Integ	Cess	Total a	nount
of			al tax	UT	rated			
demand, if				tax	tax			
any	Amount of	a) Tax/ Cess					< total	
	demand	a) 1 ax/ Cess					>	<
	created, if	created, if					< total	total
	any	b) Interest					>	>
	(A)	c) Penalty					< total	

10. Amount demanded, disputed and admitted:

					>	
		d) Fees			< total	
		u) rees			>	
		e) Other			< total	
		charges			>	
	Amount	a) Tax/ Cess			< total	
		a) Tax/ Cess			>	
		b) Interest			< total	
		b) interest			>	<
	under	c) Penalty			< total	total
	dispute	c) I charty			>	>
	(B)	d) Fees			< total	
					>	
		e) Other			< total	
		charges			>	

Place: Date:

< Signature

Name of the Officer:

Designation:

Jurisdiction:-

FORM GST APL – 08 [See rule 114(1)] Appeal to the High Court under section 117

- 1. Appeal filed by ----- Taxable person / Government of <-->
- 2. GSTIN/ Temporary ID/UIN-Name of the appellant/ officer-
- 3. Permanent address of the appellant, if applicable-
- 4. Address for communication-
- 5. Order appealed against Number Date-
- 6. Name and Address of the Appellate Tribunal passing the order appealed against-
- 7. Date of communication of the order appealed against-
- 8. Name of the representative
- 9. Details of the case under dispute:
 - (i) Brief issue of the case under dispute with synopsis
 - (ii) Description and classification of goods/ services in dispute
 - (iii) Period of dispute
 - (iv) Amount under dispute

Description	Central tax	State/ UT	Integrated	Cess
		tax	tax	
a) Tax/ Cess				
b) Interest				
c) Penalty				
d) Fees				
e) Other charges				

(v) Market value of seized goods

- 10. Statement of facts
- 11. Grounds of appeal
- 12. Prayer
- 13. Annexure(s) related to grounds of appeal

Verification

Place: Date:

<Signature>

Name: Designation/Status:

I, < ______ >, hereby solemnly affirm and declare that the information given hereinabove is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom.

FORM GST TRAN - 1

[See rule 117(1), 118, 119 & 120]

Transitional ITC / Stock Statement

1. GSTIN -

- 2. Legal name of the registered person -
- 3. Trade Name, if any -

4. Whether all the returns required under existing law for the period of six months immediately preceding the appointed date have been furnished:- Yes/No

5. Amount of tax credit carried forward in the return filed under existing laws:

Sl. no.	Registration no.	Tax period to which the	Date of filing	Balance cenvat credit carried	Cenvat Credit admissible
	under existing law	last return filed under the	of the return	forward in the said last	as ITC of central tax in
	(Central Excise	existing law pertains	specified in	return	accordance with transitional
	and Service Tax)		Column no. 3		provisions
1	2	3	4	5	6
	Total				

(b) Details of statutory forms received for which credit is being carried forward

Period: 1st Apr 2015 to 30th June 2017

TIN of Issuer	Name of Issuer	Sr. No. of Form	Amount	Applicable VAT Rate
C-Form	•			
Total				

F-Form									
Total									
H/I-Form									
Total									

(c) Amount of tax credit carried forward to electronic credit ledger as State/UT Tax(For all registrations on the same PAN and in the same State)

	Balance of	C Forms		F Fo	rms		H/I	Forms	
	ITC of VAT		Difference				Turnover		
Registration	and [Entry	Turnover for	tax	Turnover for		ITC reversal	for which		Transition
No. in	Tax] in last	which forms	payable	which forms	Tax payable	relatable to	forms	Tax payable	ITC 2-
existing law	return	Pending	on (3)	Pending	on (5)	[(3) and] (5)	Pending	on (7)	(4+6-7+9)
1	2	3	4	5	6	7	8	9	10

6. Details of capitals goods for which unavailed credit has not been carried forward under existing law (section140 (2)).

(a) Amount of unavailedcenvat credit in respect of capital goods carried forward to electronic credit ledger as central tax

Sr.	Invoice /	Invoice /	Supplier's	Recipients'	Details of	Details of capital goods		Total eligible	Total cenvat	Total cenvat credit
no	Document	document	registration no.	registration no.	on which	on which credit has been		cenvat credit under	credit availed	unavailed under
	no.	Date	under existing	under existing	partially availed		existing	under existing	existing law	
			law	law	Value	Value Duties and		law	law	(admissible as ITC of
						taxes paid				central tax) (9-10)
						ED/	SAD			
						CVD				
1	2	3	4	5	6	7	8	9	10	11

	Total				

(b) Amount of unavailed input tax credit carried forward to electronic credit ledger as State/UT tax (For all registrations on the same PAN and in the same State)

Sr.	Invoice /	Invoice /	Supplier's	Recipients'	-	Details regarding capital goods		Total VAT [and ET]	Total VAT [and ET] credit
no	Document	document	registration	registration no.	on which cre	dit is not availed	VAT [and ET]	credit availed under	unavailed under existing
	no.	Date	no.	under existing	Value	Taxes paid VAT	credit under	existing law	law (admissible as ITC of
			under	law		[and ET]	existing		State/UT tax) (8-9)
			existing				law		
			law						
1	2	3	4	5	6	7	8	9	10
		Total							

7. Details of the inputs held in stock in terms of sections 140(3), 140(4)(b), 140(5) and 140(6).

(a) Amount of duties and taxes on inputs claimed as credit excluding the credit claimed under Table 5(a) (under sections 140(3), 140(4)(b), 140(6) and 140(7))

Sr. no.	Details of inputs	s held in stoc	ck or inputs of	contained in semi-finis	hed or finished goods held in stock					
	HSN as applicable	Unit	Qty.	Value	Eligible Duties paid on such inputs					
1	2	3	4	5	6					
7A Whe	7A Where duty paid invoices (including Credit Transfer Document (CTD)) are available									
Inputs										
Inputs co	ontained in semi-finished a	and finished	goods							
7B Whe	ere duty paid invoices are	e not availal	ble (Applica	ble only for person of	ther than manufacturer or service					
provide	r) – Credit in terms of Ru	ule 117 (4)								
	Inputs									

(b) Amount of eligible duties and taxes/VAT/[ET] in respect of inputs or input services under section 140(5) and section 140(7):

Registration	Invoice	Invoice date	Description	Quantity	UQC	Value	Eligible	VAT/[ET]	Date on which
number of	number						duties and		entered in
the supplier							taxes (central		recipients books
or input							taxes)		of account
service									
distributor									
1	2	3	4	5	6	7	8	9	10

(c) Amount of VAT and Entry Tax paid on inputs supported by invoices/documents evidencing payment of tax carried forward to electronic credit ledger as SGST/UTGST under sections 140(3), 140(4)(b) and 140(6)

		Deta	ils of inputs in a	stock	Total input tax credit	Total input tax credit related	Total Input tax credit
Description	Unit	Qty	Value	VAT [and Entry Tax] paid	claimed under earlier law	to exempt sales not claimed under earlier law	admissible as SGST/UTGST
					14.00		5651/01651
1	2	3	4	5	6	7	8
Inputs							
Inputs contai	ned in s	emi-finishe	d and finished g	oods			

(d) Stock of goods not supported by invoices/documents evidencing payment of tax (credit in terms of rule 117 (4)) (*To be there only in States having VAT at single point*)

	Details of inputs in stock									
Description Unit Qty Value Tax paid										
1	2	3	4	5						

Details of description and quantity of inputs / input services as well as date of receipt of goods or services (as entered in books of accounts) is also required.

8. Details of transfer of cenvat credit for registered person having centralized registration under existing law (Section 140(8))

Sl. No.	Registration no.	Tax period to	Date of filing of	Balance eligible	GSTIN of receivers	Distributi	on document	ITC of CENTRAL
	under existing	which the last	the return	cenvat credit	(same PAN) of ITC of	/in	ivoice	TAX transferred
	law (Centralized)	return filed under	specified in	carried forward in	CENTRAL TAX	No.	Date	
		the existing law	Column no. 3	the said last				
		pertains		return				
1	2	3	4	5	6	7	8	9
	Total							

- 9. Details of goods sent to job-worker and held in his stock on behalf of principal under section 141
- a. Details of goods sent as principal to the job worker under section 141

Sr. No.	Challan No.	Challan date	Type of goods (inputs/ semi-finished/		Details	of goods w	vith job- wor	·ker
110.	110.	uate	finished)	HSN	Description	Unit	Quantity	Value
1	2	3	4	5	6	7	8	9
GSTIN	of Job Worker,	if available						
	Total							

b. Details of goods held in stock as job worker on behalf of the principal under section 141

Sr. No.	Challan No.	Challan Date	Type of goods (inputs/ semi-finished/		Details	of goods w	vith job- wor	ker
	110.	Date	finished)	HSN	Description	Unit	Quantity	Value
1	2	3	4	5	6	7	8	9
GSTIN	GSTIN of Manufacturer							

Total				

- 10. Details of goods held in stock as agent on behalf of the principal under section 142 (14) of the SGST Act
- a. Details of goods held as agent on behalf of the principal

Sr. No.	GSTIN of Principal		De	etails of goo	ds with Agent	
INO.		Description	Unit	Quantity	Value	Input Tax to be taken
1	2	3	4	5	6	7

b. Details of goods held by the agent

Sr. No.	GSTIN of Principal		I	Details of go	ods with Agent	
NO.		Description	Unit	Quantity	Value	Input Tax to be taken
1	2	3	4	5	6	7

11. Details of credit availed in terms of Section 142 (11 (c))

Sr. no.	Registration No of	Service Tax	Invoice/docu	Invoice/	Tax Paid	VAT paid Taken as SGST Credit or
	VAT	Registration No.	ment no.	document date		Service Tax paid as Central Tax
						Credit
1	2	3	4	5	6	7
			Total			

12. Details of goods sent on approval basis six months prior to the appointed day (section 142(12))

Sr	Document	Document	GSTIN no. of	Name & addres		Details of	goods sent o	n approval basi	S
No.	no.	Date	recipient, (if applicabl	of recipient	HSN	Description	Unit	Quantity	Value
1	2	3	4	5	6	7	8	9	10
	Total								

Verification (by authorised signatory)

I hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom

Place

Date

Signature

Name of Authorised Signatory

Designation /Status

Instructions:

1. Central Tax credit in terms of sub-section (9) of section 140 of the CGST Act, 2017 shall be availed in column 6 of table 5 (a).

2. Registered persons availing credit through Credit Transfer Document (CTD) shall also file TRANS 3 besides availing credit in table 7A under the heading "inputs.

FORM GST TRAN - 2

[See Rule 117(4)]

1. GSTIN -

- 2. Name of Taxable person -
- 3. Tax Period: month...... year.....
- 4. Details of inputs held on stock on appointed date in respect of which he is not in possession of any invoice/document evidencing payment of tax carried forward to Electronic Credit ledger.

Opening stock f	or the tax per	riod		Out	ward suppl	y made		Closing balance
HSN as applicable	Unit	Qty.	Qty	Value	Central Tax	Integrated Tax	ITC allowed	Qty
1	2	3	4	5	6	7	8	9

5. Credit of State Tax on the stock mentioned in 4 above (To be there only in States having VAT at single point)

Opening stock f	or the tax per	iod		Outv	ward supply	made		Closing balance
HSN as applicable	Unit	Qty.	Qty	Value	State Tax	Integrate d tax	ITC allowed	Qty
1	2	3	4	5	6	7	8	9

Verification (by authorised signatory)

I hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom

Signature
Name of Authorised Signatory

Place

Date

Designation /Status.....

[FORM GST EWB-01

(See rule 138)

E-Way Bill

E-Way Bi	ill No.	:
E-Way Bi	ill date	:
Generato	r	:
Valid from	n	:
Valid unt	il	:
PART-A		
A.1	GSTIN of Supplier	
A.2	Place of Dispatch	
A.3	GSTIN of Recipient	
A.4	Place of Delivery	
A.5	Document Number	
A.6	Document Date	
A.7	Value of Goods	
A.8	HSN Code	
	Reason for	
A.9	Transportation	
PART-B		
	Vehicle Number for	
B.1	Road	
	Transport Document	
	Number/Defence	
	Vehicle No./	
	Temporary Vehicle	
	Registration	
	No./Nepal or Bhutan	
	Vehicle Registration	
B.2	No.	

Notes:

- 1. HSN Code in column A.8 shall be indicated at minimum two digit level for taxpayers having annual turnover upto five crore rupees in the preceding financial year and at four digit level for taxpayers having annual turnover above five crore rupees in the preceding financial year.
- 2. Document Number may be of Tax Invoice, Bill of Supply, Delivery Challan or Bill of Entry.
- 3. Transport Document number indicates Goods Receipt Number or Railway Receipt Number or Forwarding Note number or Parcel way bill number issued by railways or Airway Bill Number or Bill of Lading Number.
- 4. Place of Delivery shall indicate the PIN Code of place of delivery.

- 5. Place of dispatch shall indicate the PIN Code of place of dispatch.
- 6. Where the supplier or the recipient is not registered, then the letters "URP" are to be filled-in in column A.1 or, as the case may be, A.3.
- 7. Reason for Transportation shall be chosen from one of the following:-

Code	Description
1	Supply
2	Export or Import
3	Job Work
	SKD or CKD [or supply in batches or
4	lots] ¹⁴⁵
5	Recipient not known
6	Line Sales
7	Sales Return
8	Exhibition or fairs
9	For own use
0	Others

¹⁴⁵ Inserted vide Notf no. 39/2018-CT dt. 04.09.2018

FORM GST EWB-02

(See rule 138)

Consolidated E-Way Bill

Consolidated E-V	Way Bill No.	:
Consolidated E-V	Way Bill Date	:
Generator		:
Vehicle Number		:
Number of E-Way Bills		
E-Way	y Bill Number	

FORM GST EWB-03

(See rule138C)

Part A	
Name of the Officer	
Place of inspection	
Time of inspection	
Vehicle Number	
E-Way Bill Number	
Tax Invoice or Bill of Supply or Delivery Challan or Bill of Entry date	
Tax Invoice or Bill of Supply or Delivery Challan or Bill of Entry Number	
Name of person in-charge of vehicle	
Description of goods	
Declared quantity of goods	
Declared value of goods	
Brief description of the discrepancy	
Whether goods were detained?	
If not, date and time of release of vehicle	
Part B	
Actual quantity of goods	
Actual value of the Goods	
Tax payable	
Integrated tax	
Central tax	
State or Union territory tax	
Cess	

Penalty payable	
Integrated tax	
Central tax	
State or Union territory tax	
Cess	
Details of Notice	
Date	
Number	
Summary of findings	

FORM GST EWB-04

(See rule138D) Report of detention

E-Way Bill Number	
Approximate Location of detention	
Period of detention	
Name of Officer in-charge	(if known)
Date	
Time	

[FORM GST EWB-05¹⁴⁶

[See rule 138 E]

Application for unblocking of the facility for generation of E-Way Bill

1	GSTIN	<auto></auto>
2	Legal Name	<auto></auto>
3	Trade Name	<auto></auto>
4	Address	<auto></auto>

5	Facility of furnishing of information in Part A of FORM GST EWB 01 (i.e. facility for generation of E-Way Bill) blocked w.e.f.	<auto></auto>
6	Reasons of unblocking of facility for generation of E- Way Bill	<user input=""></user>
(i)		
(ii)		
(iii)		
7	Expected date for filing of returns for the period under default	<user input=""></user>

8. Verification

I hereby solemnly affirm and declare that the information given hereinabove is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom.

Signature of Authorised Signatory Name Designation /Status

Date:

Place:]

¹⁴⁶ Inserted vide Notification no. 33/2019-CT dt. 18.07.2019

[FORM GST EWB – 06¹⁴⁷

[See rule 138 E]

Reference No .:

Date:

То

_____ GSTIN
----- Name
Address

Order for permitting / rejecting application for unblocking of the facility for generation of E-Way Bill

Application ARN:

Date:

The facility for generation of E- Way Bill was blocked in respect of the aforementioned registered person w.e.f. ------ in terms of rule 138E of the Central Goods and Services Tax Rules, 2017.

I have carefully considered the facts of the case and the application / submissions made by the aforementioned registered person.

I hereby accept the application and order for unblocking of the facility for generation of E-Way Bill on the following grounds:

1.

2.

Please note that the system will block the facility for generation of E-Way Bill after _____(date) if the registered person continues to be defaulter in terms of rule 138E of the Central Goods and Services Tax Rules, 2017.

OR

I have carefully considered the facts of the case and the application / submissions made by the aforementioned registered person.

I hereby reject the application for unblocking the facility for generation of E-Way Bill on following grounds:

1.

2.

Signature:

Name:

Designation:

Jurisdiction:

Address:

¹⁴⁷ Inserted vide Notification no. 33/2019-CT dt. 18.07.2019

Note: Separate document may be attached for detailed order / reason(s).]

FORM GST INV – 1

(See rule 138A) Generation of Invoice Reference Number

IRN:					Date:				
Details of Su	pplier				I				
GSTIN									
Legal Name									
Trade name,	if any								
Address									
Serial No. of	Invoice								
Date of Invoi	ce								
		Details of	Recipient (Billed to)	Deta	ils of Con	signee (Shipped to)			
GSTIN or UI available	N, if								
Name									
Address									
State (name a	ind code)								
Type of supp	ly –	I							
	B to B su	pply							
	B to C su	pply							
	Attracts 1	Attracts Reverse Charge							
	Attracts	ГCS	GSTIN of operator						
	Attracts	ГDS	GSTIN of TDS Authority						
	Export	Export							
	Supplies	made to SI	ΈZ						
	Deemed	export							

Sl. No	Descriptio n of	HS	Qty	Uni	Pric e	Tota 1	Discoun	Taxabl	Central tax	State or	Integrated	Cess	
-----------	--------------------	----	-----	-----	-----------	-----------	---------	--------	-------------	----------	------------	------	--

	Goods	N		t	(per unit)	valu e	t, if any	e value			Unior territo	ı ory tax	tax			
									Rat e	Amt	Rat e	Amt	Rat e	Amt	Rat e	Amt
									-				-			
	Freight															
	Insuranc	e														
	Packing Charges	and F etc.	orwa	ding												
Tot	al															
Tot	Total Invoice Value (In figure)							1		1				L		
Tot	Total Invoice Value (In Words)									L		I		I		

Signature Name of the Signatory Designation or Status"]¹⁴⁸

¹⁴⁸ Substituted vide Notf. No. 12/2018-CT dt. 07.03.2018. Note: Earlier FORMS were notified vide Notf. No. 27/2017-CT dt. 30.08.2017, and amended vide Notfn. No. 3/2018-CT dt. 23.01.2018.

FORM GST INS-01 AUTHORISATION FOR INSPECTION OR SEARCH

[See rule 139 (1)]

То

.....

(Name and Designation of officer)

Whereas information has been presented before me and I have reasons to believe that—

A.M/s._____

- □ has suppressed transactions relating to supply of goods and/or services
- \square has suppressed transactions relating to the stock of goods in hand,
- \square has claimed input tax credit in excess of his entitlement under the Act
- □ has claimed refund in excess of his entitlement under the Act
- □ has indulged in contravention of the provisions of this Act or rules made thereunder to evade tax under this Act;

OR

B.M/s._____

- $\hfill\square$ is engaged in the business of transporting goods that have escaped payment of tax
- □ is an owner or operator of a warehouse or a godown or a place where goods that have escaped payment of taxhave been stored
- □ has kept accounts or goods in such a manner as is likely to cause evasion of tax payable under this Act.

OR

C.

 goods liable to confiscation / documents relevant to the proceedings under the Act are secreted in the business/residential premises detailed herein below
 << Details of the Premises>

Therefore,—

□ in exercise of the powers conferred upon me under sub-section (1) of section 67 of the Act, I authorize and require you to inspect the premises belonging to the above mentioned person with such assistance as may be necessary for inspection of goods or documents and/or any other things relevant to the proceedings under the said Act and rules made thereunder.

OR

□ in exercise of the powers conferred upon me under sub-section (2) of section 67 of the Act, I authorize and require you to search the above premises with such assistance as may

be necessary, and if any goods or documents and/or other things relevant to the proceedings under the Actare found, to seize and produce the same forthwith before me for further action under the Act and rules made thereunder.

Any attempt on the part of the person to mislead, tamper with the evidence, refusal to answer the questions relevant to inspection / search operations, making of false statement or providing false evidence is punishable with imprisonment and /or fine under the Act read with section 179, 181, 191 and 418 of the Indian Penal Code.

Given under my hand & seal this day of (month) 20.... (year). Valid for day(s).

Seal

Place

Signature, Name and designation of the issuing authority

Name, Designation & Signature of the Inspection Officer/s

- (i)
- (ii)

FORM GST INS-02 ORDER OF SEIZURE

[See rule 139 (2)]

Whereas an inspection under sub-section (1)/search under sub-section (2) of Section 67 was conducted by me on __/_/___ at __:__ AM/PM in the following premise(s):

<<Details of premises>>

which is/are a place/places of business/premises belonging to:

<<Name of Person>> <<GSTIN, if registered>>

in the presence of following witness(es):

1. <<Name and address>>

2. <<Name and address>>

and on scrutiny of the books of accounts, registers, documents / papers and goods found during the inspection/search, I have reasons to believe that certain goods liable to confiscation and/or documents and/or books and/or things useful for or relevant to proceedings under this Act are secreted in place(s) mentioned above.

Therefore, in exercise of the powers conferred upon me under sub-section (2) of section 67, I hereby seize the following goods/ books/ documents and things:

A) **Details of Goods seized:**

Sr.	Description	Quantity or units	Make/mark or	Remarks
No	of goods		model	
1	2	3	4	5

B) Details of books / documents / things seized:

Sr.	Description	No. of books /	Remarks
No	of books / documents / things seized	documents / things seized	
1	2	3	4

and these goods and or things are being handed over for safe upkeep to:

<<Name and address>>

with a direction that he shall not remove, part with, or otherwise deal with the goods or things except with the previous permission of the undersigned.

Place:

Date:

Signature of the Witnesses

Sr. No.	Name and address	Signature
1.		
2.		

To:

<<Name and address>>

FORM GST INS-03 ORDER OF PROHIBITION

[See rule 139(4)]

Whereas an inspection under sub-section (1)/search under sub-section (2) of Section 67 was conducted on _/_/__ at _:__ AM/PM in the following premise(s):

<<Details of premises>>

which is/are a place/places of business/premises belonging to:

<<Name of Person>> <<GSTIN, if registered>>

in the presence of following witness(es):

1. <<Name and address>>

2. <<Name and address>>

and on scrutiny of the books of accounts, registers, documents / papers and goods found during the inspection/search, I have reasons to believe that certain goods liable to confiscation and/or documents and/or books and/or things useful for or relevant to proceedings under this Act are secreted in place(s) mentioned above.

Therefore, in exercise of the powers conferred upon me under sub-section (2) of section 67, I hereby order that you shall not/shall not cause to remove, part with, or otherwise deal with the goods except without the previous permission of the undersigned:

Sr. No	Description of goods	Quantity or units	Make/mark or model	Remarks
1	2	3	4	5

Place:

Name and Designation of the Officer

Date:

Signature of the Witnesses

	Name and address	Signature
1.		
2.		

To:

<<Name and address>>

FORM GST INS-04 BOND FOR RELEASE OF GOODS SEIZED

[See rule 140(1)]

I.....of.................hereinafter called "obligor(s)" am held and firmly bound to the President of India (hereinafter called "the President") and/or the Governor of(State) (hereinafter called "the Governor") in the sum of......rupees to be paid to the President / the Governor for which payment will be made. I jointly and severally bind myself and my heirs/ executors/ administrators/legal representatives/successors and assigns by these presents; dated this.......day of.....

WHEREAS I undertake to produce the said goods released provisionally to me as and when required by the proper officer duly authorized under the Act.

And if all taxes, interest, penalty, fine and other lawful charges demanded by the proper officer are duly paid within ten days of the date of demand thereof being made in writing by the said proper officer, this obligation shall be void.

OTHERWISE and on breach or failure in the performance of any part of this condition, the same shall be in full force:

AND the President/Governor shall, at his option, be competent to make good all the losses and damages from the amount of the security deposit or by endorsing his rights under the above-written bond or both;

IN THE WITNESS THEREOF these presents have been signed the day herein before written by the obligor(s).

Signature(s) of obligor(s).

Date : Place : Witnesses (1) Name and Address (2) Name and Address Date Place (Signature of the Officer)

FORM GST INS-05

ORDER OF RELEASE OF GOODS/ THINGS OF PRISHABLE OR HAZARDOUS NATURE

[See rule 141(1)]

Whereas the following goods and/or things were seized on $_/_/_$ from the following premise(s):

<<Details of premises>>

which is/are a place/places of business/premises belonging to:

<<Name of Person>> <<GSTIN, if registered>>

Details of goods seized:

Sr.	Description	Quantity or units	Make/mark or	Remarks
No	of goods		model	
1	2	3	4	5

and since these goods are of perishable or hazardous nature and since an amount of Rs._____ (amount in words and digits), being an amount equivalent to the:

 \square market price of such goods or things

 \Box the amount of tax, interest and penalty that is or may become payable

has been paid, I hereby order the above mentioned goods be released forthwith.

Place:

Name and Designation of the Officer

Date:

To:

<<Name and Designation>>

[FORM GST DRC - 01

[See rule 100 (2) & 142(1)(a)]

Reference No: То _____GSTIN/Temp. ID ----- Name Address F.Y. -----Tax Period -----Act -

Section / sub-section under which SCN is being issued -

SCN Reference No. ----

Summary of Show Cause Notice

- (a) Brief facts of the case :
- (b) Grounds :
- (c) Tax and other dues :

(Amount in Rs.)

Sr.	Та	Turnove	Tax		Ac	POS	Ta	Interes	Penalt	Other	Tota
No.	x rate	r	Period		t (Place of Supply		Х	t	У	S	1
			Fro m	T o)					
1	2	3	4	5	6	7	8	9	10	11	12
Tota 1											

Signature

Name

Designation

Date:

Date ----

Jurisdiction

Address

Note -

- 1. Only applicable fields may be filled up.
- 2. Column nos. 2, 3, 4 and 5 of the above Table i.e. tax rate, turnover and tax period are not mandatory.
- 3. Place of Supply (POS) details shall be required only if the demand is created under the IGST Act.]¹⁴⁹

¹⁴⁹ Substituted vide Notf No. 16/2019-CT dt. 29.03.2019 wef 01.04.2019

[FORM GST DRC-01A¹⁵⁰

Intimation of tax ascertained as being payable under section 73(5)/74(5)

[See Rule 142 (1A)]

Part A

No.:

Date:

Case ID No.

То

GSTIN.....Na me..... Address....

Sub.: Case Proceeding Reference No.....- Intimation of liability under section 73(5)/section 74(5) – reg.

Please refer to the above proceedings. In this regard, the amount of tax/interest/penalty payable by you under section 73(5) / 74(5) with reference to the said case as ascertained by the undersigned in terms of the available information, as is given below:

Act	Period	Tax		
CGST Act				
SGST/UTGST Act				
IGST Act				
Cess				
Total				

The grounds and quantification are attached / given below:

You are hereby advised to pay the amount of tax as ascertained above alongwith the amount of applicable interest in full by, failing which Show Cause Notice will be issued under section 73(1).

You are hereby advised to pay the amount of tax as ascertained above alongwith the amount of applicable interest and penalty under section 74(5) by, failing which Show Cause Notice will be issued under section 74(1).

In case you wish to file any submissions against the above ascertainment, the same may be furnished by...... in Part B of this Form

Proper Officer

Signature
Name
Designation

¹⁵⁰ Inserted vide Notf no. 49/2019-CT dt. 09.10.2019

Upload Attachment

Part B

Reply to the communication for payment before issue of Show Cause Notice

[See Rule 142 (2A)]

No.:

Date:

То

Proper Officer,

Wing / Jurisdiction.

Sub.: Case Proceeding Reference No..... Payment/Submissions in response to liability intimated under Section 73(5)/74(5) – reg.

Please refer to Intimation ID..... in respect of Case ID.....vide which the liability of tax payable as ascertained under section 73(5) / 74(5) was intimated.

In this regard,

OR

B. the said liability is not acceptable and the submissions in this regard are attached / given below:

Authorised Signatory

]

Name......

Address.....

Upload Attachment

[FORM GST DRC -02

[See rule 142(1)(b)]

Reference No:

Date:

То

_____ GSTIN/ID

----- Name

_____ Address

Tax Period :

F.Y. :

Section /sub-section under which statement is being issued :

SCN Ref. No. ----- Date -

Statement Ref. No. ---- Date –

Summary of Statement :

(a) Brief facts of the case :

(b) Grounds :

(c) Tax and other dues :

(Amount in Rs.)

Sr.	Та	Turnove	Tax		Ac	POS	Та	Interes	Penalt	Other	Tota
No.	x rate	r	Period		(Place of		Х	t	У	S	1
			Fro m	T o		Supply)					
1	2	3	4	5	6	7	8	9	10	11	12
Tota 1											

Signature

Name

Designation

Jurisdiction

Note -

- 1. Only applicable fields may be filled up.
- 2. Column nos. 2, 3, 4 and 5 of the above Table i.e. tax rate, turnover and tax period are not mandatory.
- 3. Place of Supply (POS) details shall be required only if the demand is created under the IGST Act.]¹⁵¹

¹⁵¹ Substituted vide Notf No. 16/2019-CT dt. 29.03.2019 wef 01.04.2019

[FORM GST DRC- 03¹⁵²

[See rule 142(2) & 142 (3)]

Intimation of payment made voluntarily or made against the show cause notice (SCN) or statement

(~~ -=	i) or sta		e de la companya de la									
1.	GSTIN											
2.	Name					< Auto>						
3.	Cause of payment					<< drop do	wn>>					
						Audit, investigation, voluntary, SCN, annual return, reconciliation statement, others (specify)						
4.	Section under which voluntary payment is made					<< drop do	wn>>					
5.	Details of show cause notice, if payment is made within 30 days of its issue					Reference No. Date of issue						
6.	Financi	al Yea	ar									
7.	Details	of pay	ment ma	ade inc	luding int	erest and per	nalty, if a	pplicab	le			
	(Amou	nt in F	Rs.)									
Sr. No.	TaxActPlaceTax/InterestPeriodofCesssupply(POS)Interest					Penalty, if applicable	Others	Total	Ledger utilised (Cash / Credit)	Debit entry no.	Date of debit entr y	
1	2 3 4 5 6					7	8	9	10	11	12	

8. Reasons, if any - << Text box>>

9. Verification-

I hereby solemnly affirm and declare that the information given hereinabove is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom.

Signature of Authorized Signatory

Name

Designation / Status

Date -]

¹⁵² Subsituted vide Notf No. 31/2019-CT dt. 28.06.2019

FORM GST DRC – 04

[See rule 142(2)]

Reference No:

Date:

То

_____ GSTIN/ID ----- Name _____ Address

> Tax Period ------ARN -

F.Y. -----

Date -

Acknowledgement of acceptance of payment made voluntarily

The payment made by you vide application referred to above is hereby acknowledged to the extent of the amount paid and for the reasons stated therein.

Signature Name Designation

Copy to -

FORM GST DRC-05

[See rule 142(3)]

Reference No:

Date:

То

_____ GSTIN/ID ----- Name _____ Address

> Tax Period -----SCN -ARN -

F.Y. -----Date -Date -

Intimation of conclusion of proceedings

This has reference to the show cause notice referred to above. As you have paid the amount of tax and other dues mentioned in the notice along with applicable interest and penalty in accordance with the provisions of section ---- , the proceedings initiated vide the said notice are hereby concluded.

Signature Name Designation

Copy to - -

FORM GST DRC - 06

[See rule 142(4)]

Reply to the Show Cause Notice

1. GSTIN		
2. Name		
3. Details of Show Cause	Reference	Date of issue
Notice	No.	
4. Financial Year		
5. Reply	I	
<< Text box >>		
6. Documents uploaded		
<< List of documents >>		
7. Option for personal hearing	Yes	No No

8. Verification-

I hereby solemnly affirm and declare that the information given hereinabove is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom.

Signature of Authorized Signatory

Name	
------	--

Designation / Status ------

Date -

[**FORM GST DRC-07** [See rule 100(1), 100(2), 100(3) & 142(5)]

Summary of the order

Reference No. -

Date –

- 1. Details of order :
 - (a) Order No. :
 - (b) Order date :
 - (c) Financial year :
- (d) Tax period: From --- To -----
- 2. Issues involved :
- 3. Description of goods / services (if applicable):

Sr. No.	HSN code	Description

- 4. Section(s) of the Act under which demand is created:
- 5. Details of demand :

(Amount in Rs.)

Sr. No.		Turnover	Tax Pe	riod	Act	POS	Tax	Interest	Penalty	Others	Total
	Rate		From	То		(Place					
						of Supply)					
						Supply)					
1	2	3	4	5	6	7	8	9	10	11	12
Total											

You are hereby directed to make the payment by <Date> failing which proceedings shall be initiated against you to recover the outstanding dues.

Signature

Name

Designation

Jurisdiction

Address

_____(GSTIN/ID)

-----Name

_____(Address)

Note –

То

- 1. Only applicable fields may be filled up.
- 2. Column nos. 2, 3, 4 and 5 of the Table at serial no. 5 i.e. tax rate, turnover and tax period are not mandatory.
- 3. Place of Supply (POS) details shall be required only if the demand is created under the IGST Act.]¹⁵³

¹⁵³ Substituted vide Notf No. 16/2019-CT dt. 29.03.2019 wef 01.04.2019

[FORM GST DRC-07A

[See rule 142A(1)]

Summary of the order creating demand under existing laws

Reference No.

Date -

	Part A – Ba	asic details
Sr.	Description	Particulars
No.		
(1)	(2)	(3)
1.	GSTIN	
2.	Legal name	< <auto>></auto>
3.	Trade name, if any	< <auto>></auto>
4.	Government Authority who passed the order creating the demand	State /UT
		Centre
5.	Old Registration No.	
6.	Jurisdiction under earlier law	
7.	Act under which demand has been created	
8.	Period for which demand has been created	From – mm, yy To mm, yy
9.	Order No. (original)	
10.	Order date (original)	
11.	Latest order no.	
12.	Latest order date	
13.	Date of service of the order (optional)	
14.	Name of the officer who has passed the order (Optional)	
15.	Designation of the officer who has	
	passed the order	
16.	Whether demand is stayed	□ _{Yes} □ _{No}
17.	Date of stay order	
	Period of stay	From – to -

	Part B – Demand details										
19.		Details of demand created									
				(An	nount in Rs.	in all Tables)					
Act	Tax	TaxInterestPenaltyFeeOthersTotal									
1	2	3	4	5	6	7					
Central											
Acts											
State/ UT											
Acts											

CST Act			

20.	Amount of demand paid under existing laws							
Act	Tax	Interest	Penalty	Fee	Others	Total		
1	2	3	4	5	6	7		
Central Acts								
State / UT Acts								
CST Act								

21.	Balance	amount of d	lemand prop	osed to	be recove	ered under GST
(19-20)			lav	WS		
			<< Auto-po	pulated	>>	
Act	Tax	Interest	Penalty	Fee	Others	Total
1	2	3	4	5	6	7
Central						
Acts						
State /						
UT						
Acts						
CST						
Act						

Signature

Name

Designation

Jurisdiction

То

_____(GSTIN/ID)

-----Name

_____(Address)

Copy to -

Note –

1. In case of demands relating to short payment of tax declared in return, acknowledgement / reference number of the return may be mentioned.

2. Only recoverable demands shall be posted for recovery under GST laws. Once, a demand has been created through **FORM GST DRC-07A**, and the status of the demand changes subsequently, the status may be amended through **FORM GST DRC-08A**.

3. Demand paid up to the date of uploading the summary of the order should only be mentioned in Table 20. Different heads of the liabilities under existing laws should be synchronized with the heads defined under Central or State tax.

4. Latest order number means the last order passed by the relevant authority for the particular demand.

5. Copy of the order vide which demand has been created can be attached. Documents in support of tax payment can also be uploaded, if available.]¹⁵⁴

¹⁵⁴ Inserted *vide* Notf no. 60/2018 – CT dt. 30.10.2018

[FORM GST DRC - 08

[See rule 142(7)]

Reference No.:

Date:

Summary of Rectification /Withdrawal Order

1. Particulars of order:	
(a) Financial year, if applicable	
(b) Tax period, if any	From To
(c) Section under which order is	
passed	
(d) Original order no.	
(e) Original order date	
(f) Rectification order no.	
(g) Rectification order date	
(h) ARN, if applied for	
rectification	
(i) Date of ARN	

Your application for rectification of the order referred to above has been examined.
 It has come to my notice that the above said order requires rectification (Reasonable).

rectification as per attached annexure)

4. The order referred to above (issued under section 129) requires to be withdrawn

5. Description of goods / services (if applicable) :

Sr. No.	HSN code	Description

6. Section of the Act under which demand is created:

7. Details of demand, if any, after rectification :

(Amount in Rs.)

Sr. No.	Tax	Turnover	Tax Per	riod	Act	POS	Tax	Interest	Penalty	Others	Total
	Rate		From	rom To		(Place of					
						Supply)					
1	2	3	4	5	6	7	8	9	10	11	12
Total											

You are hereby directed to make the payment by <Date> failing which proceedings shall be initiated against you to recover the outstanding dues.

Signature Name To ______ (GSTIN/ID) ______ Name ______ (Address)

Note –

- 1. Only applicable fields may be filled up.
- 2. Column nos. 2, 3, 4 and 5 of the Table at serial no. 7 i.e. tax rate, turnover and tax period are not mandatory.
- 3. Place of Supply (POS) details shall be required only if the demand is created under the IGST Act.
- 4. Demand table at serial no. 7 shall not be filled up if an order issued under section 129 is being withdrawn.]¹⁵⁵

¹⁵⁵ Substituted vide Notf No. 16/2019-CT dt. 29.03.2019 wef 01.04.2019

[FORM GST DRC-08A

[See rule 142A(2)]

Amendment/Modification of summary of the order creating demand under existing laws

Reference no.

Date -

	Part A – Ba	asic details
Sr. No.	Description	Particulars
(1)	(2)	(3)
1.	GSTIN	
2. 3. 4.	Legal name	< <auto>></auto>
3.	Trade name, if any	< <auto>></auto>
	Reference no. vide which demand uploaded in FORM GST DRC-07A	
5.	Date of FORM GST DRC-07A vide which demand uploaded	
6.	Government Authority who passed the order creating the demand	State /UT Centre < <auto>></auto>
7.	Old Registration No.	<< Auto, editable>>
8.	Jurisdiction under earlier law	< <auto, editable="">></auto,>
9.	Act under which demand has been created	< <auto, editable="">></auto,>
10.	Tax period for which demand has been created	< <auto, editable="">></auto,>
11.	Order No. (original)	< <auto, editable="">></auto,>
12.	Order date (original)	< <auto, editable="">></auto,>
13.	Latest order no.	< <auto, editable="">></auto,>
14.	Latest order date	< <auto, editable="">></auto,>
15.	Date of service of the order	< <auto, editable="">></auto,>
16.	Name of the officer who has passed the order (optional)	< <auto, editable="">></auto,>
17.	Designation of the officer who has passed the order	< <auto, editable="">></auto,>
18.	Whether demand is stayed	Yes No
19.	Date of stay order	
20.	Period of Stay	
21.	Reason for updation	< <text box="">></text>

Part B – Demand details

22.	Details	Details of demand posted originally through Table 21 of FORM GST DRC-07A									
		(Amount in Rs. in all tables)									
		< <auto>></auto>									
Act	Tax	Interest	Penalty	Fee	Others	Total					
1	2	3	4	5	6	7					
Central Acts											
State / UT Acts											
CST Act											

23.	Updation of demand							
Act	Type of updation	Tax	Interest	Penalty	Fee	Others	Total	
1	2	3	4	5	6	7	8	
1.	Quashing of demand (Complete closure of demand)							
2.	Amount of reduction, if any							
3.	Total reduction (1+2)							

24.	Balance	e amount of	-		be recov	ered under the
(22-23)			А	ct		
			<< Auto-po	pulated	>>	
Act	Tax	Interest	Penalty	Fee	Others	Total
1	2	3	4	5	6	7
Central						
Acts						
State /						
UT						
Acts						
CST						
Act						

Signature Name Designation Jurisdiction

То

_____ (GSTIN/ID)

_____(Address)

Copy to –

Note –

1. Reduction includes payment made under existing laws. If the demand of tax is to be increased then a fresh demand may be created under **FORM GST DRC-07A**.

2. Copy of the order vide which demand has been modified /rectified / revised/ updated can be uploaded. Payment document can also be attached.

3. Amount recovered under the Act including adjustment made of refund claim will be automatically updated in the liability register. This form shall not be filed for such recoveries.]¹⁵⁶

¹⁵⁶ Inserted *vide* Notf no. 60/2018 – CT dt. 30.10.2018

FORM GST DRC - 09

[See rule 143]

То

Particulars of defaulter -GSTIN – Name -Demand order no.: Reference no. of recovery: Period:

Date: Date:

Order for recovery through specified officer under section 79

Whereas a sum of Rs. <<---->> on account of tax, cess, interest and penalty is payable under the provisions of the <<SGST/UTGST/ CGST/ IGST/ CESS>> Act by the aforesaid person who has failed to make payment of such amount. The details of arrears are given in the table below:

(Amount in Rs.)

Act	Tax/Cess	Interest	Penalty	Others	Total
1	2	3	4	5	6
Integrated tax					
Central tax					
State/UT tax					
Cess					
Total					

<< Remarks>>

You are, hereby, required under the provisions of section 79 of the <<SGST>> Actto recover the amount due from the << person >>as mentioned above.

Signature Name Designation

FORM GST DRC - 10

[See rule 144(2)]

Notice for Auction of Goods under section 79 (1) (b) of the Act

Demand order no.: Period: Date:

Whereas an order has been made by me for sale of the attached or distrained goods specified in the Schedule below for recovery of Rs..... and interest thereon and admissible expenditure incurred on the recovery process in accordance with the provisions of section 79.

The sale will be by public auction and the goods shall be put up for sale in the lots specified in the Schedule. The sale will be of the right, title and interests of the defaulter. And the liabilities and claims attached to the said properties, so far as they have been ascertained, are those specified in the Schedule against each lot.

The auction will be held on at.... AM/PM. In the event the entire amount due is paid before the date of auction, the sale will be stopped.

The price of each lot shall be paid at the time of sale or as per the directions of the proper officer/ specified officer and in default of payment, the goods shall be again put up for auction and resold.

Serial No.	Description of goods	Quantity
1	2	3

Schedule

Signature
Name
Designation

FORM GST DRC – 11

[See rule 144(5) & 147(12)]

Notice to successful bidder

To,

Please refer to Public Auction Reference no. _____ dated _____. On the basis of auction conducted on _____, you have been found to be a successful bidder in the instant case.

You are hereby, required to make payment of Rs._____ within a period of 15 days from the date of auction.

The possession of the goods shall be transferred to you after you have made the full payment of the bid amount.

Signature Name Designation

FORM GST DRC – 12

[See rule 144(5) & 147(12]

Sale Certificate

Demand order no.: Reference no. of recovery: Period: Date: Date:

This is to certify that the following goods:

Schedule (Movable Goods)

Sr. No.	Description of goods	Quantity
1	2	3

Schedule (Immovable Goods)

Building	Floor	Name of the	Road	Localit	District	Stat	PIN	Latitude	Longitude
No./	No.	Premises	/	у/		e	Code	(optional)	(optional)
Flat No.		/Building	Street	Village					
1	2	3	4	5	6	7	8	9	10

Schedule (Shares)

Sr. No.	Name of the Company	Quantity	Value
1	2	3	4

> Signature Name Designation

Place: Date:

FORM GST DRC – 13

[See rule 145(1)]

Notice to a third person under section 79(1) (c)

To The _____ Particulars of defaulter -

GSTIN –	
Name -	
Demand order no.:	Date:
Reference no. of recovery:	Date:
Period:	

Whereas a sum of Rs. <<---->> on account of tax, cess, interest and penalty is payable under the provisions of the <<SGST / UTGST/CGST/ IGST>> Act by <<Name of Taxable person>> holding <<GSTIN>> who has failed to make payment of such amount; and/or

It is observed that a sum of rupees ------ is due or may become due to the said taxable person from you; **or**

It is observed that you hold or are likely to hold a sum of rupees ------ for or on account of the said person.

You are hereby directed to pay a sum of rupees ------ to the Government forthwith or upon the money becoming due or being held in compliance of the provisions contained in clause (c)(i) of sub-section (1) of section 79 of the Act.

Please note that any payment made by you in compliance of this notice will be deemed under section 79 of the Act to have been made under the authority of the said taxable person and the certificate from the government in **FORM GST DRC - 14** will constitute a good and sufficient discharge of your liability to such person to the extent of the amount specified in the certificate.

Also, please note that if you discharge any liability to the said taxable person after receipt of this notice, you will be personally liable to the State /Central Government under section 79 of the Act to the extent of the liability discharged, or to the extent of the liability of the taxable person for tax, cess, interest and penalty, whichever is less.

Please note that, in case you fail to make payment in pursuance of this notice, you shall be deemed to be a defaulter in respect of the amount specified in the notice and consequences of the Act or the rules made thereunder shall follow.

Signature Name Designation

FORM GST DRC - 14

[See rule 145(2)]

Certificate of Payment to a Third Person

In response to the notice issued to you in FORM GST DRC-13 bearing reference no. _____ dated _____, you have discharged your liability by making a payment of Rs. _____ for the defaulter named below:

GSTIN –	
Name -	
Demand order no.:	Dat
Reference no. of recovery:	Dat
Period:	

te: te:

This certificate will constitute a good and sufficient discharge of your liability to above mentioned defaulter to the extent of the amount specified in the certificate.

> Signature Name Designation

FORM GST DRC-15

[See rule 146]

APPLICATION BEFORE THE CIVIL COURT REQUESTING EXECUTION FOR A DECREE

То

The Magistrate /Judge of the Court of

Demand order no.:

Date:

Period

Sir/Ma'am,

You are requested to execute the decree and credit the net proceeds for settlement of the outstanding recoverable amount as mentioned above.

Place: Date:

Proper Officer/ Specified Officer

FORM GST DRC - 16

[See rule 147(1) & 151(1)]

То
GSTIN -
Name -
Address -
Demand order no.:
Reference no. of recovery:
Period:

Notice for attachment and sale of immovable/movable goods/shares under section 79

Date: Date:

Whereas you have failed to pay the amount of Rs....., being the arrears of tax/cess/interest/penalty/ fee payable by you under the provisions of the <<SGST/UTGST/CGST/IGST/CESS>> Act.

The immovable goods mentioned in the Table below are, therefore, attached and will be sold for the recovery of the said amount. You are hereby prohibited from transferring or creating a charge on the said goods in any way and any transfer or charge created by you shall be invalid.

Schedule (Movable)

Sr. No.	Description of goods	Quantity
1	2	3

Schedule (Immovable)

Building	Floor	Name of the	Road/	Locality	District	State	PIN	Latitude	Longitude
No./	No.	Premises	Street	/			Code	(optional	(optional)
Flat No.		/Building		Village)	
1	2	3	4	5	6	7	8	9	10

Schedule (Shares)

Sr. No.	Name of the Company	Quantity
1	2	3

Signature Name Designation

FORM GST DRC – 17

[See rule 147(4)] Notice for Auction of Immovable/Movable Property under section 79(1) (d)

Demand order no.:	Date:
Reference number of recovery:	Date:
Period:	

Whereas an order has been made by me for sale of the attached or distrained goods specified in the Schedule below for recovery of Rs..... and interest thereon and admissible expenditure incurred on the recovery process in accordance with the provisions of section 79.

The sale will be by public auction and the goods shall be put up for sale in the lots specified in the Schedule. The sale will be of the right, title and interests of the defaulter. And the liabilities and claims attached to the said properties, so far as they have been ascertained, are those specified in the Schedule against each lot.

In the absence of any order of postponement, the auction will be held on......(date) at......A.M/P.M. In the event the entire amount due is paid before the issuance of notice, the auction will be cancelled.

The price of each lot shall be paid at the time of sale or as per the directions of the proper officer/ specified officer and in default of payment, the goods shall be again put up for auction and resold.

Sr. No.	Description of goods	Quantity
1	2	3

Schedule (Movable)

Schedule (Immovable)

Building	Floor	Name of the	Road/	Locality	District	State	PIN	Latitude	Longitude
No./	No.	Premises	Street	/			Code	(optional	(optional)
Flat No.		/Building		Village)	
1	2	3	4	5	6	7	8	9	10

Schedule (Shares)

Sr. No.	Name of the Company	Quantity
1	2	3

Signature Name Designation

FORM GST DRC – 18

[See rule 155]

То

Name & Address of District Collector

.....

Demand order no.: Reference number of recovery: Period:

Date: Date:

Certificate action under clause (e) of sub-section (1) section 79

I..... do hereby certify that a sum of Rs...... has been demanded from and is payable by M/s..... holding GSTINunder <<SGST/CGST/IGST/UTGST/CESS>> Act,but has not been paid and cannot be recovered from the said defaulter in the manner provided under the Act.

<< demand details >>

The said GSTIN holder owns property/resides/carries on business in your jurisdiction the particulars of which are given hereunder: -

<<Description>>

You are requested to take early steps to realise the sum of rupees ------ from the said defaulter as if it were an arrear of land revenue.

Signature Name Designation

FORM GST DRC – 19

[See rule 156]

To,

Magistrate,

<<Name and Address of the Court>>

Demand order no.: Reference number of recovery: Period: Date: Date:

Application to the Magistrate for Recovery as Fine

A sum of Rs. << ----- >>is recoverable from <<Name of taxable person>> holding <<GSTIN>> on account of tax, interest and penalty payable under the provisions of the Act. You are requested to kindly recover such amount in accordance with the provisions of clause (f) of sub-section (1) of section 79 of the Act as if it were a fine imposed by a Magistrate.

Details of Amount						
Description	Central tax	State /UT tax	Integrated tax	CESS		
Tax/Cess						
Interest						
Penalty						
Fees						
Others						
Total						

Signature
Name
Designation

FORM GST DRC - 20

[See rule 158(1)]

Application for Deferred Payment/ Payment in Instalments

- 1. Name of the taxable person-
- 2. GSTIN -
- 3. Period _____

In accordance with the provisions of section 80 of the Act, I request you to allow me extension of time upto ------ for payment of tax/ other dues **or** to allow me to pay such tax/other dues in ------instalments for reasons stated below:

Demand ID				
Description	Central tax	State /UT tax	Integrated tax	CESS
Tax/Cess				
Interest				
Penalty				
Fees				
Others				
Total				

Reasons: -

Upload Document

Verification

I hereby solemnly affirm and declare that the information given hereinabove is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom.

Signature of Authorized Signatory

Name _____

Place -

Date -

FORM GST DRC – 21

[See rule 158(2)]

Reference No <<>>	<< Date >>
То	
GSTIN	
Name	
Address	
Demand Order No.	Date:
Reference number of recovery:	Date:
Period -	
Application Reference No. (ARN) -	Date -

Order for acceptance/rejection of application for deferred payment / payment in instalments

This has reference to your above referred application, filed under section 80 of the Act. Your application for deferred payment / payment of tax/other dues in instalments has been examined and in this connection, you are allowed to pay tax and other dues by ------ (date) **or** in this connection you are allowed to pay the tax and other dues amounting to rupees ------ in ------ monthly instalments.

OR

This has reference to your above referred application, filed under section 80 of the Act. Your application for deferred payment / payment of tax/other dues in instalments has been examined and it has not been found possible to accede to your request for the following reasons:

Reasons for rejection

Signature Name Designation

[See rule 159(1)]

Reference No.: To Date:

------ Name _____ Address

(Bank/ Post Office/Financial Institution/Immovable property registering authority)

Provisional attachment of property under section83

It is to inform that M/s ------ (name) having principal place of business at -------(address) bearing registration number as ------ (GSTIN/ID), PAN ------ is a registered taxable person under the <<SGST/CGST>> Act. Proceedings have been launched against the aforesaid taxable person under section << --->> of the said Act to determine the tax or any other amount due from the said person. As per information available with the department, it has come to my notice that the said person has a -

<<saving / current / FD/RD / depository >>account in your << bank/post office/financial institution>> having account no. << A/c no. >>;

or

property located at << property ID & location>>.

In order to protect the interests of revenue and in exercise of the powers conferred under section 83 of the Act, I ------ (name), ----- (designation), hereby provisionally attach the aforesaid account / property.

No debit shall be allowed to be made from the said account or any other account operated by the aforesaid person on the same PAN without the prior permission of this department.

or

The property mentioned above shall not be allowed to be disposed of without the prior permission of this department.

Signature Name Designation

Copy to -

FORM GST DRC - 23

[See rule 159(3), 159(5) & 159(6)]

Reference No.: To Date:

------ Name _____ Address

(Bank/ Post Office/Financial Institution/Immovable property registering authority)

Order reference No. -

Date –

Restoration of provisionally attached property / bank account under section83

Please refer to the attachment of << saving / current / FD/RD>> account in your<< bank/post office/financial institution>> having account no. <<----->>, attached vide above referred order, to safeguard the interest of revenue in the proceedings launched against the person. Now, there is no such proceedings pending against the defaulting person which warrants the attachment of the said accounts. Therefore, the said account may now be restored to the person concerned.

or

Please refer to the attachment of property << ID /Locality>> attached vide above referred order to safeguard the interest of revenue in the proceedings launched against the person. Now, there is no such proceedings pending against the defaulting person which warrants the attachment of the said property. Therefore, the said property may be restored to the person concerned.

Signature Name Designation

Copy to -

FORMGST DRC-24

[See rule 160]

То

The Liquidator/Receiver,

Name of the taxable person:

GSTIN:

Demand order no.: Date:

Period:

Intimation to Liquidator for recovery of amount

This has reference to your letter <<intimation no. & date>>, giving intimation of your appointment as liquidator for the <<company name>> holding <<GSTIN>>.In this connection, it is informed that the said company owes / likely to owe the following amount to the State / Central Government:

Current / Anticipated Demand

(Amount in Rs.)

Act	Tax	Interest	Penalty	Other Dues	Total Arrears
1	2	3	4	5	6
Central tax					
State / UT tax					
Integrated tax					
Cess					

In compliance of the provisions of section 88 of the Act, you are hereby directed to make sufficient provision for discharge of the current and anticipated liabilities, before the final winding up of the company.

Name

Designation

Reference No << --- >> Date >>

То
GSTIN
Name
Address

Demand Order No.:	Date:
Reference number of recovery:	Date:
Period:	
Reference No. in Appeal or Revision or any other proceeding -	

Continuation of Recovery Proceedings

This has reference to the initiation of recovery proceedings against you vide above referred recovery reference number for a sum of Rs.....

Financial year:

(Amount in Rs.)

Date:

Act	Tax	Interest	Penalty	Other Dues	Total Arrears
1	2	3	4	5	6
Central tax					
State / UT tax					
Integrated tax					
Cess					

Signature Name Designation

Place: Date:

FORM GST CPD-01

[See rule 162(1)] Application for Compounding of Offence

1.	GSTIN / Temporary ID
2.	Name of the applicant
3.	Address
4.	The violation of provisions of the Act for which prosecution is instituted or contemplated
5.	Details of adjudication order/notice
	Reference Number
	Date
	Tax
	Interest
	Penalty
	Fine, if any
6.	Brief facts of the case and particulars of the offence (s) charged:
7.	Whether this is the first offence under the Act
8.	If answer to 7 is in the negative, the details of previous
	cases
9.	Whether any proceedings for the same or any other offence
	are contemplated under any other law.
10.	If answer to 9 is in the affirmative, the details thereof

DECLARATION

- (1) I shall pay the compounding amount, as may be fixed by the Commissioner.
- (2) I understand that I cannot claim, as a matter of right, that the offence committed by me under the Act shall be compounded.

Signature of the applicant

Name

FORM GST CPD-02

[See rule 162(3)]

Reference No:

Date:

То

GSTIN/ID		
Name		
Address		
	ARN	Date –

Order for rejection / allowance of compounding of offence

This has reference to your application referred to above. Your application has been examined in the department and the findings are as recorded below:

<< text >>

I am satisfied that you fulfil the requirements to be allowed to compound the offences in respect of the offences stated in column (2) of the table below on payment compounding amount indicated in column (3):

[Sr. No.	Offence	Act	Compounding amount
			(Rs.)
(1)	(2)	(3)	(4)

Note:- (1) In case the offence committed by the taxable person falls in more than one category specified in Column (2), the compounding amount shall be the amount specified in column (3), which is the maximum of the amounts specified against the categories in which the offence sought to be compounded can be categorized.

(2) This amount will be deposited under minor head "Other".]¹⁵⁷

You are hereby directed to pay the aforesaid compounding amount by ------ (date) and on payment of the compounding amount, you will be granted immunity from prosecution for the offences listed in column (2) of the aforesaid table.

or

Your application is hereby rejected.

¹⁵⁷ Substituted vide Notf No. 16/2019-CT dt. 29.03.2019 wef 01.04.2019

Signature Name Designation
